Vol. 257
No. 13

Wednesday,
3rd August, 2022
12 Sravana, 1944 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Papers Laid on the Table (pages 1 - 19 and page 22)

Report of the Department-related Parliamentary Standing Committee on External Affairs - *Laid on the Table* (page 19)

Reports of the Department-related Parliamentary Standing Committee on Finance - *Laid on the Table* (page 20)

Reports of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj - *Laid on the Table* (pages 20 - 21)

Statements of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs- *Laid on the Table* (page 21)

[P.T.O

©
RAJYA SABHA SECRETARIAT
NEW DELHI

PRICE: ₹ 100.00

Statements by Minister-

Status of implementation of recommendations contained in the Two Hundred and Thirty-sixth Report of the Department-related Parliamentary Standing Committee on Home Affairs- *Laid on the Table* (page 22)

Status of implementation of recommendations contained in the Three Hundred and Thirty-seventh Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports- *Laid on the Table* (page 23)

Matters Raised with Permission-

Need to adopt effective measures to support education of girl students (pages 25 - 27)

Impact of excess rainfall and flood-like situation on farmers in Maharashtra (pages 27 - 29)

Permission given to dock a Chinese spy submarine at Hambantota port of Sri Lanka (pages 29 - 31)

Exclusion of many children in the age group of 0-5 years from PM-POSHAN scheme due to mandatory linkage of Aadhaar (pages 31 - 33)

Need for issuance of guidelines to State Universities to remove graduation merit for appointment of Assistant Professor as in the Central Universities (pages 33 - 34)

Water logging due to heavy rains causing distress to the farmers of Punjab (pages 34 - 35)

Need for proper maintenance of the elephant corridor in the Simlipal National Park (pages 36 - 37)

Need to grant social security benefits to the seafaring community of Goa (pages 37 - 39)

Need to probe the irregularities in the construction of '*Gaushalas*' under the MGNREGA scheme in Madhya Pradesh (pages 39 - 41)

Need to provide home delivery of CSD canteen products (pages 41 - 42)

High cost of medical treatment in the country (pages 42 -44)

Attacks on the Gurudwaras and Sikhs in Afghanistan (pages 44 - 47)

[P.T.O

Need for urgent measures to make cancer treatment affordable (pages 47 - 49)

Need for age relaxation for the EWS category (pages 49 -51)

Need for regularization of labourers working in Railway Godowns (pages 51 - 52)

Need to expedite the construction of Shiradi Ghat tunnel road between Bengaluru and Mangaluru in Karnataka (pages 52 - 54)

Alleged irregularities in the functioning of BALCO in Korba district of Chhattisgarh (pages 54 -55)

Special Mentions-

Need to do away with the minimum balance rule for FASTags (pages 55 - 56)

Need to curb the unfair practice of import of jute sacking bags as hessian fabric through Nepal (pages 56 -57)

Need for additional stoppage of Rajdhani Express at Rangiya Junction in Assam (pages 58 -59)

Need for completion of Jeypore and Utkela Airports (pages 59 -60)

Need to stop the misuse of subsidized Urea meant for agriculture (pages 60 -61)

Need to restore concession on railway tickets for senior citizens and differently abled persons (pages 62 -63)

Urgent need to make rules to regulate air pricing (pages 183 - 184)

Need for timely promotion of teachers in Universities and Schools (pages 184 - 185)

Need to take steps to improve network connectivity in Odisha (pages 185 - 186)

Need for improvement in Lateral entry Scheme (pages 186 - 187)

Need for amendment in the Table of Precedence (pages 187 - 189)

Need to abolish Toll Plazas across the country (pages 189 - 190)

New Forest Conservation Rules, 2022(pages 190 - 191)

Oral Answers to Questions (pages 63 - 109)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise]

[P.T.O

Government Bill-

The National Anti-Doping Bill, 2022- *Passed* (pages 110 - 182)

Amendment for reference of the National Anti-Doping Bill, 2022, to Select Committee- *Negatived* (pages 110 - 182)

Statutory Resolution-

To increase and levy Export duty on certain raw materials and intermediate goods of the steel industry and to prescribe Special Additional Excise Duty on Crude Petroleum and ATF- *Adopted* (pages 182)

Message from Lok Sabha- *Reported*

The Central Universities (Amendment) Bill, 2022- *Laid on the Table* (pages 191 -192)

Website: http://rajyasabha.nic.in
http://parliamentofindia.nic.in
E-mail : rsedit-e@sansad.nic.in

RAJYA SABHA

Wednesday, the 3rd August, 2022/12 Sravana, 1944 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Please. *...(Interruptions)...* कृपया आप लोग बैठ जाइए। Papers to be laid on the Table; General (Retd.) V. K. Singh. *...(Interruptions)...*

Notifications of the Ministry of Road, Transport and Highways

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (GENERAL (RETD.) V. K. SINGH): I lay on the Table —

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road, Transport and Highways, under Section 10 of the National Highways Act, 1956:-

(1) S.O. 1135(E), dated the 11th March, 2022, regarding rate of fee to be collected from users of the stretch from K.M. 266.820 to K.M. 308.550 (Bellary - Byrapura Section) of National Highway No. 150A in the State of Karnataka, along with Delay Statement.

(2) S.O. 1188 (E), dated the 16th March, 2022, amending Notification S.O. No. 4457(E), dated 13th December, 2019, to substitute certain entries in the original Notification, along with Delay Statement.

(3) S.O. 1203 (E), dated the 17th March, 2022, regarding rate of fee to be collected from users of the stretch from K.M. 588.870 to K.M. 652.700 (Palsit-Dankuni Section) of National Highway No. 2 in the State of West Bengal as per conditions specified therein, along with Delay Statement.

(4) S.O. 1204 (E), dated the 17th March, 2022, regarding rate of fee to be collected from users of the stretch from K.M. 521.120 to K.M. 588.870 (Panagarh - Palsit Section) of National Highway No. 19 in the State of West Bengal as per conditions specified therein, along with Delay Statement.

(5) S.O. 1374 (E), dated the 25th March, 2022, regarding rate of fee to be collected from users of the stretch from K.M. 60.725 to K.M. 128.200 (Medeshi-Washim-Sawarkheda (Hingloli) Section) of National Highway No. 161 in the State of Maharashtra, along with Delay Statement.

(6) S.O. 1423(E), dated the 28th March, 2022, amending Notification No. S.O. No. 3022(E), dated 22nd August, 2019, to substitute certain entries in the original Notification, along with Delay Statement.

(7) S.O. 1424 (E), dated the 28th March, 2022, regarding rate of fee to be collected from users of the stretch from K.M.206.050 to K.M. 266.282 (Simaria - Khagaria Section) of National Highway No. 31 in the State of Bihar, along with Delay Statement.

(8) S.O. 1425 (E), dated the 28th March, 2022, regarding rate of fee to be collected from users of the stretch from K.M. 38.700 to K.M. 98.433 (Kallagam - Meensurutti Section) of National Highway No. 227 in the State of Tamil Nadu, along with Delay Statement.

(9) S.O. 1426 (E), dated the 28th March, 2022, regarding rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 38.700 (Trichy - Kallagam Section) of National Highway No. 227 in the State of Tamil Nadu, along with Delay Statement.

(10) S.O. 1448 (E), dated the 29th March, 2022, regarding rate of fee to be collected from users of the stretch from K.M. 459.500 to K.M. 483.500 (Devaliya - Rajpipla Section) of National Highway No. 56 in the State of Gujarat, along with Delay Statement.

(11) S.O. 1449 (E), dated the 29th March, 2022, regarding rate of fee to be collected from users of the stretch from K.M. 395.000 to K.M. 460.410 (Janavali - Patradevi Section) of National Highway No. 66 in the State of Maharashtra, along with Delay Statement.

(12) S.O. 1450(E), dated the 29th March, 2022, regarding rate of fee to be collected from users of the stretch from K.M. 43.900 to K.M. 91.00 (Jhadol-Ambhabelly Section) of National Highway No. 58E in the State of Rajasthan, along with Delay Statement.

(13) S.O. 1451(E), dated the 29th March, 2022, regarding rate of fee to be collected from users of the stretch from K.M. 155.000 to K.M. 202.040 (Satna-Bela Section) of National Highway No. 75 (New NH-39) in the State of Madhya Pradesh, along with Delay Statement.

(14) S.O. 1452 (E), dated the 29th March, 2022, regarding rate of fee to be collected from users of the stretch from K.M. 313.850 to K.M. 332.160 (Warora-Wani Section) of National Highway No. 930 in the State of Maharashtra, along with Delay Statement.

(15) S.O. 1535 (E), dated the 31st March, 2022, amending Notification No. S.O. 104(E), dated 18th January, 2010, to substitute certain entries in the original Notification, along with Delay Statement.

[Placed in Library. For (1) to (15), *see* No. L.T. 7153/17/22]

(16) S.O. 1765 (E), dated the 11th April, 2022, amending para 4 of Notification No. S.O. 1141 (E), dated the 7th March, 2019, to notify that no user fee shall be levied in certain conditions, as specified therein.

(17) S.O. 1767 (E), dated the 11th April, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 25.00 to K.M. 97.00 (except K.M. 90 to K.M. 91.4, K.M. 93.0 to K.M. 94.4 and K.M. 96.5 to K.M. 97) of National Highway No. 727 (Old NH – 28 B), in the State of Bihar.

(18) S.O. 1926 (E), dated the 25th April, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 42.000 to K.M. 179.946 (Khed – Sinnar Section) of National Highway No. 50 (New NH – 60), in the State of Maharashtra.

(19) S.O. 1927 (E), dated the 25th April, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 11.600 to K.M. 65.115 (Nashik Muncipal Corporation Border – Ramshej – Umarale –Karanjali-Peth-Gujarat State Border) on National Highways No. 848, in the State of Maharashtra.

(20) S.O. 2032 (E), dated the 2nd May, 2022, amending the principal Notification No. S.O. 3759 (E), dated the 14th September, 2021 to substitute certain entries in the Schedule mentioned therein.

(21) S.O. 2248 (E), dated the 17th May, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 160.687 to K.M. 216.334 of National Highway No. 200 (New NH – 49), in the State of Chhattisgarh.

(22) S.O. 2249 (E), dated the 17th May, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 137+300 to K.M. 169+472 (Manjarsumbha - Chumbali Phata) of NH 548D, in the State of Maharashtra.

(23) S.O. 2428 (E), dated the 27th May, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 43.783 to K.M. 91.139 (Patgaon - Khopoli Section) on National Highway No. 548A, in the State of Maharashtra.

(24) S.O. 2607 (E), dated the 7th June, 2022, regarding the rate of fee to be collected from users of the stretches from K.M. 240.340 to K.M. 263.360

and K.M. 281.840 to K.M. 299.350 (Ghaghra Bridge to Varanasi Section) of National Highway No. 233 (New NH — 28), in the State of Uttar Pradesh.

(25) S.O. 2611 (E), dated the 7th June, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 65.478 to K.M. 162.209 (Bhuj Khavda Dharamshala Section) of National Highway No. 341, in the State of Gujarat.

(26) S.O. 2648 (E), dated the 9th June, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 217.300 to K.M. 233.350 (Ranchi-Mahulia Section) on National Highway No. 33 in the State of Jharkhand.

(27) S.O. 2760 (E), dated the 16th June, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 92.400 to K.M. 127.350 (Alwar-Nuh Section) on National Highway No. 248A in the State of Rajasthan.

(28) S.O. 2891 (E), dated the 24th June, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 592.240 to K.M. 658.00 (Kagal-Peth Section) on National Highway No. 48 (Old NH-4) in the State of Maharastra.

(29) S.O. 2890 (E), dated the 24th June, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 658.000 to K.M. 725.000 (Peth-Satara Section) on National Highway No. 48 (Old NH-4) in the State of Maharashtra.

(30) S.O. 2892 (E), dated the 24th June, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 0.0000 to K.M. 227.020 (starting from 0.000 KM at Ismailabad (Gangheri) and ending at K.M. 227.020 at Narnaul bypass) on National Highway No. 152D in the State of Haryana.

(31) S.O. 2942 (E), dated the 30th June, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 163.400 to K.M. 215.800 (Shivnagar-Ambikapur Section) on National Highway No. 130 in the State of Chhatisgarh.

(32) S.O. 2984 (E), dated the 30th June, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 539.500 to K.M. 563.00 (Vadape-Thane Section) on National Highway No. 3 (New NH 848) in the State of Maharashtra.

(33) S.O. 3036 (E), dated the 4th July, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 53.300

(Bilaspur-Pathrapali Section) on National Highway No. 111 (New NH-130) in the State of Chhattisgarh.

[Placed in Library. For (16) to (33), *see* No. L.T. 7250/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, issued under Section 10 of the National Highways Act, 1956:-

(1) S.O. 3117 (E), dated the 7th July, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 56.803 (Kodikonda Junction - Madakasira section) of National Highway No. 544E in the State of Andhra Pradesh.

(2) S.O. 3120 (E), dated the 7th July, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 45.000 to K.M. 106.000 (Gurajanapali - Pasarlapudi section) of National Highway No. 214 (New NH 216) in the State of Andhra Pradesh.

(3) S.O. 3147 (E), dated the 8th July, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 61.409 to K.M. 124.181 (Shamli - Saharanpur section) of National Highway No. 709B in the State of Uttar Pradesh.

(4) S.O. 3181 (E), dated the 13th July, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 180.420 to K.M. 240.340 (Ghaghra Bridge - Varanasi section) of National Highway No. 233 (New NH-28) in the State of Uttar Pradesh.

(5) S.O. 3182 (E), dated the 13th July, 2022, regarding the rate of fee to be collected from users of the stretches from K.M. 12.300 to K.M. 83.800 (Mallasandra - Tiptur bypass section) and K.M. 83.800 to K.M. 155.300 (Tiptur bypass end - Birur section) of old National Highway No. 206 (new National Higway 73 and 69) in the State of Karnataka.

(6) S.O. 3197 (E), dated the 15th July, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 0.420 to K.M. 59.046 (Suryapet - Khammam section) of National Highway No. 365BB (Old SH-42) in the State of Telangana.

(7) S.O. 3198 (E), dated the 15th July, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 16.376 (Nagercoil - Kavalkinaru section) of National Highway No. 47B (New NH-944) in the State of Tamil Nadu.

(8) S.O. 3205 (E), dated the 15th July, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 12.190 to K.M. 42.000 (Nashik Phata - Khed Section) of National Highway No. 60 in the State of Maharashtra.

(9) S.O. 3206 (E), dated the 15th July, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 149.900 to K.M. 195.733 (Aligarh - Kanpur Section) of National Highway No. 91 in the State of Uttar Pradesh.

(10) S.O. 3222 (E), dated the 18th July, 2022, regarding the rate of fee to be collected from users of the stretch from K.M. 76.600 to K.M. 112.000 (Sawai Madhopur - Sheopur section) of National Highway No. 552 Extn in the State of Rajasthan.

(11) S.O. 3223 (E), dated the 18th July, 2022, amending Notification No. S.O. 3891 (E), dated the 29th October, 2020 to substitute certain entries in the Notification.

[Placed in Library. For (1) to (11), *see* No. L.T. 7434/17/22]

(iii) A copy (in English and Hindi) of the Ministry of Road Transport and Highways, Notification No. G.S.R. 467(E), dated the 24th June, 2022, publishing the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2022, under sub-section (3) of Section 9 of the National Highways Act, 1956.

[Placed in Library. *See* No. L.T. 7259/17/22]

I. Report and Accounts (2020-21) of NSKFDC, New Delhi and related papers

II. Report (2020) on the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 and related papers

III. Report (2020) on the working of the Protection of Civil Rights Act, 1955 and related papers

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Twenty-forth Annual Report and Accounts of the National Safai Karamcharis Finance and Development Corporation (NSKFDC), New Delhi, for the year 2020-21, together with the Auditor's Report on the

Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. *See* No. L.T. 7380/17/22]

II. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report on the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2020, under sub-section (4) of Section 21 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

(b) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7381/17/22]

III. (a) Annual Report on the working of the Protection of Civil Rights Act, 1955, for the year 2020, under sub-section (4) of Section 15A of the Protection of Civil Rights Act, 1955.

(b) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7379/17/22]

I. Notification of the Ministry of Rural Development

II. Reports and Accounts (2019-20 & 2020-21) of CAPART, New Delhi and NIRDPR, Hyderabad and related papers

ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूं :-

I. A copy (in English and Hindi) of the Ministry of Rural Development (Department of Rural Development) Notification No. S.O. 3126 (E), dated the 7th July, 2022, amending Schedule-I to the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 by inserting certain entries as mentioned therein, under sub-section (2) of Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.

[Placed in Library. *See* No. L.T. 7385/17/22]

II. A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the Council for Advancement of People's Action and Rural Technology (CAPART), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7382/17/22]

(ii) (a) Annual Accounts of the Council for Advancement of People's Action and Rural Technology (CAPART), New Delhi, for the period 01.04.2020 to 30.04.2020, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7383/17/22]

(iii) (a) Annual Report of the National Institute of Rural Development and Panchayati Raj (NIRDPR), Hyderabad, for the year 2020-21.

(b) Annual Accounts of the National Institute of Rural Development and Panchayati Raj (NIRDPR), Hyderabad, for the year 2020-21 and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L.T. 7384/17/22]

Notification of the Administration of Union Territory of Ladakh and related papers

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, मैं पथ विक्रेता (जीविका संरक्षण और पथ विक्रय विनियम) अधिनियम, 2014 की धारा 36 की उप-धारा (4) के अधीन संघ राज्य क्षेत्र लद्दाख के प्रशासन की अधिसूचना संख्या का.आ. 20, दिनांक 21 फरवरी, 2022 और मूल अधिसूचना के अंग्रेज़ी रूपान्तर के शुद्धिपत्र की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं। ...(**व्यवधान**)...

[Placed in Library. *See* No. L.T. 7202/17/22]

MR. CHAIRMAN: Mention the Statement. Later. Now, Shri Rajeev Chandrasekhar.

Reports and Accounts (2019-20 and 2020-21) of NSDA/NCVET, New Delhi and NIMI, Chennai and related papers

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJEEV CHANDRASEKHAR): I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the National Skill Development Agency (NSDA), New Delhi for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Agency.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7311/17/22]

(ii) (a) Annual Report and Accounts of the National Skill Development Agency (NSDA)/National Council for Vocational Education and Training (NCVET), New Delhi for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Agency.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7312/17/22]

(iii) (a) Annual Report and Accounts of the National Instructional Media Institute (NIMI), Chennai, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7313/17/22]

Report and Accounts (2020-21) of the Jharkhand Education Project Council, Ranchi, Jharkhand and related papers

शिक्षा मंत्रालय में राज्य मंत्री (श्रीमती अन्नपुर्णा देवी) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूं :—

(a) Annual Report and Accounts of the Jharkhand Education Project

Council, Ranchi, implementing the Samagra Shiksha, Jharkhand, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7500/17/22]

Assessment Report (2020-21) of the Department of Official Language, Ministry of Home Affairs

गृह मंत्रालय में राज्य मंत्री (श्री अजय कुमार) : महोदय, मैं 2020-21 के वर्ष के लिए हिन्दी के प्रसार एवं विकास की गति बढ़ाने तथा संघ के विभिन्न सरकारी प्रयोजनों के लिए उसके उत्तरोत्तर प्रयोग हेतु बनाए गए कार्यक्रम और उसके कार्यान्वयन के संबंध में राजभाषा विभाग, गृह मंत्रालय की 52वीं वार्षिक मूल्यांकन रिपोर्ट की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं।

[Placed in Library. *See* No. L.T. 7561/17/22]

Reports and Accounts of various Organisations for various years and related papers

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (सुश्री प्रतिमा भौमिक) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूं :-

(i) (a) Annual Report and Accounts of the Akhil Bhartiya Viklang Kalyan, Samiti, Ayodhya, Uttar Pradesh for the year 2013-14, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Samiti.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7407/17/22]

(ii) (a) Annual Report and Accounts of Bikash Bharati Welfare Society, Kolkata, West Bengal for the year 2013-14, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7408/17/22]

(iii) (a) Annual Report and Accounts of the Pragathi Charities Institute of Rehabilitation and Research for Disabled, for the year 2021-22 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7402/17/22]

(iv) (a) Annual Report and Accounts of the Sisu Sakha Sanhga, Khordha, Odisha, for the year 2013-14 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Sangha.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7403/17/22]

(v) (a) Annual Report and Accounts of the Centre for Disabled Children, Guntur, Andhra Pradesh, for the year 2021-22 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7404/17/22]

(vi) (a) Annual Report and Accounts of the Open Learning Systems, Bhubaneshwar, Odisha for the year 2013-14 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7405/17/22]

(vii) (a) Annual Report and Accounts of the Nehru Yuvajana Seva Sangam, Chittoor, Andhra Pradesh for the year 2012-13 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7406/17/22]

I. Notifications of the Ministry of Education

II. Reports and Accounts (2019-20 and 2020-21) of various educational Institutes, University and Trust and related papers

शिक्षा मंत्रालय में राज्य मंत्री (डा. सुभाष सरकार) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

I. (i) A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. 8-9/2021-TS.V., dated the 26th March, 2022, publishing the Indian Institute of Management Udaipur Regulations, 2021, issued under Section 35 of the Indian Institute of Management Act, 2017.

[Placed in Library. *See* No. L.T. 7356/17/22]

(ii) A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. 1-27/2021(DEB-I), dated the 18th July, 2022, publishing the University Grants Commission (Open and Distance Learning Programmes and Online Programmes) Second Amendment Regulations, 2022, under Section 28 of the University Grants Commission Act, 1956.

[Placed in Library. *See* No. L.T. 7539/17/22]

II. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the Institutes of Technology Act, 1961:—

(i) (a) Annual Report of the Indian Institute of Technology, Kharagpur, West Bengal, for the year 2020-21.

(b) Annual Accounts of the Indian Institute of Technology Kharagpur, West Bengal, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7350/17/22]

(ii) (a) Annual Report of the Indian Institute of Technology, Mandi, Himanchal Pradesh, for the year 2020-21.

(b) Annual Accounts of the Indian Institute of Technology, Mandi, Himanchal Pradesh for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7348/17/22]

(iii) (a) Annual Report of the Indian Institute of Technology, Dharwad, Karnataka, for the year 2020-21.

(b) Annual Accounts of the Indian Institute of Technology, Dharwad, Karnataka, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7349/17/22]

(iv) (a) Annual Report of the Indian Institute of Technology, Patna, for the year 2020-21.

(b) Annual Accounts of the Indian Institute of Technology (IIT), Patna, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7512/17/22]

(v) (a) Annual Report of the Indian Institute of Technology, Goa, for the year 2020-21.

(b) Annual Accounts of the Indian Institute of Technology (IIT), Goa, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) to (v) (a) above.

[Placed in Library. *See* No. L.T. 7330/17/22]

(B) (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 30 and sub-section (3) of Section 39 of the Indian Institutes of Information Technology Act, 2014:-

(i) (a) Annual Report and Accounts of the Indian Institute of Information Technology, Design and Manufacturing (IIITDM), Kurnool, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by the Government on the working of the above Institute.

(ii) (a) Annual Report and Accounts of the Indian Institute of Information Technology, Design and Manufacturing (IIITDM), Kurnool, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by the Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) and (ii) (a) above.

[Placed in Library. For (i) and (ii) *See* No. L.T. 7096/17/22]

(C) (1) A copy each (in English and Hindi) of the following papers under sub-section (3) of Section 29 and sub-section (4) of Section 30 of the Babasaheb Bhimrao Ambedkar University Act, 1994:—

(a) Annual Report of the Babasaheb Bhimrao Ambedkar University, Lucknow, Uttar Pradesh, for the year 2019-20.

(b) Annual Accounts of the Babasaheb Bhimrao Ambedkar University, Lucknow, Uttar Pradesh, for the year 2019-20, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. *See* No. L.T. 7516/17/22]

(D) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 33 and sub-section (4) of Section 34 of the Tripura University Act, 2006:—

(a) Annual Report of the Tripura University, Suryamaninagar, Tripura, for the year 2020-21.

(b) Annual Accounts of the Tripura University, Suryamaninagar, Tripura, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. *See* No. L.T. 7517/17/22]

(E) (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 25 of the School of Planning and Architecture Act, 2014:—

(a) Annual Report and Accounts of the School of Planning and Architecture (SPA), Vijayawada, Andhra Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above School.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. *See* No. L.T. 7338/17/22]

(F) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 28 and sub-section (5) of Section 23 of the Indian Institute of Management Act, 2017:—

(i) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Shillong, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7514/17/22]

(ii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Rohtak, Haryana, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7513/17/22]

(iii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Tiruchirappalli, Tamil Nadu for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7095/17/22]

(iv) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Jammu, Jammu and Kashmir, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7337/17/22]

(v) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Nagpur, Maharashtra, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7334/17/22]

(vi) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Raipur, Chhattisgarh, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7336/17/22]

(vii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Kozhikode, Kerala, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7335/17/22]

(viii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Indore, Madhya Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) and (viii) (a) above.

[Placed in Library. *See* No. L.T. 7333/17/22]

(G) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 19 and sub-section (2) of Section 20 of the Jawaharlal Nehru University Act, 1966:—

(a) Fifty-first Annual Report of the Jawaharlal Nehru University (JNU), New Delhi, for the year 2020-21.

(b) Annual Accounts of the Jawaharlal Nehru University, New Delhi, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. *See* No. L.T. 7352/17/22]

(H) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 31 and sub-section (4) of Section 32 of the University of Allahabad Act, 2005:—

(a) Sixteenth Annual Report of the University of Allahabad, Uttar Pradesh, for the year 2020-21.
(b) Annual Accounts of the University of Allahabad, Uttar Pradesh, for the year 2020-21, and the Audit Report thereon.
(c) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. *See* No. L.T. 7551/17/22]

(I) (1) A copy each (in English and Hindi) of the following papers under sub-section (3) of Section 34 and sub-section (4) of Section 35 of the Aligarh Muslim University Act, 1920:—

(a) Annual Report of the Aligarh Muslim University (AMU), Aligarh, for the year 2020-21.
(b) Annual Accounts of the Aligarh Muslim University (AMU), Aligarh, for the year 2020-21, and the Audit Report thereon.
(c) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. *See* No. L.T. 7518/17/22]

(J) (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 28 and sub-section (3) of Section 37 of the Indian Institutes of Information Technology (Public-Private Partnership) Act, 2017:-

(i) (a) Annual Report of the Indian Institute of Information Technology (IIIT), Bhopal, for the year 2020-21.
(b) Annual Accounts of the Indian Institute of Technology Information (IIIT), Bhopal, for the year 2020-21, and the Audit Report thereon.
(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7508/17/22]

(ii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Sonepat, for the year 2019-20, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7507/17/22]

(iii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Lucknow for the year 2019-20, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

(iv) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Lucknow for the year 2020-21, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

[Placed in Library. For (iii) and (iv) *See* No. L.T. 7509/17/22]

(v) (a) Annual Report of the Indian Institute of Information Technology (IIIT), Pune, for the year 2019-20.

(b) Annual Accounts of the Indian Institute of Technology Information (IIIT), Pune, for the year 2019-20, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 7506/17/22]

(vi) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Kalyani, for the year 2019-20, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

(vii)(a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Kalyani, for the year 2020-21, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

(viii)(a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Dharwad, for the year 2020-21, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

(ix) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Nagpur, for the year 2020-21, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) and (b), (ii) (a) to (ix) (a) above.

[Placed in Library. *See* No. L.T. 7505/17/22]

(K) A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Accounts and Audit Report of the University of Delhi, for the year 2020-21, under sub-section (3) of Section 39 of the Delhi University Act, 1922.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7351/17/22]

(ii) (a) Annual Report and Accounts of the National Book Trust, India, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Trust.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7347/17/22]

Notifications of the Ministry of Finance

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): Sir, I lay on the Table, under sub-section (2) of Section 38 of Central Excise Act, 1944, a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), together with Explanatory Memoranda —

(1) No. 21/2022-Central Excise dated 02.08.2022 to further amend Notification No. 04/2022-Central Excise, dated the 30th June, 2022, to reduce the Special Additional Excise Duty on Diesel.

(2) No. 22/2022-Central Excise dated 02.08.2022 to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022, to increase the Special Additional Excise Duty on production of Petroleum Crude and exempt export of Aviation Turbine Fuel.

[Placed in Library. For (1) and (2) *See* No. L.T. 7562/17/22]

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EXTERNAL AFFAIRS

SHRI BRIJLAL (Uttar Pradesh): I lay on the Table, a copy (in English and Hindi) of the Fifteenth Report of the Department-related Parliamentary Standing Committee on External Affairs (Seventeenth Lok Sabha) on 'Welfare of Indian Diaspora: Policies/Schemes'.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON FINANCE

DR. AMAR PATNAIK (Odisha): I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Finance:-

(i) Forty-seventh Report on Action Taken by the Government on the recommendations contained in Fortieth Report on 'Demands for Grants (2022-23)' pertaining to the Departments of Economic Affairs, Expenditure, Financial Services, Investment and Public Asset Management and Public Enterprises, Ministry of Finance;

(ii) Forty-eighth Report on Action Taken by the Government on the recommendations contained in Forty-first Report on 'Demands for Grants (2022-23)' pertaining to the Department of Revenue, Ministry of Finance;

(iii) Forty-ninth Report on Action Taken by the Government on the recommendations contained in Forty-second Report on 'Demands for Grants (2022-23)' pertaining to the Ministry of Corporate Affairs;

(iv) Fiftieth Report on Action Taken by the Government on the recommendations contained in Forty-third Report on 'Demands for Grants (2022-23)' pertaining to the Ministry of Planning; and

(v) Fifty-first Report on Action taken by the Government on the recommendations contained in Forty-fourth Report on 'Demands for Grants (2022-23)' pertaining to the Ministry of Statistics and Programme Implementation.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ

SHRI AJAY PRATAP SINGH (Madhya Pradesh): I, lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj:-

(i) Twenty-fifth Report on Action Taken by the Government on the recommendations contained in the Twentieth Report (Seventeenth Lok

Sabha) on 'Critical Evaluation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)' pertaining to the Department of Rural Development, Ministry of Rural Development;

(ii) Twenty-sixth Report on Action Taken by the Government on the recommendations contained in the Twenty-second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' pertaining to Department of Rural Development, Ministry of Rural Development;

(iii) Twenty-seventh Report on Action Taken by the Government on the recommendations contained in the Twenty-third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' pertaining to Department of Land Resources, Ministry of Rural Development; and

(iv) Twenty-eighth Report on Action Taken by the Government on the recommendations contained in the Twenty-fourth Report on 'Demands for Grants (2022-23)' pertaining to Ministry of Panchayati Raj.

STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

श्री रामचंद्र जांगड़ा (हरियाणा) : महोदय, मैं विभाग संबंधित आवासन और शहरी कार्य संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों के संबंध में निम्नलिखित अंतिम की गई कार्रवाई संबंधी विवरणों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं:-

(i) Sixth Report (Seventeenth Lok Sabha) on Action Taken by the Government on its Twenty-fourth Report (Sixteenth Lok Sabha) on 'Rain Water Harvesting in Metropolitan Cities';

(ii) Seventh Report (Seventeenth Lok Sabha) on Action Taken by the Government on its Twenty-fifth Report (Sixteenth Lok Sabha) on 'Solid Waste Management including Hazardous Waste, Medical Waste and E-Waste'; and

(iii) Ninth Report (Seventeenth Lok Sabha) on Action Taken by the Government on its Fifth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Housing and Urban Affairs.

PAPERS LAID ON THE TABLE - *Contd.*

Reports (2020) of the Comptroller and Auditor General of India

इस्पात मंत्रालय में राज्य मंत्री (श्री फग्गनसिंह कुलस्ते) : महोदय, मैं नियंत्रक-महालेखापरीक्षक (कर्तव्य, शक्तियां तथा सेवा की शर्तें) अधिनियम, 1971 की धारा 19क के खंड (2) के अधीन निम्नलिखित प्रतिवेदनों की एक-एक (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं:-

(i) Report of the Comptroller and Auditor General of India for the year ended 31 March, 2020 - Compliance Audit of Activities of Rashtriya Ispat Nigam Limited - Union Government (Commercial) - Report No.7 of 2022; and

(ii) Report of the Comptroller and Auditor General of India for the year ended 31 March, 2020 - Compliance Audit of Activities of Steel Authority of India Limited - Union Government (Commercial) - Report No.8 of 2022.

[Placed in Library. *See* No. L.T. 7563/17/22]

STATEMENTS BY MINISTERS

Status of implementation of recommendations contained in the Two Hundred and Thirty-sixth Report of the Department-related Parliamentary Standing Committee on Home Affairs

श्री सभापति : नित्यानन्द जी, पहले Papers to be laid on the Table होता है, बाद में स्टेटमेंट होता है।

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, मैं "कोविड 19 महामारी के प्रबंधन और संबंधित मुद्दे" पर उसके दो सौ उनतीसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों पर सरकार द्वारा की गई कार्रवाई के संबंध में विभाग संबंधित गृह कार्य संबंधी संसदीय स्थायी समिति के दो सौ छत्तीसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूं।

Status of implementation of recommendations contained in the Three Hundred and Thirty-seventh Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports

शिक्षा मंत्रालय में राज्य मंत्री (डा. सुभाष सरकार) : महोदय, मैं उच्चतर शिक्षा विभाग, शिक्षा मंत्रालय की अनुदान मांगों (2022-23) के संबंध में विभाग संबंधित शिक्षा, महिला, बाल, युवा कार्यक्रम और खेल संबंधी संसदीय स्थायी समिति के तीन सौ सैंतीसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सदन के सभा पटल पर रखता हूं।

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Hon. Members, I am liberally admitting Zero Hour submissions and also Special Mentions across the House. There are important issues. So, please take advantage of the same. We have already lost around 180 Zero Hour submissions and Special Mentions also. Keep that in mind. Today also, I have received notices by Shri Mallikarjun Kharge, Shrimati Priyanka Chaturvedi, Shri Sanjay Singh, Shri Deepender Singh Hooda and Shri Raghav Chadha under Rule 267. You know my position. These are all not notices worth to be taken under Rule 267. Now, LoP.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, it is very important क्योंकि यह बहुत महत्व का मुद्दा है और मैं आपसे विनम्र विनती करूंगा कि आप रूल 267 के तहत हमें इस सदन में चर्चा करने के लिए अनुमति दें। सर, ईडी, सीबीआई, आयकर जैसी ऑटोनॉमस बॉडीज़ का दुरुपयोग हो रहा है, गैर इस्तेमाल हो रहा है *

MR. CHAIRMAN: Right. ...(Interruptions)... No. I have not allowed. ...(Interruptions)...

श्री मल्लिकार्जुन खरगे: *

MR. CHAIRMAN: I have not allowed. *...(Interruptions)...* LoP, I have just allowed you to mention. ...(Interruptions)...

श्री मल्लिकार्जुन खरगे : *

MR. CHAIRMAN: Kharge*ji*, please. *...(Interruptions)...* This will not go on record. *...(Interruptions)...* Right. Now, Shrimati Priyanka Chaturvedi. *...(Interruptions)...*

---

* Not recorded.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, a sitting Member of Parliament *...(Interruptions)...*

SHRI MALLIKARJUN KHARGE: *

MR. CHAIRMAN: I am not admitting it. *...(Interruptions)....* *...(Interruptions)...* These are issues of the administration. *...(Interruptions)...* Priyanka Chaturvedi*ji*, *...(Interruptions)...*

SHRIMATI PRIYANKA CHATURVEDI: Sir, Rajya Sabha *...(Interruptions)...*

MR. CHAIRMAN: Please, Lahar Singh*ji*. *...(Interruptions)...* आपको जवाब देने की जरूरत नहीं है।...(**व्यवधान**)...

SHRIMATI PRIYANKA CHATURVEDI: Sir, Rajya Sabha is a Council of States. *...(Interruptions)...* And what is happening in Maharashtra? ...(Interruptions)... A sitting Member of Parliament was arrested, ...(Interruptions)...detained by Enforcement Directorate and as per Rule 222 of the Rule Book *

श्री सभापति : यह रिकॉर्ड पर नहीं जा रहा है।...(**व्यवधान**)... Right. *...(Interruptions)...*

SHRIMATI PRIYANKA CHATURVEDI: *

MR. CHAIRMAN: Right. *...(Interruptions)...*

SHRIMATI PRIYANKA CHATURVEDI: *

MR. CHAIRMAN: I have not admitted any of these notices because LoP has been consistently asking. ...(Interruptions)... I just permitted him to mention the subject. *...(Interruptions)...* That is all. ...(Interruptions)...

SHRIMATI PRIYANKA CHATURVEDI: Shri Sanjay Raut has been arrested, detained. *...(Interruptions)...* He is*...(Interruptions)...*

MR. CHAIRMAN: Shri Vaiko, do you want Zero Hour? *...(Interruptions)...* Zero Hour. Dr. Santanu Sen. *...(Interruptions)...*

---

* Not recorded.

DR. SANTANU SEN(West Bengal): Sir, it is really good to see that the Parliament is functioning. ...*(Interruptions)*...

MR. CHAIRMAN: Dr. Santanu Sen, please. Zero Hour. ...*(Interruptions)*...

Need to adopt effective measures to support education of girl students

DR. SANTANU SEN (West Bengal): Sir, it is really good to see that the Parliament is functioning and I am really delighted to have the opportunity to speak on Zero Hour because my point of order despite waiting for nearly 20 minutes was...*(Interruptions)*...

MR. CHAIRMAN: Leave the point of order. Go to your point.

DR. SANTANU SEN: My point is, we all know, we all admit that the women literacy is one of the most important indicators for the development of a country. Unfortunately, in our country, the women literacy is only 65 per cent which is far away from the expectation. Especially, in the bigger States like Uttar Pradesh, Bihar, Jammu and Kashmir, and Madhya Pradesh, the women literacy rates are extremely poor which are leading to more fertility, more mortality, more hardships and lack of knowledge for their rights as well. So far the knowledge goes; the reasons are negative attitude, patriarchal psychology, poverty, accessibility to the schools and lack of female teachers. As far as the budgetary allocation is concerned, it is very unfortunate to note that in such a big country, the budgetary allocation for education as a whole is very meagre. If we compare the Budget of 2022 with that of 2021, there was a sharp decrease by 6 per cent. As far as health expenditure per capita in respect of women is concerned, it is also very poor. So far as the world is concerned, it is at 140 out of 190 countries. Sir, there is a project called *'Beti Bachao Beti Padhao'*. Unfortunately, the Parliamentary Committee on Empowerment of Women in Lok Sabha said that 80 per cent of the total budgetary allocation was spent on advertisement only. Our learned Minister, * has herself admitted...

MR. CHAIRMAN: No reference, please.

* Not recorded.

DR. SANTANU SEN: From a period of 2014 to 2019, 54 per cent of the total Budget was spent on advertisement only. From 2014-15 to 2021, the expenditure for the project is Rs.740 crore out of which Rs.401 crore was spent on advertisement only. The Parliamentary Committee has categorically mentioned that no monitoring or periodic upgradation has been done as far as this project is concerned. Sir, I must cite some examples. If you come to our State of West Bengal, the internationally awarded Kanyashree Project is there. What is under this project? Sir; there are k1, k2 and k3 categories. From the age group of 13 to 18 years, Rs.750 for allowance; 18 to 19 years group, Rs. 2,5000 as one term grant and for the University students, Rs.2500 for the science students and Rs.2,000 per month for the arts students. Sir, my humble submission is that there are few other projects like Sabooj Sathi which gives more accessibility...

MR. CHAIRMAN: Now, Shrimati Rajani Ashokrao Patil, you have to speak in Marathi. ...*(Interruptions)*...

DR. SANTANU SEN: My humble submission... ...*(Interruptions)*...

MR. CHAIRMAN: You made your point.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

SHRI SUBHASISH CHAKRABORTY (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI MAUSAM NOOR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MS. SUSHMITA DEV (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU: (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

Impact of excess rainfall and flood-like situation for farmers in Maharashtra

श्रीमती रजनी अशोकराव पाटिल (महाराष्ट्र): *"महोदय, महाराष्ट्र में जुलाई महीने में भारी बारिश के कारण जो गंभीर परिस्थिति उत्पन्न हुई, खासकर विदर्भ के गढ़चिरौली समेत कोल्हापुर, मुंबई, ठाणे, नासिक-इन जिलों में भारी बारिश से जो तबाही हुई, उसकी ओर इस

---

* Hindi translation of the original speech delivered in Marathi.

सदन का ध्यान आकृष्ट करने के लिये मैं यहां खड़ी हुई हूँ। महोदय, इस प्राकृतिक आपदा के कारण जो परिस्थिति उत्पन्न हुई, उसके बारे में कुछ महत्वपूर्ण मुद्दों की तरफ मैं आपका ध्यान आकर्षित करना चाहती हूँ।

एक तो नुकसान का जायज़ा लेने के लिए केंद्र सरकार की जो टीम गई है, वह सिर्फ विदर्भ में गयी है। उस टीम के मराठवाड़ा और अन्य क्षेत्रों में भी जाने की आवश्यकता है। मैं आपके माध्यम से यह मांग करना चाहती हूँ।

दूसरी बात, बारिश से प्रभावित लोगों को जल्द से जल्द मदद मिलनी चाहिये। मुआवजे की पहली किश्त दे दी जाती है। दूसरी किश्त केंद्र और राज्य सरकार मिलकर देती है। वह दूसरी किश्त जल्द मिलनी चाहिए, तभी किसानों को इसका फायदा होगा।

महोदय, इस भारी बारिश के कारण जमीन की परत बह गई जो बहुत बडा नुकसान है। फसल के नष्ट होने पर किसानों का एक साल का नुकसान होता है, लेकिन अगर जमीन की परत बह गयी तो किसानों को कई सालों तक नुकसान सहना पड़ता है, इसलिये सरकार को आगे आकर दीर्घकालीन मदद करनी चाहिये। ऐसे संकट में किसानों के साथ उनके परिवार को भी समस्याओं का सामना करना पड़ता है। महोदय, इसलिये किसानों के स्कूल-कॉलेजों में पढ़ाई करने वाले बच्चों की शिक्षा के लिये सरकार को सहायता करनी चाहिए।

महोदय, हमारे मराठवाड़ा में तो विचित्र परिस्थिति उत्पन्न हुई है। हम ज्यादातर सोयाबीन की फसल उगाते हैं। घोंघा या स्नेल जो होता है, यह मिट्टी में छुपा होता है और वह सोयाबीन की फसल को नष्ट करता है। ऐसा क्यों होता है, यह किसी को नहीं पता ऐसी कई बातें हमारे मराठवाड़ा में हुई हैं। इन सभी बातों की तरफ ध्यान देकर भारी बारिश से हमारा जो नुकसान हुआ है, उससे प्रभावित किसानों को सहायता प्रदान की जानी चाहिए।"

श्री सभापति : ठीक है।

SHRIMATI RAJANI ASHOKRAO PATIL: #

MR. CHAIRMAN: Please, this will not go on record. And, the entire thing will not go on record. आप ड्राउट से कहां चले गए? आपने ड्राउट को ड्राउट कर दिया, आउट हो गए। Now, Shri Vaiko. This is not going on record.

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

Not recorded.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करती हूं।

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

Permission given to dock a Chinese spy submarine at Hambantota port of Sri Lanka

SHRI VAIKO (Tamil Nadu): Sir, I want to bring to the attention of the House a matter of grave concern. Sri Lanka has allowed Chinese submarine war ship to dock in Hambantota port this month, despite India's concerns. Sri Lanka has ignored India's concerns over the visit by Chinese warship, saying that it was only to refuel and replenish supplies. But I would like to tell the House that it is not an ordinary ship. It is research and survey ship, Yuan Wang 5, which would be used to spy on India's

activities and strategic interest. It is a duel vessel employed for space and satellite tracking and for inter-continental ballistic missile ranges. The ship is to spend about a week's time reportedly for fuel and other supplies.

The visit of the ship would compromise our national security and coastal security. It will have serious bearing on India's security and economic and strategic interests and nuclear, maritime and coastal facilities.

India has extended more than four billion US dollars, and more aid and credit lines are under discussion. When India is helping Sri Lanka financially to tide over its economic disaster, why is Sri Lankan Government not appreciating the concerns of India?

MR. CHAIRMAN: Shri Vaiko, don't read. You have to speak.

SHRI VAIKO: Sir, one minute.

MR. CHAIRMAN: I will give you one minute, but don't read. You are capable of speaking.

SHRI VAIKO: I would urge upon the Government that India should take all measures to safeguard its shore and vital strategic interests. The Government should talk tough on the diplomatic front also to see that the Chinese ship does not indulge in spying and other activities which would compromise our national security. I would demand that the Minister should make a statement on the floor of the House about this serious matter.

MR. CHAIRMAN: Whoever wants to associate please send your names. I do agree that this is a serious issue.

DR. M. THAMBIDURAI (Tamil Nadu): I associate myself with the issue raised by the hon. Member.

SHRI G. K. VASAN (Tamil Nadu): I also associate myself with the issue raised by the hon. Member.

SHRI R. GIRIRAJAN (Tamil Nadu): I also associate myself with the issue raised by the hon. Member.

SHRI K. R. N. RAJESHKUMAR (Tamil Nadu): I also associate myself with the issue raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): I also associate myself with the issue raised by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): I also associate myself with the issue raised by the hon. Member.

MS. SUSHMITA DEV (West Bengal): I also associate myself with the issue raised by the hon. Member.

SHRI ABDUL WAHAB (Kerala): I also associate myself with the issue raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): I also associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): I also associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): I also associate myself with the issue raised by the hon. Member.

Exclusion of many children in the age group of 0-5 years from PM-POSHAN scheme due to mandatory linkage of Aadhaar

SHRI BINOY VISWAM (Kerala): Sir, the *Pradanmantri Poshan Yojana* is a good scheme. It is meant to assist the children from poor families to have healthy growth. That scheme is really good, but in many cases, a new direction by the Government of

linking with Aadhaar is causing problems. In many families, in villages and in poor families, the mothers or the parents don't have Aadhaar cards. That means the children of those families, those parents, are denied of this right. Linkage of Aadhaar in this case is a wrong step. So, please see that it is repealed immediately. Thank you, Sir.

DR. JOHN BRITTAS (Kerala): I associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): I also associate myself with the issue raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): I also associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): I also associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): I also associate myself with the issue raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): I also associate myself with the issue raised by the hon. Member.

SHRI KANAKMEDALA RAVINDRA KUMAR (Andhra Pradesh): I also associate myself with the issue raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): I also associate myself with the issue raised by the hon. Member.

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

Need for issuance of guidelines to State Universities to remove graduation merit for appointment of Assistant Professor as in the Central Universities

श्री बृजलाल (उत्तर प्रदेश) : सभापति महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इस विषय पर बोलने का अवसर दिया है। महोदय, मैं आपका और आपके माध्यम से सदन का ध्यान आकर्षित करना चाहता हूं कि कई राज्यों में राजकीय विश्वविद्यालयों, महाविद्यालयों में सहायक प्रोफेसर की नियुक्ति के मापदंड पर यूजीसी की गाइडलाइन है कि अगर पीजी में कोई अभ्यर्थी सामान्य वर्ग का है, तो उसके 50 परसेंट, ओबीसी वर्ग का है तो 45 परसेंट और अनुसूचित जाति/जनजाति वर्ग का है, तो 40 परसेंट अंक होने जरूरी हैं। यदि उतने अंक हैं और उसके पास अन्य और भी कोई डिग्री है, जैसे पीएचडी, एम.फिल की डिग्री है, तो वह अप्लाई कर सकता है।

महोदय, कई राज्य ऐसे हैं, जिन्होंने यह मापदंड ग्रेजुएशन लेवल पर भी लागू किया है। इसके अनुसार ग्रेजुएशन लेवल पर भी यदि आप सामान्य वर्ग के अभ्यर्थी हैं, तो 50 परसेंट, ओबीसी वर्ग के हैं, तो 45 और अनुसूचित जाति/जनजाति वर्ग के हैं तो आपको 40 परसेंट मार्क्स लाने जरूरी हैं। अगर ये लोग गलती से ग्रेजुएशन में 40 परसेंट या जो मापदंड निश्चित है, उतने अंक नहीं ला पाए, तो भले ही उसने पी.जी. में टॉप किया हो, वह असिस्टेंट प्रोफेसर की नियुक्ति के लिए अप्लाई नहीं कर सकता है, जो कि यूजीसी की गाइडलाइंस के अगेंस्ट है। सभापति महोदय, मैं आपका ध्यान इस बात की ओर आकर्षित करना चाहता हूं कि भारत सरकार को एक गाइडलाइन जारी करनी चाहिए कि सहायक प्रोफेसर की नियुक्ति के लिए जब प्रार्थना-पत्र अप्लाई किया जाता है, तो जो यूजीसी की गाइडलाइन है, वह हर जगह पर लागू होनी चाहिए।

SHRI KANAKMEDALA RAVINDRA KUMAR (Andhra Pradesh): I associate myself with the issue raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): I also associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): I also associate myself with the issue raised by the hon. Member.

श्री सभापति : बृजलाल जी, आपका बहुत-बहुत धन्यवाद। संत बलबीर सिंह जी, आप अपने विषय पर पंजाबी में बोलिए।

Water logging due to heavy rains causing distress to the farmers of Punjab

SANT BALBIR SINGH (Punjab): * "Sir, I wish to draw your kind attention to Malwa region of Punjab. There are two districts, namely, Muktsar and Fazilka in Punjab which are suffering due to heavy water logging. There have been excessive rains, water logging is happening everywhere and the people are helpless. On 23rd July, I visited those four villages namely Midda Baam, Tarkhanwala, Lakhireanwala, Lakkadwala and Mahabadhar. There, the crops are drowned. Cotton crops and paddy crops are destroyed. These families do not have green fodder also. The condition is so bad that in Gadda Dob village, Shri Niranjan Singh, a farmer who is also a Panchayat member, has committed suicide.

Estimates of the revenue officials say that one lakh acres of crops in Muktsar district and 41 thousand acres of crops in Fazilka are drowned in water. So their condition is very bad. People are under debts. There are people who have not got a crop for the last four years.

Another big problem with Fazilka is that it shares borders with Pakistan and 22 drains converge in Fazilka that carry water. Now, on the Pakistani side, there is a Bundh which does not allow water to flow from Fazilka into Pakistan. Therefore, that entire area in Fazilka is afflicted with excessive water logging. Those areas are suffering so much due to this. That water is dirty also, it is polluted and that water logging is causing so many serious diseases in those villages that you would be surprised to see. Children with disability are being born in village after village. This is such a big problem in that area right now. Therefore, we pray and draw your and the Government's kind attention that firslty, drainage of that water may be arranged and the Bundh on the Pakistani side should be opened, talks should be held with them so that that area may get relief. Secondly, the affected farmers whose crops have been drowned, should also be given relief. And then, for this constant problem of water logging; not only the Government of Punjab but the Central Government should put its contributions because the families whose crops were destroyed, like last year, due

* English translation of the original speech delivered in Punjabi.

to Pink Bollworm crops were destroyed, when a farmer is not helped in such circumstances then finally, he commits suicide also. Punjab's water is getting finished, its water is drying up and farmers are committing suicides. Therefore, we would pray for hand-holding of those farmers in that area should be done so that these issues may be resolved. "

MR. CHAIRMAN: Right.

SANT BALBIR SINGH: Thank you very much.

श्री सभापति: * "You spoke well. You spoke well." आपका अभिनन्दन।

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the Zero Hour submission made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI SANJAY SINGH (National Capital Territory of Delhi): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI SUBHASISH CHAKRABORTY (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

---

* English translation of the original speech delivered in Punjabi.

Need for proper maintenance of the elephant corridor in the Simlipal National Park

श्रीमती ममता मोहंता (ओडिशा) : माननीय सभापति जी, ओडिशा के मयूरभंज जिले में सिमलीपाल राष्ट्रीय उद्यान है। जंगल और परिवेश विभाग इस उद्यान को राष्ट्रीय उद्यान की मान्यता नहीं दे रहा है। इस जंगल में शिकारी लोग जानवरों को मारते हैं और हर रोज़ जानवर मरते हैं। देखा जाता है कि वन्य प्राणी भटक कर सब गांवों के इलाके में आ जाते हैं। कुछ सालों से देखा जाता है कि यहां वन्य प्राणियों का शिकारी लोग शिकार करते हैं और बड़े-बड़े पेड़ों को काट कर बाहर चालान करते हैं। जंगली प्राणी गांवों में और शहर में भटक कर आ रहे हैं। साल में हर बार पश्चिमी बंगाल और झारखंड के हाथी सिमलीपाल में आते हैं। शुरू में यह कॉरिडोर हाथियों के लिए बनाया गया था, लेकिन अब इसी कॉरिडोर की मरम्मत नहीं की जा रही है, इसीलिए जंगली हाथी रास्ता भटक कर गांवों और शहरी इलाके में आ रहे हैं। ज्यादातर मयूरभंज जिले के रासगोविन्दपुर, बेटनोटी, सिलपाद बांगरीपोसी, चितरदा, सरस्कना, बिसोई ब्लॉक की जन बस्ती के इलाके में आकर कृषि क्षेत्र में बहुत नुकसान करते हैं और प्राण हानि करते हैं।

उदाहरणस्वरूप इस साल दस से ज्यादा लोगों की जान गई है। हाल ही में एन.एच.-49 में हाथियों के चले आने के कारण लोगों को बहुत दिक्कत हुई थी। हाथियों ने गुस्से में आकर एक चलती हुई बस और कार पर आक्रमण किया था। मैं आपको बताना चाहूंगी कि पिछले 12 सालों में ओडिशा में 954 हाथियों की मृत्यु हुई है। केवल 2019 से आज तक 254 हाथी मरे हैं। पिछले तीन साल में हाथी ट्रैक के लिए 8 करोड़ रुपये और हाथियों को भगाने के लिए 70 करोड़ रुपये खर्च हुए थे। 2019 से आज तक हाथियों के आक्रमण से 342 लोगों की मृत्यु हुई है और 359 को शारीरिक आघात हुए हैं। जंगल और परिवेश विभाग से मेरा अनुरोध है कि सिमलीपाल में हाथी कॉरिडोर की मरम्मत करें, वन्य प्राणी और लोगों की जीवन रक्षा करें और सिमलीपाल को राष्ट्रीय उद्यान की मान्यता दें।

DR. SONAL MANSINGH (Nominated): Sir, I associate myself with the Zero Hour submission made by the hon. Member.

SHRIMATI MAUSAM NOOR (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं माननीय सदस्य द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करती हूं।

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

Need to grant social security benefits to the seafaring community of Goa

SHRI LUIZINHO JOAQUIM FALEIRO (West Bengal): Mr. Chairman, Sir, I wish to inform that prior to the liberation of Goa, 1961, Goa's economy was a 'money order' economy because, virtually, every Goan was working abroad. Every alternate house, there was a seafarer who was working abroad. I am very happy that the seafarers' community in Goa has played a very immense contribution not only for the economy of Goa but also for the economy of the country because they used to remit foreign exchange which is very precious for the country. During Covid-19, we are very proud that the Goan seafarers have played a yeoman service all over the world. They worked hard. Today, what pains me is that even though every alternate house in Goa is a seaman, their condition is very bad. Because of overall economic meltdown, there is rampant unemployment and there is hardly any system to give them pension. Today, I request Mr. Chairman that the Shipping Ministry should look into the matter. They were getting a pension of Rs.200/- per month. That also has stopped. It is a shame that these people who have played such a great role in the history of this country are today not having any pension scheme and also not having any ex-gratia. The Rs.200/- ex-gratia has also stopped now. So, I request you to please either enhance this amount or bring an honourable pension scheme so that they and their families can live a life of honour and dignity for having contributed so immensely for the economy of this country.

MR. CHAIRMAN: Thank you, Faleiro*ji.* Now, Shri Rajmani Patel. Whoever wants to associate, send your names by slip.

SHRI JOSE K. MANI (Kerala): Sir, I associate myself with the issue raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI NIRANJAN REDDY SIRGAPOOR (Andhra Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ELAMARAM KAREEM (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUBHASISH CHAKRABORTY (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABDUL WAHAB (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

Need to probe the irregularities in the construction of '*Gaushalas*' under the MGNREGA scheme in Madhya Pradesh

श्री राजमणि पटेल (मध्य प्रदेश) : माननीय सभापति जी, मनरेगा योजना के तहत मध्य प्रदेश में किए गए कार्यों में भ्रष्टाचार के संबंध में मैं सदन का ध्यान आकर्षित करना चाहता हूँ। मनरेगा योजना के अंतर्गत रीवा में सभी गौशालाओं के निर्माण का कार्य मध्य प्रदेश शासन द्वारा स्वीकृत किया गया था। इसके लिए निर्माण एजेंसी भी पंचायत को बनाया गया था। लेकिन जनपद के अधिकारियों द्वारा बिना किसी अधिकार और कानून के अधिकांश गौशालाओं का निर्माण कार्य ग्राम पंचायतों से छीन कर प्रदेश के तथा जिले के बाहरी व्यक्तियों को दिया गया, जिसमें आभास भारद्वाज तथा राजाराम कुशवाहा की टीम को यह कार्य दिया गया। इसमें कई व्यक्तियों का गिरोह काम कर रहा है। गिरोह के लोगों द्वारा बेरोजगार युवकों को रोजगार का लालच देकर आभास की टीम (एनजीओ) ने उनसे सुरक्षा राशि के नाम पर डेढ़ से दो लाख रुपए तक वसूल किए हैं। गौशाला का खाका सरकारी इंजीनियरों द्वारा बनाया गया, जिसमें जिला से लेकर जनपद तक के अधिकारियों का हाथ रहा है। पेटी ठेकेदारों/बेरोजगारों ने हनुमना, मऊगंज, सिरमौर और जवा में काम भी शुरू किया, लेकिन उन्हें उसका भुगतान नहीं किया गया। ग्राम पंचायतों के बिना अनुमोदन, बिना उनकी जानकारी और मूल्यांकन के दीनदयाल ट्रेडर्स को कुछ का भुगतान कर दिया गया, जो पूर्णतः अवैधानिक है। इसमें कई बेरोजगारों को ठगा गया और करोड़ों का भ्रष्टाचार किया गया। इस संबंध में बार-बार मुख्यमंत्री और मंत्रियों से आग्रह किया गया कि इसकी जाँच की

जाए, कार्रवाई की जाए तथा बेरोजगारों को न्याय दिया जाए, लेकिन आज तक उनको न्याय नहीं मिला है और इसकी जाँच नहीं हुई है।

मैं सदन से आग्रह करना चाहता हूँ और माननीय मंत्री जी से निवेदन करना चाहता हूँ कि इस प्रकरण की गंभीरता को देखते हुए वरिष्ठ अधिकारियों द्वारा इसकी जाँच कराई जाए, बेरोजगारों की लंबित राशि का भुगतान किया जाए तथा विधि विरुद्ध काम करने वाले सदस्यों एवं अधिकारियों के विरुद्ध कार्रवाई की जाए, ताकि भ्रष्टाचार पर लगाम लगे और बेरोजगार युवकों, जिनका शोषण हुआ है, को न्याय मिल सके।

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the issue raised by the hon. Member.

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ संबद्ध करती हूँ।

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

श्री सभापति : श्री अजय प्रताप सिंह, आपका ज़ीरो ऑवर मेंशन है।

श्री अजय प्रताप सिंह : सर मैंने तो स्पेशल मेन्शन में सब्जेक्ट लगाया था।

श्री सभापति : आपका सब्जेक्ट ज़ीरो ऑवर में लगा हुआ है - 'Demand to Provide Home Delivery of CSD Canteen Products.' क्या आप इसको स्पेशल मेन्शन में लेना चाहते हैं?

श्री अजय प्रताप सिंह : नहीं, सर, मैं ज़ीरो ऑवर में ही बोल लेता हूं।

श्री सभापति : ठीक है, बोल लीजिए।

Need to provide home delivery of CSD canteen products

श्री अजय प्रताप सिंह (मध्य प्रदेश): आदरणीय सभापति महोदय, भूतपूर्व सैनिकों एवं सेवारत सैनिकों को सस्ती दर पर विभिन्न वस्तुएं प्राप्त हों, इसके लिए भारतीय सेना द्वारा सीएसडी कैंटीन की सेवा उपलब्ध कराई जाती है। ये कैंटीनें सामान्यतया विभिन्न रेजिमेंट्स की अवस्थिति के नज़दीक ही स्थित होती हैं अथवा देश के ऐसे प्रमुख शहरों में स्थित होती हैं, जहां पर सेना के जवान या अधिकारी बहुसंख्या में निवास करते हैं। इन कैंटीनों के माध्यम से, बहुत सारे जो भूतपूर्व सैनिक हैं, उनको पर्याप्त सेवा नहीं मिल पाती है।

महोदय, आज तकनीकी का ज़माना है, जिसमें बाज़ारों का स्वरूप बदल रहा है। बाज़ार अब बाज़ार की सीमा से निकल कर लोगों की मुट्ठी में पहुंच गए हैं। जिस तरीके से फ्लिपकार्ट और ऐमेज़ॉन जैसी कम्पनियां अपने उत्पादों की होम डिलीवरी करती हैं, उसी तकनीकी का उपयोग करते हुए सीएसडी कैंटीन की सुविधा उपलब्ध करवाई जाए। इससे अधिक से अधिक वर्तमान और भूतपूर्व सैनिक इस सुविधा का उपयोग कर सकेंगे। इसके लिए सीएसडी कैंटीन की सेवा का डिजिटलाइज़ेशन हो, ताकि ऑनलाइन माध्यम से यह सेवा उन सैनिकों तक भी पहुंचाई जा सके, जो देश के सुदूर कोने में निवास करते हैं और उन्हें भी सस्ती दर पर सीएसडी कैंटीन के विभिन्न उत्पाद प्राप्त हो सकें, धन्यवाद।

DR. FAUZIA KHAN (Maharashtra): Sir, I would like to associate myself with the Zero Hour mention made by the hon. Member.

श्री राजमणि पटेल (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

DR. AMAR PATNAIK (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री दीपक प्रकाश (झारखंड) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

श्री अरुण सिंह (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

DR. SASMIT PATRA (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

High cost of medical treatment in the country

SHRI SANDOSH KUMAR P (Kerala): Mr. Chairman, Sir, it is a harsh Indian reality that we are facing medical inflation. No one can deny this fact. It is a matter of fact that India is the third largest manufacturer of medicines, and we have the lowest production cost also. But, unfortunately, the medical inflation in this country is very high, and it is 14 per cent if we compare it with other Asian countries.

Secondly, according to a report of the Ministry of Statistics, in this year itself, it shot up by 7.21 per cent. There is no point in making elaborate details on these percentages but the reality is that it is very difficult for an ordinary Indian to afford medical costs.

Sir, we have 355 essential medicines which are listed in the National List of Essential Medicines, and the prices of all these medicines are steeply hiked. Sixty-three per cent of expenditure is for medicines as far as the lower middle income groups are concerned.

So, what I request is that we need to rethink about our medical policies. We need to spend more on healthcare, and pharma companies must be controlled at any cost. There is a reason for Supreme Court verdict. I don't know on which date it was exactly pronounced. But it says that medical companies are giving freebies to doctors which are banned by law but even then, they are claiming tax exemption also. No one is opposing these medical companies to earn profits but they are getting abnormally high profits. So, these are the realities.

Therefore, I urge the Government to make 'Health' a Fundamental Right. Secondly, these companies must be controlled, and we have to spend more on healthcare.

SHRI JOSE K. MANI (Kerala): Sir, I would like to associate myself with the Zero Hour mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI A.A. RAHIM (Kerala): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Kerala): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. V. SAVADASAN (Kerala): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I would like to associate myself with the Zero Hour mention made by the hon. Member.

MR. CHAIRMAN: Thank you, Sandosh Kumarji. See the advantage of smooth running of the House. Shri Harbhajan Singh.

Attacks on the Gurudwaras and Sikhs in Afghanistan

श्री हरभजन सिंह (पंजाब) : माननीय सभापति महोदय जी, सबसे पहले तो मैं आप सबका शुक्रिया अदा करना चाहता हूं कि मुझे आज यहां पर बोलने का मौका मिल रहा है और मैं आप सबके बीच में आया हूं।

माननीय महोदय जी, मैं अफगानिस्तान में गुरुद्वारे और सिखों के ऊपर हो रहे हमलों के बारे में बोलने के लिए खड़ा हुआ हूं। यह एक ऐसा मुद्दा है, जिसने न केवल दुनिया के किसी भी कोने में रहने वाले हर सिख की भावना को आहत किया है, बल्कि यह सिख होने की पहचान पर ही एक हमला है। इस तरह के हमले हमें कई सवाल करने के लिए मजबूर कर देते हैं। ऐसे हमले हमारे ऊपर ही क्यों? हमें ही क्यों निशाना बनाया जा रहा है? दुनिया भर के गुरुद्वारों में कोविड के दौरान भोजन, ऑक्सीजन और हर तरीके की चीज़ें लोगों के लिए उपलब्ध करवाई थीं। स्वतंत्रता के बाद के समय की बात करूं, तो देश के सिखों के योगदान के बारे में हम सबको पता है। जीडीपी की बात करूं, रोजगार की बात करूं या दान-धर्म की बात करूं, तो सिख हमेशा सबसे आगे रहे हैं। सिख समुदाय भारत और अन्य देशों के बीच संबंधों में एक मजबूत कड़ी रहा है। वे अपने साहस, पराक्रम और कड़ी मेहनत के लिए जाने जाते हैं। ये सब होने के बावजूद हमारे साथ ऐसा सलूक क्यों हो रहा है?

महोदय, 18 जून को काबुल में दशमेश पिता गुरु गोबिंद सिंह जी के करते परवान में कई धमाके हुए, परिसर की ओर जाने वाले किले के दरवाजों के बाहर उग्रवादियों ने गोलियां चला दीं, जिसमें दो लोगों की मृत्यु हुई और कई लोग घायल हुए।

25 मार्च, 2020 को आईएसआईएस के आत्मघाती बंदूकधारी हमलावरों ने काबुल के गुरुद्वारा हर राय साहिब पर हमला किया। बताया जा रहा है कि इमारत में करीब दो सौ लोग थे,

जिनमें बच्चों समेत 25 सिखों की मौत हो गई। हर राय साहिब गुरुद्वारा हमले में मारे जाने वाले जो लोग थे, उनके अंतिम संस्कार के अगले दिन फिर से एक और हमला हुआ।

2018 में आत्मघाती हमलावरों ने पूर्वी शहर जलालाबाद में एक सभा पर हमला किया। मैं आपको बताना चाहता हूं कि अफगानिस्तान कभी हजारों सिखों और हिन्दुओं का घर था, लेकिन दशकों के संघर्ष के कारण यह संख्या अब कम होकर मुट्ठी भर रह गई है। 1980 के दशक में अफगानिस्तान में दो लाख बीस हजार सिख और हिन्दू रहते थे। 1990 के दशक की शुरुआत में यह आंकड़ा गिरकर 15 हजार और 2016 में गिरकर 1,350 हो गया। जलालाबाद के हमले के समय वहां 1,500 सिख थे। उसके बाद लोगों ने यह सोचा कि अब हम यहां नहीं रह सकते। तालिबान के सत्ता में लौटने तक 300 सिख और कम हो गये हैं, इस प्रकार अब वहां केवल डेढ़ सौ के आस-पास सिख हैं।

श्री सभापति : हरभजन जी, ज़ीरो ऑवर में केवल तीन मिनट का टाइम ही देते हैं, आपने अच्छा और महत्वपूर्ण विषय उठाया है।

श्री हरभजन सिंह : सर, मैं कुछ और कहना चाहता हूं।

श्री सभापति : मैं आपको अलाऊ करूंगा, लेकिन वह रिकॉर्ड पर नहीं जाएगा।

श्री हरभजन सिंह : मैं आपके माध्यम से सरकार से कहना चाहता हूं कि वह इन हमलों को अत्यंत गम्भीरता से ले।

श्री सभापति : हरभजन जी हमारे जाने-माने क्रिकेटर हैं, यह बात सबको मालूम है। इन्होंने जो विषय उठाया है, वह बहुत महत्वपूर्ण विषय है, मेरे ख्याल से विदेश मंत्री उसके ऊपर और ध्यान देंगे।

SHRI MALLIKARJUN KHARGE (Karnataka): Sir, I associate myself with the matter raised by the hon. Member.

SHRI SANJAY SINGH (National Capital Territory of Delhi): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir,I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SANT BALBIR SINGH (Punjab): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI VIKRAMJIT SINGH SAHNEY (Punjab): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. RADHA MOHAN DAS AGARWAL (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

श्री नीरज डांगी (राजस्थान) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूं।

श्री अजय प्रताप सिंह (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूं।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करती हूं।

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABDUL WAHAB (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Now, Shri Jawhar Sircar - absent. Dr. Amee Yajnik.

Need for urgent measures to make cancer treatment affordable

DR. AMEE YAJNIK (Gujarat): Thank you, Sir, for giving me this opportunity to raise a very important issue. The issue relates to cancer patients. Recent report of the Indian Council for Medical Research shows that the number of Indians suffering from cancer is projected to increase to 29.8 million in 2025, which was earlier 26.7 million in 2021.

There is also a question that was asked in the Lok Sabha, and there, the Health Minister had replied to that question and said that out of 1,40,67,894 cases of cancer in the world in 2012, India reported 10,57,204 cases. That means, 7.5 per cent of global cancer burden was shared by India. So, every thirteenth cancer patient is an Indian in the world. This is a very gross situation and this also shows that we need access for the cancer treatment and the facilities should be a major issue affecting the nation.

Every year, 1.5 million new cases are diagnosed. Cancer centres are mostly in cities and people coming from villages have to travel far and wide to see that the patient gets cancer care. That is also expensive. That jeopardises their livelihood because they have to see that care continuity is there for the patient, not to talk about the trauma of the patient and the relatives. I would request to the Government, through you, and especially urge that there should be more investment in the

infrastructure for cancer patients. There should be radiotherapy units, radiation therapy units and chemotherapy units so that they can access these facilities. Sir, the 325th Report of the Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change also pointed out the fact that there should be availability of adequate facilities in local regions so that people do not suffer by not getting the cancer care. There is another aspect which needs to be looked into by the Ministry of Health and there should be affordable and equitable care for cancer patients. It is a traumatic situation when we talk about cancer. the trauma is emotional; the trauma is within the family and the trauma is also economic. Sir, the Report also pointed out that six crore people are pushed below the poverty line because of incurring this cost. I would urge the Government to take this issue seriously. Thank you very much.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करती हूँ।

श्री नीरज डांगी (राजस्थान) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

Need for age relaxation for the EWS category

डा. लक्ष्मीकांत बाजपेयी (उत्तर प्रदेश) : माननीय सभापति जी, आपके प्रति आभार व्यक्त करते हुए मैं युवाओं से जुड़ा हुआ एक महत्वपूर्ण विषय यहाँ उठाना चाहता हूँ।

महोदय, जिस प्रकार से समाज के अनुसूचित वर्ग और पिछड़े वर्ग को आरक्षण की सुविधा संविधान प्रदत्त प्राप्त थी, उसी प्रकार से आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी ने आर्थिक आधार पर गरीब सवर्णों को भी 10 प्रतिशत आरक्षण की व्यवस्था की थी, लेकिन उस आरक्षण की व्यवस्था में एक बात की चूक हो गयी कि जिस प्रकार अन्य आरक्षणों में भी अधिकतम आयु सीमा में 5 वर्ष की छूट दी गयी है, वह 5 वर्ष की छूट इस आर्थिक आधार पर गरीब सवर्णों के आरक्षण में दी जाए, यह व्यवस्था होनी चाहिए थी। इसके लिए युवा लगातार माँग कर रहे हैं। देश के 7 राज्यों ने अपने यहाँ प्रशासनिक आदेश जारी करके यह सुविधा प्रदान कर दी है, लेकिन अन्य राज्य इसको नहीं दे रहे हैं।

मैं आपके माध्यम से और इस सदन के माध्यम से इस महत्वपूर्ण विषय पर सरकार से यह प्रार्थना करना चाहता हूँ कि कृपा करके जिस प्रकार आपने आर्थिक आधार पर गरीब सवर्णों को आरक्षण देकर उनको भी ऊपर उठने में मदद प्रदान की है, उसी प्रकार उनके लिए अधिकतम आयु सीमा में 5 वर्ष की छूट देने के लिए केन्द्र सरकार आदेश जारी करे, यह मेरी प्रार्थना है।

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI VINAY DINU TENDULKAR (Goa): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

डा. सोनल मानसिंह (नाम निर्देशित) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करती हूँ।

डा. अशोक बाजपेयी (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

श्री हरनाथ सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

श्री बृजलाल (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

श्री नीरज शेखर (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

श्री विवेक ठाकुर (बिहार): महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

श्री मिथलेश कुमार (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

श्रीमती दर्शना सिंह : (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करती हूँ।

श्री अजय प्रताप सिंह (मध्य प्रदेश) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

श्रीमती रमिलाबेन बेचारभाई बारा (गुजरात) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करती हूँ।

श्री जुगलसिंह लोखंडवाला (गुजरात) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

श्री नरेश बंसल (उत्तराखंड) : महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करता हूँ।

Need for regularization of labourers working in Railway Godowns

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : मान्यवर, आपका धन्यवाद कि आपने मुझे एक महत्वपूर्ण विषय, जो कि रेलवे के श्रमिकों से जुड़ा हुआ है, उसको सदन में रखने का मौका दिया है।

मान्यवर, रेलवे की सबसे बड़ी आय माल भाड़ा के माध्यम से, माल की ढुलाई के माध्यम से होती है। रेलवे के जो माल गोदाम हैं, उनमें पीढ़ी दर पीढ़ी, वर्षों से लाखों की संख्या में श्रमिक वहाँ पर काम करते हैं, जो माल की ढुलाई करते हैं, माल को लादते हैं। वहाँ जो ठेकेदार होते हैं, वे उन श्रमिकों का लम्बे समय से शोषण कर रहे हैं और वे उनको उनकी मजदूरी नहीं देते। उनकी मजदूरी की कोई नियत राशि निर्धारित नहीं है। यह प्रक्रिया वर्षों से चली आ रही है। उनका जो यूनियन है, उसके एक नेता मनोरंजन जी और तमाम श्रमिक कल मेरे पास आये थे। उनकी एक ही माँग है कि रेलवे के माल गोदाम में काम करने वाले जो श्रमिक हैं, जो रेल के माल भाड़े को बढ़ाने के लिए अपना महत्वपूर्ण योगदान देते हैं, अपना खून-पसीना बहाते हैं, ऐसे लोगों को कम से कम ठेकेदारों के शोषण से बचाया जाए और जो ठेकेदार श्रमिकों को उनकी मजदूरी नहीं देते, उनके खिलाफ कार्रवाई की जाए। मैं आपके माध्यम से माननीय रेल मंत्री जी से यह माँग करता हूँ कि वे इस ओर ध्यान दें। आपका बहुत-बहुत धन्यवाद।

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

श्रीमती फूलो देवी नेताम (छत्तीसगढ़): महोदय, मैं भी स्वयं को इस विषय से सम्बद्ध करती हूँ।

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MS. SUSHMITA DEV (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

Need to expedite the construction of Shiradi Ghat tunnel road between Bengaluru and Mengaluru in Karnataka

SHRI NARAYANA KORAGAPPA (Karnataka): Sir, people of Karnataka, particularly from Mangaluru are grateful to the hon. Minister of Road Transport,

Shri Nitin Gadkari ji, for making an announcement -- while laying the foundation stone for 15 NH projects in Karnataka in February this year -- that highest priority would be given to Shiradi Ghat Road between Bengaluru and Mangaluru on NH-75.

Sir, Mangalore is the second largest business centre in Karnataka. With more than 75 per cent of the country's timber, cashew-nut and coffee exports; food processing and other port-related activities; and, also being one of the five cities in the country to have a major port and an international airport, Mangaluru is an important and second fastest growing non-metro city, after Kochi in Karnataka. Steel and fertilizers are also major EXIM products from Mangalore port. There is a huge potential and scope for pushing economic activity to a new horizon in Mangaluru, thereby creating huge employment opportunities for the people in this region. But all these activities would come to a standstill more particularly during monsoon season. For example, during this monsoon, Shiradi Ghat, which is a major link between the coast and the capital, was closed for vehicles at Donigal and at other places due to landslide. The problem of landslide at various places of this Ghat road becomes the order of the day during monsoon impacting economic activity and disrupting vehicular movement.

There is only one solution for all these ills and it is to take up Shiradi Ghat between Bengaluru and Mangaluru on the National Highway-75. The Government proposed to expand the highway to a six-lane with combination of tunnels and high-pier arch bridges in the Ghat section. Sir, feasibility-cum-Geo Technical Study for Shiradi Ghat bypass was already done. And a team of international experts has found that there are no technical difficulties in building long tunnels. Now there is a need to prepare the DPR for the tunnel bypass. It was estimated that Rs.14,000 crore would be required to complete this project by MoRTH.

Sir, I assure the Government of India, on behalf of the Government of Karnataka, that the State Government would ensure speedy forest, environment and other clearances.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (ODISHA): Sir, I also associate myself with the mention made by the hon. Member.

DR. SASMIT PATRA (ODISHA): Sir, I also associate myself with the mention made by the hon. Member.

श्री सभापति : धन्यवाद, श्री नारायण कोरागप्पा जी। मैं सबको बताना चाहता हूँ कि ज़ीरो ऑवर में पढ़ना नहीं है, बल्कि बोलना है। घर में पढ़ कर आना चाहिए और हाउस में बोलना चाहिए। In Zero Hour, you are not supposed to read; you are supposed to speak. You can read Special Mention because the text has already been approved. Please keep this in mind.

Alleged irregularities in the functioning of BALCO in Korba district of Chhattisgarh

सुश्री सरोज पाण्डेय (छत्तीसगढ़) : माननीय सभापति महोदय, मैं आज आपके माध्यम से छत्तीसगढ़ के कोरबा में स्थित भारत एल्युमिनियम कंपनी की ओर सरकार का ध्यान आकर्षित करना चाहती हूँ। भारत एल्युमिनियम कंपनी आज भारत देश की सबसे महत्वपूर्ण कंपनी है और सबसे बड़े उत्पादकों में उसकी गिनती होती है। सन् 2000 में भारत की विनिवेश नीति के तहत स्टरलाइट कंपनी को इस कंपनी का 51 प्रतिशत हिस्सा बेच दिया गया था। आज उसकी हिस्सेदारी 51 प्रतिशत है। मैं कहना चाहती हूँ कि जब यह 51 प्रतिशत इस कंपनी के पास पहुँचा, तब इसका उत्पादन एक टन था और आज 5 लाख टन उत्पादन होने के बाद भी यह कंपनी वहाँ के स्थानीय लोगों के साथ अन्याय कर रही है। जब इस कंपनी का विस्तार हुआ, तब विस्तार के लिए जो जमीन ली गई, उस जमीन को लेकर सुप्रीम कोर्ट में विषय लंबित है। इन्होंने स्थानीय प्रशासन को अंधेरे में रख कर जमीन का आवंटन कराया। मैं सरकार से माँग करना चाहती हूँ कि इन्हें जो जमीन का आवंटन किया गया है, वहाँ के स्थानीय प्रशासन के द्वारा जो अनुमति दी गई, वह अनुमति अवैध तौर पर ही गई है, स्थानीय लोगों को उसका कोई लाभ नहीं हो रहा है, इसलिए इस कंपनी की जाँच होनी चाहिए। इसके साथ ही साथ वहाँ पर जो स्थानीय लोग हैं, यह उनको आईटीआई के तहत प्रशिक्षण देता है, लेकिन प्रशिक्षण देने के बाद उन्हें काम पर नहीं रखा जाता है। उन्हें काम पर से हटा दिया जाता है। वहाँ पर जो दैनिक कार्य होते हैं, उन दैनिक कार्यों को भी इसने निजी ठेके पर दिया हुआ है। वहाँ पर सीएसआर के तहत इसे जो काम करना चाहिए, उसके संबंध में यह बार-बार ऑडिट रिपोर्ट में अपनी कंपनी को घाटे में दर्शाता है। मैं यह जानना चाहती हूँ कि एक लाख टन से बढ़ कर पाँच लाख टन उत्पादन होने के बाद भी आखिर यह कंपनी घाटे में कैसे है? अगर पाँच लाख टन उत्पादन होने के बाद भी यह कंपनी लगातार घाटे में है, तो सरकार इसकी जाँच करे। सर, मैं आज सरकार से यह अनुरोध करती हूँ कि 'बाल्को' के द्वारा की गई अनियमितताओं की तत्काल जाँच होनी चाहिए और उन पर एक्शन होना चाहिए, धन्यवाद।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करती हूँ।

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SANJAY SINGH (National Capital Territory of Delhi): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SPECIAL MENTIONS

Need to do away with the minimum balance rule for FASTags

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, the FASTag, which is issued by various banks, was unilaterally mandating a minimum amount value for the FASTag account or wallet, in addition to the security deposit amount. As a result, many FASTag users were not allowed to pass through a toll plaza in spite of having sufficient balance in their FASTag account. This resulted in delays at the toll plazas. In order to increase the FASTag penetration to ensure seamless movement of traffic and to reduce avoidable delays at the toll plazas, the National Highways Authority of India (NHAI) has recently decided to remove the mandatory threshold amount for the FASTag account or wallet, which was paid by the users in addition to the security deposit for the passenger segment. But due to the infrastructure and management issues of the FASTag service, in most of the toll plazas, the users got wrongly charged double for insufficient balance. Hence, I request the Union Government to

immediately look into this issue with utmost priority and take the necessary steps to rectify this issue. Thank you.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

MR. CHAIRMAN: The next is Prof. Manoj Kumar Jha; not present. Then, Shri Sukhendu Sekhar Ray.

Need to curb the unfair practice of import of jute sacking bags as hessian fabric through Nepal

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, as per the Notification No.01/2017-Customs (ADD) of the Department of Revenue, Ministry of Finance, as amended from time to time, imposition of definitive anti-dumping duty on imports of jute yarn/twine, hessian fabric and jute sacking bags originating in or exported from

Nepal and imported into India has been recommended. As per the said notification, ADD on hessian fabric is either nil or lower than ADD on sacking bags. To circumvent the actual levy, a section of traders in Nepal are reportedly resorting to the unfair practice of passing off jute sacking bags as hessian fabric, as a result of which our domestic jute industry is not only suffering but also our Government is losing huge revenue on account of legitimate duty.

I would, therefore, urge upon the hon. Finance Minister to have the matter inquired into for appropriate remedial measure. Thank you.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need for additional stoppage of Rajdhani Express at Rangiya Junction in Assam

SHRI AJIT KUMAR BHUYAN (Assam): Sir, the Rangiya Railway Division is one of the five Railway Divisions under the North-East Frontier Railway Zone of the Indian Railways.

I would like to draw your kind attention to a decade-long pending issue of an additional stoppage of 12424 Rajdhani Express at Rangiya Junction.

People are compelled to go to Guwahati Station by hiring cars losing hard earned money and spoiling their precious time. Some elderly people are even being compelled to stay one extra night at the nearby hotels of Paltan Bazar (Guwahati).

As you know, Assam is a frontier State and its people are to spend much more time in reaching New Delhi by train. At present, there is only one daily service of Rajdhani Express, Train No.12423/424. Due to some faulty arrangements, users are to face many hurdles and lose hard earned money as well as precious time. It is also known to you all that Rangiya Station is the junction point of rail connectivity of Dhemeji, Lakhimpur, Biswanath, Sonitpur, Udalguri, Baska, Kamrup, Nalbari districts of Assam and East Kameng, East Siang, West Siang districts of Arunachal Pradesh. In the absence of an additional stoppage at Rangiya junction, the people of nearby areas are facing a huge problem in boarding the Rajdhani Express.

I urge the Government for stoppage of Rajdhani Express (Train No.12424) at Rangiya Junction. Thank you.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI KAMAKHYA PRASAD TASA (Assam): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI BHUBANESWAR KALITA (Assam): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

MR. CHAIRMAN: Those who associate, please send their name. Now, Shri Manas Ranjan Mangaraj.

Need for completion of Jeypore and Utkela Airports

SHRI MANAS RANJAN MANGARAJ (Odisha): Sir, I would like to draw your attention to the unprecedented delay in completion of two airports in Maoist infested region of Koraput and Kalahandi districts. The airports in Jeypore (Koraput) and Utkela (Kalahandi) were planned along with Jharsuguda Airport under the UDAN scheme way back in 2017, but the work began only in 2020 after a lot of deliberations and persuasions. While the Jharsuguda Airport has become operational and Rourkela has been added to the list of UDAN, people in Koraput and Kalahandi are still awaiting their dreams to be materialized. Despite several inspections and promises thereafter, things are getting delayed for unknown reasons. Both Koraput and Kalahandi are known as the gateway to commercial hubs in the neighbouring States. Whether in terms of business viability or safe communication mode in the wake of Maoist threats, Jeypore and Utkela Airports are very crucial not only for people in the region but also for the entire State. I request the Government to kindly take up this matter on a high

priority and ensure that both Airports become operational as soon as possible in the larger interest of the people.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I too associate myself with the issued raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

Need to stop the misuse of subsidized Urea meant for agriculture

श्री कैलाश सोनी (मध्य प्रदेश) : माननीय सभापति जी, किसानों की रासायनिक खाद के ऊपर ब्लैक द्वारा डाका डाला जा रहा है। फर्टिलाइज़र मंत्रालय के उड़न-दस्ते ने पिछले दो महीने में 100 करोड़ की यूरिया जब्त की है। यूरिया की चोरी (लीकेज) और तस्करी रोकने का परिणाम यह हुआ कि बाजार में यूरिया की उपलब्धता बढ़ गई है। बता दें कि 10 लाख टन नीम कोटेड यूरिया की चोरी से सरकार को सालाना 6,000 करोड़ की चपत लगती है। फर्टिलाइज़र मंत्रालय के

मुताबिक, देश की विभिन्न औद्योगिक इकाइयों में सालाना 10 से 12 लाख टन यूरिया की खपत होती है, जबकि मुश्किल से दो लाख टन यूरिया ही इसके लिए आयात की जाती है। जिन इकाइयों में यूरिया की खपत होती है, वे खेती वाली नीम कोटेड यूरिया का ही उपयोग करने लगी हैं, जबकि खेती वाली यूरिया पर भारी सब्सिडी दी जाती है। किसानों को मिलने वाले यूरिया का मूल्य 266 रुपये प्रति बोरी (45 किग्रा) है, जबकि इस एक बोरी यूरिया पर सरकार की लागत (कीमत) 3,000 रुपये आती है और बाकी खर्च सरकारी सब्सिडी से पूरा किया जाता है।

अतः मैं आपके माध्यम से माननीय उर्वरक एवं खाद्य मंत्री का ध्यान इस बात की ओर आकर्षित करना चाहता हूँ कि इसको रोकने के लिए सरकार तत्काल अनुदान राशि सीधे किसानों के खाते में डाले, ताकि यह चोरी एवं सभी तरह की ब्लैक को तत्काल प्रभाव से रोका जा सके। इससे सरकार को छापा डालने की आवश्यकता भी नहीं पड़ेगी और सरकार को प्रति वर्ष 6,000 करोड़ की बचत भी होगी।

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

श्री सभापति : डा. कनिमोझी। Please be quick, क्योंकि टाइम कम है।

Need to restore concession on railway tickets for senior citizens and differently abled persons

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Hon. Chairman, Sir, railways is the lifeline of the people of country. Especially, the poor and downtrodden people depend on railways for their travel. The railways had withdrawn train services and cancelled the fare concession for senior citizens and differently abled persons since the Covid-19 lockdown from March, 2020. Indian Railways provide concession in ticket fare for 53 categories of people like senior citizens, differently abled persons, medal winning sports personalities, cancer patients and journalists. Women above 58 years and men above 60 years were given 50 per cent and 40 per cent concession respectively. Freedom fighters were honoured and were given 100 per cent concession. Full restoration of train services are yet to happen even after two years since the Government imposed lockdown. To add more woes, the Government is running 70 per cent of trains as special trains with higher fares. Poor passengers have to spend more money for their travel by train even for a short distance. The Government should restore the fare concession. Lack of concession has burdened the elderly persons very badly.

Therefore, I urge the Government to restore 100 per cent normal train services, reduce the fares in special trains and provide the concessional fare tickets for elderly citizens and differently-abled persons immediately. Thank you, Sir.

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Now, Question Hour. Dr. Sasmit Patra. Q. No. 181; Shrimati Jebi Mather Hisham. ...*(Interruptions)*... For Special Mentions, now, the time is over. Other Special Mentions are to be laid on the Table.

12.00 **Noon**

(MR. DEPUTY CHAIRMAN *in the Chair.*)

ORAL ANSWERS TO QUESTIONS

Closure of Toll Plazas

*181. SHRIMATI JEBI MATHER HISHAM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Government has announced that toll plazas within 60 kms onNational Highways would be closed down in three months;

(b) if so, how many toll plazas have been closed in Kerala and if not, the reasons thereforand the steps proposed to be taken by Government in this regard; and

(c) whether steps will be taken to disclose the amount collected at Toll Plazas in publicdomain every month?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) Fee plazas are established on National Highways as per the National Highways Fee (Determination of Rates and Collection) Rules, 2008, which stipulates that any other fee plaza on the same section of national highway and in the same direction shall not be established within a distance of sixty kilometers provided that where the executing authority deems necessary, it may for reasons to be recorded in writing, establish or allow the concessionaire to establish another fee plaza within a distance of sixty kilometers. Provided further that a fee plaza may also be established within a distance of sixty kilometers from another fee plaza if such fee plaza is for collection of fee for a permanent bridge, bypass or tunnel. In addition, in case of closed user fee collection system, fee plazas can be established anywhere on the National Highways.

(b) Fee Plazas are established on National Highways as per the applicable National Highways Fee Rules and the respective Concession Agreement. User fee plazas operational in Kerala under National Highways Authority of India are at **Annexure**.

(c) Government has decided to declare all lanes of fee plazas on National Highways as FASTag Lane of the fee plaza with effect from midnight of 15th/16th February 2021. As of now, most of the collection at the fee plaza is through FASTag.
The user fee Collection through FASTag on fee plazas is available in public domain i.e. ihmcl.co.in/etc-transaction-reports.

ANNEXURE

Details of BOT (Toll) fee plazas operational in the State of Kerala

S. No	Section	Kms. of TollableReach	Plaza Location	Name of the contractor /concessionaire	Appointed Date	Concession Period (year)	Date of end of concession Period (dd/mm/yy)
1	Walayar-Vadakkancherry	Km 182.250 - Km 240.00	Pampampallam	M/s.KNRWalayar Tollways Pvt.Ltd.	18.05.2013	20 years	17.05.2033
2	Vadakkancherry to Thrissur Border	Km 240.000 - Km 270.000 (design Km 236.135 -Km 264.490)	Panniyankara	M/s. Thrissur Expressway Limited	15.09.2012	20 years	14.09.2032 (as per settlement agreement dt. 27.09.2022)
3	Thrissur-Angamali-Edapalli	Km 270.000 -Km 316.700 - Km 342.000	Paliyekkara	M/s Guruvayoor Infrastructure Pvt. Ltd.	22.09.2006	20 years + 21 months extended	21.06.2028

MR. DEPUTY CHAIRMAN: Now, first Supplementary, Shrimati Jebi Mather Hisham.

SHRIMATI JEBI MATHER HISHAM: Sir, I am deeply obliged for the opportunity and, through you, I wish to ask the first supplementary question. It is in connection with the Annexure which is attached to the reply wherein at Serial No. 2 and 3, the two toll plazas, Paliyekkara and Panniyankara have been mentioned. In these two toll plazas, the distance between both of them is below 60 Kilometres and to be precise, 37 Kilometsres. In the interest of commuters and in the interest of public transport and also considering the fact that the Paliyekkara Toll Plaza has collected already Rs. 1080 crores and also towards Rs. 850 crore project costs. Also, the rule in existence which says 60 Kilometres...

MR. DEPUTY CHAIRMAN: Please ask the question.

SHRIMATI JEBI MATHER HISHAM: There should not be a distance of less than 60 Kilometres between two toll plazas. Considering that, shouldn't one of it be closed?

MR. DEPUTY CHAIRMAN: Please be brief in question.

SHRIMATI JEBI MATHER HISHAM: The question is, shouldn't one of the toll plazas be closed, taking into consideration the rule of 60 Kilometres and in the interest of common man and public transport?

MR. DEPUTY CHAIRMAN: Thank you.

SHRI NITIN JAIRAM GADKARI: Hon. Deputy Chairman, Sir, already there is a rule for 60 Kilometres as far as the toll plazas are concerned. The fee plazas on same section of NH and in the same direction cannot be established within 60 Kilometres. This is the condition. But, the exception is there which is already written in the rule that fee plazas within 60 Kilometres is for collection of fee for a permanent bridge, bypass or tunnel. Now, the problem is that, presently, in Walayar-Vadakkancherry, Pamampallam, in this a private concessionary is there, and his concession period is for 20 years and it is 17.05.2033. This is the BOT toll. If we are going to stop that, the Government has now made it mandatory, then we have to give the compensation for that. But, the problem is genuine and legitimate. My suggestion for the hon. Member is that we are in the process of making new option for that. First of all, we have the

system by which we are presently collecting the toll. Already that system is there. But, now, we are searching for two options. One is, satellite-based toll system, where the GPS will be there in the car, and the toll will directly be subtracted from their bank account. The other option is the number plate. Already from 2019, we have started to have new number plate with the new technology. It is mandatory to the manufacturer to take that number plate. So, we can replace the number plate, the old number plate by the new number plate and there will be a system, computerized system, by which we can use the software, and we will collect the toll. The easiest system is, when you start from the point, it will register and when you leave the highway, it will register. So, exactly for whatever kilometres the car is driven, only that much toll will be subtracted from his account. So, this can be a good system. We are already working on it. We have not made up our mind, as far as the selection of technology is concerned. But, as early as possible, within a month, we will select the technology. We will use all sophisticated technologies of the world by which it will be useful for the people. And there will be no queues, no rush, no problem as far as fuel is concerned because a lot of traffic jam used to be there and by that we will resolve the issue. I am very much sympathetic about you also because this is a legitimate and genuine problem. Presently, as far as the law is concerned, we have no problem because there is a provision. But still, I understand the feeling behind your question and that is very legitimate and the spirit is very correct. I accept that, and as early as possible, we will find out the solution and we will resolve the issue. We will definitely find out the solution and give relief to you. I promise this to the House and you also.

SHRIMATI JEBI MATHER HISHAM: Sir, my second supplementary is this. When we go through the highways, the toll plazas, in spite of FASTag being introduced, there is still a lot of traffic and blockage on toll plazas which makes commuting difficult and the whole purpose of highways goes down the drain. Would the GPS system be introduced, and if so, when will it be made functional?

SHRI NITIN JAIRAM GADKARI: Sir, FASTag is one of the successful technologies which is used by NHAI. I am telling you that this is really a remarkable contribution from our side to the country. Before FASTag, our toll income was very less. I will not elaborate the reason for that. But the number of FASTags issued till date is 5,56,00,000. The average daily collection *via* FASTag is Rs.120 crores per day and the penetration of FASTag is 96.6 per cent, approximately 97 per cent. And the three per cent people, habitually, are paying double toll, but they don't want to pay via FASTag

and I do not want to elaborate the reason. But we are also searching for that. There are some unlawful activities. Because of the tax and other things, they are practising that thing. So we want to make it 100 per cent. But, Sir, after ETC also, in place of FASTag, we are in the process of using the satellite by using GPS system in the car. On the basis of that, our idea was to take the toll and it can be easier also. But now with the other system, with the number plate which we have, on the basis of that, the technology is available. In India, we have also got a lot of good technology. We are in the process of selecting that technology. Presently, in my opinion, still we have not taken the official decision. But the number plate technology is good and on the basis of that, there will be no toll plaza, there will be a sophisticated, computerized digitalized system by which we can give relief. There will be no queues, no toll plaza, no person, nothing will be there, and it will give great relief to the people, by and large, and the Government will get absolute revenue from that. But for that reason, we need to introduce the Bill in the Parliament because, suppose, if anyone is not obeying the system and not paying the toll, we have to take action against him, and presently, no law is available. So we are also going to introduce the Bill in the Parliament and after that, we want to implement the best system in the world which is available, particularly in India. And I am confident that it will give you relief and it will resolve your problems.

DR. M. THAMBIDURAI: Sir, the rule for establishing the toll plaza is that within 7 kilometres of the Municipality, there must not be any toll plaza. In my State, Tamil Nadu, in Krishnagiri, there is a toll plaza within that area. I request the Minister as to whether he will take action to close that toll plaza to give the facilities for the local people because they have to go to the Collector office located there, the medical college, the hospital is there. The people are suffering. That old agreement which is cancelled, over*...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Thank you. You have put your question. *...(Interruptions)...*

DR. M. THAMBIDURAI: I have not explained, Sir. *...(Interruptions)...* That is why the new man, who has taken over the construction, is not eligible to use that within 7 kilometres. But still that is there. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: You have already put your question. *...(Interruptions)...*

DR. M. THAMBIDURAI: I would like to know as to whether he would like to take any any action. ...*(Interruptions)*...

SHRI NITIN JAIRAM GADKARI: Sir, he is absolutely correct. But I am not responsible for that. Before 2014, when UPA Government was there, and at that time, probably, the Minister from Tamil Nadu was there, he had taken a decision. A very, very good terminology was there 'addition of sweeteners'. Actually, it is really unjustified, unlawful, it is not good. And they added it that the person, the people, who will start from the city area, there will be toll plaza and everyone has to pay the toll. They called it as 'sweetener'. It is totally wrong. Sir, fortunately or unfortunately, I am the father of toll because first time in the country, I started the toll system in India, and the first project of BOT in India is Thane-Bhivandi Bypass in Maharashtra.

Sir, I am with him and with the new system which we are going to launch, we will see that the city area will be eliminated. There will be no charge on the people because they are only taking 10 kilometer road and paying a toll for 75 kilometres. That is absolutely wrong. But this is not my problem. Please try to understand. It is from the previous Government. But, Sir, we will rectify the thing. I am with you with whatever your feeling about it; the same feeling I have about it and we will rectify the thing. We will do it.

SHRI BHUBANESWAR KALITA: Sir, my supplementary arises from the Minister's reply which was very exhaustive when he has given a lot of clarifications about this. He said that the rule is that within less than 60 kilometres in the same direction, there should not be a toll plaza. He said that, but there are. In Assam, there are toll plazas which are at less than 60 kilometres and that is creating difficulty and the people are demanding the removal of those toll plazas.

MR. DEPUTY CHAIRMAN: Hon. Minister has already replied to this.

SHRI BHUBANESWAR KALITA: He has replied to that. So, I am satisfied with that. My direct question will be: Now, how much time will it take to close those toll plazas and shift to the new system that he has said just now?

SHRI NITIN JAIRAM GADKARI: Mr. Deputy Chairman, Sir, we are in the process; three technologies are there. We want to select the technology. After that we have to establish all the furniture, software, everything for that. We are in position. But, it is difficult for me to give the promise. But, I will give the promise because I need also to

take one of the important law Bills to the Parliament. Without that, we cannot start the system. So, within six months, I will try my level best to do it because this is the need of the hour and to free people from traffic jam, which gives nuisance and a lot of trouble to the people. This is very important for the people, not only for Assam but for the whole country. We will try our level best to make it as early as possible within six months.

श्री राजीव शुक्ला : उपसभापति महोदय, वैसे तो गडकरी जी ने जो काम किए हैं, सब लोग उनकी तारीफ करते हैं। ये एनएचएआई के बारे में बता रहे थे, लेकिन मुझे पता चला है कि एनएचएआई की फाइनेंशियल सिचुएशन अच्छी नहीं है और ये जो टोल कलेक्शन की बात कर रहे हैं, उससे रोड्स की मेंटेनेंस में बड़ी मुश्किल हो रही है। एक सर्टेन पीरियड के बाद, जो रोड बिल्ड करता है, उसका पीरियड पूरा होने के बाद वह वापस एनएचएआई के पास चला जाता है। क्या यह बात मंत्री जी बता सकते हैं, जैसा मैंने सुना है कि जिन रोड्स को एनएचएआई वापस लेती है, फिर से उन रोड्स को वापस प्राइवेट सेक्टर को बेचने की तैयारी है?

श्री नितिन जयराम गडकरी : मैं सबसे पहले यह बताना चाहूंगा कि एनएचएआई की पोज़िशन फाइनेंशियली बहुत स्ट्रॉन्ग है। यह मैं हाउस के रिकॉर्ड पर बता रहा हूं कि मैं पांच लाख करोड़ के रोड्स हर साल बना सकता हूं और हमारे पास पैसे की कमी नहीं है। आप यहां मेम्बर्स ऑफ पार्लियामेंट को पूछो, चाहे वे किसी भी पार्टी से हों, जो भी मेरे पास रोड की मांग को लेकर आते हैं, मैं उसे सैंक्शन कर देता हूं। एक भी पार्टी का एमपी इस बात से इंकार नहीं कर सकता है। सर, एनएचएआई ट्रिपल 'ए' रेटिंग है। मैंने फाइनेंस के बारे थोड़ा सा सीखा हूं, मैं उसका एक्सपर्ट नहीं हूं। हमारे जावडेकर जी इकॉनोमी को ज्यादा जानते हैं, पर मैंने भी एमबीए किया है। राजीव जी, मैं आपको बताता हूं कि हमारा मॉडल इतना पक्का है कि हिंदुस्तान में आने वाले तीन साल के अंदर, 2024 समाप्त होने से पहले, मैं 26 ग्रीन एक्सप्रेस हाइवेज़ बना रहा हूं। दिल्ली से देहरादून दो घंटे में, दिल्ली से हरिद्वार दो घंटे में, दिल्ली से जयपुर दो घंटे में, दिल्ली से चंडीगढ़ ढाई घंटे में, दिल्ली से अमृतसर चार घंटे में, दिल्ली से कटरा छह घंटे में, दिल्ली से श्रीनगर आठ घंटे में, दिल्ली से मुम्बई 12 घंटे में, चेन्नई से बेंगलुरू दो घंटे में, लखनऊ से कानपुर 35 मिनट में सफर पूरा हो जाएगा और मेरठ में यह ऑलरेडी शुरू हो गया है। पहले मेरठ से दिल्ली पहुंचने में साढ़े चार घंटे लगते थे और अब 40 मिनट में पहुंच रहे हैं। ...(**व्यवधान**)...

श्री उपसभापति : मैडम, प्लीज़ बैठकर सवाल न करें।

श्री नितिन जयराम गडकरी : वाराणसी से कोलकाता का काम भी चल रहा है। सर, मैं आपको इतना बता रहा हूं कि हम 26 ग्रीन हाईवेज़ बना रहे हैं। नरेन्द्र मोदी जी के नेतृत्व में 2024 समाप्त होने से पहले हिंदुस्तान का रोड इन्फ्रास्ट्रक्चर अमेरिका के बराबर होगा, मैं यह वचन देता हूं, और पैसे की कोई कमी नहीं है। सर, अभी दो बैंकों के चेयरमैन मेरे पास आकर बोल रहे थे - एक बैंक बोल रहा था कि मेरे 25 हज़ार करोड़ लो, दूसरा बैंक बोल रहा था कि मेरे 25 हज़ार करोड़ लो।

मुझे 6.5 परसेंट पर पैसा मिला है। हिंदुस्तान में एनएचएआई की ट्रिपल ए रेटिंग है और एनएचएआई के लिए कोई फाइनेंशियल तकलीफ नहीं है। यदि हम देश में और एन. एच. डिक्लेयर करके, पूरा ग्रीन एक्सप्रेस हाइवे बनाकर इस देश के पूरे इन्फ्रास्ट्रक्चर को बदलेंगे, तो भी पैसे की कमी नहीं होगी। हाँ, यदि काम करने में कोई कमी होती है तो हम उसके और पीछे लगकर काम करवाने की कोशिश करते हैं। आप जितने भी लोग हैं, वे जिस-जिस पार्लियामेंटरी कांस्टीट्युएंसी में रहते हैं, आप एक-एक कांस्टीट्युएंसी में देखिएगा कि आठ सालों में कितना बदलाव हुआ है। आप इसको देखिए और विश्वास रखिए कि मैं जो बोल रहा हूं, वह रिकॉर्ड पर बोल रहा हूं। मैं आपको रिकॉर्ड पर इस विश्वास के साथ बताता हूं कि यह पूरा होगा।

श्री उपसभापति : थैंक यू। प्रश्न संख्या 182 - डा. अशोक कुमार मित्तल।..(व्यवधान).. कृपया आपस में बातचीत नहीं कीजिए। Nothing is going on record. *...(Interruptions)..*

श्री दिग्विजय सिंह : *

श्री राजीव शुक्ला : *

Self Help Groups

*182. DR. ASHOK KUMAR MITTAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the salient features of the Self Help Groups (SHGs) scheme and the current status of its implementation in the country;
(b) the funds allocated and utilized under the scheme during the last year and the current year, State-wise/UT-wise, including Punjab;
(c) the number of people, including women and persons belonging to Scheduled Castes and Scheduled Tribes, who have benefitted under the scheme in the State of Punjab; and
(d) the States that have rolled out the transaction based monitoring system for the evaluation of works done by SHGs, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI): (a) to (d) A Statement is laid on the Table of the House.

---

* Not recorded.

Statement

(a) The Government is implementing Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY – NRLM) across the country in a mission mode with the objective of organizing the rural poor women into Self Help Groups (SHGs) and continuously supporting them to access credit at affordable rates from banks and take up various livelihoods activities for increasing their household income. The programme is being implemented in all the States (including Punjab) and Union Territories, except Delhi and Chandigarh. Under DAY - NRLM, Revolving Funds (RF) and Community Investment Fund (CIF) are provided to Self Help Groups (SHGs) and their federations to create financial resources from which loans are provided to their members for their needs including livelihoods activities.

As of 28th July 2022, the Mission is being implemented in 6842 blocks in 721 districts across all 28 States and 6 UTs. Cumulatively, 8.41 crore women have been mobilized into more than 77.40 lakh SHGs. Further, the SHGs have been federated into 4.37 lakh village level federations and more than 28589 cluster level federations. A total of Rs.19249 crore of capitalisation support (Revolving Funds and Community Investment Funds) has been provided to SHGs and their federations. From FY 2013-14, an amount of Rs. 5.24 lakh crore bank credit has been accessed by women SHGs under DAY-NRLM.

(b) The funds allocated and utilized under the scheme during the current year and the last year, State/UT-wise, including Punjab is placed at **Annexure**.

(c) As of 30th June 2022, the Mission has covered 3,41,656 rural women in the State of Punjab, out of which 2,32,665 women members are from Scheduled Castes.

(d) A transaction based monitoring system was implemented from the year 2018 in the following States/UTs for monitoring of the work done by the SHGs:-

Arunachal	Jammu and Kashmir	Meghalaya	Tamil Nadu	Andhra Pradesh
Assam	Karnataka	Mizoram	Telangana	Jharkhand
Chhattisgarh	Kerala	Nagaland	Tripura	Rajasthan
Gujarat	Madhya Pradesh	Odisha	Uttarakhand	
Haryana	Maharashtra	Punjab	Uttar Pradesh	
Himachal Pradesh	Manipur	Sikkim	Pudducherry	

Further, the Ministry has now developed an improved application for capturing the transactions in the SHGs, Village Organisations and Cluster level Federations with Android based technology to monitor the performance and activity being carried out by SHGs. The system has been piloted successfully in four States i.e Uttar Pradesh, Uttarakhand, Haryana and Meghalaya and training has been provided to nearly 6000 officials and Community members across the country to implement the monitoring system at ground level.

Annexure

(Amount in Rs. lakh)

S.No	State/UT	2021-22		2022-23 (as on 31st July, 2022)	
		Central Allocation	Central Release	Central Allocation	Central Release
		NRLM/NRETP	NRLM/NRETP	NRLM/NRETP	NRLM/NRETP
1	Andhra Pradesh	25166.83	12583.42	25172.97	0.00
2	Bihar*	112173.22	112173.22	112300.29	0.00
3	Chhattisgarh*	28153.98	25474.48	28628.47	0.00
4	Goa	700.00	350.00	750.00	0.00
5	Gujarat*	17439.87	12668.42	18233.44	0.00
6	Haryana	9554.21	2388.55	9556.55	0.00
7	Himachal Pradesh	4023.63	4023.63	4024.62	402.87
8	Jammu and Kashmir	14668.93	11001.70	18016.86	0.00
9	Jharkhand*	45582.58	42140.68	43395.23	0.00
10	Karnataka*	33664.98	25520.19	36307.14	0.00
11	Kerala	14618.18	7309.10	14621.75	0.00
12	Madhya Pradesh*	54834.35	25917.18	56166.28	0.00
13	Maharashtra*	56398.72	28199.36	71020.83	0.00
14	Odisha*	55346.87	66183.59	53193.67	7398.90
15	Punjab	4643.24	2321.62	4644.38	477.68
16	Rajasthan*	28179.35	25598.68	28469.30	0.00
17	Tamil Nadu*	39948.01	39498.01	40065.62	0.00
18	Telangana	17976.30	4494.08	17980.69	0.00

19	Uttar Pradesh*	153757.57	149066.36	152774.55	0.00
20	Uttarakhand	7779.53	7620.73	7781.43	0.00
21	West Bengal*	64439.23	48329.43	62262.18	0.00
22	AandN Islands	600.00	450.00	900.00	0.00
23	Daman and Diu and Dadra and Nagar Haveli	400.00	100.00	600.25	0.00
24	Lakshadweep	200.00	100.00	238.95	59.72
25	Ladakh	1320.00	330.00	1319.20	0.00
26	Puducherry	1000.00	500.00	1700.00	0.00
27	Arunachal Pradesh	8289.42	4144.71	13225.95	0.00
28	Assam*	36998.66	36323.66	43091.95	0.00
29	Manipur	10273.53	2568.38	12538.30	0.00
30	Meghalaya	14375.43	7187.72	16928.17	0.00
31	Mizoram	10540.55	2635.14	15671.94	0.00
32	Nagaland	17118.28	4279.57	17793.90	0.00
33	Sikkim	4431.85	1079.84	6648.53	1662.13
34	Tripura	17364.21	8682.11	24162.21	0.00
	Total	911961.51	721243.56	960185.60	10001.30

*NRETP is being implemented in these States

NRETP: National Rural Economic Transformation Project

श्री उपसभापति : डा. अशोक कुमार मित्तल, आप अपना पहला सप्लीमेंटरी प्रश्न पूछिए।

डा. अशोक कुमार मित्तल : उपसभापति महोदय, मुझे यह मौका देने के लिए आपका बहुत-बहुत धन्यवाद। मंत्री जी ने जो जवाब दिया है, उसमें यह बताया गया है कि देश की 8 करोड़, 41 लाख वूमेन सेल्फ हेल्प ग्रुप्स में कार्यरत हैं और देश की तरक्की में अपना योगदान दे रही हैं। उन्होंने कोरोना महामारी में भी अपना योगदान दिया है। किसी ने पीपीई किट बनाकर, किसी ने मास्क बनाकर अपना महत्वपूर्ण योगदान दिया है। महोदय, वे जो प्रोडक्ट्स बनाती हैं, जब उनको बेचने की बात आती है, तो उनके लिए मार्केट अवेलेबिलिटी के रिसोर्सेज़ बहुत लिमिटेड हैं। उनके लिए लोकल मार्केट रह जाती है। यदि वे एमेज़ॉन या फ्लिपकार्ट पर जाने की कोशिश करती हैं, तो उनका 30-35 परसेंट तक पैसा कट हो जाता है, क्योंकि उन्हें कमीशन शेयर करना पड़ता है और वह प्रॉफिटेबल नहीं रहता। उपसभापति जी, मेरा माननीय मंत्री जी से सवाल है कि सेल्फ हेल्प ग्रुप्स के मेम्बर्स, जो कि 8 करोड़, 41 लाख हैं, जो कि हमारे हिंदुस्तान की वर्किंग वुमेन का आधा

हिस्सा होगा, उनके प्रोडक्ट की वैल्यू बढ़ाने के लिए, उनकी प्रॉफिटेबिलिटी बढ़ाने के लिए..(**व्यवधान**)...

श्री उपसभापति : डा. अशोक कुमार मित्तल, आप अपना सवाल ब्रीफ़ली पूछिए।

डा. अशोक कुमार मित्तल : जी। महोदय, मैं मंत्री जी से जानना चाहता हूं कि क्या आप कोई ऑनलाइन प्लेटफॉर्म बना रहे हैं, जो कि एमेज़ॉन और फ्लिपकार्ट की क्वॉलिटी का मुक़ाबला कर सके, ताकि वे उस प्लैटफॉर्म पर जाकर अपना माल देश ही नहीं, बल्कि विदेश में भी बेच सकें?

ग्रामीण विकास मंत्री; तथा पंचायती राज मंत्री (श्री गिरिराज सिंह): उपसभापति महोदय, माननीय सदस्य ने बहुत ही अच्छा प्रश्न खड़ा किया है। वे खुद इस बात को कबूल कर रहे हैं कि यह 8 करोड़, 41 लाख की संख्या है। उन्होंने कुछ प्रॉब्लम भी रखी है, इसलिए मैं आपके माध्यम से सदन को यह बताना चाहता हूं कि जब हम 2014-15 में सरकार में आए थे, तब हमारी 2 करोड़, 35 लाख सदस्याएं थीं और 80 हज़ार करोड़ का क्युम्युलेटिव बैंक लिंकेज था। उस वक्त एनपीए 9.58 परसेंट था। अभी 8 करोड़, 41 लाख सदस्याएं हैं और क्युम्युलेटिव बैंक लिंकेज लगभग 5 लाख, 24 हज़ार करोड़ है। अभी हम लोगों ने 'मिशन 1 लाख' लिया है, ताकि हमारी बहनें, जिनके लिए उन्होंने कहा है कि रूरल की आधी आबादी हैं, मैं उस संदर्भ में उन्हें यह बताना चाहता हूं कि हमने 2024 तक 10 करोड़ की संख्या तक जाने का संकल्प लिया है। हमने जो 'मिशन 1 लाख' लिया है, उसमें हमारा प्रयास है कि उनकी आमदनी 10 हज़ार रुपये से 12 हज़ार रुपये तक हो। हमने मार्केटिंग के लिए भी कई एजेंसीज़ के साथ टाई-अप किया है, उनके साथ एमओयू किया है। अपग्रेडेशन, वैल्यू एडिशन, फ्लिपकार्ट, एमेज़ॉन या अन्य संस्थान की बात हो, राज्यों के साथ मिलकर 6 -7 राज्यों ने अपना ब्रांड भी बनाया है, मैं आपको भरोसा दिलाना चाहता हूं कि आने वाले दिनों में, 2024 तक ये सेल्फ हेल्प ग्रुप्स मजबूत होंगे। महोदय, अगर देश में 19.5 करोड़ ग्रामीण आवास हैं, तो हम 'मिशन 1 लाख' के तहत 10 करोड़ महिलाओं को उस रास्ते पर ले जाने का काम करेंगे, जिससे उनके द्वारा बनाए गए केवल मास्क ही नहीं, बल्कि हर सामान की मार्केटिंग के लिए हम राज्य के साथ मिलकर एक प्लैटफॉर्म तैयार करने का काम कर रहे हैं।

श्री उपसभापति : डा. अशोक कुमार मित्तल, आप अपना दूसरा सप्लीमेंटरी प्रश्न पूछिए। डा. साहब, आप संक्षिप्त सवाल पूछिएगा।

डा. अशोक कुमार मित्तल : जी। उपसभापति जी, शायद मंत्री जी ने मेरे प्रश्न का जवाब नहीं दिया है। ..(**व्यवधान**)...

श्री गिरिराज सिंह : दे दिया है। ..(**व्यवधान**)...उसमें जोड़ रहे थे। ..(**व्यवधान**)...

श्री उपसभापति : आप आपस में बात मत कीजिए। प्लीज़, आप चेयर को एड्रेस कीजिए।

डा. अशोक कुमार मित्तल : उपसभापति जी, मैं आपके माध्यम से उनसे यह और पूछना चाहता हूं कि जो मल्टीनेशनल कंपनीज़ हैं, जैसे एमेज़ॉन है या और कोई है, उनके प्लैटफॉर्म के मुक़ाबले आप ऐसा कौन-सा प्लैटफॉर्म ला रहे हैं, ताकि सेल्फ हेल्प ग्रुप्स को अपनी 30-35 परसेंट तक की इन्कम उनके साथ शेयर न करनी पड़ी?

श्री गिरिराज सिंह : यह प्रश्न हो गया है, मैंने जवाब दे दिया है।

श्री उपसभापति : डा. अशोक कुमार मित्तल, आपका यह दूसरा सप्लीमेंटरी प्रश्न ऑलरेडी हो गया है, इसलिए अब आप बैठ जाइए।

डा. अशोक कुमार मित्तल : सर, यह मेरा दूसरा सप्लीमेंटरी प्रश्न है।

श्री उपसभापति : आपने अभी अपना दूसरा सवाल पूछा है।

डा. अशोक कुमार मित्तल : सर, वह सवाल नहीं था, वह मैंने रिपीट किया था। ..(**व्यवधान**)...

श्री गिरिराज सिंह : वह सवाल था, मैंने कहा था कि ..(**व्यवधान**)...

श्री उपसभापति : आप कृपया आपस में बात मत कीजिए।..(**व्यवधान**)...आप अपना प्रश्न पूछिए।

डा. अशोक कुमार मित्तल : मेरा दूसरा सवाल सेल्फ हेल्प ग्रुप से लिंक्ड ही है। सेल्फ हेल्प ग्रुप वाले अपना प्रोडक्ट बनाते हैं, लेकिन उनकी मार्केट क्योंकि सीमित होती है और हो सकता है कि उनका वह जो प्रोडक्ट है, दूसरे प्रदेश में, जो कि साथ ही है, रॉ-मैटीरियल के तौर पर काम करे तो क्या हम कोई ऐसा क्लस्टर सिस्टम बना रहे हैं...(**व्यवधान**)...

श्री उपसभापति : यह सुझाव है, जल्दी सवाल पूछें।

डा. अशोक कुमार मित्तल : सवाल यह है कि हम कोई क्लस्टर सिस्टम बना रहे हैं, जिसमें सेल्फ हेल्प ग्रुप मिलकर काम कर सकें, एक स्टेट वाले दूसरे स्टेट के साथ, ताकि उनको बेनेफिट मिल सके।

श्री गिरिराज सिंह : महोदय, मैंने डाक्टर साहब के पहले प्रश्न का पहले जवाब दिया था कि एमेज़ॉन और फ्लिपकार्ट से ऑलरेडी टाइ-अप किया है। यह पहले भी बोला और आज भी बोल रहा हूं। आप कह रहे हैं कि 30 परसेंट कमीशन का, जो मार्केट प्लैटफॉर्म का पूरे देश का सिस्टम है, उसी सिस्टम में हम इनको ले जाने की कोशिश कर रहे हैं। जहां तक क्लस्टर के बारे में कहा, अभी लगभग 175 ब्लॉक्स में हम इस काम को करने के लिए एक एंटरप्रिन्योर योजना को लाये हैं।

डा. अनिल सुखदेवराव बोंडे : उपसभापति महोदय, मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूं कि स्वयं सहायता समूह, जो महिलाओं के हैं, वे लोन का पेमेंट बहुत अच्छी तरह से करते हैं। उसमें एन.पी.ए. बहुत कम रहता है, जैसे किसानों को क्रॉप लोन के लिए हम इंटरेस्ट सबवेंशन देते हैं, वैसे ही तीन लाख रुपये तक के कर्जे के लिए ज़ीरो इंटरेस्ट के तहत महिलाओं को लोन देने के लिए क्या कोई योजना बनी है?

श्री गिरिराज सिंह : उपसभापति महोदय, मैं माननीय सदस्य को बताना चाहूंगा कि आज देश के अंदर, इसके लिए हम इंटरेस्ट सबमिशन देते हैं, पांच परसेंट तक, बैंक का जो लेंडिंग रेट होता है और जो तीन लाख रुपये तक लोन लेते हैं। ये ज़ीरो परसेंट का कह रहे हैं, ज़ीरो की अभी कोई स्कीम नहीं है। लेकिन देश के अंदर उनको वहां तक पहुंचाना, तीन तरह से पैसे राज्य सरकार की ओर से, रिवॉल्विंग फंड, कम्युनिटी फंड और फिर बैंकों से लिंक करके, लेकिन जो उन्होंने कहा कि ज़ीरो परसेंट पर, तो अभी ऐसी कोई व्यवस्था नहीं है।

डा. अमर पटनायक : सर, यह जो एन.आर.एल.एम. स्कीम है, उसमें महिला एस.एच.जीज़ को काफी लाइव्लीहुड ऑप्शंस के लिए, लाइव्लीहुड एक्टिविटीज़ के लिए लोन दिया जाता है, लेकिन आजकल यह लाइव्लीहुड ऑप्शंस के च्वाइसेज़ बढ़ गये हैं। For example, young girls want to learn about computer training. They want to set up a kiosk. लेकिन जो kind of livelihood options that are being given currently वह सब उसी में सीमित है कि सिलाई मशीन या it is candle making unit तो मेरा सवाल यह है कि what are the kinds of skill training programmes that are being imparted under the NRLM to these women SHG groups enlarging their scope for livelihood from the market?

श्री गिरिराज सिंह : उपसभापति महोदय, इसमें मैं माननीय सदस्य को बताना चाहूंगा, RSETI से हमने सेल्फ हेल्प ग्रुप को जोड़ा है, वह जो एंटरप्रेन्योर DDU-GKY से जुड़े हुए हैं, लेकिन RSETI के साथ ज्यादा जुड़े हुए हैं और मुझे कहते हुए हर्ष हो रहा है कि RSETI से ट्रेनिंग लेने के बाद उनको मार्केट में जाने का एक अच्छा अवसर मिल रहा है।

श्री नीरज डांगी : बहुत-बहुत धन्यवाद, उपसभापति महोदय। मैं आपके माध्यम से मंत्री महोदय से जानना चाहूंगा कि क्या भारत सरकार प्रधान मंत्री ग्रामीण आवास योजना के अंतर्गत वर्ष 2021-22 की बकाया प्रथम किश्त की द्वितीय केन्द्रीयांश राशि राज्य को यथाशीघ्र जारी करने पर विचार करती है? यदि हां, तो कब तक और यदि नहीं, तो क्यों नहीं?

श्री गिरिराज सिंह : महोदय, मैं निवेदन करूंगा, इस प्रश्न से उसका कुछ लेना-देना नहीं है, लेकिन अगर माननीय सदस्य लिखकर देंगे तो मैं जवाब दे दूंगा।

MR. DEPUTY CHAIRMAN: Now, Q. No. 183.

Persons arrested and convicted under UAPA

*183. SHRI SANDOSH KUMAR P: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of people arrested under Unlawful Activities Prevention Act (UAPA) during the last three years, State-wise;

(b) the total number of people convicted under the UAPA in each State during the last three years; and

(c) the number of people arrested under UAPA in each State, age-wise and religion-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) and (b) The National Crime Records Bureau (NCRB) compiles the data on crime as reported to it by States and Union Territories and publishes the same in its annual publication 'Crime in India'. The latest published report is of the year 2020. As per the published Report, the State-wise number of persons arrested and persons convicted under the Unlawful Activities (Prevention) Act, 1967 (UAPA) during 2018 to 2020 is as given at **Annexure-I.**

(c) The age-wise number of persons arrested under UAPA in each State during 2018 to 2020 is at Annexure-II. Religion-wise data regarding number of people arrested under UAPA is not maintained by the NCRB.

ANNEXURE-I

State/UT-wise number of Persons Arrested(PAR) and Persons Convicted(PCV) under the UAPA during 2018-2020

S. No.	State/UT	2018		2019		2020	
		PAR	PCV	PAR	PCV	PAR	PCV
1	Andhra Pradesh	8	0	5	0	4	0
2	Arunachal Pradesh	10	0	40	0	3	0

3	Assam	170	0	112	0	49	0
4	Bihar	59	0	35	0	39	0
5	Chhattisgarh	4	0	32	0	27	0
6	Goa	0	0	0	0	0	0
7	Gujarat	0	0	1	0	0	0
8	Haryana	0	0	0	0	1	0
9	Himachal Pradesh	0	0	0	0	0	0
10	Jharkhand	97	21	202	17	69	3
11	Karnataka	0	0	6	0	2	0
12	Kerala	6	0	25	0	24	0
13	Madhya Pradesh	13	0	4	0	0	0
14	Maharashtra	0	0	0	0	7	0
15	Manipur	332	0	386	0	225	0
16	Meghalaya	6	0	0	0	2	0
17	Mizoram	0	0	0	0	0	0
18	Nagaland	10	1	18	0	7	0
19	Odisha	0	0	5	0	0	0
20	Punjab	27	0	30	0	44	0
21	Rajasthan	0	0	0	0	0	0
22	Sikkim	0	0	0	0	0	0
23	Tamil Nadu	15	0	308	0	92	21
24	Telangana	0	0	5	0	0	0
25	Tripura	0	0	0	0	2	0
26	Uttar Pradesh	479	12	498	17	361	54
27	Uttarakhand	0	0	0	0	0	0
28	West Bengal	0	0	0	0	5	0
	TOTAL STATE(S)	1236	34	1712	34	963	78
29	AandN Islands	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	0	0
31	DandN Haveli and Daman and Diu+	0	0	0	0	0	0
32	Delhi	8	1	9	0	12	0
33	Jammu and Kashmir*	177	0	227	0	346	2
34	Ladakh	-	-	-	-	0	0

35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0
	TOTAL UT(S)	185	1	236	0	358	2
	TOTAL (ALL INDIA)	1421	35	1948	34	1321	80

Source: Crime in India

Note: '+' Combined data of erstwhile DandN Haveli UT and Daman and Diu UT during 2018-19
*' Data of erstwhile Jammu and Kashmir State including Ladakh during 2018-19

ANNEXURE-II/1

State/UT-Wise and Age-wise Persons Arrested under UAPA during 2018-2020

2018

S. No.	State/UT	Upto 18 Years	18-30 Years	30-45 Years	45-60 Years	above 60 Years
		Total	Total	Total	Total	Total
1	Andhra Pradesh	0	0	8	0	0
2	Arunachal Pradesh	0	6	3	1	0
3	Assam	0	71	80	19	0
4	Bihar	0	19	40	0	0
5	Chhattisgarh	0	1	3	0	0
6	Goa	0	0	0	0	0
7	Gujarat	0	0	0	0	0
8	Haryana	0	0	0	0	0
9	Himachal Pradesh	0	0	0	0	0
10	Jharkhand	0	50	38	9	0
11	Karnataka	0	0	0	0	0
12	Kerala	0	0	6	0	0
13	Madhya Pradesh	0	9	4	0	0
14	Maharashtra	0	0	0	0	0
15	Manipur	2	167	120	43	0
16	Meghalaya	0	0	6	0	0
17	Mizoram	0	0	0	0	0
18	Nagaland	0	1	7	1	1
19	Odisha	0	0	0	0	0

20	Punjab	0	0	21	6	0
21	Rajasthan	0	0	0	0	0
22	Sikkim	0	0	0	0	0
23	Tamil Nadu	0	0	11	4	0
24	Telangana	0	0	0	0	0
25	Tripura	0	0	0	0	0
26	Uttar Pradesh	0	340	119	20	0
27	Uttarakhand	0	0	0	0	0
28	West Bengal	0	0	0	0	0
	TOTAL STATE(S)	2	664	466	103	1
29	AandN Islands	0	0	0	0	0
30	Chandigarh	0	0	0	0	0
31	DandN Haveli and Daman and Diu+	0	0	0	0	0
32	Delhi	0	0	5	3	0
33	Jammu and Kashmir*	0	89	74	14	0
34	Ladakh	-	-	-	-	-
35	Lakshadweep	0	0	0	0	0
36	Puducherry	0	0	0	0	0
	TOTAL UT(S)	0	89	79	17	0
	TOTAL (ALL INDIA)	2	753	545	120	1

Source: Crime in India

Note : '+' Combined data of erstwhile DandN Haveli UT and Daman and Diu UT during 2018
*' Data of erstwhile Jammu and Kashmir State including Ladakh during 2018

ANNEXURE-II/2

State/UT-Wise and Age-wise Persons Arrested under UAPA during 2018-2020

2019

S. No.	State/UT	Upto 18 Years	18-30 Years	30-45 Years	45-60 Years	above 60 Years
		Total	**Total**	**Total**	**Total**	**Total**
1	Andhra Pradesh	0	5	0	0	0
2	Arunachal Pradesh	1	13	24	2	0

3	Assam	2	32	71	7	0
4	Bihar	0	20	13	2	0
5	Chhattisgarh	0	2	21	9	0
6	Goa	0	0	0	0	0
7	Gujarat	0	0	1	0	0
8	Haryana	0	0	0	0	0
9	Himachal Pradesh	0	0	0	0	0
10	Jharkhand	0	133	69	0	0
11	Karnataka	0	3	1	2	0
12	Kerala	0	2	19	4	0
13	Madhya Pradesh	1	3	0	0	0
14	Maharashtra	0	0	0	0	0
15	Manipur	0	217	156	13	0
16	Meghalaya	0	0	0	0	0
17	Mizoram	0	0	0	0	0
18	Nagaland	0	10	5	0	3
19	Odisha	0	0	1	4	0
20	Punjab	0	15	15	0	0
21	Rajasthan	0	0	0	0	0
22	Sikkim	0	0	0	0	0
23	Tamil Nadu	2	134	126	46	0
24	Telangana	0	2	2	1	0
25	Tripura	0	0	0	0	0
26	Uttar Pradesh	0	386	112	0	0
27	Uttarakhand	0	0	0	0	0
28	West Bengal	0	0	0	0	0
	TOTAL STATE(S)	6	977	636	90	3
29	AandN Islands	0	0	0	0	0
30	Chandigarh	0	0	0	0	0
31	DandN Haveli and Daman and Diu+	0	0	0	0	0
32	Delhi	0	2	6	1	0
33	Jammu and Kashmir*	0	111	93	21	2
34	Ladakh	-	-	-	-	-
35	Lakshadweep	0	0	0	0	0

36	Puducherry	0	0	0	0	0
	TOTAL UT(S)	0	113	99	22	2
	TOTAL (ALL INDIA)	6	1090	735	112	5

Source: Crime in India

Note : '+' Combined data of erstwhile DandN Haveli UT and Daman and Diu UT during 2019
*' Data of erstwhile Jammu and Kashmir State including Ladakh during 2019

ANNEXURE-II/3

State/UT-Wise and Age-wise Persons Arrested under UAPA during 2018-2020

2020

SL	State/UT	Upto 18 Years	18-30 Years	30-45 Years	45-60 Years	above 60 Years
		Total	Total	Total	Total	Total
1	Andhra Pradesh	0	0	2	2	0
2	Arunachal Pradesh	0	0	3	0	0
3	Assam	1	16	25	7	0
4	Bihar	0	30	9	0	0
5	Chhattisgarh	0	12	11	4	0
6	Goa	0	0	0	0	0
7	Gujarat	0	0	0	0	0
8	Haryana	0	1	0	0	0
9	Himachal Pradesh	0	0	0	0	0
10	Jharkhand	0	35	30	4	0
11	Karnataka	0	1	1	0	0
12	Kerala	0	3	9	9	3
13	Madhya Pradesh	0	0	0	0	0
14	Maharashtra	0	0	5	2	0
15	Manipur	1	112	90	21	1
16	Meghalaya	0	0	0	2	0
17	Mizoram	0	0	0	0	0
18	Nagaland	0	5	2	0	0
19	Odisha	0	0	0	0	0
20	Punjab	1	21	21	1	0

21	Rajasthan	0	0	0	0	0
22	Sikkim	0	0	0	0	0
23	Tamil Nadu	0	33	47	12	0
24	Telangana	0	0	0	0	0
25	Tripura	0	0	2	0	0
26	Uttar Pradesh	0	205	156	0	0
27	Uttarakhand	0	0	0	0	0
28	West Bengal	0	2	3	0	0
	TOTAL STATE(S)	3	476	416	64	4
29	AandN Islands	0	0	0	0	0
30	Chandigarh	0	0	0	0	0
31	DandN Haveli and Daman and Diu+	0	0	0	0	0
32	Delhi	0	5	7	0	0
33	Jammu and Kashmir*	2	164	147	33	0
34	Ladakh	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0
36	Puducherry	0	0	0	0	0
	TOTAL UT(S)	2	169	154	33	0
	TOTAL (ALL INDIA)	5	645	570	97	4

Source: Crime in India

SHRI SANDOSH KUMAR P: Sir, the reply given by the Minister is a clear indicator of the misuse and failure of this draconian law. Most of the arrested persons come under the age group of 18-30 years. I don't want to go into other details. But, I would like to ask you one question. We are celebrating the 75th Year of India's Independence. Would the hon. Minister like to repeal this draconian Act?

श्री नित्यानन्द राय : महोदय, जो उत्तर सभा पटल पर रखा गया है, उसमें माननीय सदस्य जो जानना चाहते थे, वह बहुत स्पष्ट है। दूसरा, इन्होंने पूछा है कि क्या आजादी के 75वें वर्ष में इसको रिपील किया जाएगा। पहले तो इस कानून को समझने की जरूरत है। यूएपीए अधिनियम, 1967 आतंकवाद की रोकथाम और उसका सफाया करने के लिए लाया गया था, जिसको समय-समय पर सशक्त बनाने की जरूरत पड़ी। जरूरत इसलिए पड़ी, क्योंकि आतंकवादियों के द्वारा की गई आतंकी घटनाओं में, चाहे वह देश की सीमा पर हो या देश के अन्दर हो, जब किसी प्रकार की असुरक्षा की भावना से काम किया जाता था, तो एक तो मानवाधिकारों का उल्लंघन होता था

और साथ ही सामाजिक सुरक्षा और विकास बाधित होता था। इससे देश को बहुत नुकसान पहुँचा है। इसलिए इसका चार बार संशोधन किया गया। अभी यूएपीए के तहत जो कार्रवाई होती है, वह कार्रवाई उन घटनाओं के ऊपर होती है। उसके जो परिणाम आए हैं, उनके माध्यम से हम इनको बताना चाहेंगे कि यह क्यों जरूरी है और क्यों इसको रिपील करने की बात नहीं है। जब आतंकवादी घटनाएँ होती हैं, तो उनके समूल नाश के लिए...

श्री उपसभापति : माननीय मंत्री जी, मेरा आग्रह है कि आप कृपया ब्रीफली उत्तर दें।

श्री नित्यानन्द राय : सर, मैं इनको बताना चाहूँगा कि जब इस एक्ट में संशोधन हुआ और एनआईए एक्ट में भी संशोधन हुआ, तब इसको मजबूत किया गया, क्योंकि आतंकवादी अपनी कार्रवाइयों के स्वरूप को बदल देते थे और हमें उनको पकड़ने में कठिनाई होती थी। इसलिए आजादी का 75वाँ वर्ष सब लोग खुशी से मनाएँ, लेकिन आजादी के 75वें वर्ष को कोई आतंकवादी डिस्टर्ब नहीं करे, कोई घटना नहीं हो, जिस प्रकार से सीरियल बम ब्लास्ट के माध्यम से वर्ष 2006-2014 के बीच 38 बड़ी आंतकवादी घटनआं में 775 निर्दोष लोगों की जान गई, वहीं विगत तीन वर्षों में सिर्फ एक घटना , कोई घायल, न मौत।

श्री उपसभापति : प्लीज़, आप ब्रीफली आन्सर दें, मैं अब सेकंड क्वेश्चन लूँगा।

श्री नित्यानन्द राय : सर, नरेन्द्र मोदी जी की सरकार बनते ही इस संबंध में सरकार की नीति ज़ीरो टॉलरेंस की रही है और कुछ नहीं दोहराया जा रहा है। बार-बार यही हो रहा है और यह तब तक होता रहेगा, जब तक इस देश से आतंकवाद का समूल नाश नहीं कर दिया जाता।

श्री उपसभापति : संदोष जी, सेकंड सप्लीमेंटरी।

SHRI SANDOSH KUMAR P: Sir, as I told you, this is your reply prepared by your Ministry. So, kindly go through the same.

MR. DEPUTY CHAIRMAN: Please ask your question.

SHRI SANDOSH KUMAR P: This has become a serious menace to Dalits and Minorities. I don't expect that your Government is going to repeal the Act. But, let me ask you one thing. Could you please define the term 'terrorism' in a clearer way? This is quite ambiguous and any act can be declared as 'terrorism' according to the existing law. So, please, make it clear, if at all you are not going to repeal it.

श्री नित्यानन्द राय : महोदय, इस प्रश्न का उत्तर बहुत स्पष्ट है। इन्होंने धर्म के अनुसार राज्यवार तीन वर्षों के मामलों के बारे में पूछा था। एनसीआरबी में राज्यों और केन्द्र शासित राज्यों द्वारा जो रिकॉर्ड दिया जाता है, उसमें धर्म का कोई रिकॉर्ड नहीं रखा जाता है।

जहाँ तक आतंकवाद को परिभाषित करने की बात है, तो इसमें स्पष्ट रूप से इसको परिभाषित किया गया है कि हमारे देश की सुरक्षा के लिए, देश की सामाजिक व्यवस्था के लिए, देश की सीमा के लिए, अगर देश को किसी भी प्रकार से नुकसान पहुँचाने के लिए कोई गतिविधियाँ लागू करेगा या कोशिश करेगा, तो उन आतंकवादी गतिविधियों को यूएपीए के कानून के अंतर्गत तथा एनआईए एक्ट के माध्यम से, दोनों का समायोजन करके हम कार्रवाई करेंगे। इस कानून का उपयोग केन्द्र और राज्य, दोनों करते हैं। राज्य भी अपने हिसाब से इसका उपयोग करता है और केन्द्र भी अपने हिसाब से इसका उपयोग करता है। बिल्कुल आतंकवाद को समाप्त करने के लिए ही यह कानून है।

श्री उपसभापति : डा. राधा मोहन दास अग्रवाल।

डा. राधा मोहन दास अग्रवाल : महोदय, मैं इस संदर्भ में दो सवाल पूछना चाहूँगा। एक तो यह है कि इस कानून का जो कन्विक्शन रेट है, आँकड़े तो यही बताते हैं कि यह बहुत कम है। क्या माननीय मंत्री जी आपके माध्यम से यह बताएँगे कि इस कन्विक्शन रेट को और बेहतर करने के लिए सरकार क्या उपाय कर रही है?

श्री उपसभापति : धन्यवाद।

डा. राधा मोहन दास अग्रवाल : सर, मेरा एक और प्रश्न है।

श्री उपसभापति : आप एक ही प्रश्न पूछ सकते हैं।

श्री नित्यानन्द राय : मैं आंकड़ों के माध्यम से बहुत स्पष्ट रूप से यह बताना चाहता हूं कि कन्विक्शन रेट क्या है और हमारी क्या उपलब्धियां हैं। माननीय सदस्य ने लिखित प्रश्न के उत्तर को पढ़ लिया होगा, जिसमें यह पूछा गया है कि राज्यवार कितने लोग गिरफ्तार किए गए और उन लोगों की आयु-वार और धर्म-वार संख्या कितनी है। राज्य के द्वारा यूएपीए कानून के तहत की गई कार्रवाई में गिरफ्तारियां और कन्विक्शन हैं, लेकिन जिन केसिज़ में केन्द्रीय सरकार दखल देती है, उनका कन्विक्शन रेट मैं बताना चाहता हूं, वह 94.17 प्रतिशत है। कुछ मामलों पर तो यह 100 प्रतिशत है। जिहादी आतंक में न्यायालय द्वारा दोषसिद्धि दर 100 प्रतिशत है। इसी तरह से अगर आप वामपंथी उग्रवाद को देखें, तो उसमें भी दोषसिद्धि दर 100 प्रतिशत है। नकली नोटों में ...(**व्यवधान**)...

श्री उपसभापति : धन्यवाद, माननीय मंत्री जी।...(**व्यवधान**)... प्लीज़, माननीय मंत्री जी, धन्यवाद...(**व्यवधान**)... ।

श्री नित्यानन्द राय : मैं स्पष्ट कर रहा हूं कि केन्द्र सरकार के द्वारा जिन केसेज़ को लिया जाता है, एफआईआर होती है, जिन मामलों को केन्द्र सरकार अपने अंतर्गत लेकर यूएपीए कानून के तहत ...(**व्यवधान**)...

श्री उपसभापति : धन्यवाद, माननीय मंत्री जी।...(**व्यवधान**)... धन्यवाद, माननीय मंत्री जी।...(**व्यवधान**)...

श्री नित्यानन्द राय : वे जिस उत्तर को देख रहे हैं, वह राज्य के सम्बन्ध में है।...(**व्यवधान**)... राज्य उस कानून का उपयोग करते हैं और उनके कन्विक्शन रेट को लिखित उत्तर में इंगित किया गया है।...(**व्यवधान**)...

श्री उपसभापति : माननीय सदस्यगण, प्लीज़ ...(**व्यवधान**)... कृपया सवाल पूछने वाले माननीय सदस्य संक्षेप में प्रश्न पूछें और माननीय मंत्रीगण भी संक्षेप में उत्तर दें। सुश्री दोला सेन जी।

MS. DOLA SEN: Sir, the CID team investigating the Jharkhand MLA case has been restrained this morning by Delhi Police inspite of having an order of the honourable court. ...*(interruptions)*...

MR. DEPUTY CHAIRMAN: This question relates to UAPA. ...*(interruptions)*...

MS. DOLA SEN: Delhi Police is involved in unlawful activities. ...*(interruptions)*...

MR. DEPUTY CHAIRMAN: It relates to UAPA. No; it is not allowed. ...*(interruptions)*...

MS. DOLA SEN: I want a reply from the Minister, Sir. ...*(interruptions)*...

MR. DEPUTY CHAIRMAN: Not allowed. Jayant Chaudharyji. No; this question relates to UAPA. ...*(interruptions)*...

MS. DOLA SEN: We want a reply from the hon. Minister. ...*(interruptions)*...

श्री उपसभापति : दोला सेन जी, यह क्वेश्चन यूएपीए से जुड़ा हुआ है। ...(**व्यवधान**)... माननीय जयंत चौधरी जी। ...(**व्यवधान**)...

MS. DOLA SEN: We want a reply from the hon. Minister about the unlawful activities.

श्री उपसभापति : माननीय जयंत चौधरी जी। ...(**व्यवधान**)... माननीय जयंत चौधरी जी, आप सवाल पूछें, केवल आपका सवाल ही रिकॉर्ड पर जाएगा। ...(**व्यवधान**)...

MS. DOLA SEN: Sir, please allow. ...*(interruptions)*...

SHRI SUKHENDU SEKHAR RAY: Unlawful activities by Delhi Police. ...*(interruptions)*...

सुश्री दोला सेन : सर, प्लीज़, हमें अनलॉफुल एक्टिविटीज़ के बारे में जवाब चाहिए। ...(**व्यवधान**)...

SHRI SUKHENDU SEKHAR RAY: The Minister is not replying. ...*(Interruptions)*...

श्री उपसभापति : माननीय जयंत जी, आप सवाल पूछें। ...(**व्यवधान**)...

MS. DOLA SEN: Please tell the Minister, Sir. ...*(interruptions)*...

SHRI SUKHENDU SEKHAR RAY: They are defying the court order. ...*(interruptions)*...

श्री उपसभापति : माननीय जयंत चौधरी जी, आप क्वेश्चन पूछें। ...(**व्यवधान**)... और कोई भी बात रिकॉर्ड पर नहीं जा रही है, आप क्वेश्चन पूछें। ...(**व्यवधान**)...

SHRI SUKHENDU SEKHAR RAY: *

MS. DOLA SEN: *

श्री उपसभापति : माननीय जयंत चौधरी जी, और कोई भी बात रिकॉर्ड पर नहीं जा रही है, आप क्वेश्चन पूछिए। ...(**व्यवधान**)... क्या आप क्वेश्चन पूछेंगे?

श्री जयंत चौधरी : जी हां, सर, पूछूंगा।

श्री उपसभापति : आप क्वेश्चन पूछिए, केवल आपकी बात ही रिकॉर्ड पर जा रही है। ...(**व्यवधान**)... माननीय मंत्री जी आपके सवाल का जवाब देंगे।

---

* Not recorded.

श्री जयंत चौधरी : माननीय मंत्री जी ने राज्यवार सूची दी है कि यूएपीए कानून के तहत कितने लोगों पर आपने धारा लगाई और कितने लोगों को कन्विक्ट किया। मैं आपका ध्यान उत्तर प्रदेश की तरफ दिलाना चाहता हूं। आपने उत्तर प्रदेश के 2018, 2019 और 2020 के जो आंकड़े दिए हैं, उनके अनुसार आपने यूएपीए के तहत 1,338 केस दर्ज किए थे, जिनमें से मात्र 83 को कन्विक्ट किया गया, यानी इनमें कन्विक्शन की दर सिर्फ 6 प्रतिशत है। ये आंकड़े यह साबित करते हैं कि कहीं न कहींजो एप्लिकेशन ऑफ लॉ है, वह गलत हो रहा है।

महोदय, मैं मंत्री जी से पूछना चाहता हूं कि आप उत्तर प्रदेश की पुलिस को सेंसेटाइज़ करने के लिए, प्रशिक्षित करने के लिए क्या कदम उठाएंगे? चूंकि हमने हाथरस रेप पीड़ित प्रकरण में भी यह देखा है कि...(**व्यवधान**)...

श्री उपसभापति : धन्यवाद, जयंत जी माननीय मंत्री जी, आप जवाब दें।

श्री नित्यानन्द राय : महोदय, ये आंकड़े राज्यों के हैं। इन्होंने गिरफ्तारी और कन्विक्शन रेट की बात पूछी थी, तो मैं माननीय सदस्य को बताना चाहूंगा कि ऐसा नहीं है कि जितने मामले दर्ज हुए हैं, उन सभी पर फैसले आ चुके हैं। फैसले क्रमवार आते हैं, कुछ मामले अभी जांच के अंतर्गत होंगे, कुछ मामले न्यायालय में, ट्रायल में चल रहे होंगे, कुछ में दोषसिद्धि हुई होगी, जिस कानून के तहत राज्य एफआईआर दर्ज करते हैं। मेरा निवेदन है कि आप उन विषयों को पूछें, जो केन्द्र से संबंधित हैं। राज्यों में कई क्रमों में उन लोगों के केस चल रहे हैं। आप जो लिखित प्रश्न के उत्तर में दी हुई टेबल को देख रहें हैं, उसमें सिर्फ कन्विक्शन का रेट दिया गया है, लेकिन उनमें से कुछ मामले अभी ट्रायल में होंगे और कुछ पर जांच भी चल रही होगी।

श्री उपसभापति : माननीय मुकुल वासनिक जी, आप प्रश्न पूछें।

MS DOLA SEN: *

SHRI MUKUL BALKRISHNA WASNIK: Mr. Deputy Chairman, Sir, thank you for allowing me to raise a supplementary.

श्री उपसभापति : मुकुल वासनिक जी के अतिरिक्त कोई और बात रिकॉर्ड पर नहीं जा रही है, यह क्वेश्चन ऑवर है। ...(**व्यवधान**)... Please do not disturb. *...(interruptions)...*

SHRI MUKUL BALKRISHNA WASNIK: The conviction rate in the data provided by the hon. Minister in the reply tabled in the House is absolutely dismal. *...(interruptions)...*

---

* Not recorded.

SHRI SUKHENDU SEKHAR RAY: *

(At this stage, some hon. Members left the Chamber.)

SHRI MUKUL BALKRISHNA WASNIK: In 2018, the persons convicted was 2.5 per cent. In 2019, the conviction rate was 1.75 per cent and in 2020 the conviction rate was 2.6 per cent. The hon. Minister is trying to differentiate between the State Governments and the Union Government. But when he is mentioning about the State Governments, does he recognize that the number of cases and the number of persons arrested in Uttar Pradesh where the BJP is in Government ...

MR. DEPUTY CHAIRMAN: Thank you. *...(Interruptions)..*

SHRI MUKUL BALKRISHNA WASNIK: ... Jammu and Kashmir which is a Union Territory, why does not the hon. Minister reflect on that? *...(Interruptions)...* The conviction rate is absolutely poor. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: No, no. Mukulji, thank you. *...(Interruptions)...* The question has to be brief, Mukulji. *...(Interruptions)...* You are a senior Member. The question has to be brief. *...(Interruptions)...* No. Nothing is going on record. *...(Interruptions)...*

श्री नित्यानन्द राय : महोदय, मैं पहले भी कह चुका हूं कि राज्य इस कानून का उपयोग करते हैं और केन्द्र भी करता है, इसमें लॉ एंड ऑर्डर का जो सब्जेक्ट होता है, वह स्टेट गवर्नमेंट का होता है। इसलिए जो एफआईआर स्टेट दर्ज करता है, उसका हिसाब-किताब स्टेट रखता है और जिन घटनाओं की वहां से रिपोर्ट आती है, एनसीआरबी सिर्फ उसका हिसाब रखती है। यह बात समझने की जरूरत है कि आतंकवादी घटनाओं की रोकथाम के लिए ही नहीं, बल्कि उनकी समूल समाप्ति हेतु यह अधिनियम है। राष्ट्रीय स्तर पर जब कोई राज्य दूसरे राज्य से ऐसी घटनाओं को जोड़ता है, जब स्टेट के द्वारा कोई अनुरोध होता है, तब हम ऐसे केसेज़ को लेते हैं। एनआईए उनमें इनवेस्टिगेट करती है और उनकी जांच करती है, उसके बारे में आप पूछ रहे हैं और मैं बार-बार उत्तर दे रहा हूं कि इसे स्पष्ट रूप से समझना पड़ेगा कि यह स्टेट का सब्जेक्ट है, आपने सिर्फ उसकी सूचना दी है और हम उसका उत्तर दे रहे हैं, जिन केसेज़ को केन्द्र टेक अप करता है।

श्री उपसभापति : धन्यवाद, माननीय मंत्री जी। माननीय सदस्यगण प्लीज़, क्वेश्चन पूछने की एक प्रक्रिया है, अभी तीन क्वेश्चंस में ही चालीस मिनट चले गये हैं। बाकी मेम्बर्स, जिनके क्वेश्चंस हैं,

* Not recorded.

वे आते हैं और चेयर से कहते हैं कि हमारा क्वेश्चन नहीं आया। इसलिए हमारा दोनों से आग्रह है कि कृपया सवाल स्पेसिफिक पूछिये, अन्यथा बाध्य होकर आगे से चेयर को देखना पड़ेगा और माननीय मंत्री जी भी ब्रीफली जवाब दें। क्वेश्चन नम्बर 184, माननीय सदस्य, श्री सुभाष चंन्द्र बोस पिल्ली।

Establishment of a new CIIL

*184. SHRI SUBHAS CHANDRA BOSE PILLI: Will the Minister of EDUCATION be pleased to state:

(a) whether Government is establishing a new Central Institute of Indian Languages (CIIL);
(b) if so, the details thereof and if not, the reasons therefor;
(c) whether Government proposes to establish a new regional language centre in Andhra Pradesh; and
(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR): (a) to (d) A statement is laid on the table of the House.

Statement

(a) and (b) No Sir. There is no proposal to establish new Central Institute of Indian Languages (CIIL). The CIIL was established in 1969 by the Government of India at Mysuru with regional languages centres at Mysuru, Bhubaneswar, Pune, Patiala, Solan, Lucknow, Guwahati. Central Institute of Indian Languages (CIIL) works for the promotion of all Indian languages including Scheduled/Non-Scheduled and Classical languages.

(c) and (d) No Sir. No regional language centre is proposed to be set up at Andhra Pradesh. However, Centre of Excellence for Studies for Classical Telugu has been shifted from Mysuru to Nellore (A.P) for promotion of Classical Telugu Language works under CIIL.

SHRI SUBHAS CHANDRA BOSE PILLI: First, I convey my thanks to the hon. Minister, through you, Sir, for shifting the Central Institute of Indian Languages to Nellore which is in my own State of Andhra Pradesh. I am putting only two simple questions.

Can the hon. Minister provide the details of the funds allocated and released during the current financial year for this Institute? This is number one. Number two ...

MR. DEPUTY CHAIRMAN: You will get the opportunity for second. Subhasji, you will get opportunity for second. You have put your first question. Please.

SHRI SUBHAS CHANDRA BOSE PILLI: It is a simple question, Sir, a very simple question.

MR. DEPUTY CHAIRMAN: I will give you the opportunity for second supplementary. Please.

DR. SUBHAS SARKAR: Hon. Deputy Chairman, Sir, our senior Member has raised a relevant question. Actually, the funds given to the Centre of Excellence of Studies in Classical Telugu, in the year 2018-19, the Budget grant was Rs. 99 lakhs. But expenditure was Rs. 28,90,787. But in the year, 2019-20, it was Rs.1,07,00,000 and the expenditure was Rs. 75,12,457. In 2020-21, it was Rs. 1,47,00,000 and the expenditure was Rs. 1,10,16,383 and in 2021-22, it was Rs.1,03,15,000 and the expenditure was Rs. 90,52,522. You will be happy to know that in 2022-23, the grant is Rs. 1.75 crore.

SHRI SUBHAS CHANDRA BOSE PILLI: This is also a very simple question. The native tribal languages of Andhra such as Kolami, Koya, Gondi, etc., that contribute to the rich culture of our State need to be promoted. Does the Government intend to establish a Central Institute of Indian Languages to preserve such languages? If yes, please provide the details of the same, and, if not, what are the reasons for it?

DR. SUBHAS SARKAR: Sir, I am happy to relieve the anxiety of the hon. senior Member. There are native tribal languages of Andhra, such as Kolami, Koya, Gondi, etc., which contribute to the rich culture of the State and they need to be promoted. This Government admits this, and it intends to establish a Central Institute of Indian Languages to preserve such languages. Work on all Indian languages is taking place in the existing projects of the Central Institute of Indian Languages, including Bharatavani and SPPEL. These two projects are there. Again, I would like to mention, Bharatavani and SPPEL. Tribal languages of Andhra, such as Kolami, Koya and Gondi are part of these projects. Efforts are being made to reach out to the scholars of these languages and generate new content and promote these languages by

providing this content to the public in general and community in particular. We are very much concerned about these languages.

श्री हरनाथ सिंह यादव : मान्यवर, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि क्या माननीय शिक्षा मंत्री जी के संज्ञान में है कि अलीगढ़ मुस्लिम विश्वविद्यालय, जामिया मिलिया इस्लामिया विश्वविद्यालय तथा अन्य किसी शिक्षण संस्थान में किसी ऐसे पाकिस्तानी लेखक की पुस्तकें पढ़ायी जा रही हैं, जो भारत के नागरिकों को नरसंहार का आह्वान करती हैं और आतंकवाद का समर्थन करती हैं? यदि हाँ, तो उसका पूर्ण विवरण क्या है?

श्री उपसभापति : माननीय हरनाथ सिंह जी, यह क्वेश्चन establishment of a new CIIL से रिलेटेड है। अगर माननीय मंत्री जी चाहें तो इसका जवाब दे सकते हैं। ...(**व्यवधान**)... प्लीज़।

श्री हरनाथ सिंह यादव : मान्यवर, मेरा प्रश्न तो पूरा हो जाए।

श्री उपसभापति : आपका क्वेश्चन हो गया।

श्री हरनाथ सिंह यादव : सर, एक सेकंड। ...(**व्यवधान**)...

श्री उपसभापति : नहीं। कृपया एक सवाल में कई सवाल नहीं पूछें।

श्री हरनाथ सिंह यादव : नहीं, सर। इसी में एक सवाल है। ...(**व्यवधान**)... इसी में एक सवाल है कि यदि हाँ, तो उसका पूर्ण विवरण क्या है और क्या माननीय मंत्री जी पाकिस्तानी लेखक द्वारा लिखित पाठ्यपुस्तकों की विषयवस्तु की जाँच करा कर विश्वविद्यालयों के खिलाफ कार्रवाई करेंगे? ...(**व्यवधान**)...

श्री उपसभापति : धन्यवाद।

DR. SUBHAS SARKAR: Sir, it is not related to the question.

MR. DEPUTY CHAIRMAN: Yes, it is not related. You can leave it; no problem. Now, Shri M.M. Abdulla.

SHRI M. MOHAMED ABDULLA: Sir, thank you for allowing me to ask a supplementary question on Question No.184. Based on the data, there is discrimination in the funds allotted to the promotion and study of languages. Higher amount is allotted to promote Hindi and Sanskrit as compared to other languages.

Will the Government take necessary steps for equal fund allocation for all the Indian languages?

DR. SUBHAS SARKAR: Sir, we have Budget allocation in different languages and it has been done according to the need of the institutions. This is always according to the funds they demand and, at the same time, it is also examined in the Ministry and accordingly, the fund is allocated.

डा. अशोक बाजपेयी : माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूँगा कि केन्द्रीय भाषा संस्थान की स्थापना के साथ ही लखनऊ में भी एक केन्द्र स्थापित किया गया था। मान्यवर, आपको भी जानकारी है कि उत्तर प्रदेश में अवधी भाषा और भोजपुरी भाषा का बड़ी संख्या में प्रचलन है, वहाँ ये बोली जाती हैं। इन भाषाओं के विकास के लिए केन्द्रीय भाषा संस्थान की एक शाखा लखनऊ में स्थापित हुई थी, तो इन भाषाओं के विकास के लिए अभी तक क्या कार्रवाई हुई है, यह मैं मंत्री जी से जानना चाहता हूँ।

DR. SUBHAS SARKAR: Sir, our Central Institute of Indian Languages always tries to promote all the scheduled languages as well as the non-scheduled languages, tribal, minor and classical languages. Naturally, Bhojpuri also comes under this category. So, we are also very much eager for all the languages.

Funds to State Women Commission

*185. DR. KANIMOZHI NVN SOMU: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government provides funds for different welfare activities to State Women Commission;

(b) if so, the details thereof indicating the funds allocated to such commissions and utilization reported during each of the last three years and the current year, State-wise/UT-wise; and

(c) the key activities undertaken by the State Women Commission during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. MUNJAPARA MAHENDRABHAI): (a) to (c) A Statement is laid on the table of the House.

Statement

(a) to (c) State Commissions for Women are set up by the respective State Governments/Union Territories (UTs). These do not function under the administrative control of, and are not subordinate to either the Government of India, i.e., Ministry of Women and Child Development (MWCD) or National Commission for Women (NCW). Hence, funds are not released by MWCD to the State Commissions for Women.

However, the NCW has provided funds to various State Commission(s) for Women for conducting activities like Power Walk, Setting up of Legal Aid Clinic, Training of the personnel of District Anti Human Trafficking Units, Nukkad Natak, Seminars, Webinars etc.

The details of activities/ programs conducted by various State Commission(s) for Women in collaboration with NCW and the amount sanctioned/ utilized against each activity during the last three years and the current year up to 29.07.2022 are attached at **Annexure.**

Annexure

Details of Activities vis-a-vis amount provided by the National Commission for Women (NCW) to State Commission for Women and utilization/ status of Programme/ activities during the last three years and the current year up to 29.07.2022 are as under:

S. No.	Title of the Program/ Activity	Program/ Activity State Commission for women	Total Funds Sanctioned
2019-2020			
1.	Training program under home stay tourism project for women	Gujarat	Rs.1,82,640/-
2	Power walk- Reclaiming public spaces for women	Gujarat	Rs. 40,000/-
		Tamil Nadu	Rs. 40,000/-
		Chhattisgarh	Rs. 40,000/-
		Puducherry	Rs. 40,000/-
		Uttarakhand	Rs. 40,000/-
		Haryana	Rs. 40,000/-
		Karnataka	Rs. 40,000/-

		Himachal Pradesh	Rs. 40,000/-
		Telengana	Rs. 40,000/-
		Odisha	Rs. 40,000/-
		Arunachal Pradesh	Rs. 40,000/-
		Mizoram	Rs. 40,000/-
		Nagaland	Rs. 40,000/-
		Manipur	Rs. 40,000/-
3	Seminar on Empowerment of Rural Women through Entrepreneurship and Skill Development	Nagaland	Rs. 2,27,000/-
4	Seminar on Domestic Violence-Gender Violence	Meghalaya	Rs. 1,60,000/-
5	Seminar on Empowering Women and Digital age	Manipur	Rs. 1,30,000/-
6	Seminar on Legal Rights for Gender Equality	Nagaland	Rs. 4,00,000/-
2020-2021			
7	Men for Women	Goa	Rs. 1,00,000/-
		Gujarat	Rs. 1,00,000/-
		Karnataka	Rs. 1,00,000/
		Odisha	Rs. 1,00,000/
		Uttar Pradesh	Rs. 1,00,000/
		Uttarakhand	Rs. 1,00,000/
		Telengana	Rs. 1,00,000/
		Meghalaya	Rs. 1,00,000/
		Sikkim	Rs. 1,00,000/
		Arunachal Pradesh	Rs. 1,00,000/
		Manipur	Rs. 1,00,000/
		Nagaland	Rs. 1,00,000/
		Mizoram	Rs. 1,00,000/
8	Legal Awareness Program	Uttarakhand	Rs. 1,00,000
		Andhra Pradesh	Rs. 2,95,000/-
		Uttar Pradesh	Rs. 14,00,000/-
9	Seminar ' Crime against women'	Tamil Nadu	Rs. 2,03,000/-
10	Seminar ' women and labour law'	Goa	Rs. 1,73,000/-

11	Seminar on Issues and Challenges faced by women	Odisha	Rs. 2,52,000/-
12	Seminar on ' Women related issues	Telengana	Rs. 11,00,000/-
13	Seminar on Crime against women	Himachal Pradesh	Rs. 1,49,500/-
14	Workshop on Laws relating to women	Chattisgarh	Rs. 2,55,000/-
15	Dist. Level training Program on DV Act	Himachal Pradesh	Rs. 5,28,000/-
16	Research study- 'Crime against women in cyber world'	Chhattisgarh	Rs. 5,00,000/-
17	Research study- Women and their rights	Chattisgarh	Rs. 10,00,000/-
18	Webinar- Promoting positive menstrual health amongst women during Covid-19 pandemic	Odisha	Rs. 40,000/-
19	Webinar- Trafficking of women and children	Andhra Pradesh	Rs. 40,000/-
2021-2022			
20	Training IC Members	Himachala Pradesh	Rs.42,600/-
		Goa	Rs. 2,40,000/-
		Odisha	Rs. 1,80,000/-
		Andhra Pradesh	Rs. 1,20,000/-
		Chattisgarh	Rs. 1,20,000/-
		Tamil Nadu	Rs. 90,000/-
		Puducherry	Rs.90,000/-
21	Activities under Poshan Maah	Goa	Rs.2,50,000/-
		Himachal Pradesh	Rs.2,50,000/-
		Haryana	Rs.5,00,000/-
		Odisha	Rs.5,00,000/-
		Telengana	Rs.5,00,000/-
		Andhra Pradesh	Rs.5,00,000/-
		Tripura	Rs.2,50,000/-
		Kerala	Rs.5,00,000/-
		Uttarakhand	Rs. 2,50,000/-
22	Nukkad Natak- Awareness on women centric issues	Telengana	Rs.15,000/-
		Odisha	Rs.45,000/-

		Haryana	Rs.45,000/-
		Himachal Pradesh	Rs.45,000/-
		Goa	Rs.45,000/-
		Uttarakhand	Rs.45,000/-
23	Training- Anti Human Trafficking Unit	Haryana	Rs.4,40,000/-
		Uttarakhand	Rs.2,60,000/-
		Tripura	Rs. 1,60,000/-
		Manipur	Rs.3,20,000/-
		Nagaland	Rs. 2,40,000/-
		Odisha	Rs. 6,00,000/-
		Meghalaya	Rs. 2,20,000/-
		Uttar Pradesh	Rs. 15,00,000/-
		Sikkim	Rs. 2,00,000/-
		Arunachal Pradesh	Rs. 2,00,000/-
		Mizoram	Rs.2,20,000/-
		Assam	Rs.2,00,000/-
		Chhattisgarh	Rs.6,40,000/-
		Andhra Pradesh	Rs.2,60,000
24	Setting up Legal Aid Clinic in SWCs	Chhattisgarh	Rs. 2,00,000/-
		Andhra Pradesh	Rs. 2,00,000/-
		Odisha	Rs. 2,00,000/-
		Telangana	Rs. 2,00,000/-
		Tripura	Rs. 2,00,000/-
		Haryana	Rs. 2,00,000/-
		Uttarakhand	Rs. 2,00,000/-
		Himachal Pradesh	Rs. 2,00,000/-
		Uttar Pradesh	Rs. 2,00,000/-
		Sikkim	Rs. 2,00,000/-
		Arunachal Pradesh	Rs. 2,00,000/-
		Mizoram	Rs. 2,00,000/-
		Assam	Rs. 2,00,000/-
		Manipur	Rs. 2,00,000/-
		Nagaland	Rs. 2,00,000/-
25.	Webinar on Domestic Violence	Sikkim	50,000
26	Seminar on Sexual Harassment at work place		2,07,000

27.	Training of Internal Committee Members under the Posh Act		60,000
28.	Seminar on Mental Hygiene and Management		1,63,000
29.	3 Nukkad Natak		45,000
30.	National Parliament for Women		5,00,000
31.	Webinar on Human Trafficking in NER	Nagaland	30,000
32.	5 Legal awareness programmes		7,67,500
33.	National Parliament for Women		5,00,000
34.	Seminar on customary Practices	Arunachal Pradesh	2,27,000
35.	Training of Internal Committee Members under the Posh Act		90,000
36.	National Parliament for Women		5,00,000
37.	3 Nukkad Natak		45,000
38.	Training of Internal committee Members under the Posh Act	Meghalaya	90,000
39.	National Parliament for Women		5,00,000
40.	2- days Socio, Economic and political convention of NE Women	Manipur	3,00,000
41.	Seminar on Awareness and Implementation of women related Central Government. schemes		1,98,200
42	National Parliament for women		5,00,000
43	3 Nukkad Natak		45,000
44	Seminar Awareness and Implementation of women related central Government Schemes		1,98,000
45	Training of Internal committee Members under the Posh Act	Tripura	1,98,500
46	3 Nukkad Natak		45,000
47	National Parliament for women		2,50,000
48	Awareness Programme on ' The Protection of women from Domestic violence Act, 2005'.	Tamil Nadu	Rs.30,000/-
		Tripura	Rs. 30,000/-
		Goa	Rs. 30,000/-

		Andhra Pradesh	Rs. 30,000/-
		Telangana	Rs. 30,000/-
		Sikkim	Rs. 30,000/-
		Haryana	Rs. 30,000/-
		Odisha	Rs. 30,000/-
		Uttar Pradesh	Rs. 30,000/-
		Manipur	Rs. 30,000/-
		Himachal Pradesh	Rs. 30,000/-
2022-2023			
49	Anti Human Trafficking Program	Himachal Pradesh	Rs. 2,20,000/-
		Tamil Nadu	Rs 7,60,000/-
50	Free Legal Aid Clinic	Meghalaya	Rs. 2,00,000/-
51	National Parliament for Women	Telangana	Rs. 2,50,000/-
52	Nukkad Natak under Menstrual Hygiene Drive	Sikkim	Rs. 26,000/-
53	Conducting 5 Capacity Building Training programme for woman traders in Manipur	Manipur	10,00,000/-

DR. KANIMOZHI NVN SOMU: Sir, in the reply, the Minister has mentioned about various State Commissions and the activities which are being conducted like Power Walk and setting up of Legal Aid Clinics. Since the crime against women is increasing, and, especially, the cyber crime originate from any part of the country, I would like to know from the hon. Minister whether the Union Government has any plans to create digital access to National Women Commission with all the State Women Commissions to deal with cases with jurisdictional issues as well as to provide police support and coordination. As a Member of the Standing Committee on Women Empowerment, I would like to put forth this point to the hon. Minister as we all become victims of it.

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT; AND THE MINISTER OF MINORITY AFFAIRS (SHRIMATI SMRITI ZUBIN IRANI): Sir, the suggestion is well taken. However, there is a substantial coordination not only between Ministries and Commissions but also particularly between the MHA -- since law and order is a State subject -- and the police authorities in State Governments as such. How we prioritize safety and security of women can also be highlighted by the fact that as far as

Nirbhaya Fund is concerned, in this Ministry, we have, in coordination with various ministries of the Government of India and State Governments, looked at proposals of Rs. 9,000 crores, and, depending on the needs of the State to ensure better protection of women and children, particularly, young girls, projects have been sanctioned. In fact, in this year itself, and, I have spoken in this very House, projects worth Rs. 4,000 crores have been sanctioned. Not only the Commission but also the Government at the Centre, and, surely, at the States, prioritize safety and security of women.

DR. KANIMOZHI NVN SOMU: Sir, people get married from one State to the other State. In some cases, there is harassment of woman. For example, if a girl from Karnataka or Tamil Nadu gets married and goes to say, North India, the police jurisdiction will be under the Madhya Pradesh or Maharashtra, wherever the girl goes. When the jurisdiction changes, as the law cannot be enforced over there. Digitalization would be much better if it happens across the country. You can give the complaint anywhere, and, it can be taken up further.

MR. DEPUTY CHAIRMAN: It is a suggestion.

SHRIMATI SMRITI ZUBIN IRANI: Suggestion is well taken but since I am not the Chairperson of the NCW, I cannot act upon it. But, surely, I will ensure that the suggestion is conveyed to the Chairperson.

श्री उपसभापति : महुआ माजी जी।

श्रीमती महुआ माजी : उपसभापति महोदय, मैं झारखंड वूमेन कमीशन की चेयरपर्सन रही हूँ और जब मैं नेशनल वूमेन कमीशन के कॉन्फ्रेंसेज़ में जाती थी, तो मुझे ऐसा फील हुआ है कि पूरे देश में जितने वूमेन कमीशन्स हैं, सबके यहाँ अलग-अलग तरह की फैसिलिटी है। कहीं पर स्टाफ नहीं है, वह एक ही कमरे में चल रहा है। जैसे नेशनल वूमेन कमीशन जो फंड एलोकेट करता है, उन्हें देता है।

श्री उपसभापति : कृपया ब्रीफली बोलिए।

श्रीमती महुआ माजी : उनके पास स्टाफ नहीं होता है कि वे प्रोग्राम अरेंज करें, इसलिए मेरा यह अनुरोध है कि जितनी भी स्टेट्स हैं, वहाँ के वूमेन कमीशन में मिनिमम फैसिलिटी एक जैसी दें ताकि वे वहाँ पर जो प्रोग्राम्स करना चाहते हैं या नेशनल वूमेन कमीशन जो फंड देता है, उसको वे सही ढंग से कर सकें।

श्री उपसभापति : धन्यवाद।

श्रीमती स्मृति ज़ूबिन इरानी : सर, जैसा कि माननीय सदस्या को विदित होगा कि स्टेट कमीशन की जो फंक्शनिंग है, वह प्रदेश की सरकार के अधीन है, इसलिए आपने जो चिंता व्यक्त की है, निश्चित रूप से आपके प्रदेश की सरकार भी इसे सुन रही होगी और अगर न सुन पाए, तो आपकी यह व्यथा मैं प्रदेश सरकार को निश्चित पहुँचाऊँगी।

DR. FAUZIA KHAN: Sir, the Atmanirbhar Bharat campaign has shown the link between the ability of the women of the nation and the development of the country. This change is visible when we see that seventy per cent of the beneficiaries of Pradhan Mantri Mudra Yojana are women. Also, the Self Help Groups have expanded very visibly. Many Start ups have been coming up by women. Sir, through you, I would like to ask the Minister, since the role of women is continuously expanding, are you thinking of expanding the scope of the National Commission for Women also?

SHRIMATI SMRITI ZUBIN IRANI: Sir, I am grateful that the hon. Member does acknowledge the work done by the Government of India under the leadership of Prime Minister Modi especially in enhancing the capacity and potential of the women of our country. Yes, I will enunciate and add to what she has said. Not only in *'Mudra Yojana'* but also when you see 'Stand Up India', where women are not looking at only SME sector but also want to partake in mid-sized companies and lead them, we see that 80 per cent beneficiaries are women. We see that 80 per cent beneficiaries are women, particularly in the Skill Development Programme. My compliments to the Prime Minister for the National Education Policy which for the first time has a gender inclusion fund. On enhancing the scope of the Commission, I can only say this. The skill needs and entrepreneurial needs of women in our country is a subject in which I have seen the Commission function during conferences or for that matter during special workshops, including workshops in which State Commissions are invited.

श्रीमती रजनी अशोकराव पाटिल : सर, यूपीए के कार्यकाल में सेक्सुअल हैरेस्मेंट ऐट वर्कप्लेस कानून पास हुआ था, फिर भी अगर हम आज की तारीख में भी देखते हैं, तो पाते हैं कि वास्तविकता में जो एब्यूज़ होता है, वह घर में भी होता है और बाहर भी होता है। मैं आपके माध्यम से मंत्री जी से सवाल पूछना चाहती हूँ कि आप इसके लिए क्या स्टेप्स लेने जा रही हैं?

SHRIMATI SMRITI ZUBIN IRANI: It was my particular privilege that when I was a Member of the Opposition, the Sexual Harassment at Workplace Bill, 2013 was discussed in this House and I participated in that debate. Hence, I can only say this.

माननीय सांसद महोदया ने दो-तीन विषयों के ऊपर ध्यान आकर्षित करने का प्रयास किया है - पहला, घरेलू हिंसा से कैसे जूझें, दूसरा, काम पर हिंसा के संबंध में है अथवा महिला के काम में गतिरोध लाने के लिए किसी न किसी वॉयलेंट मेज़र का इस्तेमाल किया जाता है। मैं इनका जवाब दो वाक्यों में संक्षेप में देना चाहूँगी। पहला, लेबर मिनिस्ट्री के साथ मिलकर हमारा सतत प्रयास रहता है कि वर्तमान में महिला काम के स्थल पर सुरक्षित रहे। आप इसे लेबर कोड में विस्तृत रूप से देख सकते हैं। इसके साथ ही, चाहे नेशनल कमीशन फॉर वूमेन हो या मिनिस्ट्री ऑफ होम अफेयर्स हो, हम मंत्रालय के माध्यम से न सिर्फ कमीशन, बल्कि प्रदेश की सरकारों के साथ, मात्र महिला एवं बाल विकास मंत्रालय ही नहीं, बल्कि प्रदेश की अन्य इकाइयों के साथ भी सतत संवाद रखते हैं। कई बार महिला ग्रीवन्सेज़ डायरेक्टली हमारे मंत्रालय तक पहुंच जाती हैं, हम उन ग्रीवन्सेज़ को लेकर न सिर्फ प्रदेश सरकार के साथ संवाद करते हैं, बल्कि जब तक महिला को पूर्णतः न्याय न मिल जाए, तब तक हम यह संवाद महिला और प्रदेश की सरकारों के साथ जारी रखते हैं।

MR. DEPUTY CHAIRMAN: Q.No.186. श्री शक्तिसिंह गोहिल जी।

Disruptions in Anganwadi Centres

*186. SHRI SHAKTISINH GOHIL: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether as per a study aided by NITI Aayog, disruptions in Anganwadi Centres(AWCs) based nutritional services continued even after the lockdown of March, 2020 ended and if so, the reasons therefor;
(b) the details of the number of children returning after the reopening of these AWCs, State- wise;
(c) whether as much as 43 per cent of the households with Pregnant or Lactating Women (PLW) faced challenges in receiving food from AWCs; and
(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. MUNJAPARA MAHENDRABHAI): (a)to (d) A Statement is laid on the Table of the House.

Statement

(a) and (b) As per available information, the report referred to does not reflect the views and policies of NITI Aayog.

The lockdown imposed due to Covid-19 was eased in phases. To ensure continuous nutritional support to Anganwadi beneficiaries, Anganwadi Workers and Helpers distributed Supplementary Nutrition at the doorstep of beneficiaries once in 15 days as all Anganwadi Centers were closed during the pandemic as per MHA guidelines to limit the impact of COVID-19. States/UTs were advised to decide on the re-opening of AWCs outside containment zones while adhering to health and safety protocols as per guidelines of MoHFW and develop their own Standard Operating Procedures.

Ministry has closely monitored States/UTs for uninterrupted delivery of supplementary nutrition and essential services to beneficiaries including children up to the age of 6 years, pregnant women and lactating mothers. States/UTs were also submitting progress reports on the implementation of services under the Anganwadi Scheme. As per data reported by States/UTs, 9.06 crore beneficiaries including children received supplementary nutrition during 2020-21. Details of State-wise beneficiaries under SNP are placed at **Annexure**.

(c) Challenges faced by pregnant and lactating women in receiving supplementary nutrition were not reported by any State/UT.

(d) Does not arise.

Annexure

S. N.	State/UTs	Beneficiaries of Supplementary Nutrition					Beneficiaries of Pre-school Education		
		Children (6 months - 3 years)	Children (3 - 6 years)	Total Children (6 months - 6 years)	Pregnant and lactating Mothers (PandLM)	Total Beneficiaries (children 6 mo-6 years plus PandLM)	Boys (3 - 6 years)	Girls (3 - 6 years)	Total (3 - 6 years)
1	Andhra Pradesh	1619718	1050805	2670523	724824	3395347	25310	59695	85005
2	Arunachal Pradesh	74920	87120	162040	19547	181587	44381	42739	87120
3	Assam	1414719	1617562	3032281	504233	3536514	859315	758247	1617562
4	Bihar	4232095	3722042	7954137	1788449	9742586	1972680	1749362	3722042
5	Chhatisgarh	1140480	1027352	2167832	429798	2597630	531024	573793	1104817
6	Goa^	34757	24029	58786	11108	69894	0	0	0
7	Gujarat	1808575	1683424	3491999	659346	4151345	826587	790880	1617467
8	Haryana	673334	430768	1104102	302799	1406901	218855	211913	430768
9	Himachal Pradesh	232445	163141	395586	91779	487365	18339	17580	35919
10	Jharkhand	331487	991189	1322676	159752	1482428	301645	300629	602274
11	Karnataka	2162732	1910577	4073309	904252	4977561	340534	296577	637111
12	Kerala	635189	503352	1138541	346820	1485361	255613	247739	503352
13	Madhya Pradesh	2558553	2451816	5010369	1047575	6057944	367883	358711	726594
14	Maharashtra	3070115	3653256	6723371	1116171	7839542	1209753	1211983	2421736
15	Manipur^	152451	185439	337890	54302	392192	0	0	0
16	Meghalaya	202499	235494	437993	66983	504976	112302	109710	222012
17	Mizoram	50045	49601	99646	20772	120418	10956	10934	21890
18	Nagaland	186655	178991	365646	40850	406496	89732	89207	178939

19	Odisha	1661321	1549932	3211253	655266	3866519	786455	763477	1549932
20	Punjab	548274	339361	887635	262977	1150612	152485	133012	285497
21	Rajasthan	2099870	1340612	3440482	1085975	4526457	683713	656899	1340612
22	Sikkim^	12584	7369	19953	4776	24729	0	0	0
23	Tamil Nadu	1928712	762496	2691208	723890	3415098	387690	374806	762496
24	Telangana	1053745	685847	1739592	468362	2207954	354029	343144	697173
25	Tripura	152361	173494	325855	56692	382547	87423	86071	173494
26	Uttar Pradesh	7454852	4128111	11582963	3335144	14918107	366299	387435	753734
27	Uttrakhand	467021	253603	720624	184357	904981	133206	130455	263661
28	West Bengal ^ *	3649035	3551779	7200814	1568154	8768968	0	0	0
29	A and N Islands	10161	7056	17217	3056	20273	3538	3518	7056
30	Chandigarh	24784	26153	50937	8674	59611	13559	12674	26233
31	Dadra and N Haveli and Daman and Diu	15502	15005	30507	7328	37835	7603	7402	15005
32	Delhi	398350	242723	641073	136612	777685	74066	70167	144233
33	Jammu and Kashmir^	296559	232375	528934	121466	650400	0	0	0
34	Ladakh	9352	8898	18250	3289	21539	1660	1603	3263
35	Lakshadweep	2849	1381	4230	1123	5353	736	645	1381
36	Puducherry	27514	5257	32771	9427	42198	2683	2574	5257
Total		40393615	33297410	73691025	16925928	90616953	10240054	9803581	20043635

^ Due to COVID-19 AWCs could not run Pre-school Education

* Available data as on 31 March, 2021

श्री शक्तिसिंह गोहिल : माननीय उपसभापति महोदय, मैं आपके जरिये हमारे अधिकारों का रक्षण चाहता हूँ, क्योंकि जब हम सवाल पूछते हैं, तब ओरल में ठीक जवाब नहीं मिलता। सर, इस सवाल के पीछे मेरी मंशा यह थी कि सुप्रीम कोर्ट ने रिट पिटिशन 2/2020 में कहा था कि जो आंगनवाड़ी है, मिड-डे मील है, इनके बेनफिशीयरीज़ को जो लाभ पहले मिलता था, कोरोना के दौरान उन्हें वह लाभ घर पर भी मिलना चाहिए। नीति आयोग के सहयोग से एक सर्वे हुआ, उसमें भी पता लगा कि 40 टका धात्री महिलाओं को जो लाभ मिलना चाहिए था, वह उन्हें नहीं मिला। माननीय उपसभापति महोदय, मैंने एक ब्यौरा माँगा था, वह मुझे 30 जून, 2021 का दिया गया, पर प्री-कोविड क्या नंबर्स थे, वे नहीं दिये गए। मैं अपने पहले सप्लीमेंटरी में माननीय मंत्री जी से यह जानना चाहता हूँ। As per your written reply, as of 30th June 2021, there were total 9,06,00,000-odd beneficiaries. Now I would like to know the total number of beneficiaries who were there pre-COVID.

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT; AND THE MINISTER OF MINORITY AFFAIRS (SHRIMATI SMRITI ZUBIN IRANI): Sir, the hon. Member seeks to get a response on a specific number for a specific date. He oscillates between pronouncing NITI Aayog Report, which has been factually reported in the answer given to him, and back to another date which he wants me to give a specific answer on. I would like to clearly state four-five issues here. The report that he alludes to is a report which NITI Aayog in its acknowledgements acknowledges and disclaims publicly that the views of it are not supported by NITI Aayog. Secondly, possibly why NITI Aayog does not support the view is because the survey was done telephonically based on a call list based on 2011 Census. Thirdly, in that, interviews were done only with 30 workers in a country where there are 14,00,000 anganwadis. Now the hon. Member seeks to find out how many services have been provided to how many beneficiaries, Sir, as of May 2022, I am sure the hon. Member is aware that implementation of these services rests with the State Governments across the country. Digitally, verbally and in writing, States have reported that they are currently, in May, 2022, serving over 9,18,00,000 beneficiaries, women and children included. I must here also highlight that there is an age group within which children are there, and there is a medical instance when there is a pregnant and lactating mother, who is to be serviced through the *anganwadi*. For the Member to presume that the number of pregnant and lactating women will stay the same throughout, for the Member to presume that a child between the age of 0-6 years will stay fixed up to the age of 6 years and not grow beyond the age of 6 years, I think is something which he needs to introspect on. But the data that has been provided is factual and we have no intention of deluding or for that matter disrespecting hon. Member's desire to seek a factual

response. I must again reiterate that the data that I propose in this House as answer is a data which is dependent on the States report and this is what the States have emphatically said across the nation.

श्री शक्तिसिंह गोहिल : माननीय उपसभापति महोदय, मैं माननीय मंत्री जी से यह कहना चाहता हूँ कि नीति आयोग जिसको पैसे देता है, उसकी रिपोर्ट को आप स्वीकार नहीं करते हो, तो आप कैसे लोगों को वह पैसे देते हो कि आपकी रिपोर्ट आपको स्वीकार्य नहीं है?

श्री उपसभापति : सेकंड सप्लिमेंटरी।

श्री शक्तिसिंह गोहिल : मेरा सेकंड सप्लिमेंटरी यह है कि क्या मंत्री जी जानती हैं कि आरटीआई एक्टिविस्ट संतोष मोहन सिंह को रिप्लाई दिया गया कि हाँ, सुप्रीम कोर्ट के कहने के बावजूद इनको लाभ नहीं मिला? उसे डिपार्टमेंट ने स्वीकारा, यह मंत्री जी जानती हैं। उसी आधार पर, गुजरात के एक वर्नाक्युलर अख़बार ने डिटेल में कमिश्नर से इंटरव्यू किया और उसने कहा कि इस दौरान हमें ग्रांट नहीं आई थी और उसी वजह से जिन आंगनवाड़ीज़ को, जिन बच्चों को, जिन मिड-डे मील के बेनिफिशियरीज़ को जो लाभ मिल जाना चाहिए था, वह नहीं मिल पाया है। यह जानते हुए भी अगर हमारे सवाल का जवाब ठीक से नहीं मिलेगा -- अगर ऐसा हो गया है, तो आप स्वीकार कीजिए कि हम उस वक्त नहीं दे पाए थे, आखिर लीपापोती क्यों?

श्रीमती स्मृति ज़ूबिन इरानी : सर, मैं माननीय सांसद से यह कहना चाहती हूँ कि जब ये रिपोर्ट का उल्लेख करते हैं और मैं कहती हूँ कि नीति आयोग ने स्वयं कहा कि they are in a position to say in their disclaimer that it does not necessarily reflect their view. I hope the hon. Member has read the report in detail because the report here enunciates that 96 per cent women and children have received health benefits. Would you then disregard that position of the report? The report says that institutional delivery of women in the pandemic, when there was a national lockdown, is 90 per cent. So, when I say that I am reflecting what NITI Aayog has said in its acknowledgement*...(Interruptions)...*

श्री उपसभापति : प्लीज़ ...(**व्यवधान**)... कृपया बैठकर बात न करें। ...(**व्यवधान**)...

SHRIMATI SMRITI ZUBIN IRANI: I have the report in my hand right now from which I am reading. *...(Interruptions)..*

MR. DEPUTY CHAIRMAN: No cross-talk please. *...(Interruptions)...*

SHRIMATI SMRITI ZUBIN IRANI: Sir, when I am quoting the NITI Aayog report, I have it in my hand. *...(Interruptions)...* For somebody to wag a finger that there is no such data. *...(Interruptions)...*

श्री उपसभापति : केवल माननीय मंत्री जी की बात ही रिकॉर्ड पर जा रही है। ...(**व्यवधान**)...

SHRIMATI SMRITI ZUBIN IRANI: This data exists in 11 States from a call list of five lakh people dependent on 2011 Census. *...(Interruptions)..* Since the hon. Member brings it up, I am compelled to highlight these issues as well. However, Sir, as the Member is enunciating RTI reports and answers which my Ministry has given, I again would reiterate that the insinuation that the Member is trying to possibly implicate us with saying that those who are the poorest of the poor did not receive support, I can say that as on March, 2022, in our *anganwadi* services as reported by State Governments not only in the POSHAN tracker but also the ICDS portal which is functional in recognition of the States' efforts, we have again seen from SC, ST and OBC communities, we have ensured that beneficiaries to the tune of close to over 3,50,00,000 have received the benefit from their State Governments. For the Member to insinuate that his position is correct and that of State Governments democratically elected in this country giving spurious data is unfortunate. *...(Interruptions)...*

श्री उपसभापति : माननीय सुशील कुमार मोदी जी।

श्री सुशील कुमार मोदी : उपसभापति महोदय, मैं माननीय मंत्री महोदया से यह जानना चाहता हूँ कि सुप्रीम कोर्ट ने आंगनवाड़ी वर्कर्स ...(**व्यवधान**)...

श्री उपसभापति : माननीय सदस्यगण, एक बज चुके। Question Hour is over. The House stands adjourned till 2.00 p.m.

[*Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link* https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise]

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

GOVERNMENT BILL

The National Anti-Doping Bill, 2022

and

Amendment for reference of the National Anti-Doping Bill, 2022, to Select Committee

MR. DEPUTY CHAIRMAN: Now, we will take up the National Anti-Doping Bill, 2022. Shri Anurag Singh Thakur to move a motion for consideration of the National Anti-Doping Bill, 2022.

THE MINISTER OF INFORMATION AND BROADCASTING; AND THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR): Sir, I move:
"That the Bill to provide for the constitution of the National Anti-Doping Agency for regulating anti-doping activities in sports and to give effect to the United Nations Educational, Scientific and Cultural Organisation International Convention against doping in sport, and compliance of such other obligations and commitments thereunder and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

श्री उपसभापति : माननीय मंत्री जी, यदि आप बिल के बारे में कुछ बताना चाहते हैं, तो बता सकते हैं।

श्री अनुराग सिंह ठाकुर: उपसभापति महोदय, यह बिल लोक सभा में पास होने के बाद आज राज्य सभा के सभी माननीय सांसदों के समक्ष आया है। भारत में खेल और खिलाड़ियों के प्रति पिछले कुछ वर्षों में लगातार जागरूकता बढ़ी है और उपलब्धियां भी बढ़ी हैं। मुझे सदन को बताते हुए प्रसन्नता होती है कि पिछले ओलंपिक्स, जो टोक्यो में हुए थे, हालांकि कोविड 19 की सिचुऐशन के कारण दुनिया भर में बहुत मुश्किलें थीं, उसके बावजूद भी भारत सरकार के माध्यम से खिलाड़ियों को हर तरह की सुविधाएं दी गईं और ओलंपिक्स खेल में आज तक के सबसे ज्यादा सात मेडल्स जीतने का काम भारत के खिलाड़ियों ने किया, यह भी एक बड़ी उपलब्धि है। ट्रैक एंड फील्ड में 121 वर्ष में पहली बार भारत को गोल्ड मेडल मिला और नीरज चोपड़ा ने उसको जीतने का काम किया। यह भी पिछले टोक्यो ओलंपिक में हुआ था। इस तरह से पिछली बार जब 2016 में पैरालम्पिक्स हुए, तो उस समय 19 लोगों का कंटेंजेंट गया था, लेकिन इस बार टोक्यो ओलंपिक्स में 19 मेडल्स पैरालम्पिक्स में जीते। ये आज तक के सबसे ज्यादा मेडल्स हैं। Deaflympics में हमने 16 मेडल्स जीते हैं और ये भी सबसे ज्यादा हैं। सर, प्रश्न यह खड़ा होता है कि नेशनल एंटी डोपिंग एजेंसी की रिक्वायरमेंट क्यों है और यह बिल लाने की आवश्यकता क्यों पड़ी? सर, जब वर्ष 2010 में भारत में कॉमनवेल्थ गेम्स हुए, तो उससे पहले रूल्स बने और एनडीटीएल को यहां बनाने का काम किया गया, लेकिन कुछ वर्ष पहले हमारी लैब को सस्पेंड कर दिया गया था। उसके बारे में मैं बाद में विस्तार से बताऊंगा। कुल मिलाकर मैं यह कहूंगा कि हमारे बिल के सेल्यिंट फीचर्स क्या हैं, मैं उन पर थोड़ा प्रकाश जरूर डालूंगा।

Sir, the proposed Bill intends to accomplish building institutional capabilities in anti-doping and enabling hosting of major sporting events, protecting rights of all sportspersons, ensuring time-bound justice to athletes, enhancing co-operation among agencies in fighting doping in sports, reinforcing India's commitment to international obligation for clean sports, independent mechanism for anti-doping adjudication, providing legal sanctity to anti-doping agency which we generally call NADA and NDTL which is National Dope Testing Laboratory, establishing more dope testing labs, creating job opportunities, both directly and indirectly, and creating opportunities for academic research, science and manufacturing relating to the anti-doping.

सर, कुल मिलाकर इससे खेल और खिलाड़ियों को लाभ मिलेगा। यदि कोई भी व्यक्ति डोप करता है और वह टैस्ट में पाया जाता है, तो न केवल उसकी भागीदारी खत्म हो जाती है, बल्कि इसके साथ-साथ हमारे मेडल जीतने की संख्या भी उस दृष्टि से कम हो जाती है। इसके बारे में जागरूकता भी बढ़े, टैस्टिंग भी हो, सुविधाएं भी बढ़ें, इसलिए खेल और खिलाड़ियों के हित में यह बिल लाया गया है। मैं आशा करता हूं कि इस पर सकारात्मक चर्चा होगी, और जो भी विषय इसके बीच में आएंगे, उनका मैं बाद में विस्तार से उत्तर दूंगा। सर, आपका धन्यवाद।

श्री उपसभापति : मंत्री जी धन्यवाद। The motion moved. There is one amendment by Dr. John Brittas for reference of The National Anti-Doping Bill, 2022, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha. Member may move the amendment, at this stage, without any speech. Mr. John Brittas, are your moving your amendment?

DR. JOHN BRITTAS (Kerala): Sir, I move:

"That the Bill to provide for the constitution of the National Anti-Doping Agency for regulating anti-doping activities in sports and to give effect to the United Nations Educational, Scientific and Cultural Organisation International Convention against doping in sport, and compliance of such other obligations and commitments thereunder and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be referred to a Select committee of the Rajya Sabha, consisting of the following Members:-

1. Shri Bikash Ranjan Bhattacharyya
2. Dr. John Brittas

3. Prof. Manoj Kumar Jha
4. Shri Jose K. Mani
5. Shri A.A. Rahim
6. Shri Tiruchi Siva
7. Dr. V. Sivadasan
8. Shri K.C. Venugopal

with instructions to report by the last day of the first week of the next Session (258th) of the Rajya Sabha."

The questions were proposed.

MR. DEPUTY CHAIRMAN: Amendment moved. The motion for consideration of the Bill and the Amendment moved thereto are now open for discussion. Now, *Mananiya* Deepender Singh Hooda. Now Shri Deepender Singh Hooda.

श्री दीपेन्द्र सिंह हुड्डा (हरियाणा) : माननीय उपसभापति जी, मारिया शरापोवा, लांस आर्मस्ट्रांग, डिएगो माराडोना, बेन जॉनसन, शेन वॉर्न, शोएब अख्तर और अभी कॉमनवेल्थ गेम्स में हमारे भारत के धनलक्ष्मी और एश्वर्या बाबू, ये वे नाम हैं, अगर हम यह सूची पढ़ें और आज डोपिंग बिल पर डिस्कशन में इनकी बात न करें, तो उचित नहीं होगा। यह अपने-अपने खेलों में प्रसिद्ध खिलाड़ी रहे हैं। मारिया शरापोवा से लेकर लांस आर्मस्ट्रांग और डिएगो माराडोना तक, पीढ़ियां इनको आदर्श के रूप में देखती हैं। हर कोई माराडोना जैसा फुटबॉलर बनना चाहेगा। ...(**व्यवधान**)... लेकिन यह वह सूची है, जो डोपिंग में आए हैं।

श्री उपसभापति : आप चेयर को एड्रेस करें।

श्री दीपेन्द्र सिंह हुड्डा : यह सूची उन प्रतिष्ठित खिलाड़ियों की है, जिन्होंने डोपिंग के अंदर कहीं न कहीं पॉज़िटिव टैस्ट किया है और खेलों की, खिलाड़ियों की गरिमा को गिराने का काम किया है। इसीलिए अंतरराष्ट्रीय स्तर पर डोपिंग पर नियंत्रण लाने के लिए प्रयास हो रहे हैं और भारत उन प्रयासों में सकारात्मक भूमिका निभा रहा है। यह राजनीति से ऊपर का विषय है। मैं खेल-खिलाड़ियों के किसी भी विषय को राजनीति से ऊपर मानता हूं। यह जो बिल लाया गया है, हम इस बिल का समर्थन करने के लिए यहां खड़े हुए हैं। यह बिल क्यों लाया गया है, इसके बारे में अनुराग जी ने थोड़ा सा जिक्र किया है। मुख्यतः इंटरनेशनल लेवल पर एंटी-डोपिंग का जो लेजिस्लेशन है, यह पिछले बीस साल से धीरे-धीरे शेप में आया है। सबसे पहले 1999 से लेकर 2002 तक वर्ल्ड एंटी डोपिंग एजेन्सी का एक फाउंडेशन बोर्ड बना, हमारी सरकार भी उस

फाउंडेशन बोर्ड की सदस्य थी। जैसा आपने यूनेस्को के संबंध में बताया, International Convention Against Doping in Sports, यह 2005 में आया। उसे हमारी सरकार ने 2007 में रैटिफाई किया। 2009 में नाडा, नेशनल एंटी डोपिंग एजेन्सी की स्थापना की गई और नेशनल डोप टैस्टिंग लैब भी हिंदुस्तान में स्थापित किया गया। उसके बाद जैसे-जैसे डोपिंग की परिस्थितियां बदलीं, जो वर्ल्ड एंटी डोपिंग एजेन्सी है, जिसका अनुराग जी ने जिक्र किया, उनका जो कन्वेन्शन है, उसे हम पूरी तरह से फॉलो करने की तरफ बढ़ रहे हैं। उन्होंने एक एक इश्यू रेज़ किया, कॉन्फ्लिक्ट ऑफ इंटरेस्ट, operational independence of National Anti Doping Organizations, सारी दुनिया की ऑर्गनाइज़ेशन्स हैं, which are controlled by respective Union Governments. उन्होंने कहा कि जितनी भी सरकारें हैं, उसमें उन्होंने हमारे देश का अलग से जिक्र नहीं किया, सभी सरकारों का जिक्र किया कि यह undue influence and conflict of interest है। उन्होंने 1 जनवरी, 2021 को स्ट्रिक्टली एक गाइडलाइन या नया कोड प्रकाशित किया कि जितनी भी नेशनल एंटी डोपिंग ऑर्गेनाइज़ेशन्स हैं, जिसमें हमारी नाडा भी है, उनको ऑपरेशनली सरकारों से इंडिपेंडेंट होना चाहिए। एक तरफ यह कोड आया और दूसरी तरफ इस दौरान 2019 में, जो हमारे देश की नेशनल डोप टैस्टिंग लैबोरेटरी थी, उसे सस्पेंड कर दिया गया। इसके बाद हमारी टैस्टिंग बहुत लिमिटेड हो गई। हिंदुस्तान में टैस्टिंग बंद हो गई और जो सैम्पल्स कलेक्ट हुए, उन्हें हमको बाहर भेजना पड़ा। अब जाकर उसको एक्रेडिटेशन दुबारा मिला है, तो ऐसे में यह अनिवार्य था कि यह बिल लाया जाए और जो बॉडी बनी थी, नाडा, जो कि एक सोसाइटीज़ एक्ट में बनी थी, उसको स्टेट्युटरी बॉडी बनाया जाए। उसके साथ-साथ एक लार्जर फ्रेमवर्क, जो इन्होंने सेलिएन्ट फीचर्स बताए, जिसमें एक नेशनल बोर्ड फॉर एंटी डोपिंग इन स्पोर्ट्स बने। नेशनल एंटी डोपिंग एजेंसी स्टेट्यूटरी बॉडी बन जाए, जिस बॉडी में डोपिंग कंट्रोल प्रोसेस WADA की गाइडलाइंस के तहत हो। उसके साथ-साथ इसके अंदर अलग से दो पैनल बनें - एक डिसिप्लिनरी पैनल और एक अपील पैनल। दोनों के चेयरपर्सन्स बनें और उनकी सारी गाइडलाइन्स फॉलो की जाएं। यह उसमें आ गया है। स्टैंडिंग कमेटी ने भी इस बिल को बहुत अच्छे तरीके से स्क्रूटिनाइज़ किया है। श्री विनय पी. सहस्रबुद्धे जी उसके चेयरमैन थे। उनकी भी रिपोर्ट सभा पटल पर आ चुकी है और मंत्रालय ने भी उनकी रिपोर्ट का संज्ञान लिया है, लेकिन कुछ ऐसी बातें हैं, जिनको कहना आवश्यक है। महोदय, मैं पिछले बारह सालों तक स्पोर्ट्स एडमिनिस्ट्रेटर रहा हूं, मैं हरियाणा रेस्लिंग फेडरेशन का भी प्रेज़िडेंट रहा हूं, इसलिए मुझे संतुष्टि है, क्योंकि बारह साल का पीरियड सबसे बड़ा टेन्योर होता है। रीसेंटली तक भी मैं हरियाणा रेस्लिंग फेडरेशन का प्रेज़िडेंट था, अनुराग जी जानते हैं, मुझे इस बात की संतुष्टि है कि हमारे देश के इतिहास में यह फेडरेशन सबसे सफल रही है। पिछले चार ओलंपिक्स में हमने देश को लगातार मैडल्स दिए हैं और ओलंपिक्स के 50 परसेंट मैडल्स केवल हरियाणा रेस्लिंग फेडरेशन से हमारे रेस्लर्स लेकर आए हैं। मैं आपको इसमें धरातल की कुछ बातों का सुझाव देना चाहता हूं, जो कि इस बिल से संबंधित हैं। कुछ बातें स्टैंडिंग कमेटी ने ध्यान में ली हैं, जैसे इसमें स्टैंडिंग कमेटी का एक बहुत अच्छा सुझाव है, लेकिन आपने उसको इसमें लिया नहीं है, वह यह है कि जो एथलीट्स हैं और जो खिलाड़ी हैं, उन सभी को 'ए' कैटेगिरी में रखा गया है। अगर उनके खिलाफ कोई डिसिप्लिनरी एक्शन भी होगा, तो वह 'ए' कैटेगरी में ही होगा। उसमें दो अलग-अलग कैटेगरीज़ कर दी जाएं। माइनर के लिए स्वयं वाडा ने सोलह साल से कम के खिलाड़ियों को अलग कैटेगरी

में रखा है। सर, क्योंकि खास तौर पर जो बहुत यंग एज के खिलाड़ी होते हैं, वे कई बार बहुत सी बातों से प्रभावित होते हैं, इसलिए उनके लिए अलग से प्रोविज़न हो, उनकी पैनल्टीज़ भी कम हों - ऐसा एक बहुत अच्छा सुझाव स्टैंडिंग कमेटी का आया था, इसलिए मैं भी आपसे इसके लिए आग्रह करता हूं, क्योंकि यह हमने भी देखा है। मैं आपको कुछ दूसरे सटीक सुझाव दे रहा हूं। अनुराग जी, आज की परिस्थिति क्या है? आज की परिस्थिति यह है कि हमारे डिस्ट्रिक्ट लेवल पर कोई टैस्टिंग नहीं होती, हम स्टेट लेवल पर खेल आयोजित करते हैं, लेकिन कोई टैस्टिंग नहीं होती और मैं आपको यह भी बताना चाहूंगा कि नेशनल लेवल पर भी कोई टैस्टिंग नहीं होती है। यह बहुत कम है।

उपसभापति महोदय, आज मैं राजनीति से ऊपर उठकर बात कर रहा हूं कि सरकार ने 'खेलो इंडिया' का एक बहुत अच्छा कार्यक्रम चलाया है। मैं 'खेलो इंडिया' को उदाहरण के तौर पर कहना चाहता हूं कि उसमें टैस्टिंग होती है, लेकिन स्पोर्ट्स फेडरेशन्स की और अलग-अलग खेलों की जो डिस्ट्रिक्ट, स्टेट और नेशनल लेवल की प्रतियोगिताएं हैं, उनमें टैस्टिंग नहीं होती है। उनमें अनिवार्य रूप से कोई टैस्टिंग नहीं है। मैं आपको यहाँ तक का उदाहरण दूंगा कि स्टेट चैंपियनशिप में या नेशनल चैंपियनशिप में कई बार खिलाड़ी नाडा के सामने अपनी अर्जी देते हैं कि हमें शक है कि दूसरा खिलाड़ी डोपिंग कर रहा है, लेकिन उस अर्जी पर भी उन्हें लगभग न के बराबर टैस्टिंग का जवाब मिलता है और टैस्टिंग नहीं होती है। आज जब आप यह बिल लेकर आए हैं, तो इसमें आपने कहीं भी यह निर्धारित नहीं किया है कि यह टैस्टिंग किस लेवल पर हो। आज हमारे देश की ओवरऑल 4 से 6 हज़ार सैंपल्स लेने की कैपेसिटी है। हमारे देश की टैस्टिंग के बारे में आपने ओवरऑल का अंदाज़ा दिया है, लेकिन मेरी मांग है कि यदि डिस्ट्रिक्ट लेवल पर न जाएं, तो कम से कम नेशनल और स्टेट लेवल पर कहीं न कहीं यह टैस्टिंग होनी चाहिए।

महोदय, जो एलीट एथलीट्स हैं, हम उनकी लगातार टैस्टिंग करके उन्हें अंतरराष्ट्रीय स्पर्द्धाओं के लिए फिट करके भेजना चाहते हैं, लेकिन यह शुरुआत कहां से हो रही है, हमें उस तरफ भी देखना चाहिए। आप डिस्ट्रिक्ट लेवल के खेलों में जाकर देखिए, आपको स्पष्ट रूप से दिखेगा, वहाँ पर सीरिंजिज़ पड़ी मिलेंगी। जब लांस आर्मस्ट्रांग, मारिया शरापोवा, डिएगो अरमांडो माराडोना डोपिंग कर सकते हैं, तो आप समझ सकते हैं कि जो खिलाड़ी डिस्ट्रिक्ट लेवल से अपना सफर शुरू कर रहा है, उसे आगे बढ़ना है। सर, आप इसको निर्धारित कीजिए। यदि आप स्टेट चैंपियनशिप पर, नेशनल चैंपियनशिप पर रैंडम सैंपलिंग की बजाय यह तलवार लटका दें कि जो 5 प्रतिशत या 10 प्रतिशत खिलाड़ी हैं, उनकी टैस्टिंग जरूर होगी, हर प्रतियोगिता में होगी, तो कम से कम उन पर कुछ तलवार लटकी रहेगी और हम वहाँ से क्लीन खिलाड़ियों को आगे बढ़ाने का काम करेंगे।

अनुराग जी, इसमें एक और बात है कि जो ग्राउंड ऑफ रिमूवल है, अभी वाडा ने जो इंडिपेंडेंस की बात कहीं कि जो नाडा है, यह सरकारी इन्फ्ल्युएंस से अलग होना चाहिए। कल को कहीं ऐसा न हो जाए कि किसी खिलाड़ी का सैंपल पॉज़िटिव आ जाए और अनुराग जी क्योंकि बहुत व्यावहारिक व्यक्ति हैं और देश के खेल मंत्री हैं, इसलिए अलग-अलग लोग, सांसद आदि उन्हें फोन करें, और जिस क्षेत्र का वह खिलाड़ी है, उसके लिए उनसे कहें कि आप इनके लिए लिनिएंसी कर दीजिए। क्योंकि डिसिप्लिनरी पैनल के भी और अपील पैनल के भी चेयरमैन और मेम्बर्स सरकार ही लगा रही है और उनको हटाने की अनलिमिटेड पॉवर्स भी सरकार के पास ही

हैं, तो सरकार के हाथ में सारी बात आ गई है। अनुराग जी, इसमें एक सुझाव आया है और मैं उसको यहाँ पर देना चाहता हूं कि आप और जितनी भी रेग्युलेटरी बॉडीज़ देखेंगे - क्योंकि वे वैक्यूम में काम नहीं कर सकतीं, इसलिए सरकार को नियुक्ति करने में आखिरकार अपनी भूमिका निभानी ही पड़ेगी, लेकिन ऐसी बहुत सी रेग्युलेटरी बॉडीज़ हैं, उनमें नियुक्ति के जो रूल्स हैं, वे क्लियरली डिफ़ाइन होते हैं। उनकी जो भी क्वालिफिकेशन हो, वही लोग नियुक्त हों। दूसरा, रूल्स के साथ-साथ अभी आपने ग्राउंड ऑफ रिमूवल की पावर बोर्ड को दे दी, जो बोर्ड आप बना रहे हैं, मगर बोर्ड डिसिप्लिनरी पैनल में और अपील पैनल में बिना कोई कारण बताये किसी को रिमूव कर सकता है, जो खिलाड़ियों का फैसला करेंगे। ग्राउंड ऑफ रिमूवल अच्छे से नोटेड हों, यह बहुत महत्वपूर्ण है। अगर ग्राउंड ऑफ रिमूवल क्लियरली नोटेड हों, जैसे बाकी रेग्युलेटरी अथॉरिटीज़ हैं, जैसे ट्राई है, बाकी हर क्षेत्र में रेग्युलेटरी बॉडीज़ हैं, उनमें ग्राउंड ऑफ रिमूवल को अच्छे से अंकित करने की एक अनिवार्यता से प्रावधान होता है। मैं मांग करता हूं कि यहां भी, इस बिल में नहीं है, मगर यहां भी अगर आप वह करें तो इससे बहुत सहूलियत होगी।

तीसरी बात, जो इस बिल के दायरे में नहीं है, लेकिन वह महत्वपूर्ण है। पहले तो इस बिल के माध्यम से जो एक डिसिप्लिनरी पैनल बन रहा है, अगर नाडा प्रॉसिक्यूटिंग अथॉरिटी है, नाडा को कोई खिलाड़ी पोज़िटिव मिला, वह उसके डिसिप्लिनरी पैनल में रिपोर्ट दे देगी, वह उस खिलाड़ी का प्रॉसिक्यूशन करेगी और वह डिसिप्लिनरी पैनल कार्रवाई करेगा। कार्रवाई करने के बाद जो अपील है, अपील पैनल के बाद फाइनल अगर अपील करनी है, अगर किसी खिलाड़ी को उस कार्रवाई से संतोष नहीं है तो उसे कोर्ट ऑफ आर्बिट्रेशन, लॉसने, स्विटज़रलैंड जाना पड़ेगा। यह वाडा, जो वर्ल्ड एंटी डोपिंग अथॉरिटी है, फाइनल कोर्ट ऑफ अपील उन द्वारा निर्धारित है, लेकिन आज दुनिया की परिस्थिति बदल रही है। दुनिया में सबसे बड़ा जनसंख्या समूह अगर कहीं है तो एशिया में है। एशिया में दो मुल्क चीन और हिन्दुस्तान हैं, जहां सबसे अधिक आबादी है, ऐसे में स्विटज़रलैंड हमारा कोई खिलाड़ी अपील करने जाएगा तो कितना उस पर खर्च होगा! पहले भी हमने देखा, कई केस आये, मंजीत सिंह वर्सेज़ नाडा केस आया वे स्विटज़रलैंड तक गये, जो हमारे देश के खिलाड़ी मंजीत सिंह थे। ऐसे में मेरी मांग है कि आप वाडा के पास प्रयास करें, क्योंकि वाडा को भारत सरकार का भी सपोर्ट रहता है, जो हमारी टैस्टिंग लैब अभी डिस्क्रीट कर दी गई थी, उसके बाद भारत सरकार ने एक मिलियन डॉलर उनको रिसर्च के लिए ग्रांट दी, उसके बाद दोबारा से लैब ऐक्रेडिट की गई। इसलिए कम से कम कोर्ट ऑफ आर्बिट्रेशन की एक बैंच हिन्दुस्तान में क्यों न बने। आज हम इस सदी को हिन्दुस्तान की सदी मानते हैं। हमारा भारतवर्ष दुनिया की पृष्ठभूमि में सबसे उभरता हुआ देश है तो हमारी मांग होनी चाहिए कि कोर्ट ऑफ आर्बिट्रेशन की बैंच यूरोप में है तो एशिया में भी क्यों न हो, ताकि हमारे खिलाड़ियों को स्विटज़रलैंड में उसकी अपील न करनी पड़े, उससे अच्छा है कि हमारे देश के अंदर वे अपील कर सकें।

मैं एक और सुझाव इसमें देना चाहूंगा, आपने इस कानून में पनिशमेंट के जो प्रावधान किये हैं, वे प्रावधान जनरल हैं, उनमें कोई स्पेसिफिसिटी नहीं है। उनमें केवल आपने यह नहीं कहा है कि कितने समय तक बैन हो, यह कुछ नहीं कहा गया। सिर्फ यह कहा है कि उनके मैडल वापस ले लिए जाएंगे, उन पर कार्रवाई की जाएगी, उन पर फाइनेंशियल कार्रवाई की जाएगी इत्यादि। स्टैंडिंग कमेटी ने भी इसका जिक्र किया है कि उस बारे में कुछ न कुछ स्पेसिफिसिटी आये कि

कितना प्रोपोर्शन टू ऑफेंस है, उसमें डिटरमिन यह हो, क्योंकि खिलाड़ियों का पीक कैरियर बहुत लिमिटेड होता है। यह पूरी पावर हम दे दें और अनलिमिटेड पावर दे दी जाये, जिसमें कोई गाइडलाइंस न हों और वे कुछ भी कर सकें तो कहीं न कहीं उसमें कुछ स्पेसिफिक आप जरूर वह बात लायें। आज देश के खेल की बात हो रही है और मैं यह समझता हूं कि अगर इसे आप अच्छे से करेंगे तो देश के खेलों की, खिलाड़ियों की साख बढ़ाने के लिए यह एक सकारात्मक कदम हो सकता है। मुझे खुशी है कि हमारे मित्र अनुराग ठाकुर जी, जो स्वयं खेलों की पृष्ठभूमि से आते हैं, वे इस मंत्रालय को देख रहे हैं। ऐसे में इससे एक फ्रेमवर्क देने की बात है। हम अपने खिलाड़ियों में सबसे ज्यादा प्रतिभा मानते हैं। हिन्दुस्तान के गांवों में हमारे देश में सबसे ज्यादा प्रतिभा है, उनको बस फ्रेमवर्क देने की बात है और यह महत्वपूर्ण कदम है।

इसमें मैं एक उदाहरण भी देना चाहूंगा, क्योंकि कई ऐसी बातें हैं, हमारे प्रदेशों में कुछ अच्छे तजुर्बे हुए हैं, उन्हें देश स्तर पर लागू किया जाये। मैं हरियाणा का उदाहरण देना चाहता हूं। हरियाणा हमारा छोटा सा प्रदेश है, वहां देश की दो प्रतिशत आबादी है। इस सदी से पहले अगर हम देखें तो पुराने समय में एशियाई खेलों में, कॉमनवेल्थ खेलों में हमारा प्रदर्शन अच्छा नहीं था। हरियाणा में 2004 के बाद जब हमारी सरकार वहां पर आई, मैं इसलिए कह रहा हूं कि वह अच्छा उदाहरण है, उसे भी आप कंसिडर कर सकते हैं। हम हरियाणा में एक नीति लेकर आये, 'पदक लाओ, पद पाओ' और प्रतिष्ठा पाओ।' व्यापक स्तर पर उस नीति को हमने हरियाणा में लागू किया और जो दो प्रतिशत आबादी वाला प्रदेश है, उसका नतीजा यह हुआ कि 2010 कॉमनवेल्थ गेम्स जब हुए तो कॉमनवेल्थ गेम्स में 39 गोल्ड मेडल्स में से 22 गोल्ड मेडल्स अकेले हरियाणा प्रदेश के आये। आज भी अगर आप पिछले तीन एशियाई, कॉमनवेल्थ और ओलंपिक खेलों की बात करेंगे, तो 40 प्रतिशत मेडल्स अकेले हरियाणा के हैं और ओलंपिक खेलों में भारत के 50 प्रतिशत मेडल्स हरियाणा के हैं। आप पिछले ओलंपिक की बात कर रहे थे, पिछले ओलंपिक में दो ही मेडल्स मिले थे, निराशाजनक प्रदर्शन रहा था। साक्षी मलिक और पी.वी. सिंधु ने पदक जीते थे, साक्षी मलिक हरियाणा से थीं। इस ओलंपिक खेल में भी चाहे हमारे नीरज चोपड़ा हों, चाहे रवि दहिया हों, चाहे बजरंग पूनिया हों, ऐसे खिलाड़ियों ने देश की, भारत माता की झोली मेडल्स से भरने का काम किया है। आज 40 से 50 प्रतिशत मेडल्स हरियाणा के खिलाड़ियों के हैं। एशियाई और यहाँ तक कि कॉमनवेल्थ खेलों में अगर हम अलग से हरियाणा के मेडल्स रख दें, तो बड़े-बड़े मुल्क, जिनमें पाकिस्तान जैसे मुल्क हैं, उनसे दोगुने मेडल्स अकेले हरियाणा देश के लिए लेकर आ रहा है। हमें इस बात का गर्व है।

इसके पीछे हमारी दो-तीन नीतियाँ थीं। जैसे मैंने कहा, उनमें से एक थी - "पदक लाओ, पद पाओ"। हमारे यहाँ 700 से ज्यादा खिलाड़ियों को सीधे डीएसपी, इंस्पेक्टर, सब-इंस्पेक्टर के पदों पर नियुक्त किया गया था। उसके साथ हमारी एक नीति थी - स्पोर्ट्स फिज़िकल एप्टीट्यूड टेस्ट (एसपीएटी)। यह हर स्कूल के बच्चे के लिए अनिवार्य था। अनिवार्यता के बाद जो 10 प्रतिशत बच्चे सबसे टॉप में आते थे, उनको 1,500 से 2,000 रुपए स्टाइपेंड मिलती थी। पहले जमाने में जो कहा जाता था कि "पढ़ोगे-लिखोगे तो बनोगे नवाब, खेलोगे-कूदोगे तो होगे खराब", हरियाणा में हमने उसको बदलने का प्रयास किया। हमने कहा कि "अगर खेलोगे-कूदोगे तो होगे लाजवाब, पढ़ोगे-लिखोगे तो होगे कामयाब", दोनों रास्ते अच्छे हैं, ताकि हमारे देश और प्रदेश का युवा अच्छी दिशा में जाए। इसके अलावा, व्यापक स्तर पर 500 से ज्यादा ग्रामीण स्तर पर

खेल स्टेडियम्स बनाए गए और उन स्टेडियम्स के अंदर बड़ी एकेडमीज़, कोच आदि की नियुक्ति की गई, डाइट आदि के प्रावधान किए गए। इसका नतीजा यह आया कि आज हरियाणा के खिलाड़ी आगे बढ़ पाए। मैं अनुराग जी से यह आग्रह करूँगा और यह मेरी माँग भी है कि ये जो कुछ नीतियाँ थीं, वे उनको अपनाएँ। आज अगर आप "खेलो इंडिया" देखें, तो लगता है कि उसमें एसपीएटी से कहीं न कहीं कुछ अंश लिए गए हैं। हमें इस बात की खुशी है। हमारी और भी जो नीतियाँ थीं, खास तौर पर "पदक लाओ, पद पाओ", इस पर ध्यान देने की आवश्यकता है। आज खिलाड़ी डोपिंग क्यों करता है, क्योंकि उसको लगता है कि जीत गए, तो सब कुछ है और हार गए तो कुछ नहीं है। मगर जो इस तरह की नीतियाँ बनती हैं, उनमें अगर खिलाड़ी एक लेवल तक पहुँच जाए और उसको सरकारी रोजगार दिया जाए, तो उसको कहीं न कहीं अपने भविष्य को लेकर इतनी चिंता नहीं रहती है। इस नीति को आप राष्ट्रीय स्तर पर लेकर जाएँ, ताकि देश की, भारत माता की झोली भारत माता के नौजवान मेडल्स से भर दें और आने वाले समय में हम दुनिया के अंदर आगे पहुँच पाएँ। इसके साथ मैं यह भी आग्रह करूँगा कि आप हरियाणा सरकार को भी इसके लिए कहें, क्योंकि हरियाणा में जो खिलाड़ियों का तीन प्रतिशत कोटा था, वह बंद हो गया है। पहले जो डीएसपी लगते थे, अभी 8 साल से कोई डीएसपी नियुक्त नहीं हुआ है। ऐसे पुराने सारे एथलीट्स थे - विजेंदर सिंह, बॉक्सर, हरियाणा पुलिस में डीएसपी; योगेश्वर पहलवान, हरियाणा पुलिस में डीएसपी; बबीता फोगाट, हरियाणा पुलिस में डीएसपी। उस समय सारे खिलाड़ी आए थे। लेकिन अगर आप अभी देखें, तो ओलंपिक में दो ही मेडल्स आए थे, जिनमें हमारी एक बेटी साक्षी मलिक थीं। वे पिछले 5 साल से प्रयासरत हैं, मगर उनको कहीं नियुक्ति नहीं मिली। अभी इस ओलंपिक में रवि दहिया, बजरंग पूनिया, नीरज चोपड़ा के जो मेडल्स आए हैं, मैं उनका क्या ज़िक्र करूँ, पिछले ओलंपिक में ही किसी को नियुक्ति नहीं मिली। ये भारत माता की धरोहर हैं। खेल और खिलाड़ी, ये राजनीति से ऊपर होने चाहिए। जैसे पहले हमारी नीति थी, उस समय नियुक्तियाँ मिलती थीं। मैं आग्रह करूँगा कि आप हरियाणा सरकार से भी आग्रह करें कि उनको उसी पैटर्न पर नियुक्तियाँ मिलें। आप भी देश में इस खेल नीति को लागू करें। एक छोटा सा दो प्रतिशत आबादी वाला प्रदेश अगर देश के लिए 50 प्रतिशत मेडल्स जुटा सकता है, तो अगर आप इस नीति को पूरे देश में लेकर जाएँगे, तो मैं समझता हूँ कि हम देश के खेलों में और ज्यादा आगे बढ़ पाएँगे। आज आप जिस सूझ बूझ के साथ यह बिल लेकर आए हैं, मैं एक बार फिर आपका धन्यवाद करता हूँ। यह एक बहुत अच्छा सकारात्मक कदम है, आपने एक एनवायरन्मेंट देने का प्रयास किया है। इससे खेल और खिलाड़ी को प्रोत्साहन देने के लिए अच्छा वातावरण बनेगा।

सर, "खेलो इंडिया" से संबंधित मेरा एक और आखिरी सुझाव है। मैंने "खेलो इंडिया" की प्रशंसा की कि "खेलो इंडिया" अच्छा काम कर रहा है। जब "खेलो इंडिया" की प्रतियोगिताएँ होती हैं, तो जिस तरह से उनके खाने-पीने का, ठहरने का इंतजाम किया जा रहा है, मैं समझता हूँ कि पहले यह नहीं किया जा रहा था। इस बात के लिए मैं भारत सरकार का धन्यवाद करता हूँ और बधाई देता हूँ। 'खेलो इंडिया' में आप अच्छा काम कर रहे हैं, लेकिन 'खेलो इंडिया' में एक कमी भी है। जो खिलाड़ी 'खेलो इंडिया' से जीत रहे हैं, उन विजेताओं को किसी न किसी सरकार में, जैसा मैंने पहले भी कहा कि नेशनल गेम्स में जो खिलाड़ी मेडल्स लाते हैं, भारत सरकार के कई डिपार्टमेंट्स उनके सर्टिफिकेट्स को मान्यता देते हैं, चाहे हरियाणा सरकार हो, अन्य प्रदेशों

की सरकारें हों अथवा भारत सरकार में रेल मंत्रालय हो। मगर 'खेलो इंडिया' के जो विजेता हैं, उनको अभी तक न तो प्रदेश सरकारों की स्पोर्ट्स पॉलिसी में और न ही केन्द्र सरकार की स्पोर्ट्स पॉलिसी में लाभ मिल रहा है। मेरी आपसे मांग है कि 'खेलो इंडिया' को भी अन्य नेशनल गेम्स की तरह लिया जाए। इन्हीं शब्दों के साथ एक बार फिर से यह बिल लाने के लिए मैं माननीय अनुराग जी का धन्यवाद करता हूं और इस बिल का पूरा समर्थन करता हूं।

ले. जनरल (डा.) डी.पी. वत्स (रिटा.) (हरियाणा) **:** माननीय उपसभापति जी, जैसा माननीय दीपेन्द्र सिंह हुड्डा जी ने बताया कि हिन्दुस्तान की मैडल्स tally में हरियाणा के 50 प्रतिशत मैडल्स होते हैं। मैं आपका शुक्रगुज़ार हूं कि दीपेन्द्र जी के बाद आपने मुझे बोलने का अवसर दिया। मुझे लगता है कि इस बिल में भी हरियाणा के सांसदों का 50 प्रतिशत कॉन्ट्रिब्यूशन होगा।

Second thing is, I do appreciate that the discussion on the Bill is above politics. A soldier will, certainly, appreciate it. Historically drug use was often sanctioned and encouraged by militaries through, including alcohol and tobacco, ration. परफॉर्मेंस इन्हांसर्स का इतिहास उतना ही पुराना है, जितना पुराना बैटल और मैनकाइंड का इतिहास है। लोग ओपियम लेकर लड़ाइयों में जाते थे, जिनमें वे ओपियम एडिक्ट भी हो जाते थे और उसके कारण इन डिफरेंस टू डेंजर हो जाता था। Then came performance-enhancers, especially anabolic steroids and mephentarmine during wars. चूंकि इन चीज़ों से एपेटाइट कम हो जाता था और साथ ही साथ, they could do the job in a sustained manner. बाद में इसका नाम लिक्विड करेज कहा जाने लगा। उसके बाद एक ऐसी स्टेज आ गई, 1960 के ओलिम्पिक में साइक्लिस्ट एनमार्क 100 किलोमीटर की दौड़ में गिर गए and he died on the spot. जब उनका पोस्टमॉर्टम हुआ, तो उसमें मेफेन्टर्मिन का लेवल काफी हाई मिला।

महोदय, मैं आपके माध्यम से पूरे सदन को यह बताना चाहता हूं कि ये परफॉर्मेंस एनहांसर्स तो हैं, लेकिन साथ में डेंजरस फॉर दि बॉडी भी हैं। डोपिंग मैटीरियल की डेफिनेशन यह है कि आपने एक ऐसा मैटीरियल, ऐसा कैमिकल या ऐसी दवाई ले ली जो नॉर्मली बॉडी में सिक्रीट ही नहीं होता, अगर होता भी है, तो उस लेवल में नहीं होता, जो उसकी नॉर्मल रेंज होती है, इसीलिए आज इन डोपिंग मैटीरियल्स को रेगुलेट करने की बात हो रही है, बैन लगाने की बात हो रही है। इनको कैसे इन्वेस्टिगेट किया जाए? अगर खिलाड़ी पकड़ा गया, तो उसको क्या पनिशमेंट होगी और उसके लिए कहां अपील होगी, it has been amply covered by hon. depender Singh.

महोदय, मैं एक बात जरूर ऐड करना चाहूंगा कि खेल का जिक्र हो और हरियाणा का जिक्र न हो, तो वह अधूरा रहेगा। हरियाणा में एक कहावत है कि हरियाणा का छोरा और अब तो छोरी भी या तो खेत में या फौज में और या खेल में, अगर इन तीनों जगह नहीं हैं और उनको नौकरी भी नहीं मिली है, तो उनके जेल जाने के चांसेज़ भी बढ़ जाते हैं।

Because he is bubbling with youth, dynamism, energy, perseverance and fortitude. ऐसे आदमी को अगर बगैर नौकरी के छोड़ दिया जाए, तो फिर वह कबाड़ा कर सकता है। इसलिए मेरी सारी स्टेट गवर्नमेंट्स से अपील है कि हरियाणा के जो ओलिम्पिक मेडलिस्ट्स हैं, उनको आप स्पोर्ट्स में नौकरी दें। जैसा कि इन्होंने कहा - 'पदक लाओ, पद पाओ', यह सच्ची

बात है। मगर मैं एक बात बताना चाहूंगा कि वैसे तो यूनिफॉर्म में मैंने चालीस साल बिताये हैं और मैं यह रिक्मेंड करता हूं कि इन्हें पुलिस में डीएसपी भर्ती कर दिया जाए। मैं एक डीएसपी का जिक्र जरूर करना चाहूंगा, जैसा कि इन्होंने भी जिक्र किया। हमने दो-तीन के बारे में नेगेटिव तो सुना, परंतु मैं एक पॉज़िटिव बात बताता हूं। ओलम्पियन श्री योगेश्वर दत्त को लंदन ओलिम्पिक्स में ब्रॉंज मेडल मिला। रशियन प्लेयर कुदुखोव रेसलर का डोप टैस्ट हुआ, डोप टैस्ट की रिपोर्ट पॉजिटिव आई and Yogeshwar Dutt was offered that his Bronze medal be upgraded to Silver Medal. In the meantime, wrestler Kudukhov died in an accident and kudos to Yogeshwar Dutt, he refused to take the medal and said, "Let it be a tribute, यह उस रेसलर के लिए श्रद्धांजलि रहने दो।" So, I would like to highlight the character of athletes and sportspersons.

महोदय, बात नौकरी की हो रही थी और हरियाणा की हो रही है। इसमें मैं दीपेन्द्र सिंह जी से आपके माध्यम से कहना चाहूंगा कि 2004 से पहले भी हरियाणा का ही रोल था। फौजी परिवार से होने के बावजूद पहले नेशनल स्पोर्टस और इंटरनेशनल स्पोर्ट्स में अगर हिंदुस्तान का कोई रोल था, तो वह फौज का था। सारी टीमें चाहे रेसलिंग की हो, चाहे उदय चंद हो, चंदगी राम हो, लाला राम हो, सज्जन सिंह हो, चाहे बॉक्सर मेहताब सिंह और कप्तान हवा सिंह हों, वे सारे फौज के थे और वे मैक्सिमम हरियाणा के थे। मैंने एक ऐसी रेजिमेंट में काम किया है, वह second battalion of The Jat Regiment थी, जिसमें नेशनल और इंटरनेशनल लेवल के एथलीट्स और स्पोर्ट्समेन थे। मगर नौकरी में मेरी एक ऑब्जर्वेशन है, क्योंकि मैंने माननीय मुख्य मंत्री, हरियाणा से इन रेसलर्स के बारे में बात की थी, जो डीएसपी लगे, तो एक प्रेक्टिकल ऑब्जर्वेशन आई, वे कहते हैं कि रेसलिंग के अलावा ये बाकी एग्जाम्स तो पास करें, वरना हरियाणा में तो सारे ही फौजी, सारे ही रेसलर्स हैं, फिर तो ये सारे पुलिस वाले रेसलर्स ही हो जाएंगे। मैं यह कहूंगा कि यह प्रेक्टिकल और फिज़िबल न होने की वजह से आपके माध्यम से बाकी स्टेट्स से रिक्वेस्ट कर सकता हूं कि इनको आप एडजस्ट कीजिए, ताकि आपके मेडल्स भी आने शुरू हों। Of course, my compliments to P.V. Sindhu and P.T. Ushaji sitting here, दूसरी स्टेट्स में खासकर केरल की परफॉर्मेंस बहुत बेहतर है और उसमें अगर खेल का नाम लें और sports eugenics की बात न करें, क्योंकि आपने भी जिक्र किया कि ईस्टर्न यूरोपियन कंट्रीज में एनाबोलिक स्टेरॉइड के इस्तेमाल की वजह से खासकर जीडीआर होता था। मेरी उम्र 73 हो गई है and I have been following sports quite keenly. उसमें स्टेरॉइड कहो, ट्रेनिंग कहो, यूजेनिक्स कहो, उसकी वजह से medal tally was heavily tilted towards the USSR and the Eastern European countries. जैसा कि मैंने यूजेनिक्स कहा।

मैं यहां खाप पंचायत को जरूर लाना चाहूंगा। खाप पंचायत वैसे तो सोशल ऑर्गनाइज़ेशंस हैं to maintain stability, मगर उनका एक प्रिंसिपल था कि आप क्लोज़ रिलेशन में शादी नहीं करोगे, यानी in your clan, your mother's clan and your dadi's clan; means, cross breeding improves the breed.

यहाँ मैं आपके माध्यम से पूरे हिन्दुस्तान से यह दरख्वास्त करना चाहूँगा कि हिन्दुस्तान में 5,000 ऐसी जातियाँ और सब-जातियाँ हैं कि they don't inter-marry. A nation means 'inter-marrying and inter-dinning'. When inter-marrying starts, our medal tally may improve

because of cross-breeding और जातिवाद से भी छुटकारा हो जाएगा। रही बात इंसेंटिव्स फॉर स्पोर्ट्स की, ...(**व्यवधान**)... incentives for sports, ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. ...(*Interruptions*)... Please address the Chair.

ले. जनरल (**डा.**) **डी.पी. वत्स** (**रिटा.**) : यस सर। ...(**व्यवधान**)... मैं इंसेंटिव्स पर यह जरूर कहूँगा कि ...(**व्यवधान**)...

श्री उपसभापति : कृपया सीट पर बैठ कर बात नहीं करें। ...(**व्यवधान**)...

LET. GEN. (DR.) D.P. VATS (RETD.): We advocate inter-religion also. ...*(Interruptions)*... मैं यह कहूँगा कि इंसेंटिव्स की बात थी। इंसेंटिव्स पर तीन हिस्से में से एक हिस्सा तो बोल गये, मगर एक बेचारा फौजी भी शहीद होता है। अगर 5 करोड़, 6 करोड़ रुपये ओलम्पिक गोल्ड मेडल वाले को देते हैं, सिल्वर मेडल वाले को 3 करोड़ देते हैं, तो फौजी को हरेक स्टेट में एवरेज कम से कम 1 करोड़ ही दे दो और मैं तो यह रिक्वेस्ट करूँगा कि इस पर भी क्लैपिंग कर दो। ...(**व्यवधान**)... Rest, I will say, सर, मेरा टाइम बता दीजिए, क्योंकि..

श्री उपसभापति : आप अपनी बात कन्क्लूड कर रहे हैं?

ले. जनरल (**डा.**) **डी.पी. वत्स** (**रिटा.**) : नहीं, मैं इतनी जल्दी कन्क्लूड करने के मूड में नहीं हूँ, मगर ...(**व्यवधान**)...

श्री उपसभापति : आप बोलिए। अभी आपके पास समय है। ...(**व्यवधान**)... अभी समय है। पार्टी ने जो समय दे रखा है, वह समय अभी आपके पास है। ...(**व्यवधान**)... प्लीज़, प्लीज़।

ले. जनरल (**डा.**) **डी.पी. वत्स** (**रिटा.**) : सर, असल में आम तौर से मेरा पुराना एक्सपीरिएंस यह है कि जब मैं ठीक ट्यून में होता हूँ, तो बोल दिया जाता है कि बैठ जाइए और मैं बैठ जाता हूँ। ...(**व्यवधान**)... सर, मैं एक बात इन लैबोरेटरीज़ के बारे में कहूँगा। मैं तो अनुराग जी को मुबारकबाद दूँगा, but he has got ample compliments from his friend on this issue of Khelo India Youth Games, Khelo India University Games and further encouragements, especially, giving to the young athletes and catching them young. उसके साथ-साथ मैं यह भी कहूँगा कि ऐसी ओरिएंटेशन जरूर की जाए कि बाद में they are not on the ground. इनको जॉब जरूर मिले। रही बात लैबोरेटरीज़ की, तो मैं एक बात लैबोरेटरीज़ की इंटिग्रिटी की करना चाहूँगा। इसमें लिखा हुआ है कि एथलीट के हकूक़ को एनक्रोच अपॉन नहीं किया जाए। एनएबीएल लैबोरेटरीज़ के संबंध में मेरा एक एक्सपीरिएंस है। 'Nationally-accredited biological labs as a medical educationist.' उसमें मेरा एक्सपीरिएंस यह है कि सैम्पल अप्रूव करवाने में तो कम करप्शन है, यानी we have to accept in this country that from day one.

जो है, वह अनमैनेजेबल सा है, मगर सैम्पल रिजेक्ट कराने में ज्यादा बड़ा करप्शन है। इस चीज़ का शिकार एथलीट्स नहीं हो जाएँ, इसलिए कम से कम एनएबीएल की तरह इन लैबोरेटरीज़ की भी इंटिग्रिटी का खयाल रखा जाए।

माननीय दीपेन्द्र सिंह जी की एक और बात थी कि ये इंडिपेंडेंट बॉडीज़ रखी जाएँ। मैं इंडिपेंडेंट बॉडीज़ के हक़ में बिल्कुल नहीं हूँ। इन पर सरकार का कंट्रोल होना चाहिए, because we have a very bitter experience of statutory bodies and independent bodies. We dispensed with the Medical Council of India which became a 'State' within a State, and Delhi High Court had to tell or label it to be a 'den of corruption.' Until and unless some people's character improves, this tendency of 'State' within State may backfire. Therefore, there should be unity of command rather than multiplicity of commands, and unity of command is that it should come under the Government. And, it was not only the Medical Council of India; the Pharmacy Council of Haryana is also going on like this, as also the Dental Councils and other Councils. That means, this independence should be for the Government, not under the Government. Like soldiers, they should remain disciplined under the Government. I put it this way.

As far as the Standing Committee is concerned, the hon. Speaker, Lok Sabha, and Mr. Chairman, Rajya Sabha, had referred it to the Departmental-related Standing Committee and they made quite good recommendations to make it more user-friendly, and, those recommendations have been agreed to by the Minister. Still, rules have to be framed. In the rules, further relaxation can be given.

As far as the selections in Committees and Boards are concerned, certainly, men of integrity and men of professional integrity should be appointed to those posts. Otherwise, it will become another futile exercise. So, that aspect should be taken care of.

Then, I would like to bring it to everybody's notice, through you, Sir, that एक एथलीट, एक स्पोर्ट्समैन का इज़्जत-ओ-इकबाल बुलंद रखने के लिए भारत के प्रधान मंत्री माननीय नरेन्द्र मोदी जी एपरयोर्ट पर उनको खुशआमदीद कहने जाते हैं, उनको सी ऑफ करते हैं, उनको शाबाशी देते हैं। इसके साथ ही साथ उनकी सिर्फ हौसला अफजाई नहीं की जाती, बल्कि उनको फैसिलिटीज़ भी प्रोवाइड की जाती हैं और उन फैसिलिटीज़ का रिजल्ट यह है कि record for India - 7 medals. यह एक शुरुआत है। हम ऐसी era से ताल्लुक रखते हैं, जब मैडल का अकाल था, पूरे दक्षिण एशिया में एक भी मेडल नहीं होता था और जर्मनी की कोर्नेलिया इंडर जिम्नास्टिक्स में अकेली दस मेडल्स, Phelps of the U.S.A. won 10 medals. Still, in the Commonwealth Games, we are doing very well. It is okay as compared to the past performances. Especially these last eight years have really been excellent, but still a lot needs to be done because हिन्दुस्तान की पॉप्युलेशन करीबन दो करोड़ सालाना बढ़ती है, हरियाणा की पॉप्युलेशन पौने तीन करोड़ है, मगर ऑस्ट्रेलिया की तो टोटल पॉप्युलेशन हरियाणा से कम है और मेडल बहुत ज्यादा हैं। इस तरफ irrespective of the party position, we must

look into it and medical examinations should be brought in. मैं एथलीट्स के बारे में एक और बात बताना चाहूँगा कि गाँव में कहते हैं कि भाई, छोरा 17 और 27 के बीच में आ गया, '17 और 27 के बीच में' means his excellent performance period is at that time because his reflexes are quick, his senses are very sensitive, but what happens after that? After that, आप देखेंगे कि कोच साहब आ रहे हैं, मैनेजर साहब आ रहे हैं, इतना बड़ा पेट है और मैनेजर रेसलिंग टीम का है, मैनेजर कुश्ती टीम का है, मैनेजर एथलेटिक्स का है। फौज एक ऐसा संगठन है, जहाँ पर जनरल भी प्रमोट होगा, तो उसका मेडिकल, वेट और हाइट दोबारा लिया जाता है तथा सामने का फोटो एवं साइड से फोटा भी लिया जाता है। इसी तरह से इनका भी constantly, they should be subjected to medical examination and physical examination. अगर वह खुद ही अनफिट हो, तो वह दूसरे को क्या एथलीट बनाएगा। This discipline should be imposed on the coaches, on managers and even on doctors who are accompanying the Olympic teams or for other international events.

श्री उपसभापति : डी. पी. वत्स जी, अब आप कन्क्लूड कर सकते हैं।

LT. GEN. (DR.) D.P. VATS (RETD.): Okay, Sir. Thank you very much.

DR. SANTANU SEN (West Bengal): Thank you, Sir, and, Good afternoon to one and all. Sir, through you, I would like to put forward certain important points for kind consideration of our learned Minister, and, I propose these points to be incorporated or accommodated or considered for effective implementation of this Bill.

Sir, as we all know, WADA, that is, the World Anti-Doping Agency, was formed in 1990 under the International Olympic Committee. Then, WADA considered that there should be an Anti-Doping agency in each and every country, and, accordingly, NADA was formed in November, 2009 and it was registered as a society under the Societies Registration Act. After that, it was felt that as there was no legislation, certain decisions taken by this agency could be taken to court by some of the parties. So, there was a need for legislation, and, accordingly, it was proposed by the Standing Committee in 2020, and, thereafter, it has been converted into a statutory body.

Sir, there are certain drawbacks of this Act. Firstly, there is a provision of Director General of NADA but his qualifications are not yet mentioned in the Bill. Secondly, it has been mentioned categorically in the Bill that the Government may remove the Director General at any point of time from the office 'on such grounds' but those 'grounds' have not been mentioned in this Bill. Thirdly, it has been mentioned that the term for Director General would be three years but it might be extended subject to the decision taken by the Government of India. There is a clear cut meaning

that Director General will be bound to work as per the directives of the Government of India and he will be unable to work independently. Also, Sir, there is a provision of National Board, and, within the National Board, there is a provision of Disciplinary Panel. If there is a case of doping, this Disciplinary Panel can take the decision so far as punishment is concerned. There is also a provision for the Appeal Panel. If that particular athlete feels that injustice has been done to him, he can go to that Appeal Panel. Unfortunately, it has been mentioned that the Board can remove the members of these panels at any point of time and even they might not be given any chance of being heard. Here lies the question once again so far as independence of the authority is concerned.

Sir, as far as qualifications of its members are concerned, WADA has categorically mentioned that there should be specific guidelines for the qualification but this aspect is missing in the existing Bill. In Clause 11(2) and Clause 11(5) of this Bill, it is mentioned that the Disciplinary Panel will consist of one Chairperson and four Vice-Chairpersons and it has been mentioned that in the absence of the Chairperson, one Vice-Chairperson will take the lead role. But who will be this 'one Vice-chairperson' out of the four has not been mentioned clearly.

There are certain Standing Committee recommendations. Number one, Selection and Appointment mechanism should be clear and transparent. Number two, there should be clear cut discrimination between major and minor athletes and physically challenged athletes. Specific SOP are needed regarding the therapeutic use exemptions. There is much confusion and even many athletes do not know whether he can take a simple paracetamol or not. So, there should be adequate awareness as well. Penalty of an athlete should be proportionate to the amount of the offence done by that athlete. After the period of his punishment, he should be once again entitled to participate in each and every competition so far as medals and other things are concerned because we know that the duration of any athlete is very short. My next point is regarding the dope testing laboratory. It was very unfortunate to note that the only laboratory in India was banned for nearly one year. There are 29 accredited laboratories in the world while Asia is having six laboratories. Our suggestion is that each State should have one laboratory. Sir, I sincerely endorse the statement made by my Congress colleague that we should give our best possible effort to have one unit in our country instead of having it in Switzerland, and, if not possible, at least, have it in Asia. Sir, there is another confusion regarding 'athlete support personnel'. Who are the persons to be considered as 'athlete support personnel'? It needs to be mentioned clearly in the Bill.

My humble submission before the learned Minister will be this. We should look into it, so that these bodies and these organisations can act neutrally and independently and they are not directly governed by the Government of India. We have had enough discussion regarding *Khelo India*. I believe some day there will be enough discussion on * and thereafter in the country there will be *khela hobe*. We are waiting for that.

I strongly contradict the statement made by my BJP colleague who said that the MCI was corrupt and for the same the NMC was formed. I can cite several examples where NMC is being accused of so many irregularities. I strongly contradict him.

Last but not the least, I believe our Minister will take necessary steps so that this organization can work independently.* ...(Interruptions)....

MR. DEPUTY CHAIRMAN: Please speak on the subject. ...(Interruptions)... Please speak on the subject. Only that will go on record.

SHRI N.R. ELANGO (Tamil Nadu): Sir, at the outset, I welcome the Bill. I will take it up Clause-by-Clause.

Clause 2(*za*) says what is "Prohibited List". "Prohibited List" means the list of prohibited substances and prohibited methods specified by the Agency by regulations. The "Prohibited List" itself is sub-delegated to some other authority to see what is going to be the "Prohibited List". I request the Government to consider it and incorporate a "Prohibited List" containing the list of prohibited substances. There cannot be any sub-delegation on this point.

Clause 2(*zh*) says "use" means the utilization, application, ingestion, injection or consumption by any means whatsoever of any prohibited substance or prohibited method. Again, the question comes what the "prohibited substance" is. The Bill is silent on what are all the prohibited substances are. The NDPS Act classifies what are all the prohibited substances are. This Bill is silent on the list of prohibited substance and who is going to decide that. This cannot be sub-delegated to some other authority. This House, the great Parliament has to decide what are all the prohibited substances.

Clause 4 is on Anti-Doping Rule violations. It requires further deliberation. The Anti-Doping Rule or violations of Anti-Doping Rule is not categorically stated. It needs further deliberation by this House.

---

* Not recorded.

Chapter III talks about constitution of National Board. The qualification of the Members is not given either for the Chairman or for the Members of the National Board. It is not specified in the Bill. In the case of TRAI and National Medical Council, the qualifications of the Members and the Chairman are specifically stated in the Act. This Bill is silent on the qualification of the Members and the Chairman. It will lead to appointment of persons by the choice of the Government in power. This will take away the independence of the Board itself. There should be some deliberation on this. There should be insertion of the qualification of the Members and the Chairman of the National Board.

Clause 19(*1*) in Chapter V says, "Where the Agency has reasons to believe that an athlete or athlete support personnel or any other person to whom this Act applies has committed an Anti-Doping Rule Violation, any person authorized by the Agency may, in accordance with the provisions of the Code of Criminal Procedure.."

[THE VICE-CHAIRMAN(DR. SASMIT PATRA) *in the Chair.*]

Now, it is a question of using a prohibited substance in a particular game or sports. Why should an authority be given a power to enter any place of the sportsperson, go on and trouble him, and search his place? When he is there in the ground, he should be subjected to anti-doping test. Authorities cannot be given a power to go and search his house or place or residence. This will put a great mental trauma on sportspersons. This should be considered. There are already provisions under the Narcotic Drugs and Psychotropic Substances Act about how this procedure of search and seizure has to be made. Prohibited substances under this Bill will have a different kind of procedure, namely, Criminal Procedure Code. So, this has to be considered by the Ministry and a clear-cut procedure for search and seizure should be made. Though there is a provision for appeal before an appellate panel, the recommendations of the Standing Committee have not been considered before drafting the Bill. First, the Anti-Doping Bill is the requirement of the day; it is the need of the hour. But the Bill has not considered the cases where a sportsperson is made to test positive in the anti-doping test through conspiracies. There are conspiracies to fail a person in this kind of test. There is no clause or section provided for conducting investigations whether a sportsperson was cheated and by conspiracy he tested positive. That has to be considered. In so many cases, through conspiracy, sportspersons are failed in the doping test. That has to be considered. The Standing Committee, in its recommendations, exhaustively stated the issues to be identified in this Bill. First is, there is no provision regarding the data procured by the authorized

agencies, namely, the personal data protection aspect of the accused of doping is not taken into account. Second is, there is no provision for the members of the disciplinary panel or the appellate panel and their removal. Third is, it fails to identify and make provisions in respect of applicability of the Bill to foreign athletes participating in India. There is no clause in the Bill for the foreign athletes who are going to participate in India. Fourth is, there is no provision regarding compensation in case of false positive tests which destroys the career and reputation of an athlete. The Ministry should definitely consider this and make sufficient provisions to compensate the persons who were made false positive due to conspiracy. Fifth is, seeking access to lab reports and hiring experts to interpret those reports can be expensive and time-consuming and, thus, it affects the careers of athletes. So, there should be a mechanism to expedite the reports to be given to the athlete to approach the appellate panel, and the decision by the appellate panel in a time-bound manner is a must. That is absent in the Bill. There is no provision regarding penalties to be imposed on supplement products companies engaged, in contamination of supplement products, which can result in potential doping. This recommendation of the Standing Committee has not been considered at all in the Bill. So, a wider consultation is required and the recommendations of the Standing Committee have to be again thought of and incorporated in the Bill. With that, I rest my case. Thank you.

3.00 P.M.

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Sir, I want to thank you for giving me this opportunity to speak on the National Anti-Doping Bill, 2022. I would also like to congratulate Sanket Mahadev Sargar for starting off India's medal tally at the Commonwealth Games, 2022 with claiming a silver in weightlifting and fellow lifter Gururaja Poojary for winning bronze medal as well as Saikhom Mirabai Chanu, who shattered Commonwealth Games records by winning India's first gold medal.

Coming back to this Anti-Doping Bill, as we are all aware, doping remains a very severe problem with India ranking third worldwide, according to the latest World Anti-Doping Agency (WADA) report released in 2022 with 152 cases across different sports. Such incidents affect the morale of the sportspersons and also disappoint the aspiring athletes who view them as their ideals and it also becomes a matter of national embarrassment.

Therefore, I welcome the National Anti-Doping Bill which seeks to rectify this problem as it is an important Bill, especially, considering the ongoing Commonwealth

Games and the increase in India's participation in sports inspired by our record Olympics tally last year.

There are a few positives that I would like to mention here. First is the protection towards athletes. As use of steroids and other doping substances disqualify athletes from any competitions and ban them from taking part in any competition for a long time, washing away their immense preparative efforts while also having a negative impact on their health, even resulting in their death in certain extreme cases, a Bill seeking to curb this problem is a good step towards protecting and looking after the safety of our country's athletes.

The next point is regarding inclusion of athlete support personnel. Under this new Bill, athlete support personnel described as "any coach, trainer, manager, agent, team staff, official, medical or paramedical personnel or such other person working with or treating or assisting an athlete who is participating in, or preparing for, a competition or event at the national level or international level or to which this Act applies", will also be subjected to consequences of violation. Considering that, there are various cases of athletes testing positive due to supplements containing contaminated substances given to them by their coach or other staff members, subjecting them to punishments or fines or other disciplinary action will ensure more responsibility from their side as well and may lead to a decrease in such cases.

My next point is regarding Therapeutic Use Exemption (TUE). This Bill, in accordance with the International Standard for Therapeutic Use, shall grant certain athletes undergoing medical treatment to be allowed to take medicines or drugs included in the list of banned substances as an exemption. As sports persons throughout their career may sustain injuries that require such treatment, it is another positive addition to the Bill that will allow for regulation of banned substances as part of medical treatment.

Sir, I would like to put up a few of my observations. Most of the doping incidents in India are unintentional. In India, a number of athletes do not actually intend to use any enhancement drugs or steroids. However, a number of ordinary medicines that are meant to cure common pain or illness and even some daily use products also contain some amount of banned substances. A lack of knowledge regarding the presence of banned substances is the reason why most of the doping incidents in India take place. Recent estimates project these cases to be about 12 per year, that is, one athlete per month is caught out due to not carefully checking everything that is put into their body or being appropriately educated on their rights and responsibilities. Sir, the next observation is, responsibility is solely on the athletes. These regulations in the Bill make an athlete strictly liable for any banned

substance entering their body and, therefore, the burden of protecting their body against any such prohibited substance lies on the athletes themselves.

Therefore, the Bill should have provisions that call for the National Anti-Doping Agency or the National Board to take responsibility for protecting the athletes from instances of accidental ingestion through proper education and also proper labeling of supplements, medicines or other products that are likely to contain these banned substances.

Sir, now, there are a few suggestions, like localized awareness programmes. Across all the stakeholders, who are part of this ports industry, must be brought in the IEC Programme, that is, Information, Education and Communication Programmes must be brought in across all the stakeholders.

India is set to adopt the international Anti-Doping Rules verbatim without considering some ground realities and challenges that will eventually arise.

The National Anti-Doping Agency's educational programmes are conventional as the language mainly used is English, which may not be easy to understand by most of the athletes coming from rural backgrounds. Owing to this, there are many cases in which athletes have taken the plea of unknowingly commiting the violation due to lack of knowledge.

Thus, anti-doping programmes and presentations should be conducted in the vernacular language of the athletes as it helps in acquainting them better with the technicalities of doping. The Bill should also provide for a complete list of banned substances in regional languages to the athletes so that the athletes can have a better understanding relating to that.

Now, the point is about increasing the testing infrastructure. As per NADA's regulations, an athlete is expected to conduct research before consuming any supplement. However, there is lack of laboratories in India that carry out such specific tests on supplements, and if an athlete finds such a laboratory, the cost of carrying out the tests are high.

Also, the suspension of the country's National Dope-Testing Laboratory due to non-conformation to the International Standard for Laboratories posed additional problems for athletes, especially during the 2020 Olympics for which they had to get tested in laboratories outside India, as NDTL was prohibited from carrying out any anti-doping activities, including all analysis of urine and blood samples.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude.

SHRI AYODHYA RAMI REDDY ALLA: Yes, Sir. This points towards lack of infrastructure required for the proper adoption of anti-doping regulations. NDTL should be improved and more such labs should be set up in different States of India. So, trained personnel also have to be brought up across various levels. Mental pressure on athletes should be brought down. Sir, with all these things, I would like to say that sports without ethics and fair-play becomes a baseless competition. Hence, we need to protect our athletes, we need to bring back the true spirit of sports, one which is not tainted with any fear of losing. With these suggestions, I support this Bill. Thank you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Shri K.R. Suresh Reddy.

SHRI K.R. SURESH REDDY (Telangana): Sir, at the outset, I would like to congratulate all the sportspersons who have excelled at the Commonwealth Games and who have kept our country's flag flying high. I welcome this Bill and more so, feel re-assured that it is being piloted by a young Minister who is not only young but also very keenly involved in sports activities. So, I am sure the Bill and the mood of this House in their presentations would be taken in letter and spirit by the hon. Minister. I have a couple of suggestions and a couple of queries. Now, India signed this UNESCO Convention against doping in 2005 and you ratified it in 2007. Now, why has it taken almost 15 to 16 long years to bring in this Bill? We have seen the other day also, on Antarctica, that whenever international conventions are signed, treaties are signed and when it mandates a legislation, it seems to be taking a pretty long time. I am not in full knowhow of why the delay, but the hon. Minister can kindly explain that. There are a couple of issues relating to the Bill. The World Anti Doping Code, the WADA code as we call it, makes a very clear distinction between majors and minors. It sets lesser punishments for the minors. In the Bill piloted by the hon. Minister, if you see Clause 2, sub-Clause (d) of the Bill, 'athlete' is defined as any person. Now, to be more specific, the Bill can contain a separate sub-Clause under Clause 2, which defines 'minors' as persons below the age of 18. Further, Clause 6, which talks about the consequences of anti doping rule violations, insert a separate provision which states that minors will be subjected to lesser punishments like letting them off with a warning, decreasing the duration of suspension and, basically, not publishing the name of such minor who has committed this anti-doping violation as under your Clause 27 (1). The other WADA code guideline talks about the significance, independence and impartiality of the National Anti-Doping Agency, NADA. However, the way in which the current Bill is structured, the Central

Government as its own, say, in appointing and removing the Director General of NADA, thereby breaching the ideals contained in the WADA code. I suggest that the Bill should have a provision which states explicit qualifications for the Director General's appointment under Clause 15 sub- Clause (1). Director-General should be a person, who excels in this activity. It should not be meant for any retired officials or it should not be meant for any political adjustments. So if the Bill is very clear, it makes it easier for the Government to move in that direction. Now, coming to the removal of Director General, Clause 15 (8) defines the grounds for removal as proven misbehaviour, incapacity, and then, the third is, "such other ground". The meaning of "such other ground" is not very clear. I suggest that the phrase "such other ground" be defined more specifically, so as to ensure no unfettered discretion being used by the Central Government in the Director- General's removal. These are being very specific because you are reflecting the UNESCO Convention and India, today, is, emerging not only as a big financially strong nation, but in sports also, we are emerging as a very strong nation. So these very clear descriptions in our law makes it in tune with the various laws in other developed countries. And the same analogy applies even in the Disciplinary Panel and Appeals Panel also. They face the threat of Government interference. The grounds of removal are not specified in Clauses 1 and 12 respectively. I suggest that these be stated in the text of the Bill itself. Finally, on educating the people about the demerits of doping which spoils the athletes' career, Part IV of the UNESCO Convention Against Doping in Sport requires State parties to engage in imparting educational programmes on anti doping. It also requires States to provide accurate information on the harm of doping to the ethical values of sports, the health consequences of doping. The Government can take note of these obligations and create educational and sensitization programmes for the athletes. Such programmes will also help in preventing negligent or unknowing violations of the Anti-Doping Bill. With these words, I welcome the Bill and I would also like to place on record that I come from Nizamabad, where the world boxing champion Nikhat Zareen comes from. I am very proud that, today, I have been able to be a part of this Bill. Of course, Telangana, like rest of the country, today, is producing many wonderful sportspersons who have excelled internationally. So it is not just confined to Haryana. Of course, Haryana has always been a very good example for us, inspiration for us. But today, the entire country is working on those lines. Now, keeping this in mind, the State of Telangana, the Government of Telangana has also been developing and encouraging sports in a similar manner not just through educational but also in terms of very good budgetary support. So, I welcome the Bill and I congratulate the hon. Minister.

DR. JOHN BRITTAS (Kerala): Thank you, Sir. At the outset, let me salute Lt. Gen. (Dr.) D.P. Vats. He has been dispassionately objective and he even went to the extent of proposing inter-caste, inter-religious marriages to have better breeds. I don't know whether Anurag*ji* would subscribe to his views. I would say that the General is different and I would appreciate it. Sir, I really wanted to dwell on the nuances of the Bill. However, many of the points which I want to speak have already been spoken here. Nevertheless, we have so much of concerns with regard to the structure and who all will be part of the Board, the independence of the such bodies, what could be the rules, what could be the criteria, all sorts of things are still vague. Sir, I don't want to tell about the suspension of the accredition of the NDTL which happened in 2019. Deepender*ji* was kind enough to point out here. It was a shame on us. What would the Government do to avoid such an incident which made us lose our feats. Sir, we have a prominent sports person, P.T. Usha*ji* here. Deepender*ji* and the General were largely talking about Haryana. They should have at least spoken about Kerala because we have a social eco-system whereby we promote sports. That is the peculiarity of Kerala. General Vats spoke about that. I told that he is a General with difference. He should be sitting here with us. Sir, just in July, two of our brilliant athletes were debarred. This Bill should be providing us a window to the situation that is existing now. Our Minister is a brilliant, young and dynamic one though he is very active in politics also. I would request that he should concentrate on sports a little more as much as he is enthusiastic about the political happenings around him. Sir, as we all know, in sports we have no religion - caste, creed, language, colour or sex. It is universal. In India, everyone loves sports. Everyone wants Indian sports person to excel. But, Sir, a country with one billion plus population, we have certain achievements. Is that what is required now? Don't we need to tread ahead towards progress? And, Anurag*ji*, just ponder over the Budgetary allocations you have. You should be using your political clout to increase the allocation, which you are not doing. Actually, the budgetary allocation has gone down. From Rs.25 crores, it has gone down to Rs.16 crores. This is the situation. And, Khelo India programme currently accounts to nearly 30 per cent of this sports Budget. Sir, we need to have an absolute increase and specific allocation to enhance the sports in this country. Hardly, 0.07 per cent is the allocation. There are small countries like Rumania, Latvia, etc., which allocate more funds. Please ask Usha*ji*, please ask her, how much the sportsperson requires. And, I would request that you should consult her. Don't make her sit here alone. You should consult her on sports. You should use her talent also. Sir, I have a suggestion. The Minister should take interest in such a way that a portion of CSR earnings is demarcated for sports. That

should be propagated and promoted. Sir, we have to catch our people at young age. That is how we have P.T. Usha.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, you have to conclude. *...(Interruptions)..*

DR. JOHN BRITTAS: Sir, I will just come to one or two small points more. Anuragji, we should be worried over the politics that is there in our sports federations. We have many federations. How many federations have been derecognized due to mismanagement, lack of transparency, and corruption? Even in our Indian Olympic Association, one your friend in BJP is fighting with another rival group. There is too much politics in sports bodies. Sir, 50 per cent of the sports bodies are headed by politicians. Do you want to have that much of politics in sports bodies? I have no objection Deependerji becoming a sports authority. He is passionate about sports. But think about those people who don't have any knowledge about the domain of sports presiding over sports with motive only for narrow, parochial interests. You have to have a control. I know your limitations because some of the bigwigs are presiding already over some of the sports federations. I don't want to name them, which you know that. You are smiling, your smile gives obviously us an answer to the question I raised. Sir, cricket is overbearing. I have no issue. You have talked about the money generated from the market, say, about Rs.50,000 crore. But think about other games and sports. Only one! You need to have an even structure in our sports culture. We don't want to neglect or denigrate any particular sports. So, I would request the hon. Minister to have a wholesome view. The last point is sports medicines. When we talk about this doping, please understand that we got a person like Messi, because his hormonal deficiencies were identified when he was an adolescent. We should develop sports medicines as a counter to the doping that is happening, counter to the drugs.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you.

DR. JOHN BRITTAS: We have Ayurveda in Kerala. He just comes to meet a few Press persons in Kerala. He should come and meet us also. We will suggest you the way where you can use Ayurveda to inculcate and to have sports medicines.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you.

DR. JOHN BRITTAS: Sir, the last point I want to make is that...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Your last point was two points back. ..*(Interruptions)*..

DR. JOHN BRITTAS: This is the last point. We have spectators' interest. We should not limit sports to be something of the spectators. We should have participatory element in sports. I would request the hon. Minister to consider these points. There are so many nuances which I wanted to dwell on the Bill but many Members have already spoken about that. So, I would earnestly urge our young Minister to see that something is done spectacular. Thank you.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : मान्यवर, आपका धन्यवाद कि आपने इस एंटी डोपिंग बिल पर मुझे अपनी बात कहने का मौका दिया। जब हम लोग आज इस बिल के बारे में चर्चा कर रहे हैं, तो हमारा सौभाग्य है कि अपने जमाने में जिनको 'उड़न परी' कहा गया और जो इस समय इस सदन में हैं, पी.टी. उषा जी, उनका भी हम सारे लोग अभिनंदन करते हैं। उनके रहते हुए इस बिल पर चर्चा हो रही है। मान्यवर, अगर मैं आम आदमी पार्टी की बात करूँ, तो जब हम इस बिल पर चर्चा कर रहे हैं, तो हिन्दुस्तान के मशहूर क्रिकेट खिलाड़ी, जिनकी गुगली से अच्छे-अच्छे विकेट गिर जाते थे, हरभजन सिंह जी भी हमारी पार्टी के राज्य सभा के सदस्य हैं। मान्यवर, यह बिल हम सबके लिए ...(**व्यवधान**)... 'दूसरा गेंद' हरभजन सिंह जी की फेमस गेंद हुआ करती थी, जिनका मैं ज़िक्र कर रहा हूँ। ...(**व्यवधान**)... मान्यवर, अनिल कुम्बले जी की भी गुगली याद है।

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : वे देश की सम्पत्ति हैं, आप क्यों ले रहे हैं?

श्री संजय सिंह : नहीं, वे सबकी सम्पत्ति हैं। हमने यह कहा कि हमने अपनी पार्टी की ओर से राज्य सभा के सदन में उनको लाने का काम किया है।

मान्यवर, जब मैं यह बिल पढ़ रहा था, तो मुझे इसमें एक अच्छी बात लगी कि यह बिल स्टैंडिंग कमेटी में गया, उसके बाद जनता से राय माँगी गई, उसके बाद लोक सभा के पटल पर लाया गया और अब यह राज्य सभा में चर्चा के लिए आया है। बहुत अच्छी बात है कि इस बिल के ऊपर सघन रूप से कई स्तरों पर चर्चा करने के बाद यह बिल लाया गया है। जब डोपिंग टैस्ट में पॉज़िटिव आने के बाद उनका कैरियर चौपट होता है, तो वह बड़े-बड़े अखबारों की हेडलाइन बन जाती है और उनको खेल की प्रतियोगिता से वंचित रखा जाता है। लेकिन उसकी टैस्टिंग सही थी या गलत थी, उसके साथ न्याय हुआ या अन्याय हुआ, इसके बारे में कोई नहीं सोचता और न ही कोई उससे पूछता है। उसको हमेशा के लिए खेल बिरादरी की तरफ से और राष्ट्रीय खेल प्रतियोगिताओं के स्तर पर उपेक्षा की दृष्टि से देखा जाता है। इसमें जो मामला मुझे सबसे ज्यादा याद है, वह हमारे युवा होनहार पहलवान नरसिंह यादव का मामला है। हिन्दुस्तान से वे डोपिंग

टैस्ट पास करके गए थे, लेकिन ओलिम्पिक खेल में, अंतरराष्ट्रीय स्तर पर, उनको फेल कर दिया जाता है। मैं समझता हूं कि इस बिल से हमें ऐसी घटनाओं से बचने में मदद मिलेगी, जहां पर राष्ट्रीय स्तर के खिलाड़ी नाडा से पास हो कर अंतरराष्ट्रीय स्तर पर पहुंच जाते हैं, लेकिन वहां उनको फेल करके पीछे कर दिया जाता है। मैं आम आदमी पार्टी की ओर से इस बिल का पूरे तरीके से समर्थन करता हूं। यह बिल देश के हित में है और अच्छा है। इस बिल से खिलाड़ियों को सुरक्षा मिलेगी।

महोदय, यहां पर दीपेन्द्र हुड्डा जी ने और सदन के दूसरे माननीय सांसदों ने एक चिंता व्यक्त की है कि कई बार डोपिंग के चक्कर में खिलाड़ी फंस जाते हैं, ऐसा क्यों होता है? खिलाड़ी अतिरिक्त ताकत प्राप्त करने के चक्कर में डोपिंग में फंस जाते हैं, लेकिन यह अतिरिक्त ताकत लेने की सोच उनके मन में आती कहां से है - जब वे मैडल की रेस में पीछे होते जाते हैं और सोचते हैं कि किसी भी तरीके से हमें मैडल हासिल करना है लेकिन कई बार उनके साथ साज़िश भी होती है। उनका जो टैस्ट होता है, उस समय जान-बूझ कर उनको ऐसे इंजेक्शंस दे दिए जाते हैं, जिनसे वे डोपिंग टैस्ट में फेल हो जाएं। इसीलिए इस बिल का होना बहुत आवश्यक है, ताकि ऐसी तमाम साज़िशों से, ऐसी तमाम कार्रवाईयों से बचा जा सके और ऐसे टैस्ट करके हमारे खिलाड़ियों को जो पीछे रखा जाता है, उससे उनको बचाया जा सके।

महोदय, लेकिन क्या वास्तव में खेल के प्रति हमारी सरकार का ध्यान है? यहां माननीय मंत्री जी बैठे हुए हैं, मैं आपके माध्यम से बड़ी विनम्रतापूर्वक उनसे पूछना चाहता हूं कि 130 करोड़ की आबादी वाले हिन्दुस्तान में आप अच्छे खिलाड़ी कैसे बनाएंगे, जब आप खेल का बजट मात्र 3,000 करोड़ रुपये रखते हैं? 3,000 करोड़ रुपये का बजट आप 130 करोड़ की आबादी वाले देश में रख रहे हैं! 2021 में आपने खेल का बजट कम किया था, तो इस बार बजट को थोड़ा-बहुत बढ़ा दिया गया। खेल को इतने उपेक्षा भाव से क्यों देखा जाता है? खेल के ऊपर हमारा बजट इतना कम क्यों रहता है? खेल की तरफ हमारी सरकार का ध्यान क्यों नहीं जाता है?

मान्यवर, आज जब आप राष्ट्रीय एंटी-डोपिंग बिल पर चर्चा कर रहे हैं, तो पूरा देश हम लोगों को सुन रहा होगा। खास तौर से हमारे वे नौजवान आज हमें सुन रहे होंगे, जो हरियाणा के गांवों में, उत्तर प्रदेश के गांवों में, बिहार के गांवों में और पूरे देश में सुबह चार बजे उठ कर शाम तक मेहनत करते थे कि उनको देश की सेना में भारत के लिए मरने-मिटने का मौका मिलेगा। *

मान्यवर, मैं आपके माध्यम से इस सरकार से कहना चाहता हूं कि कभी आइए और देखिए कि खेल को बढ़ावा कैसे दिया जाता है। खेल मंत्री जी, आप खुले मन से आइए, हम लोग दिल्ली के सरकारी स्कूलों में चलते हैं, जहां श्री अरविंद केजरीवाल और मनीष सिसोदिया जी ने मिल कर सरकारी स्कूलों के अंदर स्विमिंग पूल्स का निर्माण किया है, सरकारी स्कूलों के अंदर वर्ल्ड क्लास हॉकी के ग्राउंड्ज़ बनाए हैं, एथलीट के ग्राउंड्ज़ बनाए हैं। बड़े-बड़े स्पोर्ट्समैन तैयार करने के लिए दिल्ली की सरकार 'मिशन एक्सिलेंस योजना' लेकर आई है। केजरीवाल जी की सरकार कहती है कि खिलाड़ियों को सबसे ज्यादा आर्थिक मदद की जरूरत तब होती है, जब उनकी खेल की प्रतिभा को निखारना होता है, लेकिन आप मदद कब करते हैं? आप तब मदद करते हैं, जब कोई ओलिम्पिक में गोल्ड मेडल पा गया, सिल्वर मेडल पा गया या एशियाड गेम्स में कोई मेडल पा

---

* Expunged as ordered by the Chair.

गया। उसके बाद कई राज्य सरकारें, कोई 20 लाख रुपये, कोई 50 लाख रुपये, कोई 1 करोड़ रुपए का सहयोग उस खिलाड़ी को देने के लिए तैयार हो जाती है। उस समय उनको सहयोग देने वालों की होड़ लग जाती है, लेकिन जो खिलाड़ी संघर्ष कर रहा होता है, जो खिलाड़ी मेहनत कर रहा होता है, जिसके खेल में प्रतिभा है, जो ओलिम्पिक में गोल्ड मेडल पा सकता है, सिल्वर मेडल पा सकता है, ब्रॉंज़ मेडल पा सकता है, जो एशियाड गेम्स में मैडल पा सकता है, उसकी मदद करने के लिए आपके पास क्या योजना है? यह योजना दिल्ली की अरविंद केजरीवाल जी की सरकार लेकर आई और 'मिशन एक्सिलेंस' में हम दिल्ली के प्रतिभावान खिलाड़ियों को, जिनके अंदर बड़ी-बड़ी खेल प्रतियोगिताओं में मेडल पाने की संभावना है, उनको 16 लाख रुपये तक की सालाना मदद करते हैं।

[THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA) *in the Chair*.]

इसके अलावा दिल्ली सरकार की दूसरी 'प्ले एंड प्रोग्रेस स्कीम' है। इसमें ऐसे बच्चों को हम लोग तैयार करते हैं, जो आगे चलकर अपने बचपन से ही अलग-अलग खेलों, जिनमें उनकी विधा है, जिस खेल में वे अच्छी प्रतिभा रखते हैं, उसमें उनको मदद करके आगे बढ़ाना, उन्हें मेडल के लिए तैयार करना और उनको बड़ी-बड़ी खेल प्रतियोगिताओं के लिए तैयार करना होता है।

महोदय, दिल्ली की सरकार ने स्पोर्ट्स यूनिवर्सिटी बनाई, खेल का विश्वविद्यालय बनाया और यह अपने आप में ऐसा अनोखा खेल का विश्वविद्यालय है, जहां खेल को ही उसकी पढ़ाई माना गया है, खेल को ही उसकी डिग्री माना गया है, खेल को ही उसका जीवन माना गया है। अलग-अलग खेलों में, जिसमें भी वह जाना चाहता है, उसके खेल के हिसाब से उसे स्टेडियम उपलब्ध कराया जाएगा, उसको मदद दी जाएगी, उसे हॉस्टल की सुविधा, खाने की सुविधा, रहने की सुविधा, खेलने की सुविधा दी जाएगी। उसके खेल की प्रतिभा को ही उसकी डिग्री माना जाएगा, ऐसा खेल का विश्वविद्यालय दिल्ली की केजरीवाल सरकार ने बनाया है। हमने दिल्ली में खेल को बढ़ावा देने के लिए अनेक कदम उठाये हैं।

मैं आपके माध्यम से फिर से इस बिल का समर्थन करते हुए खेल मंत्री जी से अनुरोध करूंगा कि जो खेल का बजट है, यह ऊंट के मुंह में जीरा है, आप इस बजट को बढ़ाइये। आज बहुत सारे ऐसे खिलाड़ी हैं, जो अर्जुन अवार्डी हैं, जिनको बड़े-बड़े अवार्ड मिले हैं, जिनको बड़े-बड़े मेडल मिले हैं, उनके बारे में ऐसी कहानियां पढ़ने को मिलती हैं कि वे अपना मेडल बेचकर कहीं मूंगफली बेच रहे हैं, कहीं चाय की दुकान लगा रहे हैं, कहीं ठेला लगा रहे हैं, कहीं सब्जी बेच रहे हैं। जब इस तरह की खबरें आती हैं, ये दिल को दुख देती हैं, तकलीफ देती हैं। मैं जिस उत्तर प्रदेश से आता हूं, वहां की आबादी 24 करोड़ है और उस 24 करोड़ की आबादी में जब हम पढ़ते हैं, ओलिम्पिक का मेडल, एशियाड का मेडल, कॉमनवेल्थ का मेडल और उसमें हमारे प्रदेश का नाम नहीं होता, तो हमें तकलीफ होती है। इसलिए मैं अनुरोध करूंगा कि खेल की ओर ज्यादा ध्यान दीजिए, खेल का बजट बढ़ाने का काम कीजिए, धन्यवाद।

SHRI SUSHIL KUMAR MODI (Bihar): Sir, I am on a point of order under Rule 238.

SHRI SUSHIL KUMAR MODI: Yes, Sir. Sir, it says, 'A member while speaking shall not refer to any matter of fact on which a judicial decision is pending.' He was referring to Agnipath Scheme and this matter is pending before the Supreme Court. मैं आग्रह करूंगा कि इसको ...(**व्यवधान**)...

श्री संजय सिंह : सर, यह पार्लियामेंट है।...(**व्यवधान**)...

श्री सुशील कुमार मोदी : वह सबजुडिस है।...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): No, no. ...*(Interruptions)*... Sushilji, no. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*...

श्री सुशील कुमार मोदी : यह मामला कोर्ट में है।...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): He has raised a point of order. ...*(Interruptions)*... You please sit down. ...*(Interruptions)*...

SHRI SUSHIL KUMAR MODI: Sir, it is very clear that member while speaking shall not refer to any matter of fact on which a judicial decision is pending. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Sushilji, you need not repeat it. ...*(Interruptions)*... It will be examined by the Chair. Please sit down. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Excuse me, please sit down. ...*(Interruptions)*...

SHRI ANURAG SINGH THAKUR: Sir, I did not want to intervene. I will reply in detail later. But, I just want to apprise the House, because the hon. Member has just now mentioned about Uttar Pradesh. I just wanted to say इस देश में केवल एक राज्य ऐसा है, जिसने केवल अपने राज्य के ही एथलीट्स को टोक्यो ओलिम्पिक्स के बाद सम्मानित नहीं किया, बल्कि देश भर के जितने एथलीट्स मेडल जीतकर आए थे, उन सबको सम्मानित करने का काम किया, तो इस तरह से उत्तर प्रदेश की योगी आदित्यनाथ जी की सरकार ने सभी खिलाड़ियों को सम्मानित करने का काम किया। हाउस में रिकॉर्ड स्ट्रेट रहे, मैं सारी बातों का उत्तर बाद में दे दूंगा, मुझे उसमें कोई शंका या संकोच नहीं है।

SHRIMATI P.T. USHA (Nominated): Mr. Vice-Chairman, Sir, my most respectable *gurus,* mentors and fellow Members of this august House, as today is my maiden

speech, I hope you will consider me as your humble sister and I also hope you will forgive me for any mistakes in my speech.

Sir, with all your blessings, let me begin my speech by paying homage to all our freedom fighters, our soldiers, policemen and all the great noble-hearted individuals who laid down their lives for our nation. It is because of their sacrifice, and everyone else who is in the service of our nation, that we are now living a loving and peaceful life. It is because of their service, which has made the very foundation of this great nation, that we are able to enjoy the freedom which is given to us, and hence we also have a commitment towards our nation.

As a Nominated Rajya Sabha Member at the age of 58, I am grateful for the good fortune of taking my fest step in the temple of democracy. I took oath on 20th July in the name of God to uphold the constitutional values, and all these days, like a grade-I student, I have been watching the proceedings of this sacred House.

I also had the great opportunity of representing my country in more than a few hundred events as part of my sports '*tapasya*'. I would like to look at the democratic processes of post-independent India through the open eyes of an athlete. Since independence, we have been providing various facilities for improving our sports. Our proud sports personalities have achieved rare achievements in hockey, wrestling and football at the Olympics venues. Our sportsmen have several achievements that inspire the younger generations in athletics, tennis and other sports -- Hockey legend Dhyan Chand*ji* and his team, Mewal Lal*ji* in football, K.D. Yadav*ji* in wrestling, Ramanathakrishnan and Amritaraj Brothers in tennis, the mighty Milkha Singh*ji* in athletics, and through India's first female Olympian Mary D'Souza*ji*. All of them are our true legends. We have achieved great feats in the 1980's but later on, unfortunately, we lost the upper hand in hockey, football and wrestling. With 1983 World Cup triumph, the prestige of our nation in the field of cricket rose once again such that we were the World Champions in another major sporting even after hockey.

In the 1960 Rome Olympics, we lost the medal of Milkha Singh*ji* by fraction of a second and it was repeated once again in 1984 with a difference of one-hundredth of a second. Thereafter, myself being a girl from the remote place of Payyoli in Kerala, a village without any facilities to pursue my sporting dreams, met and spoke, for the first time, to the then Prime Minister, Late Smt. Indira Priyadarshini*ji*, which was one of the most precious moments of my life. Then, by running up to year 2000 and training my younger generation till yesterday, this devotee has dedicated herself to the betterment of Indian sports and, once again, had the rare privilege of meeting hon. Shri Narendra Modi*ji*, the most admired Prime Minister amongst the world of nations.

All the while, we can count the achievements of our nation in the field of sports since 1984; we embraced the sports as a self-criticism, as there was no overall growth. I wish to mention that our achievements in athletics, tennis, weightlifting, cricket, chess, billiards and snooker, badminton and boxing events are huge. From the time when our beloved Vajpayee *ji* became the Prime Minister and till 2014, only a few silver stars were seen performing at bigger stages. In terms of infrastructural developments, in addition to things such as training grounds, conditioning facilities, and improved diets, better treatment facilities were not adequately available then, until 2014. In the 1980s, I used to travel from Payyoli by train for up to four days to reach Delhi to work out on athletic tracks. But now I am happy to state that after 2014, our country has been making enviable progress in various fields, including unparalleled achievements in the field of sports, and that is why, today's generation is experiencing, district to district, better training facilities in varieties of sports. Facilities such as synthetic tracks, swimming pools and gymnasiums and other amenities are being made readily available. The new generation sportsmen are now getting better coaches, scientific diets and resting facilities. But there is one Department which needs more emphasis and that will be field of Sports Medicine and Sports Science. The front-running top 10 nations in the field of sports and Olympics have the backing of modern sports science technology and support of sports medicine system.

Injuries are an inseparable part of the sport, and the Department of Sports Science and Sports Medicine has an important role to play in helping sports personalities recover from injuries as fast as possible and bringing them back to training in a short period of time. Unfortunately, in our country, this branch is still in its infancy. We need to have immediate and special attention to this sector.

This is the time to become self-reliant, and, in those terms, I strongly suggest that Sports Science, Sports Medicine and Coaching should come under the scheme of our beloved Prime Minister, Shri Narendra Modiji's dream project, "Atmanirbhar Bharat.'

Now all this has been mentioned only as an introduction but, on the contrary, over the past 20 years, there has been a general tendency towards "Doping" or what we can call as an abuse of performance-enhancing drugs and steroids. According to today's statistics, India ranks third in the number of individuals who have been tested positive for steroids and punished for doping. In this context, the nation which is ranked 'One' in the number of individuals tested positive for steroids has already been excluded from World Sports by other countries. I wish to mention that this is a serious concern which needs to be addressed immediately.

We are yet to open our eyes to the abuse of 'Doping' in our country which was once earlier confined only to the senior national levels but it has now reached the juniors, college and school levels, which is a serious concern that needs to be addressed. When talented sport individuals are abusing performance-enhancing drugs, they are not only sacrificing their career and life for short-term benefits but they are also spoiling the talents of upcoming sports individuals who work very hard to improve their performance levels. In addition to this, they are also tarnishing the image of our country among other nations, and, through this, we are also destroying the dignity and legacy of our ancestors who worked very hard for it.

To control this alarming situation, with the special interest of our Sports Minister, the Lok Sabha has passed the Anti-Doping Bill last day. While this phenomenon can be controlled to some extent through legislation, yet still more effective measures are imperative and need to be taken.

We should create awareness about the abuse of performance-enhancing drugs in Sports among athletes, coaches and parents, and there should be no delay in taking timely action and appropriate ban against those who test positive for doping. At the same time, the activities of National Anti-Doping Agency, NADA, should be accelerated and should be given the freedom to operate without any other obstacles. The National Anti-Doping Agency and the National Dope-Testing Laboratory in New Delhi should get the necessary financial freedom and all competitions must be brought under the watchful eye of NADA. Not only for the competition but during the preparatory time also, they should be tested.

For instance, in a competition with participation of 800 athletes, the NADA authorities used to come up with just 10 anti-doping kits, and it can be undoubtedly said that such measures are happening because of the financial constraints and lack of adequate manpower. It can improve only through the timely intervention of our Legislatures, the State, the people and the people's representatives, who should be more assertive regarding matters related to sports and should, by every means, ensure that better opportunities are created for our sports individuals to showcase their true talent and potential among the world nations.

If the motto 'prevention is better than cure' is implemented scientifically and adequately in the field of sports and we, as a nation, which has always dreamed big and hoped good for our people, work in this direction, I can definitely say that in the next ten years, we will become one of the top ten sporting superpowers among the countries of the world.

I also wish to mention that we have reclaimed the Olympic medal in 2020 which we had previously missed in 1960 and 1984. Now, let us give support to our upcoming

sporting talents by all means and respect so that they can compete vigorously in the upcoming Olympics and world competitions and win with flying colours so that millions of Indians living in other countries and our Bharat Khand can stand with their heads held high.

Today's faith is the strength of tomorrow - on this note, let us all work for the betterment of a new and strong India. Let me conclude my speech by extending my heartfelt gratitude to our beloved hon. Prime Minister, Shri Narendra Modi*ji*, who is very keen on the development of sports in the country. As a daughter of Bharat Mata, I bow my head before her and wish that I could serve this nation for the betterment of sports.

Thank you, Mr. Vice-Chairman, Sir, for giving me this opportunity. I thank everyone once again from the bottom of my heart. Namaskar.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Now, Dr. Fauzia Khan - four minutes.

DR. FAUZIA KHAN (Maharashtra): Sir, why only four minutes to me?

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Because more Members are there.

DR. FAUZIA KHAN: Sir, I would like to begin by welcoming this Bill and saying that my family is a great fan of Sachin Tendulkar and Sunil Gavaskar, like millions of other families in our country and even outside our country, particularly the youth, not because they have been successful sportspersons, but simultaneously also because they are the icons and inspiration in what the field of sports has groomed them into human beings - righteous, disciplined, determined, humble, punctual, hardworking, unbiased and men of integrity. People generally thrive to become like their ideals and adopt their ways of life. The current expansion of the field of sports itself may be attributed to this idealism. There are thousands of such icons who are the role models for the youth. Sport is a field that inspires love, affinity and brotherhood, and the general behavior of great sportspersons impacts the way our youth thinks or perceives life. While discussing this Bill, this must be kept in mind that while addressing the issue of doping in sports, we are also trying to address the value system in our youth. Righteousness has always been a part of Indian tradition. I think most misguided sportspersons are not introduced to doping when they reach the international level, but they are introduced to doping much earlier, when they participate in the State or national-level competitions. That is where our focus must lie. This is necessary. Therefore, I thank the hon. Minister for having brought in this

comprehensive Bill which covers not only sports but also gives a message that values matter, not only for the youth of India but also to the global community.

The growth of sports is a definite indicator of the growth of the nation. I must congratulate our young Minister, Shri Anurag Singh Thakur, for his vision, dedication and contribution and for the fact that we are winning medals after medals in various competitions during his tenure. The Bill, I think, is well framed but it is evident that the scope has been voluntarily left for the rules and regulations. I have some suggestions for the consideration of the hon. Minister. Sir, enhancement drugs like amphetamine and steroids have been there even from the 1940s. With the evolution of the pharmaceutical industry, rules and regulations also have been simultaneously evolving. Accordingly, changes are also coming in the World Anti-Doping Code. At the same time, masking drugs are also being developed in their natural course of evolution. Therefore, awareness programmes are very important. They are already being carried out but many more are needed.

Sir, I will just mention the pointers because I have less time. I feel that we need to carry these awareness programmes at all levels, and, not just at the national or international levels. We should carry these programmes down the line to the State level and District level because that is where the programme begins. We have a very well-established network in the nation and this network is our associations, federations and the clubs. I think, they should be included in this because this network percolates down to the taluka level. So, before every competition, a session and a certification on anti-doping must be made mandatory as a precursor for the permission of the competition to the association. If that is done, the association becomes accountable to ensure that awareness for anti-doping is carried out by them. Also, Sir, screening is necessary not only at the international level but also down the line at the District level. *(Time-bell rings)* Just give me one minute.

You have mentioned about a big laboratory, which is worth crores of rupees; what we need is small, small micro labs, mobile labs. Just like simple glucometers that we have to check our sugar, if we can screen out doping at the initial levels, and, if it is made mandatory for the associations, this would produce very good results. Guidelines must be circulated and accountability of coaches and associations has to be ensured.

Lastly, Sir, off the shelf drugs which are available, especially, the powders, the proteins, the whey-proteins for the gyms, the performance enhancers, the dietary supplements, all these things should be looked into. I have much more to say. In the end, I will only say, Sir, just as in the case of a computer, you may detect a virus.

Detection of the virus is not our aim. That virus has to be cured, and, that cure has to be our aim. Thank you very much.

SHRI G.K. VASAN (Tamil Nadu): Sir, the Bill proposes the amendments in accordance with the World Anti-Doping Agency Code. I have two, three short points. Firstly, the personal data protection of athletes who are suspected of illegal possession and use of trafficking of drugs is missing factor which has to be looked into by the hon. Minister. If the athletes are suspected and later proved innocent, their privacy remains violated and they suffer social stigma. Therefore, I request the hon. Minister to kindly look into this important aspect.

Secondly, there are many instances when athletes have been tested positive for banned drug use for no fault of their own. Sometimes, they are found to have taken those drugs as part of their regular medicine prescribed by their own doctors, and, sometimes, as part of their nutrition supplements. Sir, I feel that there is a need to create proper awareness amongst sportspersons, coaches, doctors who specialize in sports medicines and other stakeholders to doubly check what nutrition supplements the athletes take. Another important point is that the word 'doping' states that the protected class of athletes, which includes athletes below 16 years of age among others, may be given reduced penalties, punishments or ban periods. This Bill does not make any distinction between minor and major athletes. I hope that the Minister takes care of it while framing the rules and under the Act this will be definitely taken care of. Regarding the laboratories, Sir, there is a need for setting up laboratories in each State. It is a welcome suggestion and will go a long way in speedy disposal of cases. I urge the Minister to take the suggestion because a large number of younger people today in the country are taking up sports as a career and as a way of life rather than a hobby or a part-time avocation.

To conclude, we are already seeing the results of various initiatives taken by the Minister under the guidance of our hon. Prime Minister in the form of *Khelo* India and other Schemes for the promotion of sports, fitness and health awareness in the country. The results of medal wins from World Athletics Championship and Commonwealth Games are very encouraging, and we are on course to become sports superpower. With these words, I support the Bill. Thank you very much.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Mr. G.K. Vasan. Mr. Abdul Wahab wants to leave early. If the House permits, we could allow him to speak.

SOME HON. MEMBERS: Yes, Sir.

SHRI ABDUL WAHAB (Kerala): Sir, first of all, I support the Bill. But I got a revelation today that sports and games started in India after 2014. It is not coming; it is an evolution. One cannot go in the Olympics or in the Commonwealth Games overnight. It is an evolution which has been done by so many Governments. So, it is not since 2014 only. It was a concerted effort by so many Governments -- the Vajpayee Government, the Manmohan Singh Government and all that. The fruit is coming now under Anurag Thakur ji. We are very happy that every day we can see so many medals. But I want to say one thing to our Sports Minister. When he visits our States, he should see other people also, not some editors or some set of people only. You should make use of the time and see neighbouring MPs and neighbouring sports people also. I wish next time Anurag Thakur ji will give not only to us but also to other editors an opportunity to meet.

Sir, as per the records, with 152 anti-doping rule violations, India ranks third amongst world's biggest doping violators. Major doping violation happened in the field of weightlifting with 25 cases, in athletics with 20 cases, in wrestling with 10 cases followed by boxing and judo. Every time an athlete comes up with an exceptional performance out of the blue, and ahead of a team in the selection meet, the chance of that athlete testing positive is high. It is believed that a major reason for athletes dope is their wanting to register high performance on the basis of which they can get jobs and incentives. However, there are many natural biological cases of high testosterone level and others where sports people are innocent. The increasing number of privately-sponsored marathon and cross country runs in India is also a source of doping temptation for athletes. In many cases, the coaches are also responsible for their casual approach. My suggestion is that there should be frequent testing of sportspersons. We should also create more awareness among sportspersons. And there should be an integrity campaign amongst sports persons to feel responsible. I also agree with Mr. Vasan's proposal that we should have laboratories in every State. Thank you, Sir.

4.00 P.M.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I thank you for giving me this opportunity to speak on the National Anti-Doping Bill. Sir, I wanted to deal with some of its provisions. My first submission is with respect to definitions. Almost 35 definitions are there. But sub-Clauses (*za*), (*zb*) and (*zc*) of Clause 2

talks about "Prohibited List", "prohibited method" and "prohibited substance" respectively. The definitions are there. But the List has not been appended to this Bill. Once it is defined, it should be annexed to the Bill. That was not done.

Clause 5(*1*) says, "Where any substance or method is included in the Prohibited List and such prohibited substance or prohibited method is required.." Without any list appended to this Bill, it is not possible to invoke the provisions of Clause 5. It is better to attach the list. Though the Government has the power to frame the rules, it is better not to deviate from the original Bill. It is better to annex it.

Clause 7 talks about constitution of National Board. Clause 12 talks about Appeal Panel. The qualifications have been specified with regard to the persons who will be appointed as the Chairperson and the Members on the Appeal Panel.

Clause 15 talks about Director General. It says that the Director General shall be appointed by the Central Government from amongst person of integrity. Required qualification or eligibility has not been specified here. Apart from that, sub-Clause (*8*) of Clause 15 talks about the powers of the Central Government to remove the Director General even before the expiry of his term. That power takes away the independence of the body. It can be taken into consideration.

Coming to Doping Control Process, Clause 19 deals with power of entry, search and seizure. This is in accordance with the provisions of the Code of Criminal Procedure. The body constituted under this Bill will be having quasi-judicial functions. If that is there, legal knowledge should be exercised specifically when investigation process is going on. Power of entry, search and seizure should be exercised carefully. But that is not specified in Clause 19.

Clause 26 talks about constitution of National Dope Testing Laboratory. We had established NDTL for this. The World Anti-Doping Agency (WADA) banned NDTL as it was not complying with the international standards prescribed by WADA. Let me give an example of the proficiency of the NDTL. The NDTL gave negative report in six cases. Then WADA sent the samples again to an accredited lab in Canada which found all of them to be positive. All six Indians involved were suspended. It not only brought the NDTL into disrepute but also Indian sports. Constitution of testing laboratories is also very important. As far as laboratories are concerned, *(Time-bell rings.)*

In 2019, the maximum positive samples, 225 out of 4,000 samples, were reported in our country. In view of this, some precautions need to be taken. I request the Government to take the suggestions made by me into consideration. Thank you, Sir.

DR. M. THAMBIDURAI (Tamil Nadu): Sir, I thank you for giving me this opportunity to speak on the National Anti-Doping Bill. The AIADMK Party is supporting the Bill piloted by the young Sports Minister. As others said, he is not only active in politics but he is also active in sports. Previously also he headed many programmes. We know that very well. Therefore, I congratulate him. Our Hon. Prime Minister appointed him as the Sports Minister. At the time, after he assumed this office, the Commonwealth Games are going on in the UK. India is showing a good performance and athletes are getting good medals. Therefore, it is a credit to him as he is heading this Ministry.

Sir, regarding this Anti-Doping Bill, you know very well why this Bill has been brought forward in Parliament. I was and am a Member of the Education Committee where we discussed it thoroughly. I need not elaborate on it because our opinion is also given to the Government as to what are all the things which need to be taken up. The main reason why we are bringing forward this Bill is that the Anti-Doping Convention is now the second most ratified of all UNESCO treaties with 191 State parties. Therefore, when all the countries have taken part in this programme, they decided to encourage international cooperation to protect athletes and ethics of the sports, which is more important. That is why, the Government has brought forward this Bill. The objective is to establish a National Board for anti-doping in sports and to provide for its composition, powers and functions. Sir, many Members have raised the objection regarding establishment of this Board and who should head this Board. When the autonomy is given, we have seen that there are malpractices in many sports boards. That is why, many Members objected to that saying that there are many cases against boards. When the Government is taking over, it is the responsibility of the Government. Government means Parliament. We are enacting the law. We are members to that. If anything happens, we have the right to raise the issue in Parliament and the Minister is responsible to answer that. Therefore, a power is given to the Government to appoint the Director. Whenever any problem arises, we can raise it. There should be no objection to that. I have no objection to that. This is what was discussed in the Standing Committee also. We made it clear that this is the correct decision. We have to give the power to the Government to appoint the Director of the Board. Also, if any complaint comes, they will have to remove him also. That is what we said. Medicines and drugs are not purposely taken by sportspersons. Sometimes, some people are misusing it. That is a fact. At the same time, without knowledge, sometimes, they take some kind of food. For that, they cannot be punished. They should be given proper information and guidelines. This is what all have said. The Committee has recommended that and emphasised on the

need for opening more dope testing laboratories in the country, preferably one in each State to cater to the needs of the country and also to become a leader in the South East Asian region in the area of anti-doping testing. That is why, Sir, I support this Bill. I don't want to take more time. You know very well about time. Now, I conclude my speech. Thank you.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Now, Dr. Anil Agrawal; you have five minutes.

DR. ANIL AGRAWAL (Uttar Pradesh): Sir, thank you for giving me the time of five minutes. राष्ट्रीय डोपिंग रोधी विधेयक, 2021 लोक सभा में 17 दिसम्बर, 2021 को इन्ट्रोड्यूस किया गया था और इस विषय की महत्ता को समझते हुए माननीय स्पीकर लोक सभा और माननीय चेयरमैन राज्य सभा द्वारा विधेयक को स्टैंडिंग कमेटी के लिए रेफर किया गया। उसमें बहुत विस्तृत चर्चा हुई। जितने स्टेकहोल्डर्स हैं, उनको बुलाया गया, विभिन्न फेडरेशन्स को बुलाया गया और न्यूज़पेपर में भी इसके लिए एडवर्टाइज़मेंट दिया गया। उन सबके वृहद डिस्कशन के बाद, स्टैंडिंग कमेंटी ने जो अपनी रिकमंडेशन्स दी थीं, उनमें अधिकांश को सरकार द्वारा स्वीकार किया गया और उसी के आधार पर अब यह बिल राज्य सभा में आप सभी के विचार रखने के लिए और इसको पारित करने के लिए प्रस्तुत किया गया है। मुझे खुशी है कि इस सदन के सभी सदस्यों ने, वे चाहे किसी भी दल के हों, इसका समर्थन किया है और अधिकांश सदस्यों ने राजनीति से ऊपर उठकर इसका स्वागत किया है।

माननीय उपसभाध्यक्ष महोदय, मैं आपके संज्ञान में एक और चीज़ लाना चाहता हूं कि इस देश में 2014 के बाद स्पोर्ट्स के क्षेत्र में बहुत क्रांतिकारी कदम उठाए गए हैं और उन्हीं कदमों का यह असर है कि आज देश में मेडल्स की तालिका बढ़ रही है, फिर वे चाहे कॉमनवैल्थ गेम्स हों, चाहे दूसरी विश्वस्तरीय प्रतियोगिताएं हों, चाहे ओलंपिक्स की प्रतियोगिताएं हों, इन सभी में भारत बहुत अच्छा प्रदर्शन कर रहा है। मैं सबसे पहले माननीय प्रधान मंत्री जी को धन्यवाद देना चाहूंगा कि स्पोर्ट्स में ऐसी जो बहुत सारी एक्टिविटीज़ थीं या बहुत सारे ऐसे नियम थे, जिनकी वजह से स्पोर्ट्स फेडरेशन में बहुत प्रॉब्लम्स आती थीं, माननीय प्रधान मंत्री जी ने इन सबको देखते हुए नेशनल स्पोर्ट्स कोड लागू किया। यह राष्ट्रीय स्तर पर लागू हो गया है और उसकी वजह से स्पोर्ट्स में जो बहुत सारी दिक्कतें आती थीं, वे दूर हुई हैं, लेकिन अभी भी बहुत सारी राज्य सरकारों ने नेशनल स्पोर्ट्स कोड में जो प्रावधान हैं, उनको अंगीकार नहीं किया है। अगर यह स्टेट लेवल पर भी होगा, तो इसके बेहतर परिणाम आएंगे।

महोदय, मैं आपके सामने एक छोटा-सा एग्ज़ाम्पल प्रस्तुत करना चाहता हूं। महोदय, पूर्व में क्या होता था? पूर्व में यह होता था कि कुछ परिवार या कुछ ग्रुप्स, जितनी स्पोर्ट्स फेडरेशन्स थीं, उन पर अपना कंट्रोल कर लेते थे, लेकिन आज नेशनल स्पोर्ट्स कोड लागू होने के बाद किसी भी व्यक्ति के लिए एक टाइमफ्रेम बना दिया गया है कि प्रेज़िडेंट मैक्सिमम तीन टर्म्स तक रह सकता है, सेक्रेटरी दो टर्म्स तक रह सकता है और उसके बाद कूलिंग पीरियड की अनिवार्यता है। इन सभी चीज़ों से स्पोर्ट्स में बहुत पारदर्शिता आई है। महोदय, पहले यह जो आरोप लगता था कि

इन सभी चीज़ों से स्पोर्ट्स में बहुत पारदर्शिता आई है। महोदय, पहले यह जो आरोप लगता था कि बहुत सारे प्रतिभावान खिलाड़ियों को, जो फेवरेटिज्म चलता था, उसकी वजह से उचित जगह नहीं मिल पाती थी, वह भी दूर हुआ है।

महोदय, मैं आपका ध्यान माननीय प्रधान मंत्री जी द्वारा शुरू किए गए कुछ खेल प्रोग्राम्स की ओर आकृष्ट करना चाहता हूं। 'खेलो इंडिया' एक ऐसा प्रोग्राम है, जिसकी दीपेन्द्र सिंह हुड्डा जी ने भी, जो हमारे पहले स्पीकर थे, तारीफ की है। कुछ लोगों ने पार्शियली तारीफ की है, लेकिन यह वास्तव में एक ऐसा प्रोग्राम है, जो आने वाले समय में इस देश के लिए वरदान साबित होगा और मुझे निश्चित रूप से इस बात का पूरा यकीन है कि 2028 के ओलंपिक्स में भारत की जो पदक तालिका है, वह डबल होगी।

महोदय, जहाँ तक वर्तमान बिल का प्रकरण है, इसमें जो वर्ल्ड एंटी डोपिंग एजेंसी है और हमारे भारत की जो नेशनल एंटी डोपिंग एजेंसी है, इन दोनों के बीच में एक बेहतर समन्वय स्थापित होगा। महोदय, कुछ साथियों द्वारा जो मुद्दा उठाया गया है कि नेशनल लेवल पर कुछ प्लेयर्स, जिनके टैस्ट नेगेटिव थे, जब वे वर्ल्ड लेवल की प्रतियोगिता में गए, तो उनके टैस्ट पॉज़िटिव हो गए और उन्हें एक बहुत ही असहज स्थिति का सामना करना पड़ा, निश्चित रूप से उसका भी समाधान होगा।

महोदय, मेरे कुछ साथियों ने हरियाणा के बारे में बहुत बढ़-चढ़कर बताया है, मैं इस बात को स्वीकार करता हूं कि हरियाणा और केरल इस क्षेत्र में बहुत आगे हैं, लेकिन मैं आपको यह भी बताना चाहूंगा कि उत्तर प्रदेश में पिछले लगभग दो वर्षो में काफी काम हुआ है और मेरठ में नेशनल स्पोर्ट्स यूनिवर्सिटी मेजर ध्यानचंद जी के नाम पर शुरू की गई है। हमारे वे सभी खिलाड़ी, जो पिछली बार जीतकर आए थे, उन्हें उत्तर प्रदेश सरकार की ओर से लगभग 4-4 करोड़ रुपये दिए गए हैं।

मैं आपको एक और चीज़ यह बताना चाहूंगा कि अभी हमारे आम आदमी पार्टी के एक ..(**व्यवधान**).. *(Time-bell rings.)* Sir, I will take only one minute.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Please.

डा. अनिल अग्रवाल : उन्होंने बहुत फ़ख्र के साथ यह कहा कि हरभजन सिंह जी हमारे राज्य सभा के सदस्य हैं, जो गुगली फेंकते थे। ..(**व्यवधान**)..

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you Dr. Anil Agrawal.

डा. अनिल अग्रवाल : मैं इस सदन के संज्ञान में यह बात लाना चाहूंगा कि पहले ओलंपिक सिल्वर मेडल विजेता कर्नल राज्यवर्द्धन सिंह राठौर भारतीय जनता पार्टी के लोक सभा सदस्य हैं और राजस्थान से आते हैं, फोर्स से आते हैं। महोदय, समय की बाध्यता है, इसलिए मैं केवल कुछ बातें और कहूंगा।

महोदय, कुछ लोगों ने बजट पर भी कहा था। मैं यह कहना चाहता हूं कि स्पोर्ट्स का बजट निश्चित रूप से बढ़ाना चाहिए, लेकिन मैं आपको यह भी बताना चाहूंगा कि पूर्ववर्ती सरकारों ने

स्पोर्ट्स के लिए आज तक जो बजट दिया था, उसको काफी अधिक बढाया गया है। उपसभाध्यक्ष महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इस विषय पर बोलने का अवसर दिया।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you Dr. Anil Agrawal. Now, Shrimati Mausam Noor; not present. Now, Dr. Amar Patnaik.

DR. AMAR PATNAIK (Odisha): Mr. Vice-Chairman, Sir, as I stand here to speak on this subject, I am very proud to be speaking about a sector which is very close to my leader, hon. Chief Minister of Odisha, Shri Naveen Patnaik. The entire House and I am sure, the hon. Minister would join me in recognising the kind of impetus he has given to hockey in this country. After 41 years, India got a medal in the Olympics because of the impetus that was given to hockey by adopting that particular sport by the State Government for ten years. Now, the same kind of fillip is being given to other sports like football, like women sports, several other sports. So, it is very close to the heart of our State, and when people applaud the medal tally of, let us say, Haryana and Kerala people forget that this is the new kind of incentive and incentivisation that is required to the sports in India. We have 17 astro-turfs being developed in the 17 blocks of Sundergarh District because that is considered as the cradle of hockey in the entire country. This is the kind of incentive we have to do for both on the infrastructure side and for sportsmen. Now, before I come to this topic, I must compliment the Minister that what he has brought to the House currently is something which is not only timely but it would actually pitch India at a level higher than the countries like Russia and countries like Italy who are now topping in the world in terms of doping activities. We are inching closer to them. So, this is a structure which has come in to make us more credible in the international sports arena and, therefore, I support the Bill, and I compliment the Minister for bringing this Bill.

Sir, before I get into some of the details which will come by way of suggestions, I would, first, make a broad comment about the design of this Bill. I would, strongly, urge the hon. Minister to consider this. One of the most important aspects of this Bill is the anti-doping testing laboratories. They are listed under Chapter VII, Miscellaneous, Clause 26 (1), (2) and Clause 27. Don't you think that this is the crux of the entire thing because our national laboratory was de-recognized and therefore, this should actually find place of prominence, as a prominent chapter otherwise, in the entire design of the Bill? You could consider asking your Ministry to look at this; otherwise, it doesn't give the pre-eminence that is required to be given to such laboratories.

I will come to another point relating to the design of the Bill once again and that is, the provision relating to the Appeal Panel, which says that the Panel would consist of Chairperson, a retired High Court Judge, and a Vice-Chairperson, a legal expert, and four members, medical practioners. Now, there is a reference to the medical practioners in the entire Bill. The point is, who is a medical practitioner? It is a very broad field. I think sports doctors or sports medicine, those who practise that, that should be categorically mentioned here, and those are the people who should be coming in here. Secondly, I have statistics and it is very glaring that the International Journal of Pharmaceuticals published in 2017 a report which says that out of 162 Ayurvedic formulations which were tested, 16 had the presence of substance prohibited by WADA. Sixteen had the presence of substance prohibited by WADA. Now, many of us, including our sportsmen, take and I take Ayurvedic medicines, and I take Homoeopathic medicines.

And we have cases here. I have a case here where the athlete said that she had taken that particular medicine thinking that it will increase her long-term immunity. Now this is not covered in the entire provision of the Act. We cannot really cut and paste what the WADA has said. Our realities, Indian realities are different and that has to be factored into this particular provision and, therefore, my suggestion to the hon. Minister is that we have the National Medical Commission which has been set up now with three different verticals, one for allopathic, one for traditional medicines. If you have a representative from there in this Appeal's Panel then even if it is a question of having somebody taking the traditional medicines, he can evaluate it properly instead of blindly banning that particular athlete. An athlete's life is very small. Now, I will come to some very concrete suggestions. This is relating to awareness. Many of us have spoken about it. Many speakers before me have spoken about it. I would like to refer to one famous Cuban athlete, who is the only athlete to have won the 400 meter and 800 meter Olympic titles in 1976. He says that you can tail your athletes, your sportsmen, co-sportsmen, several things, but it is very important to have a policy for educating against doping. Awareness has not got the prominence that is required to be given in the particular design of the Act. If it can be brought to the rules, I would strongly recommend that this could be done. Awareness is very important because many of our sportsmen belong to communities or belong to families, which are not that literate. So to expect them to know about the formulation of something that is being administered to them is actually very, very tall thinking, I would say. The next point which I would like to mention is providing some kind of a legal aid to our athletes. Our athletes, if they are tested positive by various layers, then how do they meet the challenge? So some kind of a legal aid assistance scheme

should also be worked out for our athletes. We must realize that ultimately, the Bill or anything that we do for sports, the primacy should be given to sportsmen and not to policy-makers. Therefore, everything should be done keeping the interests of sportsmen in mind. The next point that I would like to make is relating to data protection. I think, hon. Vasan*ji* talked about it. But he said that there is no mention of it. Actually, there is a mention of it, and very strangely, the mention says that it would be made public, it is being legalised, legislated. I think that is a very retrogressive step because until and unless the athlete has exhausted all chances, her or his name should not be disclosed to public. That is the change that I think has to be brought in. The last point that I would like to make with the minute that I have, is relating to facilitating the therapeutic use of exemptions. I think the athletes have to go through a series of processes which are very difficult. They would rather train rather than go for this process. I think that could be simplified and this simplification is possible if you can have some kind of a certification that this particular formulation is dope free. You can ask pharmaceutical companies who are giving these tablets or giving these medicines, to have this certification mentioned. *(Time-bell rings.)* And I think, with the kind of impetus that we are giving everywhere to sports in the country, there would be pharmaceutical companies, who would go in for this, we could actually attempt to try that.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Dr. Amar Patnaik.

DR. AMAR PATNAIK: Sir, last minute. The point is relating to the selection process. The selection process of the Director-General; many Members have talked about many things. But I think the most important thing is, at least, a minimum qualification could be mentioned. Because the Government has the right to appoint and the process of removal is there in all the Government organisations, but minimum qualification could be mentioned so that sportspersons are not relegated to the background, as has been the allegation against the Indian sports all this while. Thank you.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Now, Shri Binoy Viswam. You have four minutes.

SHRI BINOY VISWAM (Kerala): Sir, occasions may come, maybe, rarely in the House when the House felt to be united with common mind, common view, and this is such a day for us. A day that we devote our time for sports and for the values of the

sports, that too is brought by a young Minister. I would have to reveal it here that from the first day, when I came to the House, Anurag*ji* was my close friend, even though very young to me. We had excellent occasions, we have quarreled also, debated also. We had big debates amongst each other. But, still I have a love towards him. I believe he too have it for me. Sir, in this House, we have P.T. Usha, the pride of the country. I am very energized to say that we all knew her since so many years, since her school days. I don't know whether she remembers, I went to her house in Payyoli when she was a school student. When, she won the first medal in the school games. Since those days, Usha was so dear to us. Our State and our people used to call her the Payyoli Express. She used to run on the beaches of Payyoli. Near the house, there was a beach and there she ran early morning of every day in those days. And, that Usha has become a world renowned person and she has come to Rajya Sabha as a Member of the House. That too is a proud moment. Sir, in this day, when a new Bill on sports has come here, we have reasons to say that this is a moment of great hope also because India is going ahead in the field of sports. We learned about our victories, medals and all those things. I remember, once I met the mother of Chanu, the girl who won the gold medal recently in the Commonwealth Games. I met her mother in Imphal. From a very poor family she is and they are working people. From that family, a daughter emerged as a national figure to win the gold medal. That also is a matter to be reckoned with. Now, when we discuss about this Anti-Doping Bill, I may refer to the fact. Why is this doping? Why? Sir, it may not be very pleasing to all of us, but sports have become a big money affair. Rich people, people craving for riches, made the sports as a stepping stone for that. And, there are agencies, groups also, to help them to win this, for acquiring money, using games like that. That also is happening. So, how can we save the sports from the greed for money? It is not very easy. And, we heard General Vats here. General Vats thought of a way to go beyond the petty party politics. Sometimes, it happens here. We have politics, of course. We have to have it. And we have to be loyal to the politics also. But petty politics and politics are different. Sometimes, we need some kind of a warning to come out of that tendency. General Vats today did it. As a sportsman, with that spirit, he talked here. I support many of his views. I believe that one point that he mentioned, inter caste breeding, is important. He talked of inter-caste marriages. I request the ruling Government to think about it seriously as to why we oppose inter-religious marriages. That will also help Indians to have a more efficient, more powerful young generation who can win more and more medals. So, please come out of these petty considerations on such occasions. I hope that the words of General Vats may help us come out of this kind of a narrow way of thinking. Sir, again, when I come to the Bill,

I find a little problem with the National Board. We talk about an agency; it is a statutory agency which will now overtake the earlier society. That also is good. But, when we come to the Board, the Board is trying to become a State within the State, as he mentioned. That Board has certain powers, and that power many a time is crossing the powers of the Agency.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Binoyji.

SHRI BINOY VISWAM: I request the Minister to think of calling this as an 'Authority'. Instead of an 'Agency', why can't they call it as an 'Authority', the National Anti-Doping Authority? That can be more meaningful. With these words, I conclude. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Dr. Anil Jain, not present. Shrimati S. Phangnon.

SHRIMATI S. PHANGNON KONYAK (Nagaland): Sir, first of all, at the very outset, I would like to put forth that the National Anti-Doping Bill which was passed in the Lok Sabha on July 27 is a well-balanced and visionary Bill which will further enhance the spirit of sports and culture in our country. I most certainly think that the Bill is a positive step in the right direction. Since 2014, in India under the dynamic and visionary leadership of hon. Prime Minister, Shri Narendra Modiji, we have seen that the sports sector has grown by leaps and bounds. We have seen the immense support, recognition and encouragement given to our sportspersons by our Prime Minister. This fact is self-evident from the various championships and medals that our country's athletes have been winning. As I speak, our athletes are doing us proud at the Commonwealth Games in Birmingham. The country has not seen anything quite like this, therefore, I must state that in such a context, it is only right that India also does its part and fulfills its moral and international obligations which will come into reality once this Bill is passed in this august House. Sir, doping continues to plague counties worldwide and especially more so in India. In fact, five members of this year's Commonwealth Contingent failed their dope test which has once again highlighted the need for a more comprehensive and stringent anti-doping law in our country. In fact, India ranks third in the world when it comes to doping violations as per WADA 2019 Report. It is indeed a grim reminder of the need for a concerted effort to bring an end to this menace. The Bills seeks to prohibit athletes, their support personnel and also other concerned persons such as coaches from indulging in

doping, the violation of which can lead to resulting in disqualification and also including the forfeiture of medals, being barred from other events and even resulting in financial sanctions. Sir, it is a well-thought and well-intended Bill for the benefit of the country. One of the reasons being that the National Anti-Doping Agency will be constituted as a statutory body which will be headed by a Director-General and NADA will be involved in planning, implementing, monitoring as well as investigating anti-doping activities and rule violations. There will also be a National Board for Anti-Doping, the job of which is to make recommendations to the Government on anti-doping regulations and also with regard to international compliances and other commitments. It will consist of a chairperson and two members. The Board will further constitute a National Anti-Doping Disciplinary Panel which will determine the consequences of violating anti-doping rules. This Panel will consist of a chairperson and four vice-chairpersons who will all be legal experts, and ten members will comprise of medical practitioners and eminent athletes. To add more support to the purposed anti-doping law, the Board will also constitute a National Anti-Doping Appeal Panel to hear appeals and grievances against the decisions of the Disciplinary Panel. Might I add, Sir, transparency is also a key feature here because this National Anti-Doping Agency will disclose information such as which concerned rule was violated and consequences thereof. The National Dope Testing Lab in New Delhi will be the principal doping testing facility and many more such facilities will also be established.

Sir, I would like to bring to your kind attention that once the Bill becomes an Act, NADA will have powers to search, conduct raids and seize. Currently, it does not possess such powers. Sir, what this Bill basically aims to do is to bring sports into the mainstream. When I say this, it means to give effect to the UNESCO International Convention against doping in sports and other such international compliances. A legal framework is being provided to combat the menace of doping in India. It is high time that our country, which aspires to be in the galaxy of great sporting nations, also has its own effective mechanism for tackling doping in sports and the National Anti-Doping Bill exactly seeks to do that. We cannot be advocating for sporting greatness while conveniently turning a blind eye to doping. It is only fair that the Bill becomes a law. Only then will India be able to avoid international embarrassments such as the infamous record of having the most number of positive samples among the National Anti-Doping Organisations in the world. And the Bill will build institutional capabilities in anti-doping and enable hosting of major sports events, protect all sportspersons' rights and will also reinforce India's commitment to international obligations. It will also provide for clean sport, providing independent

mechanism for anti-doping adjudication. India, under the hon. Prime Minister, is not only focussing on building infrastructure, but also promoting sports as a viable career option. With the first Central Sports University coming up in Manipur, we really feel that the country now has come to a point and I commend the Union Minister of Sports, Shri Anurag Thakur and our Government, led by hon. Prime Minister Shri Narendra Modiji, for moving this Bill for the welfare and progress of sports in our country. Thank you.

श्री रामजी (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, आपका धन्यवाद कि आपने मुझे इस नेशनल एंटी डोपिंग बिल पर बोलने का अवसर दिया है। सभी वक्तागणों ने, सांसदगणों ने इस पर अपनी बात रखी है। मैं माननीय मंत्री जी से खेल को लेकर कुछ उपलब्धियों के बारे में या कुछ इन्फ्रास्ट्रक्चर के बारे में बात करना चाहता हूँ।

श्रीमान्, खेल तभी होता है, जब खेल के मैदान होते हैं। अगर हम दूसरे शब्दों में कहें- अगर हम लोग बैक में जाएँ, 25 साल पहले जायें, तो हमारे आस पास के गाँव में, देहात में और कस्बों में खेल के मैदान होते थे। उनमें हम लोग खेलते थे, लेकिन धीरे-धीरे जैसे-जैसे हम लोग बड़े होते गये, वे सारी जगहें संकुचित हो गयीं। आज गाँव, देहात और शहरों में खेलने की कोई जगह नहीं बची हुई है। इसलिए मैं माननीय मंत्री जी से बोलूँगा, उनसे अर्ज़ करना चाहूँगा कि बिल में कोई प्रावधान करके लायें कि हर जिले में, कस्बे के अन्दर खेल के मैदान या स्टेडियम तथा और भी जो मूलभूत सुविधाएँ होती हैं, उनको भी देने का काम करें।

मैं इसका एक एग्ज़ाम्पल भी देना चाहूँगा। देश के अन्दर अभी आप सभी ने कई सारे नाम सुने, जिन्होंने बहुत ही गरीब परिवेश से निकल कर देश में अपने नाम रौशन किये। उनमें से कई नामों को आप जानते हैं। उनमें से आप हेमा दास का भी नाम जानते हैं, उनमें से हम लोग वन्दना कटारिया का भी नाम जानते हैं, उनमें से उर्वशी सिंह का नाम भी हम जानते हैं। ये ऐसे नाम हैं, जो गरीबी के परिवेश से निकल कर आये हैं, जिनके पास मूलभूत सुविधाएँ नहीं थीं, लेकिन उन लोगों ने अपना नाम रौशन किया। लेकिन ऐसे तमाम और भी बच्चे हैं, जो इस देश के मान-सम्मान को बढ़ा सकते हैं। उनको मूलभूत सुविधाओं की जरूरत है। इसलिए श्रीमान्, मैं इस बात के लिए माननीय मंत्री जी से रिक्वेस्ट करूँगा कि इस तरह का कोई प्रावधान लेकर आयें कि हर जिले में, कस्बे में स्टेडियम और मैदान की मूलभूत सुविधाएँ दी जायें। मैं सिर्फ एक एग्ज़ाम्पल देना चाहूँगा। 2007 से 2012 में उत्तर प्रदेश में हमारी बहन कुमारी मायावती जी की सरकार थी। तब ग्रेटर नोएडा के अन्दर इंटरनेशनल बुद्धा सर्किट बनाया गया। 1 लाख 10 हज़ार को कैपिसिटी का 2,000 करोड़ में इंटरनेशनल लेवल के कंस्ट्रक्शन के कार्य से वह सर्किट बनाया गया, जो आज भी मौजूद है। ऐसे और भी तमाम कार्य करने की जरूरत है।

श्रीमान्, इसमें कुछ बातें रेग्युलेटरी बॉडी या बोर्ड ऑफ डायरेक्टर्स की आयीं। यहाँ मंत्री जी बैठे हुए हैं, मैं सरकार से अर्ज़ करना चाहूँगा कि कम से कम इसमें जो लोग अप्वाइंट किये जायें, उनका कोई खेल का बैकग्राउंड होना चाहिए। वे या तो ऐसे लोग नेशनल या इंटरनेशनल लेवल के प्लेयर रहे हों या कोई मेडल, गोल्ड, सिल्वर या ब्रोंज लेकर आए हों। ऐसे लोगों को ही इस बोर्ड में अपॉइंटमेंट मिलनी चाहिए। इसके साथ ही मोटिवेशनल पॉलिसी तथा कंक्रीट

इन्फ्रास्ट्रक्चर की जरूरत है। अगर सरकार ये चीज़ें मुहैया कराएगी, तो स्थिति सुधरेगी। आज हम लोग 5 या 10 मेडल्स लेकर आते हैं और दूसरे देशों की बराबरी नहीं कर पाते हैं, इसलिए हमें इसके बारे में सोचना चाहिए कि दूसरे देशों के लोग जो इतने सारे मेडल्स लेकर आते हैं, उसके पीछे क्या बात है। अगर हम लोगों को मूलभूत सुविधाएँ नहीं देंगे, तो हम लोग ऐसे ही पीछे रहेंगे, इसलिए मैं आपके माध्यम से माननीय मंत्री जी से यह रिक्वेस्ट करना चाहता हूँ, धन्यवाद।

SHRIMATI MAUSAM NOOR (West Bengal): I thank you, Mr. Vice-Chairman, Sir, for this opportunity to speak on the National Anti-Doping Bill, 2022. I appreciate the Minister's attempt to deal strictly with the dangerous problem of doping and to comply with the United Nations Educational, Scientific and Cultural Organisation's International Convention against Doping in Sports. This is also timely, since our country is also performing spectacularly at the Commonwealth Games. I would like to begin by congratulating the Indian contingent for its performance thus far, and wishing them luck for the rest of the games.

Sir, according to the latest World Ant-Doping Agency Report released in 2021, India ranks third in doping and has 152 cases across disciplines, only marginally below leaders — Russia (167) and Italy (157). Just last week some of our Commonwealth Games athletes were disqualified after failing routine tests for performance enhancing drugs. We were all witness to the scandal in another country where athletes were taking these drugs with State sanction and administrative support. It is important that Indian sportspersons do not fall prey to the lure of easy wins and engage in dishonest behaviour. The administrative set up of sport in the country should work to identify and nurture talent fairly and provide an environment of encouragement and guidance so that young players are not led astray. The Ministry, sports administrative bodies, coaches, former players and seniors all have a responsibility towards new players in this regard. For example, even before the present Commonwealth Games, members of the Women's Cricket Team were awaiting Visas till the last minute. Such administrative kinks should be ironed out with domestic bodies working in tandem with the international bodies.

Sir, I agree with the concerns raised by my fellow Members. The Bill does not make a sufficient distinction between minors and majors and this should be addressed under subordinate legislation so as to protect impressionable minors.

The panels mentioned in the Bill should be independent and change must be made to separate the disciplinary panel and appellate panel as well as to give the disciplinary and hearing panels protection from arbitrary removal by the Ministry.

Sir, while the Government has attempted to take a holistic view of the problem and by countering it from multiple fronts through this Bill, the socio-economic reasons

for doping have been overlooked. Research shows that one of the major reasons behind doping is a sportsperson's desperation to register significant performances. Such performances determine the quality of the Government jobs and incentives they receive after their career in sports, and, therefore, fuel an intense desperation to register quick wins in the shortest time possible. A limited professional shelf-life, combined with the unrelated and unsatisfactory desk jobs that await them post their professional careers, has always been a worry for our sportspersons. Thus, the Government must change their perspective on the career of our athletes. Provisions must be made for better monetary support during training and career periods as well as for post-retirement options to them in order to curtail their desperation. Our sportspersons must be humanized. They cannot be looked at wins dispensing vending machines. Their needs and aspirations must be given the time and space they need as they strive to take our country to new heights each day.

I would also like to point out that there must be provisions to prevent harassment of players. While carrying out raids is necessary, NADA should ensure that appropriate safeguards are implemented to protect the rights of athletes and to address the issues of privacy. There is also a need to lay down clear guidelines on what constitutes the Anti-Doping Rule violation. I would also insist that more dope testing laboratories should be opened up, preferably at least one lab in each State to ensure better accessibility and speedy test results.

In Bengal, we have a long history of encouraging sports and sportspersons. Trained in gymnastics and wrestling as a kid, the nobel laureate Rabindranath Tagore was a great admirer of Jiu-Jitsu and even invited Judo instructors to teach them at Shantiniketan. Our football clubs are legendary, and just last month, a trophy tour (Timebell rings) for the Durand Cup was launched from Kolkata in the presence of the State Minister for Youth Services and Sports.

Sir, in conclusion, I would like to commend the Ministry for bringing forward this Bill to deal with this dangerous problem, and I hope it works for both, to prevent doping and to support and encourage promising players. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Mausam Noor*ji.* Now, Shri Birendra Baishya.

SHRI BIRENDRA PRASAD BAISHYA (Assam): Thank you, Mr. Vice-Chairman, Sir, for allowing me to speak on the Bill. I must compliment hon. Sports Minister, Shri Anurag Thakur, for bringing this Bill at a time when our players are playing extremely good in the Commonwealth Games, which is being organised in the United Kingdom.

This Bill looks like a simple Bill, but this is a very important Bill because preventing doping in the sports is the call of the hour. The Anti-Doping Bill was introduced in our country in the year 2021. The Bill was introduced in Lok Sabha. The National Anti-Doping Bill seeks to provide for the constitution of the National Anti-Doping Agency for regulating anti-doping activities in sports and to give effect to the United Nations Educational, Scientific and Cultural Organisation International Convention against doping in sports. India is a member of World Anti-Doping agency. Actually, I am standing here to speak from my heart. Sir, I was elected as the President of the Indian Weightlifting Federation in the year 2010. When I took the responsibility, the Indian Weightlifting Federation was banned by the International Federation due to many, many dope positive cases. Not only that, Sir, the International Weightlifting Federation imposed a penalty of more than Rs.3 crores on Indian Weightlifting Federation. Not only this, Sir, when India organised Commonwealth Games 2010 in Delhi, Indian weightlifters were not allowed to participate in the Commonwealth Games because, at that time, the Indian Weightlifting Federation was banned by the International Federation and we had to pay Rs. 3 crores; otherwise, they were not going to allow our players to take part. But, Sir, I must admit that with the help of the Sports Ministry of India, we worked hard and negotiated with the International Weightlifting Federation and ultimately, the ban imposed on the Indian Weightlifting Federation was lifted by the International Federation and my players, the Indian weightlifters, participated in the Delhi Commonwealth Games. And they got two Gold Medals, total nine Medals, in Delhi Commonwealth Games.

Sir, I would like to say very proudly that in 2010, the Indian Weightlifting Federation was banned by the International Federation. When it was banned -- it is known to hon. Sports Minister also -- I took the responsibility. People warned me, 'why are you going to finish your career? This is the worst game. You cannot rectify this sport.' But, proudly, Sir, in 2011, the Congress meeting of International Weightlifting Federation declared that Indian Weightlifting Federation is one of the cleanest federations of the world. This is the motivation. This motivation is required.

Sir, India performed well in the Commonwealth Games. More and more medals are coming. Not only that, in the Tokyo Olympic Games, again I am happy to say that I was the *Chef de* Mission of the Indian Contingent. I led the Indian Contingent in the Tokyo Olympic Games, and India got all-time record medals. *...(Time-bell)...* Sir, today, India is doing very good. I will tell you one thing. For the first time, India is the Lawn Bowls champion, Commonwealth Lawn Bowls champion.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Mr. Baishya.

SHRI BIRENDRA PRASAD BAISHYA: Just one minute, Sir. India is today Commonwealth Table Tennis Champion. In Lawn Bowls, for the first time, we have got the medal. We have got three Gold medals in weightlifting. Many, many medals are coming. Why is this happening? It is because, Sir, we have a Sports-friendly Government under the leadership of hon. Prime Minister, Narendra Modiji.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you.

SHRI BIRENDRA PRASAD BAISHYA: This Government totally helps all the Federations, all the sportspersons; and the Sports Ministry, under the leadership of Anuragji is doing very well. Now, there is no problem for players. If players want to expose themselves outside India, in abroad, the Government is allowing them. All sports medicines, doctors, psychologists, everybody is available with them. With the help and motivation of the Government, under the leadership of Narendra Modi Government, the Indian sports is doing well, and I not only hope, but I proudly say, India will come within first 'three' in Commonwealth Games. With this, I support the Bill. Thank you very much.

श्री धनंजय भीमराव महादिक (महाराष्ट्र) : सर, आपने मुझे 'दि नेशनल एंटी-डोपिंग बिल, 2022' पर बोलने का मौका दिया, इसके लिए आपका धन्यवाद। सर, राज्य सभा में यह मेरी पहली स्पीच है। मैं हमारे प्रधान मंत्री मोदी जी, हमारे राज्य के नेता, उप मुख्य मंत्री देवेन्द्र फडणवीस जी और हमारे प्रदेश के अध्यक्ष चन्द्रकांत दादा जी, इन सबका आभार व्यक्त करता हूँ, जिनकी वजह से मैं आज यहाँ पर खड़ा हूँ।

उपसभाध्यक्ष जी, हम सब जानते हैं कि यूनेस्को ने वर्ष 2005 में 'वर्ल्ड एंटी-डोपिंग एजेंसी (वाडा)' की स्थापना की थी। सभी देशों को 'वाडा' के डोपिंगरोधी नियमों को लागू करने के लिए राष्ट्रीय डोपिंगरोधी संगठनों की आवश्यकता होती है, इसीलिए भारत में वर्ष 2009 में 'नेशनल एंटी-डोपिंग एजेंसी (नाडा)' की स्थापना की गई। इसकी स्थापना स्वतंत्र रूप से की गई थी, लेकिन हमारे देश में डोपिंग नियंत्रण कार्यक्रम को नियमित करना, डोप प्रशिक्षण देना या उल्लंघित मामले में किसी को दंडित करना, इन सबके लिए कोई डोपिंगरोधी कानून नहीं है। खेल संबंधी स्थायी समिति ने देखा कि इसके लिए कोई सीधा और सरल प्रावधान नहीं है। अगर कोई डोपिंग करते हुए पकड़ा जाता है और उसे कोई सज़ा होती है, तो वह अदालत में उसको चुनौती देता है। इसके लिए खुले प्रावधान हैं और इसीलिए खेल संबंधी स्थायी समिति ने वर्ष 2020-21 में डोपिंगरोधी कानून की सिफारिश की। महोदय, इस कानून को लाने की वजह यह है कि हमारे देश में खेल का और खिलाड़ियों का स्तर बढ़ रहा है, मज़बूत हो रहा है और यह बिल इसे और मज़बूत करेगा। यह बिल खिलाड़ियों को मज़बूत करने के लिए, उनका कल्याण करने के लिए लाया गया है, मैं इस बिल का समर्थन और स्वागत करता हूं।

मैंने अभी-अभी कहा कि देश में खेल का और खिलाड़ियों का स्तर बढ़ रहा है। यह मैंने ऐसे ही नहीं कहा था। हाल ही में टोक्यो में जो ओलम्पिक्स हुए, हमने देखा कि इतिहास में पहली बार हमें 7 मेडल्स मिले हैं, बर्मिंघम में जो प्रतियोगिताएं चल रही हैं, वहां हमने 10 से ज्यादा मेडल्स पाए हैं। इतिहास में सबसे ज्यादा मेडल्स पैरालम्पिक्स में हमने पाए हैं। मैं समझता हूं कि इसमें खिलाड़ियों के साथ-साथ सरकार का भी बहुत बड़ा योगदान है। हमारे सभी खेल मंत्री, चाहे अनुराग ठाकुर जी हों, कर्नल राज्यवर्धन सिंह राठौर जी हों और चाहे किरेन रिजिजु जी हों, हमारे प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में पिछले 8 सालों में इन्होंने जो काम किया है, 'खेलो इंडिया' जैसा प्रोग्राम, साई सेंटर्स जैसे सेंटर्स देश भर में लागू किए जा रहे हैं, जिसकी वजह से ग्रामीण स्तर का टैलेंट ढूंढ़ा जा रहा है। मुझे याद है कि जब मैं वर्ष 2015-16 में लोक सभा में था, वहां स्पोर्ट्स बिल लाया गया था, तो मैं स्वयं स्पोर्ट्स बिल पर बोला था कि आज का युवा स्पोर्ट्स की तरफ आकर्षित नहीं हो रहा है। पेरेंट्स उसको स्पोर्ट्स में जाने की अनुमति नहीं दे रहे हैं, क्योंकि उनको भरोसा नहीं है कि स्पोर्ट्स से उसका घर चलेगा। स्पोर्ट्स से उसके घर में पैसा आएगा, वह अपनी रोज़ी-रोटी कमा पाएगा, इसका भरोसा पेरेंट्स को नहीं है। इसलिए पेरेंट्स उसको अलाउ नहीं कर रहे हैं। लेकिन आज की स्थिति यह है कि आज 'खेलो इंडिया' प्रोग्राम के माध्यम से ग्रामीण स्तर के लोगों को लाखों-करोड़ों रुपये मिल रहे हैं। आज मेरे कोल्हापुर के एक बच्चे को प्रो कबड्डी लीग में डेढ़ करोड़ रुपये साल में मिल रहे हैं। आज बच्चों को सालाना अच्छी कीमत मिल रही है, आज कुश्ती की प्रतियोगिता में बच्चों को 50-50 लाख रुपये का इनाम मिल रहा है। मैं केन्द्र सरकार की सराहना करता हूं कि उसके प्रयास से आज इन स्पोर्ट्स पर्संस की ज्यादा आमदनी हो रही है। पहले हमें उनकी खुराक की चिंता होती थी, लेकिन आज चिंता नहीं हो रही है, क्योंकि जो बच्चे ग्रामीण स्तर से, छोटे-छोटे घरों से और साधारण घरों से आते हैं, उनको आज अच्छी तरह से पैसा मिल रहा है।

हमारा देश दुनिया का सबसे युवा देश है। हमारे देश में 65 प्रतिशत युवा हैं, एक युवा कल्चर, स्पोर्ट्स कल्चर बनने जा रहा है, जिसमें स्पोर्ट्स का बहुत बड़ा योगदान हो रहा है। जैसा मैंने कहा कि ईनाम ज्यादा मिल रहा है, इसलिए शॉर्टकट्स के इस्तेमाल भी ज्यादा हो रहे हैं। जैसे मैंने बोला कि स्तर बढ़ रहा है, मेडल्स बढ़ रहे हैं, तो डोपिंग के केसेज़ भी बढ़ रहे हैं। डोपिंग के संबंध में 'वाडा' ने वर्ष 2019 में जो सर्वे किया था, उसमें जो उल्लंघन के मामले आए थे, उसमें भारत सबसे आगे था। वर्ष 2019 में जो सर्वेक्षण किया गया था, भारत के 4,004 केसेज़ टैस्ट किए गए थे, उनमें सबसे ज्यादा 225 लोग बाधित पाए गए थे, यूएसए के 11,213 लोगों की टैस्टिंग की गई थी, उनमें सिर्फ 194 लोगों को बाधित पाया गया था, रशिया के 9,516 लोगों की टैस्टिंग की गई थी, उनमें से सिर्फ 85 लोगों को बाधित पाया गया था। इंडिया के सबसे ज्यादा लोग बाधित पाए गए थे। इसमें अगर एनेलिसिस किया जाए तो बॉडी बिल्डिंग के 22 परसेंट लोग थे, साइकिलिंग के 14 परसेंट लोग थे, एथलेटिक्स के 18 परसेंट लोग थे और वेट लिफ्टिंग के 13 परसेंट लोग थे। हमें इसे बहुत गम्भीरता से देखना पड़ेगा। क्योंकि आज कल लोग जो सप्लीमेंट्स ले रहे हैं, ये बाज़ार में बहुत आसानी से मिलते हैं, ऑनलाइन मिलते हैं। इन्हें देने वाले और कोई नहीं हैं, हमारे डॉक्टर्स हैं, हमारे हेल्पर्स हैं, हमारे मसाज करने वाले लोग हैं, उन्हीं से ही मिलता है। मसाज करने वाला बोलता है कि सर, दूसरा वाला एथलीट यह ले रहा है, आपको यह लेना चाहिए, यह दवाई ली जा रही है, यह ऑर्गेनिक दवाई है, आपको भी लेनी चाहिए। यह बहुत सरल तरीके से मिल जाती हैं।

इनका एक नया नाम आया है, 'ऑर्गेनिक दवाई', ये ऑर्गेनिक हैं, आयुर्वेदिक हैं। इसी के नाम पर कालाबाज़ारी होती है, यह एथलीट्स को पता भी नहीं चलता है। मैं सरकार से यह अनुरोध करता हूं कि स्पोर्ट्स पर्सन्स के साथ-साथ कोचेज़, टीम स्टाफ, डॉक्टर्स और मसाजर्स को भी शिक्षा और सूचना देने की आवश्यकता है।

5.00 P.M.

जब हम अंतरराष्ट्रीय क्रीड़ाओं में सहभाग लेते हैं, जैसे ओलंपिक्स हों, कॉमनवेल्थ गेम्स हों, वर्ल्ड गेम्स हों और अभी जितनी भी स्पर्धाएं हो रही हैं, अगर हम उनमें सहभाग लेते हैं, तो उनके कानून हमें मालूम होने चाहिए। ये सभी कंपिटिशन वाडा के नियमों के अधीन चलते हैं। हमें उनके नियम मालूम होने चाहिए। ये स्पर्धाएं चार साल में एक बार होती हैं। इसके लिए हम, हमारे बच्चे, हमारे एथलीट्स और हमारे स्पर्धक बहुत मेहनत करते हैं। एक दिन में उनका इवेंट होता है, उनको एक मौका मिलता है और उस मौके के बाद अगर वे डोपिंग टेस्ट में पकड़े जाते हैं, तो उनकी पूरी लाइफ बरबाद हो जाती है, उनका पूरा परिवार खत्म हो जाता है। अगर वे पॉज़िटिव पाए जाते हैं, तो उनके मेडल्स छीन लिए जाते हैं, उनकी ट्रॉफीज़ छीन ली जाती हैं, उनके सर्टिफिकेट्स छीन लिए जाते हैं, उनकी नौकरी चली जाती है और उनका परिवार बिखर जाता है। जब वे पॉज़िटिव होते हैं, उनकी लाइफ बरबाद हो जाती है, गांव में उनकी बदनामी होती है और उनके देश की भी बदनामी होती है।

(**उपसभापति महोदय** *पीठासीन हुए*)

उपसभापति महोदय, आगे जाकर उनको किसी और प्रतियोगिता में सहभाग लेने का मौका भी नहीं मिलता है। उनकी छोटी-सी गलती उनकी ज़िदंगी तबाह कर सकती है। यह ट्रेनिंग के दौरान भी हो सकता है। जैसा मैंने बताया कि जो सप्लीमेंट्स मिलते हैं, उन पर बहुत आकर्षक एडवर्टाइज़मेंट्स होती हैं। यदि आप ये सप्लीमेंट्स लेते हैं, तो आपका बाइसेप्स 24 इंच का हो जाएगा, आप ये सप्लीमेंट्स लेते हैं, तो आपके 6 पैक ऐब्स हो जाएंगे। ये सारे सप्लीमेंट्स बहुत अट्रैक्टिव होते हैं। Unknowingly, यह हो सकता है। उस पर वाडा अप्रूव्ड और नाडा अप्रूव्ड लिखा होता है। मैं समझता हूं कि इस पर भी ध्यान देने की आवश्यकता है, क्योंकि ये सारे स्टेरॉइड्स होते हैं। इसमें वेट गेन की भी एडवर्टाइज़मेंट होती है। हमारे बच्चे एनर्जी ड्रिंक्स लेते हैं, क्योंकि उनको एनर्जी की आवश्यकता होती है। इस पर ध्यान देने की जरूरत होती है। मैं समझता हूं कि कोई भी एथलीट या स्पर्धक जान-बूझकर इसको नहीं लेता है, इसे धोखे से भी दिया जा सकता है, क्योंकि इसमें राजनीति होती है। राजनीति सिर्फ हमारे बीच में नहीं होती है, खेल में भी बहुत राजनीति होती है। इसे भी हमें समझने की जरूरत है। इसलिए इस बिल में यह बहुत महत्वपूर्ण प्रावधान है कि उसे अगर धोखे से कुछ दिया जाता है, तो उसे अपील करने का मौका मिलता है, क्योंकि इसमें खान-पान पर बहुत ध्यान देने की जरूरत होती है।

सर, मैं स्पोर्ट्स फैमिली से बिलाँग करता हूं। मैं कोल्हापुर से आता हूं। हमारे यहां पर सभी खेलों का बहुत बड़ा कल्चर है। आपको याद होगा और सभी को मालूम होगा कि कोल्हापुर एक

ऐसा गांव है, जहां से 1952 में भारत देश को पहला ओलंपिक मेडल खशाबा दादासाहेब जाधव जी ने दिलाया था। वे कोल्हापुर के थे। अभी भी कई सारे पहलवानों के नाम आपने सुने होंगे - दादू चौगुले जी थे, डबल हिन्द केसरी थे, श्रीपद खजनारे जी अंदरखर पहलवान और बिराजदर जी भी थे। यहां पर हरियाणा के कई पहलवानों के नाम लिए गए थे, तो हमें भी हमारे कोल्हापुर के पहलवानों पर गर्व है। मेरे पिताजी भीमराव महादिक जी बहुत बड़े पहलवान थे और लक्ष्मण वरार थे। मेरा छोटा बेटा कृष्णराज महादिक, उसके बारे में हमारे खेल मंत्री जी जानते हैं, वह फार्मुला थ्री वर्ल्ड चैम्पियन रह चुका है। हमारे लोक सभा के अध्यक्ष जी ने भी उसका ज़िक्र किया था। हमारे कोल्हापुर में क्रीड़ा का बहुत बड़ा कल्चर है। हमारे वीरधवल खड़े जी स्विमिंग में ओलंपिक में जा चुके हैं, हमारी तेजस्विनी सांवत शूटिंग में ओलंपिक में जा चुकी हैं, राधिका बराले शूटिंग में ओलंपिक में जा चुकी हैं। यहां बड़ा स्पोर्ट्स कल्चर है। मैं मंत्री जी से डिमांड करता हूं कि ये छोटे-छोटे घरों से आते हैं तो इसमें स्पोर्ट्स बजट बढ़ना चाहिए। मैं कुछ सुझाव देना चाहता हूं कि आपको इस बिल के द्वारा अवेयरनेस करने की जरूरत है। इसका अवेयरनेस स्कूल स्तर पर होना चाहिए। मैं खुद सात संगठनों का प्रतिनिधित्व करता हूं। मैं कबड्डी, Petanque, फेंसिंग, स्विमिंग, बॉक्सिंग सभी असोसिएशन्स का अध्यक्ष हूं। मैं खेल को बढ़ावा देता हूं और एकेडमिक लेवल पर, स्कूल लेवल पर, जिला लेवल पर जैसे मैंने आपको बताया फिज़ियोथेरेपिस्ट्स और डॉक्ट्र्स, सबको इसमें अवेयर करने की जरूरत है। जैसे बताया गया कि एशिया में छः लैब्स हैं, हमारे यहां आधुनिक लैब्स बनाने की जरूरत है। जो अपील पैनल होगा, उसमें जब भी कोई बच्चा अपील करता है, जब तक उसका रिज़ल्ट आता है, तब तक उसको फाइनेंशिल असिस्टेंट देने की जरूरत है। मैं समझता हूं कि आप उस पर थोड़ा-सा ध्यान दीजिए। उसके बाद उसको हमेशा के लिए बैन न करें। उसको फिर से दोबारा खेलने का मौका दिया जाए। जो अध्यक्ष होने चाहिए, मुझे लगता है कि वे कोई रिटायर जज हों, जो बायस न हों। फिर उसमें उपाध्यक्ष भी होने चाहिए, वे भी कोई कानून विशेषज्ञ होने चाहिए। उनमें जो सदस्य होने चाहिए, वे सीनियर डाक्टर्स या रिटायर्ड एथलीट्स होने चाहिए। इस माध्यम से मैं ये सुझाव आपको देना चाहता हूं। सर, मैं खुद भी एक नेशनल रेसलर रह चुका हूं, नेशनल बॉक्सिंग चैम्पियन रह चुका हूं। आपने मुझे बोलने का मौका दिया, इसके लिए आपका धन्यवाद।

श्री अनुराग सिंह ठाकुर : माननीय उपसभापति जी, मैं सबसे पहले तो नेशनल एंटी डोपिंग बिल पर चर्चा में जो माननीय सांसद शामिल हुए, जिन्होंने भाग लिया, श्री दीपेन्द्र सिंह हुड्डा जी, ले. जनरल (डा.) डी.पी. वत्स जी, श्री एन.आर. इलांगो जी, डा. सांतनु सेन जी, श्री अयोध्या रामी रेड्डी आला जी, श्री के.आर. सुरेश रेड्डी जी, डा. जॉन ब्रिटास जी, श्री संजय सिंह जी, डा. फौजिया खान जी, श्री जी.के. वासन जी, श्री अब्दुल वहाब जी, श्री कनकमेदला रवींद्र कुमार जी, डा. एम. थंबीदुरई जी, डा. अनिल अग्रवाल जी, डा. अमर पटनायक जी, श्री बिनोय विस्वम जी, श्रीमती एस. फान्गनॉन कोन्याक जी, श्री रामजी, श्रीमती मौसम नूर जी, श्री बीरेन्द्र प्रसाद बैश्य जी, श्री धनंजय भीमराव महादिक जी एवं अन्य सभी का मैं आभार प्रकट करता हूं कि आप सभी ने इस बिल का समर्थन किया है और बहुत बहुमूल्य सुझाव दिए हैं। इसके लिए मैं आप सभी का बहुत-बहुत आभार प्रकट करता हूं।

उपसभापति महोदय, कोपनहेगन डेक्लेरेशन, जो Anti-Doping Declaration in Sports हुई थी, यह 2003 में हुई थी, जिस पर भारत ने सहमति जताई और यूनेस्को का इंटरनेशनल कन्वेंशन, जो 2005 में डोपिंग के विषय को लेकर था, डोपिंग इन स्पोर्ट्स को लेकर था, उसके हम सिग्नेटरी हैं और नवम्बर 2007 में हमने उसको रैटिफाई करने का काम किया था। इसके बाद पिछली बार जब कॉमनवेल्थ गेम्स दिल्ली में हुए, उससे पहले यहां पर रूल्स एंड रेगुलेशन्स बने। नेशनल डोप टैस्टिंग लैब की स्थापना हुई और लगातार कई वर्षों तक इस पर काम भी हुआ, लेकिन स्टेट्युटरी बॉडी बने, हमारे यहां पर उस पर कानूनी प्रक्रिया हो, यहां पर कोई एक्ट बने, उसकी एक कमी देखने को मिलती थी, जबकि दुनिया के तीस देशों में इसको पूरा किया गया था। आज राज्य सभा में आप सभी के सहयोग से, आपकी पूर्ण सहमति से यह बिल पास होगा, तो भारत भी दुनिया भर के उन देशों में आएगा, जहां पर इस पर स्टेट्युटरी संविधान बन पाएगा। मुझे बताते हुए प्रसन्नता इस बात की भी है कि जब लोक सभा में इसको लेकर आए और सदन के सदस्यों ने वहां पर कहा कि इसको स्टैंडिंग कमेटी में भेजना चाहिए, तो पिछले साल दिसम्बर में हमने इसको वहां भेजा। मैं डा. विनय पी. सहस्त्रबुद्धे जी और कमेटी के सभी मेम्बर्स का आभार प्रकट करता हूं। कमेटी ने मात्र तीन महीनों के अंदर बहुत विस्तार से इस पर चर्चा करके बहुत बहुमूल्य सुझाव दिए हैं। हमने अधिकतर सुझाव और मैं कहूंगा कि सारे ही सुझावों को इसमें शामिल करने का काम किया है, तो मैं कमेटी के सदस्यों का भी यहां पर आभार प्रकट करना चाहता हूं।

सर, शुरुआत में जहां एक ओर माननीय दीपेन्द्र सिंह हुड्डा जी ने विषय को रखते हुए यहां पर बहुत सारी बातें कही हैं, मैं उन पर बाद आऊंगा, लेकिन कहते हैं कि शुरुआत अच्छी हो, तो सब कुछ अच्छा होता है। आप स्वयं एक खिलाड़ी हैं, खेल प्रशंसक हैं, खेल प्रमोटर भी हैं और ऐसे राज्य से आते हैं, जहां से खिलाड़ी भी आते हैं और हर सरकार ने, एक के बाद दूसरी सरकार ने लगातार खेलों के प्रति अच्छा काम किया है। यही कारण है कि देश के लिए मेडल जीतने में हरियाणा की भागीदारी बहुत अच्छी रही है। जहां एक ओर हरियाणा की सरकार, हरियाणा राज्य, हरियाणा के खिलाड़ी, सभी उसके लिए बधाई के पात्र हैं, वहीं बाकी राज्यों को भी इससे सीखने का अवसर मिलता है। खेल राज्य का विषय है। Sports is a State-subject and every State has to play a very, very important role in creating sports infrastructure, not only in creating facilities but also in promoting sportspersons and creating jobs for them also. I will touch those points a little later, but I will now come to what has been done in the past few years. I would like to throw some light on that.

सर, जब यहाँ पर 'नाडा' की, नेशनल एंटी डोपिंग एजेंसी की बात कही गई है, तो मैं यह बताना चाहता हूं कि भारत आज ऐसी स्थिति में है कि जब यहाँ पर कॉमनवैल्थ गेम्स का आयोजन हुआ, तो उसके बाद कुछ और बड़े इवेंट्स का भी आयोजन हुआ है। अगर मैं आज की बात करूँ, तो भारत - जहाँ से चैस की शुरुआत हुई, यहाँ शतरंज के खेल की शुरुआत हुई और वह यहाँ से पूरी दुनिया में गया, लेकिन भारत में चैस ओलंपियाड कभी भी नहीं हुआ था और मुझे आपको यह बताते हुए प्रसन्नता हो रही है कि 44वाँ चैस ओलंपियाड भारत के महाबलीपुरम में आयोजित हो रहा है और दुनिया के 187 देश इसमें भाग ले रहे हैं। देश के लोकप्रिय प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी ने अभी कुछ दिनों पहले तमिलनाडु के महाबलीपुरम में, चैन्नई में जाकर इसकी शुरुआत

की। वहाँ पर चैस को लेकर एक पूरा वातावरण खड़ा हुआ है। तमिलनाडु एक ऐसा राज्य है, जिसका चैस के क्षेत्र में बहुत बड़ा योगदान है। अगर हम चैस की बड़ी उपलब्धियों पर बात करें, तो उसमें तमिलनाडु की एक बहुत बड़ी उपलब्धि भी है। मैं तमिलनाडु को इसके लिए बधाई भी देना चाहता हूं कि वहाँ से एक के बाद दूसरे खिलाड़ी आए हैं। जब यहाँ पर, दिल्ली में चैस ओलंपियाड की पहली टॉर्च रिले हुई थी, जो आज तक कभी नहीं हुई थी, उस समय मैंने व्यक्तिगत रूप से भी फिडे के प्रेज़िडेंट आरकेडी वोरकोविच से बात की, ऑल इंडिया चैस फेडरेशन से भी बात की और हमने देश में एक प्रथा शुरू की। अगर दुनिया भर में कहीं पर चैस ओलंपियाड की कोई पहली टॉर्च रिले हुई है, तो वह भारत में ही हुई है। हमने दिल्ली से उसकी शुरुआत की है।

सर, क्योंकि हम आज़ादी का 75वाँ वर्ष मना रहे हैं, इसलिए हम देश की ऐसी 75 लोकेशन्स पर गए, ताकि चैस ओलंपियाड और चैस के खेल को लेकर लोगों में जागरूकता भी पैदा हो। यह कार्यक्रम बहुत सफल हुआ। यह 27 हज़ार किलोमीटर से ज्यादा का सफर हुआ है और इसके साथ लाखों लोग जुड़े हैं। जब महाबलीपुरम में वापस टॉर्च पहुंची, तो यहाँ पर भी देश के प्रधान मंत्री नरेन्द्र मोदी जी ने - सर, जब यह टॉर्च रिले शुरू हुई, तो किसको दी? पाँच बार के विश्व विजेता कौन हैं? वे विश्वनाथन आनंद हैं। उन्होंने यह टॉर्च उनको दी। उनको लेकर जब अगले दिन यह लाल किले पर गई, तो पूरे देश में गई और अंतिम दिन फिर विश्वनाथन आनंद जी ने तमिलनाडु के मुख्य मंत्री और प्रधान मंत्री जी को इस टॉर्च को वहाँ पर जाकर वापस सौंपा। इसको वहाँ पर दो युवा खिलाड़ियों ने स्थापित किया। सर, मेरे ऐसा कहने के पीछे केवल एक मतलब है कि भारत बड़े आयोजन कर रहा है। आज से कुछ वर्ष पहले, 2017 में फुटबॉल का अंडर-17 वर्ल्ड कप हुआ था। यह बहुत शानदार और सफल आयोजन हुआ था। एएफसी फीफा ने अगले आयोजन की जिम्मेदारी भी भारत के ऊपर दे दी। हम इसी साल, अक्टूबर में गर्ल्स के लिए अंडर-17 फीफा वर्ल्ड कप करवाने जा रहे हैं। सर, यह इसलिए भी महत्वपूर्ण हो जाता है कि हम अपनी क्षमताओं को बढ़ाएँ।

महोदय, डोप टैस्टिंग लैब बनाना और फिर उसकी क्षमताओं को बढ़ाना बहुत आवश्यक हो गया था। आज हमारी क्षमता साल में लगभग 6 हज़ार टैस्ट्स करने की है, लेकिन अगर यहाँ पर कोई बड़ी चैंपियनशिप करवानी हो, तो एक महीने में लगभग 10 हज़ार टैस्ट्स करने की क्षमता हासिल करनी होगी। उसके लिए देश में कहीं न कहीं कानून भी हो और व्यवस्था भी खड़ी हो, उतने साइंटिस्ट्स भी हों, उतने लैब टैक्नीशियन्स भी हों और देश भर में उतनी टैस्टिंग लैब्स खड़ी हो सकें, मैं उत्तर तक आते-आते उसके विस्तार में भी जाऊंगा।

महोदय, आपने ''खेलो इंडिया' यूथ गेम्स की बात कही, आपने 'खेलो इंडिया' यूनिवर्सिटी गेम्स की बात कही मैं उस संदर्भ में आपको यह बताना चाहता हूं कि तब आपदा का समय था और देश भर में बहुत सारे आयोजन नहीं हो पा रहे थे, लेकिन मुझे इस सदन को यह बताते हुए प्रसन्नता हो रही है कि जब हमने बेंगलुरु में 'खेलो इंडिया' यूनिवर्सिटी गेम्स कीं, तो वहाँ पर कल्पना से ज्यादा एथलीट्स आए, जो अलग-अलग यूनिवर्सिटीज़ से थे। वहाँ पर लगभग 5 हज़ार से ज्यादा एथलीट्स और ऑफिशियल्स ने आकर भाग लिया। सर, वहाँ पर बहुत सफल आयोजन हुआ। वहाँ देश की अलग-अलग यूनिवर्सिटीज़ आईं। उनमें से कोई पंजाब से थी, कोई हरियाणा से थी और कोई महाराष्ट्र से थी। उन्होंने वहाँ पर बहुत सफल प्रदर्शन किया। सर, 'खेलो इंडिया' यूथ गेम्स का कहीं और नहीं, बल्कि हरियाणा के ही पंचकुला और ऐसे अन्य पाँच-छह स्थानों पर

आयोजन हुआ और उसमें लगभग 8 हज़ार 5 सौ से ज्यादा एथलीट्स और ऑफिशियल्स ने आकर भाग लिया। सर, 'खेलो इंडिया' यूथ गेम्स में 12 नेशनल रिकॉर्ड्स टूटे। जिन 12 रिकॉर्ड्स को तोड़ने का काम किया गया, उसमें से 11 को तोड़ने का काम लड़कियों ने किया है, यानी कि नये 11 नेशनल रिकॉर्ड्स बने तो उन्हें लड़कियों ने बनाने का काम किया है।

आयोजन एक के बाद दूसरे हो रहे हैं, लेकिन 'खेलो इंडिया' यूथ गेम्स और यूनिवर्सिटी गेम्स में ट्रैडिश्नल गेम्स को भी हमने आगे बढ़ाने का काम किया है। चाहे योगासन की बात करें, थांग-टा की बात करें, कलारीपयट्टू की बात करें या फिर गतका की बात करें या मल्लखम्भ की बात करें, इन पांचों गेम्स को वहां पर लाया गया। ये इतने बड़े आकर्षण का केन्द्र बने हैं, इसकी शायद पहले किसी ने कल्पना नहीं की थी। यह प्रधान मंत्री मोदी जी की कल्पना थी, जिससे इनको शामिल किया गया और ट्रैडिश्नल गेम्स को शामिल करके हमें बहुत सफलता भी मिली है। आपके भी कोई और सुझाव हों, आपके राज्यों में, देश के अलग-अलग हिस्सों में ऐसे कोई ट्रैडिश्नल गेम्स होते हों तो कृपा करके आप उसका सुझाव भी दीजिए, हम उनको भी भविष्य में शामिल करने का प्रयास, समय-समय पर अगर कभी भी होगा तो करेंगे।

माननीय सदस्यों ने बिल्कुल ठीक कुछ विषय उठाये हैं कि हमारी एनडीएलटी की सस्पेंशन हो गई थी। मैंने अपने शुरू के वक्तव्य में भी कहा है कि उसके कई कारण रहे। वेट लिफ्टिंग और बॉडी बिल्डिंग दोनों में बहुत अंतर है। वेट लिफ्टिंग जहां एक ओर ओलम्पिक स्पोर्ट है, इससे हमें मेडल्स भी आते हैं। मीराबाई चानू ने ओलम्पिक मेडल जिताने का काम किया तो एक बेटी ने ही भारत को पहला मेडल भी जिताया, वह भी वेट लिफ्टिंग में मीराबाई चानू ने जिताने का काम किया था और अब कॉमनवैल्थ गेम्स में पहला गोल्ड मेडल जीतने का काम भी मीराबाई चानू ने किया है। मैं अंतर इसलिए कह रहा हूं, क्योंकि पीछे कुछ ऐसा हुआ, जब बॉडी बिल्डिंग वालों के टैस्ट ज्यादा हो गये और उसकी भी रिकार्डिंग कर-कर के जिस तरह से उन्हें डाला गया, उसके कारण भी देश की छवि खराब हुई।

एक विषय जो और आया, जिसको मैं आगे आकर फिर टच करूंगा, ऑफ दि शेल्फ जो आपको प्रोटीन पाउडर्स और बाकी चीजें मिलती हैं, उसका नुकसान भी क्या होता है, उसको भी एड्रेस करने की बहुत आवश्यकता है, क्योंकि जानकारी के अभाव में बहुत सारे लोग उनको भी लेते हैं। हमने प्रयास किये और जब मुझे जिम्मेदारी मिली, मुझे लगा भी कि यह बहुत आवश्यक है। क्योंकि जब हम किसी एक टैस्ट को कराने के लिए यहां से सैम्पल बेल्जियम भेजते हैं तो उसकी कॉस्ट देश से तीन गुना ज्यादा आती है। इससे देश को नुकसान भी होता है और टैस्टिंग जो देश में हो सकती है, वह भी किसी दूसरे के हाथ में पहुंच जाती है।

आपदा के समय प्रधान मंत्री जी ने आत्मनिर्भर भारत की जो एक कल्पना की थी, यह National Anti-Doping Agency हो या NDTL (National Doping Testing Laboratory) हो, जो हमने बनाई है, हमने इसकी क्षमता को बढ़ाने का काम भी किया है। यह आत्मनिर्भर भारत के सपने को पूरा भी करेगी और मैं आपको विश्वास भी दिलाता हूं कि हम केवल एक लैब तक ही सीमित नहीं रहेंगे, हम और लैब्स की स्थापना करने का काम भी भविष्य में करने वाले हैं। एक लैब को स्थापित करने में लगभग 100 करोड़ रुपये से ज्यादा का खर्च आया है। कई बार तो एक-एक मशीन ही 8 करोड़, तीन करोड़, सात करोड़ रुपये में आती है और इसमें साइंटिस्ट्स की आवश्यकता पड़ती है। एक चैलेंज यह भी है कि जो लोग यहां पर ट्रेनिंग लेते हैं, कई बार वे विदेशों

में भी चले जाते हैं, कई बार अलग-अलग क्षेत्रों में वे काम करना शुरू कर देते हैं। उनको होल्ड करना भी अपने आपमें एक चैलेंज है। भारत में अलग-अलग देशों के सैम्पल्स भी हमने यहां पर टैस्ट करने की शुरुआत की है। अब हम 16 देशों के सैम्पल्स की टैस्टिंग भी करते हैं और भविष्य में भारत टैस्टिंग का हब बने, इस दिशा में हम आगे जाएंगे। हम केवल देश तक ही सीमित नहीं होंगे, दुनिया भर के देशों में जाएंगे, क्योंकि हम कॉस्ट इफेक्टिव हैं, कम खर्चे पर कम समय में हम टैस्टिंग करके न केवल भारत, बल्कि दुनिया भर के देशों को दे सकें, उस दिशा में हम आगे बढ़ेंगे।

एक बड़ा प्रश्न खड़ा होता है कि जब भी हम कोई कानून बनायें तो सवाल उठता है कि आपने कंसलटेंसी किससे की, क्या आपने अपने देश के लोगों से पूछा, नेशनल स्पोर्ट्स फैडरेशंस से पूछा, राज्यों की स्पोर्ट्स असोसिएशंस से पूछा, खिलाड़ियों से पूछा, माननीय सांसदों से पूछा या देश में जो भी खेल संघों से जुड़े लोग हैं, क्या उनसे पूछा या यूनेस्को की जो गाइडलाइंस हैं, क्या आपने उनको शामिल किया या वर्ल्ड एंटी डोपिंग एजेंसी के जो रूल्स एंड रेगुलेशंस की गाइडलाइंस हैं, उनको लागू किया? मैं सदन को आश्वस्त करना चाहता हूं और यह बताना भी चाहता हूं कि वर्ल्ड एंटी डोपिंग एजेंसी ने दो बार हमें जो सुझाव दिये, उनको भी शामिल किया गया। यूनेस्को के रेग्युलेटरी फ्रेमवर्क में भी जो कहा गया, उसको भी शामिल किया गया। नेशनल स्पोर्ट्स फैडरेशन से लेकर हमारी पार्लियामेंटरी स्टैंडिंग कमेटी के जितने भी यहां पर सुझाव आये, हमने सबको शामिल करके आपके सामने बिल लाने का काम किया है। लोक सभा में इसको आम सहमति के साथ पूरे समर्थन के साथ पास किया गया। मुझे पूर्ण आशा है, जैसा आपने समर्थन किया, आगे भी आप इसको पूर्ण सहमति से पास करेंगे। सर, इसके पास होने के बाद ऐसा होगा कि जो दुनिया के बड़े देश हैं, जैसे यूएसए, चीन, फ्रांस या फिर ऑस्ट्रेलिया, जापान, साउथ कोरिया, ऐसे गिने-चुने देशों में भारत का नाम भी आएगा, जिसका अपना कानून होगा, अपना एक्ट होगा और अपनी डोप टैस्टिंग लैबोरेटरी भी देश में स्थापित होगी और आने वाले समय में देश के अलग-अलग कोनों में भी होगी। इससे हमारी जो इंस्टिट्यूशनल कैपेसिटी है, हम इसको और मजबूत करने वाले हैं, ताकि हम यहीं पर टैस्टिंग भी करें और जैसा मैंने पहले कहा, आज हम मात्र 6 हजार सैंपल्स लेकर पूरे साल में टैस्ट कर सकते हैं। भविष्य में हम इसको कई गुणा और बढ़ाने का काम भी करेंगे और इस सब-कॉन्टीनेंट में भारत डोप टैस्टिंग लैबोरेटरी के रूप में एक बड़ी ताकत के रूप में यहाँ पर खड़ा होगा।

सर, यहाँ पर कुछ बातें कही गईं, दीपेन्द्र जी ने भी शुरू में कहा कि 'माइनर एथलीट्स' को इस कैटेगरी में नहीं रखा गया है। जो ओरिजिनल बिल था, उसमें कमी थी, लेकिन जब यह पार्लियामेंटरी स्टैंडिंग कमेटी में गया, तो वहाँ पर बड़े विस्तार में कमेटी ने कहा कि आपको प्रोटेक्टिव एथलीट्स को लेना चाहिए। हमने प्रोटेक्टेड पर्संस की जो कैटेगरी यहाँ पर क्रिएट की है, उसमें कौन-कौन आते हैं। हमने इसमें स्पेशल प्रोविज़न ऐड किया है, जिसमें 'माइनर एथलीट्स' हैं। 'माइनर एथलीट्स' नाम यहाँ पर दिया गया है, रूल्स में आप इसको समय-समय पर चेंज कर सकते हैं। मान लीजिए कि आज वाडा के अनुसार यह 16 साल है। कल को अगर वाडा इसको 15 साल करता है, 14 साल करता है, या हमें लगता है कि इस उम्र को बदलना है, तो हम उसमें रूल्स को बदल सकें, बार-बार पार्लियामेंट में आने की जरूरत न पड़े, हमने उसमें ऐसा करने का प्रावधान यहाँ पर कर दिया है। इसी तरह से 'रीक्रिएशनल एथलीट्स' को भी यहाँ पर

रखा गया है और 'एथलीट्स विद डिसैबिलिटीज़', ये प्रोटेक्टेड पर्संस में आएँगे, ताकि इसके कारण आपको ज्यादा दिक्कत भी न आए और इसमें हमने रिलैक्सेशन देने का काम किया है।

श्री दीपेन्द्र सिंह हुड्डा : 'माइनर एथलीट्स' की डेफिनिशन इस बिल में नहीं है।

श्री अनुराग सिंह ठाकुर : प्रोटेक्टेड पर्संस वाले में तीन कैटेगरीज़ आएँगी - 'माइनर एथलीट्स', 'रीक्रिएशनल एथलीट्स' और 'एथलीट्स विद डिसैबिलिटीज़'। हमने उसमें तीनों को कवर कर दिया है।

सर, दीपेन्द्र जी ने यहाँ एक और प्रश्न पूछा और उन्होंने फिक्स्ड मिनिमम नम्बर ऑफ सैंपल लेने की बात कही। हमने इसमें यही किया है कि देश भर में हमारे जितने टूर्नामेंट्स होते हैं, चाहे वे नेशनल स्पोर्ट्स फेडेरेशन के हों या बाकी हों, हम उनमें प्रयास करेंगे कि ये ज्यादा से ज्यादा हों और जो स्टेट लेवल पर हाई रिस्क डिसिप्लिंस हैं, उनको लेकर भी जो गाइडलाइंस हैं, हम उनके अनुसार टैस्टिंग करेंगे, ताकि वे भी हों। लेकिन एक बात मैं सदन को बताना चाहता हूँ कि हम यहीं तक नहीं रुके हैं। हमने इससे पहले भी देश भर में बहुत सारे जागरूकता अभियान चलाए और उसकी कुछ जानकारी मैं आप सबके सामने देना चाहता हूँ, क्योंकि इस बिल के पास होने से एंटी डोपिंग की अवेयरनेस, एजुकेशन और रिसर्च फैसिलिटीज़ में वृद्धि होगी।

सर, नाडा और एनडीटीएल ने पिछले एक साल में क्या किया, मैं थोड़ी उसकी जानकारी दे दूँ, ताकि यह भी पता चले कि हम अभी क्या कर रहे हैं। नाडा ने 100 एंटी डोपिंग एजुकेशन और अवेयरनेस वर्कशॉप हाइब्रिड मोड में की, क्योंकि कोविड चल रहा था, जहाँ पर एथलीट्स और एथलीट्स स्पोर्ट्स पर्सनल, इन दोनों को जानकारी दी गई। इसके अलावा, नाडा ने तीसरी फंड अप्रूवल कमेटी यहाँ पर की और कॉप8 ब्यूरो की सेकंड मीटिंग की, जो यूनेस्को इंटरनेशनल कन्वेंशन अगेंस्ट डोपिंग के अंतर्गत आती है। उसमें हमने न केवल होस्ट किया, बल्कि मुझे सदन को बताते हुए प्रसन्नता भी होती है कि एक साल पहले जहाँ हमारी सस्पेंडेड टैस्टिंग लैबोरेटरी थी, इस बार जब हमने होस्ट किया, तो इंडिया को फंड अप्रूवल कमेटी का चेयरपर्सन भी चुना गया और ब्यूरो का मेम्बर भी चुना गया। हमने एक साल में यह सब कुछ किया है। जब आज आप यह कानून बनाने जा रहे हैं, तो इसके बाद दुनिया भर के देशों में और वाडा में एक स्पष्ट संदेश जाएगा कि भारत खेल, खिलाड़ियों और डोपिंग को लेकर बहुत गम्भीर है। आज सदन यहाँ से पूरी दुनिया में एक बहुत बड़ा संदेश देने वाला है। सर, नाडा ने सक्सेसफुली 157 लीगल हियरिंग की और एंटी डोपिंग डिसिप्लिनरी पैनल तथा एंटी डोपिंग अपील पैनल ने इसके 87 ऑर्डर्स भी इश्यू किए हैं।

FSSAI has issued regulations for mandatory testing of dietary supplements but no laboratory under the Government is doing such testing, hence, यह बड़ा महत्वपूर्ण कार्य है। इसके ऑर्डर्स तो पास कर दिए गए हैं, लेकिन टैस्टिंग करने वाली कोई लैब नहीं है, इसलिए एक कदम और आगे जाकर, गुजरात में जो नेशनल फोरेंसिक साइंस यूनिवर्सिटी है, उसके साथ हम एग्रीमेंट करने जा रहे हैं। वहां वे एक ऐसी लैब स्थापित करेंगे, जहां पर न्यूट्रीशनल सप्लीमेंट्स की टैस्टिंग को हम नेशनल फोरेंसिक साइंस यूनिवर्सिटी के माध्यम से करने की शुरुआत करेंगे। यह भी एक बहुत बड़ा कदम इस दिशा में हम उठाने जा रहे हैं।

सर, स्टैंडर्ड डायटरी सप्लीमेंट्स और नॉन-स्टैन्डर्ड वन्स का जो एग्ज़िस्टिंग गैप है, उसको भी हम खत्म करेंगे। जब एक तरफ यह टैस्टिंग होनी शुरू हो जाएगी, तो हम ये दूसरा जागरूकता अभियान भी देश भर में और तेज़ी के साथ लेकर जाएंगे। सर, नाडा के माध्यम से जब हमने डीजी, नाडा की नियुक्ति की, तो एक प्रश्न बीच में आया था कि आखिरकार सरकार ने डीजी, नाडा की नियुक्ति कैसे की या उनके ऑफिशियल्स की नियुक्ति कैसे की गई? सर, मैं आपके माध्यम से सदन को बताना चाहता हूं कि जो वाडा की गाइडलाइंस हैं, वे हमें यह अनुमति देती हैं कि सरकार या खेल मंत्रालय इन अधिकारियों की नियुक्ति कर सकता है। ऑस्ट्रेलिया से लेकर बाकी अन्य देशों में भी इनकी नियुक्ति की गई है। एक विश्वास मैं आपको और दिलाना चाहता हूं, that they will work at arm's length. यह एक ऑटोनॉमस बॉडी है और यहां पर सरकार की कोई दखलंदाज़ी नहीं होगी। चूंकि यह खेल और खिलाड़ियों के भविष्य की बात है, इसलिए हम इसके बारे में बहुत गम्भीर हैं। हम इसको मज़बूत ही करेंगे और इसमें कोई दखलंदाज़ी नहीं होगी, इस बात का मैं विश्वास दिलाता हूं।

सर, नाडा ने अलग-अलग स्टेकहोल्डर्स को शामिल करके एंटी डोपिंग एजुकेशन एंड अवेयरनैस टूल किट को भी डेवलप किया है। इसको केवल फिज़िकल तौर पर करने की आवश्यकता नहीं रहेगी, इसके साथ हमने डिजिटल प्रावधान भी तैयार किए हैं। यहां पर टेक्नोलॉजी का पूरा उपयोग किया गया है। जब खेलो इंडिया यूथ गेम्स और यूनिवर्सिटी गेम्स हुईं, तो वहां पर हमने एथलीट्स को अवेयर भी किया, उन्हें सेंसिटाइज़ भी किया और टैस्टिंग करने का काम भी किया। इसके साथ-साथ हम जो डिजिटल इंडिया की बात करते हैं, तो डिजिटल टेक्नोलॉजी का उपयोग करके हमने खिलाड़ियों को स्वयं उस एप्लीकेशन को यूज़ करने की जानकारी भी दी।

सर, मेनुअल सिस्टम्स पर डिपेंडेंसी कम करने के लिए ऑटोमेशन और डिजिटलाइज़ेशन एक प्रयास है। हम लगातार वेब-बेस्ड एप्लीकेशंस को भी बना रहे हैं। इसके साथ डिजिटल क्विज़ और एजुकेशनल रिसोर्सेज़ को भी तैयार किया जा रहा है, ताकि आने वाले समय में जो स्कूलों के बच्चे हैं, वे चाहे एजुकेशनल एक्टिविटीज़ में फिज़िकली इन्वॉल्व्ड न भी हों, तो भी उनको जानकारी हो कि डोपिंग होता क्या है और क्या करने से आप फंस सकते हैं। यह केवल अवेयरनैस की बात नहीं है।

सर, दीपेन्द्र जी और कुछ अन्य माननीय सांसदों ने कहा कि कुछ खिलाड़ी कॉमनवेल्थ गेम्स से पहले ही पकड़े गए। एक इंसिडेंट तो ऐसा है कि एक खिलाड़ी की टैस्टिंग करनी थी, जहां उनको बताना था कि आप कहां पर हो, चूंकि इसमें एक वेयरअबाउट क्लॉज़ होती है, लेकिन वे उससे बचने का प्रयास कर रहे थे। एक जगह, दूसरी जगह, एक महीना लटकाने के बाद जब उनका चैक-अप हुआ तो वे डोपिंग टैस्ट में पॉज़िटिव आए और पकड़े गए। इस तरह कहीं न कहीं खिलाड़ियों को भी पता है कि वे गलत करते हैं और बचने का प्रयास करते हैं, लेकिन ऐसा करके वे अपना ही नहीं, देश का भी नुकसान करते हैं। इसमें देश के टैक्सपेयर का कम रुपया बरबाद नहीं होता है। सर, टारगेट ओलिम्पिक पोडियम स्कीम पर 100 करोड़ रुपये से भी ज्यादा एलीट एथलीट की बोर्डिंग, लॉजिंग, ट्रेनिंग और आउट-ऑफ-पॉकेट अलाउंस पर खर्च होता है। एक खिलाड़ी को एक साल का 6 लाख रुपया जेब खर्च दिया जाता है। विदेशों में जाकर ट्रेनिंग करने और कॉम्पिटीशन में भाग लेने का सारा खर्च भी पूरी तरह से भारत सरकार ही वहन करती है।

सरकार की तरफ से कहीं कोई कमी नहीं रखी जाती है, लेकिन एथलीट को भी जागरूक होने की आवश्यकता है। इसके लिए हम खिलाड़ियों को सेंसिटाइज़ करने का प्रयास भी कर रहे हैं और ज्यादा टैस्टिंग करने का काम भी कर रहे हैं। इसके साथ-साथ हम रिसर्च मेटीरियल और बाकी सब चीज़ें भी तैयार कर रहे हैं। आईआईटी, दिल्ली के साथ हम नेशनल डोप टैस्टिंग लैबोरेटरी का एमओयू साइन करने की दिशा में हैं, ताकि वे भी इसमें अपना योगदान दे सकें।

सर, दीपेन्द्र जी ने यहां और भी कुछ बातें पूछी हैं, जिनमें से हाई-रिस्क एथलीट्स के बारे में मैंने बता दिया है। दूसरा उन्होंने डीजी, नाडा या नाडा के काम-काज के बारे में पूछा है, तो उसमें मैं बताना चाहूंगा कि इस बिल में हमने ऑपरेशनल इंडिपेंडेंस देने का सेफगार्ड भी रखा है। वाडा की तरफ से जो सजेशंस हमें मिले थे, हम उनको भी रूल्स में फ्रेम करने जा रहे हैं। मैं आपको विश्वास दिलाता हूं कि रूल्स एंड रेगुलेशंस में हम उन सारी चीज़ों का प्रावधान करेंगे, ताकि कोई भी ऐसी दिक्कत न आए, जहां सरकारी दखलंदाज़ी आपको कहीं सीधे तौर पर नज़र आए। ऐसा कहीं पर भी नहीं होगा। इसके अलावा आपने रिमूवल और अप्वाइंटमेंट की बात कही। यह वर्ड दुनिया भर में जो अलग-अलग देशों में कानून बने हैं, उनके अनुसार ही किया गया है। जो पॉवर्स पहले बोर्ड को थीं कि कहीं डायरेक्शंस नहीं दे सकते, चूंकि उसे डायरेक्शन देने की पॉवर्स नहीं है, इसमें केवल रिकमेंडेटरी पॉवर्स रखी गई हैं।

आपका एक सुझाव आया था कि आर्बिट्रेशन करने के लिए लॉसने, स्विटजरलैंड में क्यों जाएं? सिंगापुर में भी उनका एक्सटेंशन ऑफिस है, जो मैटर ऑफ हियरिंग के लिए वहां इस्तेमाल होता है, लेकिन हम प्रयास करेंगे, मैं यहां कोई एश्योरेंस नहीं दे रहा हूं, मैं बिल्कुल स्पष्ट कर दूं कि हम प्रयास करेंगे और सरकार लगातार प्रयास करती रहती है कि भविष्य में भी हियरिंग के लिए अगर यहां कोर्ट ऑफ आर्बिट्रेशन फॉर स्पोर्ट्स हो और भविष्य में अगर वह अपनी एक्सपैंशन करते हों, तो भारत भी उसमें पिच करेगा कि कभी भविष्य में यह यहां बने, अन्यथा डिजिटल और वर्चुअल हियरिंग्स तो आजकल होती ही हैं, उसमें भी बहुत ईज़ हो गई है, ताकि हम यहां से भी अपनी बात रख सकें।

माननीय सदस्यों ने हरियाणा के बारे में काफी कुछ कहा, मैं उस पर जरूर कहूंगा। आपने और जनरल साहब दोनों ने खूब बातें हरियाणा के बारे में कहीं हैं। हरियाणा का खेलों में बहुत बड़ा योगदान है, जिसको पूरा देश मानता है और मुझे पूर्ण विश्वास है कि आगे भी हरियाणा और बाकी राज्य चाहे वह तमिलनाडु, केरल, ओडिशा, उत्तर प्रदेश या किसी भी राज्य की बात करें, मैं कहता हूं कि अगर सारे नॉर्थ-ईस्ट को जनसंख्या के आधार पर देखें मुझे किसी ने एक बार सवाल पूछा कि आप नौ सौ करोड़ रुपये की नेशनल स्पोर्टस यूनिवर्सिटी मणिपुर में क्यों खोलने जा रहे हैं? मैं यही कहना चाहता हूं कि राज्य की जनसंख्या के आधार पर नहीं, बल्कि 'लुक ईस्ट' के बजाय 'ऐक्ट ईस्ट' पॉलिसी पर मोदी सरकार ने काम करने का काम किया है और नॉर्थ-ईस्ट के खिलाड़ियों ने खेलों के क्षेत्र में बहुत बड़ा योगदान दिया है। मणिपुर में यदि आप सड़क पर निकल कर जाएंगे, तो लगता है कि हर परिवार ही सड़क पर है, कोई भाग रहा है, कोई ट्रेनिंग कर रहा है, कोई अन्य एक्टिविटी कर रहा है, तो वहां खेलों को लेकर एक कल्चर पैदा हुआ है। मुझे लगता है कि इसका बहुत बड़ा योगदान होगा, बहुत सारे राज्य अपनी स्पोर्ट्स यूनिवर्सिटी भी बना रहे हैं और कुछ तो यहां बोलते हुए हवा में ही किले बना रहे थे, अभी वे माननीय सांसद यहां नहीं हैं, वे

चले गये हैं। उन्होंने खेल यूनिवर्सिटी की बात कही, लेकिन वह कहां है? यहां की जनता पूछ रही है कि वह खेल यूनिवर्सिटी कहां है? मैं उस पर बाद में आऊंगा, वे बजट की बात भी कर रहे थे।

सर, यहां पूछा गया कि खिलाड़ियों के इम्प्लॉयमेंट की क्या स्थिति है? जनरल वत्स ने भी पूछा कि पूर्व खिलाड़ियों की इम्प्लॉयमेंट की क्या स्थिति है? इस पर बहुत सारे राज्य अपनी तरफ से अच्छा प्रयास भी कर रहे हैं और बहुत सारे राज्य इस बात की कम्प्लेंट्स भी करते हैं, परंतु राज्यों को देखना मेरा विषय नहीं है।

महोदय, देश का कोई भी एथलीट, जो गोल्ड मेडल, सिल्वर मेडल या ब्रॉज मेडल जीतकर आता है, हमने समय रहते बार-बार उनकी अवार्ड फीस बढ़ाई और समय-समय पर उनको सम्मानित करने का काम भी किया है। कुछ राज्य बहुत ज्यादा पैसा देते हैं और कुछ कम देते हैं। किसी ने मुझे कहा कि हॉकी की टीम जीतकर आई, तो हरियाणा ने उस टीम को 6 करोड़ रुपये दे दिये, तो केरल वाले दो करोड़ रुपये क्यों देते हैं? यह राज्य का विषय है, इसमें मैं कहीं इंटरवीन नहीं कर सकता, लेकिन मैं यहां एक बात जरूर कहना चाहता हूं कि चाहे पैरालम्पिक से जीत कर आएं, चाहे डेफलिम्पिक्स से जीत कर आएं और चाहे ओलिम्पिक्स में जीत कर आएं, हमने सबको एक समान पैसा देकर सम्मानित करने का काम किया है, हमने कहीं पर कोई भेदभाव नहीं किया।

जैसा मैंने पहले कहा कि स्पोर्ट्स स्टेट सब्जेक्ट है और इसके लिए राज्यों को ही प्रयास करने हैं, केन्द्र सरकार, राज्यों की सरकार, National Sports Federation, State Associations, corporate and NGOs, they should come forward, join hands and work for the promotion of sports. It is happening for the last few years. मैं यह नहीं कहता कि पहले की सरकारों ने नहीं किया, हर सरकार प्रयास करती है। जैसा आपने सदन में देखा कि लोक सभा और राज्य सभा के सभी सांसदों में से केवल एक सांसद को छोड़कर और किसी ने राजनीति करने का प्रयास नहीं किया, सबने यहां खेल भावना के साथ इस चर्चा में भाग लिया है। मैं आप सबका इसके लिए बहुत-बहुत अभिनंदन करता हूं। सर, इसमें खेलो इंडिया की बात की गयी। डीओपीटी के रूल्स हैं। स्पोर्ट्स कोटा में जॉब्स सरकार भी देती है, भारत सरकार भी देती है। इसके अलावा हमारी अलग-अलग स्कीम्स हैं। सर, जब मैं यहाँ पर खेल मंत्री बना, तो स्पोर्ट्स अथॉरिटी ऑफ इंडिया में पिछले दो दशकों से एक बदलाव होना था। हमने बहुत सारी पोस्ट्स सरेंडर कीं, ताकि कोचेज़ की नियुक्ति की जा सके। मुझे सदन को बताते हुए प्रसन्नता है कि हमने 400 कोचेज़ की नियुक्ति सीधे तौर पर कर दी है। अब हम 1,000 'खेलो इंडिया' सेंटर्स बनाने जा रहे हैं, जिनमें से 580 से ज्यादा की हमने अनुमति भी दे दी और यहाँ पर जो पूर्व खिलाड़ी हैं, उनको खेल का इन्फ्रास्ट्रक्चर बनाने के लिए और उसको चलाने के लिए पैसे देने का प्रावधान हमने बजट में किया है। यह पूर्व खिलाड़ियों के लिए एक तरह से खेलों को बढ़ावा देने, ट्रेनिंग देने में सहायता करेगा और उनकी कमाई का साधन भी बनेगा। वहाँ पर हमने यह भी करने का काम किया है।

सर, यहाँ पर एक बात यह कही गयी कि कौन-कौन से प्रोडक्ट्स हैं, उनकी एक लिस्ट पब्लिश करनी चाहिए। सर, यहाँ पर मैं यह कहना चाहता हूँ कि यह बहुत डायनेमिक है। वह वाडा के हिसाब से हर साल चेंज होता रहता है। मैं आज अगर इसके साथ एक लिस्ट अटैच कर दूँगा तो फिर मैं बँध जाऊँगा। हो सकता है कि मुझे बार-बार, तीन महीने, छः महीने या एक साल

बाद आपके पास फिर आना पड़े। इसलिए उसको रूल्स में रखा है। जैसे-जैसे अन्तरराष्ट्रीय स्तर पर बदलाव होगा, हम उसके रूल्स में बदलाव करते रहेंगे ताकि उसके लिए सदन को बार-बार तंग नहीं करना पड़े।

सर, प्रोटेक्टेड परसन पर मैंने पहले कह दिया। एन.आर. इलांगो जी ने उस पर कुछ सवाल खड़े किये थे। इसके अलावा, जनरल वत्स जी ने पूछा था कि सैम्पल्स को कैसे लिया जाता है। सर, सारे सैम्पल्स एक बहुत साइंटिफिक तरीके से लिये जाते हैं और उनको स्टोर भी बड़े सेक्योर तरीके से किया जाता है। यह एक टैम्पर-प्रूफ प्रोटोकॉल है और इसमें टैम्पर-प्रूफ किट्स का ही इस्तेमाल किया जाता है। चूँकि इसमें खिलाड़ी के वर्षों-वर्षों की मेहनत जुड़ी हुई है, इसलिए कोई नहीं चाहता कि कोई गलत सैम्पल ले। अब तो खिलाड़ी भी बहुत जागरूक हैं, क्योंकि एक-दो इंस्टांसेज़ पहले ऐसे हुए हैं कि किसी ने किसी के पानी में कुछ मिला दिया। अब खिलाड़ी यहाँ तक जागरूक हो गये हैं कि वे प्लास्टिक की बोतल भी नहीं लेते, ताकि अन्तरराष्ट्रीय स्तर पर या देश में कोई उसमें कुछ इंजेक्ट न कर दे। ऐसा भी बहुत सारी जगहों पर होता है तो उसके प्रति हम उनकी जागरूकता भी करते हैं और यहाँ पर हम टेम्पर-प्रूफ किट्स और प्रोटोकॉल को अडॉप्ट करते हैं। इस बिल के आने से तो हम उसको और सशक्त ही करने जा रहे हैं, उसमें कोई कमी नहीं आयेगी, इस बात का विश्वास भी मैं आपको दिलाता हूँ।

सर, डा. सांतनु सेन जी ने भी यहाँ पर ऑपरेशनल इंडिपेंडेंस की, डीजी, नाडा की और बाकी नाडा के ऑपरेशंस की कुछ बातें उठायीं। उन पर मैंने पहले भी कहा कि हमने वह कर दिया है तथा सबोर्डिनेट लेजिस्लेशन में जो और बदलाव करने की आवश्यकता होगी, हम उसको फरदर वहाँ पर और भी एलेबोरेट कर देंगे और मैं भविष्य में माननीय सदस्यों को उसकी जानकारी भी उपलब्ध करवा दूँगा।

सर, बिल में स्पेसिफिक प्रोविजंस हैं, ताकि उनको हम एजुकेशन और अवेयरनेस क्रिएशन के लिए यूज़ कर सकें। हम यह अभी भी लगातार कर रहे हैं और भविष्य में भी इसको करेंगे। सर, यहाँ पर पावर टू सर्च एंड सीज़र की बात की गयी। बहुत सारे टैस्ट्स, लगभग 60 प्रतिशत टैस्ट्स हमें आउट ऑफ कम्पीटीशन करने पड़ते हैं। बैश्य जी बहुत लम्बे समय से खेलों के साथ जुड़े हैं। जैसा इन्होंने बताया, ये टोक्यो ओलम्पिक्स में हमारे शेफ डी मिशन भी थे, ये भली भाँति जानते हैं कि जब आउट ऑफ कम्पीटीशन आपको ऐसी टैस्टिंग करनी पड़ती है और मैटर ऑफ एंटी-डोपिंग रूल वॉयलेशन नहीं हो, तो सर्च एंड सीज़र को कंडक्ट करना होता है। अगर आप उसका प्रावधान नहीं करेंगे, तो उनको ताकत ही नहीं मिलेगी, परन्तु अगर हम सही मायने में डोपिंग को खत्म करना चाहते हैं, तो आपको उन्हें वह ताकत कानून में देनी होगी और आज आप इस सदन के माध्यम से उनको यह देने वाले हैं। आप उस दिशा यह भी एक बहुत बड़ा कदम में उठा रहे हैं। दूसरा, इसका दुरुपयोग नहीं हो, इसके लिए मैं आपको विश्वास दिलाता हूँ कि वाडा के जो नियम हैं, उन्होंने वहाँ से जो सुझाव भी दिये हैं, हम उनके अनुसार ही इसके सर्च एंड सीज़र के रूल्स को लेकर आयेंगे, ताकि यदि कहीं पर एंट्री भी करनी हो, सर्च एंड सीज़र करना हो, तो उनके अनुसार ही करें।

सर, पी.टी. उषा जी चूँकि बहुत बड़ी खिलाड़ी रही हैं, देश की सम्मानित खिलाड़ी भी हैं और जैसा उनको 'उड़न परी' कहा गया, उनको उसी नाम से जाना जाता था, मैं धन्यवादी हूँ कि इस सदन की गरिमा पहले मैरी कॉम जैसे खिलाड़ियों के कारण बढ़ी और अब पी.टी. उषा जी के

आने से भी इस सदन की गरिमा बढ़ी है। मैं तो यह भी सौभाग्य मानता हूँ कि हरभजन सिंह, जो क्रिकेट के बहुत बड़े खिलाड़ी हैं, वे भी आज इस सदन का हिस्सा बने हैं। मुझे आशा है कि वे भविष्य में अलग-अलग समय पर खेलों पर तथा बाकी विषयों पर भी बोलेंगे। यहाँ सचिन तेंदुलकर भी सदस्य रहे, दिलीप तिर्की भी सदस्य रहे एवं अन्य बहुत सारे खिलाड़ी भी सदस्य रहे हैं। उनमें से कुछ लोक सभा में रहे हैं, कुछ राज्य सभा में रहे हैं। धनंजय भीमराव महादिक जी ने कहा कि वे स्वयं खिलाड़ी रहे हैं। मेरा आप सबसे यह अनुरोध रहेगा कि खिलाड़ी तो आए हैं, अगर आप सब भी अपने-अपने क्षेत्रों में अगर खेलों का आयोजन करेंगे, तो बहुत सारे खिलाड़ियों को ऐसे टूर्नामेंट्स में खेल कर अपनी प्रतिभा दिखाने का अवसर मिलेगा। सांसद खेल प्रतिस्पर्धा देश के बहुत सारे राज्यों में माननीय सांसदों ने करवाई, जो बहुत सफल आयोजित हुई है और लाखों उभरते हुए खिलाड़ियों को उसमें खेलने का अवसर मिला है। यदि आपको लगे कि खेल मंत्रालय भी उसमें कुछ कर सकता है, तो आप अवश्य बताइए। हम भी उस दिशा में आगे बढ़ेंगे ताकि हर सांसद का खेलों को आगे बढ़ाने में कुछ न कुछ योगदान हो। आपका सहयोग हो और हम खिलाड़ियों को आगे बढ़ाने के लिए बल दे सकें। खेल महाकुंभ गुजरात में प्रधान मंत्री नरेन्द्र मोदी जी ने शुरू किया था। मैंने अपने संसदीय क्षेत्र में किया। उसमें लगभग 75 हजार से एक लाख खिलाड़ी केवल मेरे संसदीय क्षेत्र में खेलते हैं। आप कल्पना कीजिए, हमारे दोनों सदनों को मिला कर आठ सौ से ज्यादा सांसद जब यह करेंगे या पूर्व सांसद भी करेंगे, तो देश भर में करोड़ों लोग 'फिट इंडिया' कैम्पेन तथा 'खेलो इंडिया' कैम्पने को भी आगे बढ़ा सकते हैं। हम सबका यह प्रयास होना चाहिए।

सर, माननीय सांसद, जॉन ब्रिटास ने यहाँ पर कहा कि मैं केरल आया, लेकिन उनसे नहीं मिल पाया। उसके लिए मैं क्षमा चाहता हूँ कि मैं आपसे नहीं मिल पाया, लेकिन सच्चाई यह है कि हमारी पिछले दिन तेलंगाना और हैदराबाद में कॉन्फ्रेंस थी। मैं वहाँ से रात को एक बजे फ्री हुआ, सुबह पाँच बजे की फ्लाइट पकड़ कर कालीकट गया। वहाँ पर जाने के बाद साढ़े नौ, दस बजे पहली मीटिंग करके एक मीडिया हाउस के उद्घाटन पर गया। उसके बाद मैं मीडिया समूह के लोगों से अलग मीटिंग में अलग से मिला, वहाँ पर जिनको बुलाया गया, उनसे मिला, खेल के संघों से मिला। मैंने वहाँ के खेल मंत्री के साथ अलग मीटिंग की, फिर वहाँ के मेयर के साथ अलग मीटिंग की। पी. टी. उषा जी यहाँ पर हैं, वहाँ के जितने खिलाड़ी थे, एक इन्डोर स्टेडियम में उनसे ढाई घंटे तक अलग से मीटिंग की और उसी दिन रात को साढ़े आठ, नौ बजे की जो आखिरी फ्लाइट थी, उससे मैं वापस आया। मैं आगे यह प्रयास करूँगा कि वहाँ पर रात को रुकूँ भी और ज्यादा से ज्यादा लोगों से मिलूँ। मेरा यह प्रयास होता है कि मैं ज्यादा से ज्यादा लोगों से मिलूँ।

सर, मैं सदन में यह भी कहना चाहता हूँ कि वहाँ के खेल मंत्री जी भी आठ घंटे चल कर मुझसे मिलने आए, इसलिए मैं उसको भी यहाँ पर कहना चाहता हूँ। हमने स्पोर्ट्स मिनिस्टर्स की दो दिन की कॉन्फ्रेंस केवड़िया, गुजरात में की, अलग-अलग राज्यों के खेल मंत्री अलग-अलग विचारधाराओं के थे, लेकिन खेल को लेकर सबने इतने बेहतर सुझाव दिए। चाहे वे ओडिशा के हों या छत्तीसगढ़ के हों, वहाँ पर अलग पार्टी की सरकार है, लेकिन सबने खेल के प्रति अपना बहुमूल्य सुझाव देने का काम किया है। मैं केवल एक पार्टी का मंत्री नहीं हूँ, मैं तो यह सोचता हूँ कि मोदी जी ने अवसर दिया है, मैं तो देश के सभी खिलाड़ियों तथा सभी के लिए एक बराबर हूँ। मैं तो यहाँ से उठ कर विपक्ष के लोगों के साथ जाकर बैठता हूँ। राम गोपाल जी बहुत वरिष्ठ सांसद हैं, मैं

तो उठ कर उनसे पूछने के लिए चला जाता हूँ ताकि उनके अनुभव से सीखूँ। खरगे सर, जब आप लोक सभा में थे, तब आप इसको वॉच भी किए होंगे। आप वहाँ भी नेता थे और यहाँ पर भी नेता हैं। हमने उस पर भी कभी इस तरह की बातचीत नहीं की।

सर, मैं हब एंड स्पोक मॉडल पर कहूँगा। हम पी. टी. उषा जी पर बात कर रहे थे। हमने हब एंड स्पोक मॉडल शुरू किया है, जो नेशनल सेंटर ऑफ स्पोर्ट्स एंड साइंस रिसर्च है, इसका मुख्यालय दिल्ली में है। लेकिन देश में हमारे जितने नेशनल सेंटर ऑफ एक्सिलेंस है, हमने हर जगह पर इसका स्पोर्ट्स साइंस सेंटर बनाया है और हम इसको आगे और मजबूत करने की दिशा में ही काम कर रहे हैं। हमने डाइटरी सप्लीमेंट्स की पहले बात कही कि डोपिंग के नॉन-स्टैंडर्ड डाइट सप्लीमेंट्स को भी टैस्ट करने का प्रावधान नेशनल फोरेंसिक साइंस लैब में हो। यह भी हम करने जा रहे हैं ताकि कोई भी खिलाड़ी या गैर-खिलाड़ी, अगर जिम में भी जाता है, तो कई बार वहाँ पर प्रोटीन का एक डिब्बा रखा होता है, उसको लगता है कि उसके मसल रातों रात बढ़ जाएँगे। उसका नफा क्या है, नुकसान क्या है - भविष्य में यह जानकारी भी मिले, हम उस दिशा में भी काम करने जा रहे हैं।

सर, एक फॉल्स पॉज़िटिव केसेज़ के प्रोसीजर की बात कही गई। इस बिल को लाने के बाद और उससे पहले भी जो रूल्स एंड रेगुलेशन हैं, उनमें रिमोट पॉसिबिलिटी ऐसी हैं कि ऐसा कुछ होगा - वह भी हम वहाँ पर करने वाले हैं।

सर, प्रोहिबिटेड लिस्ट का मैंने पहले ही उत्तर दे दिया कि उसमें जो प्रोहिबिटेड सब्सटांसेज़ हैं, उनके स्टैंडर्ड और बाकी सब कुछ को एनुअल बेसिस पर, समय-समय पर रिवाइज़ किया जाएगा। इससे संबंधित प्रश्न बार-बार पूछे गए हैं। सर, एक सवाल और आया कि भारत सरकार बजट क्यों नहीं बढ़ाती है। निश्चित तौर पर, कोई भी खेल प्रेमी होगा, उसे लगेगा कि भारत सरकार को बजट और बढ़ाना चाहिए, लेकिन सदन की जानकारी के लिए मैं बता दूँ कि 2013-14 में खेलों का बजट 866 करोड़ था, उसे बढ़ाकर 2,254 करोड़ रुपये कर दिया गया है। Sir, Rs. 866 crores was the Budget in the year 2013-14 which was raised to Rs. 2,250 crores in the current financial year. सर, यही नहीं, इसके साथ-साथ, हमने बहुत सारे बदलाव भी किये हैं। ...(**व्यवधान**)...

श्री जयराम रमेश (कर्नाटक)ः सर, एलओपी कुछ कहना चाहते हैं।

श्री मल्लिकार्जुन खरगे : आपका बिल सर्वानुमति से पास हो जाएगा, इसमें कोई दिक्कत नहीं है। इसका हम सभी लोगों ने सपोर्ट किया है। लेकिन मैं आपके नोटिस में लाना चाहता हूँ कि आज हमारे कॉंग्रेस प्रेज़िडेंट के घर पर दिल्ली पुलिस ने पूरा घेरा डालकर रखा है।

श्री उपसभापति : माननीय एलओपी...

श्री मल्लिकार्जुन खरगे : और राहुल गाँधी जी के घर पर भी पुलिस ने घेरा डालकर रखा है।

श्री उपसभापति : प्लीज़, आप विषय पर बोलिये।

श्री मल्लिकार्जुन खरगे : सर, हमने तो इसका वेलकम किया है, हम सपोर्ट कर रहे हैं। ...(**व्यवधान**)... That is nothing. We are supporting it. It will be passed unanimously. ...*(Interruptions)*... लेकिन इस सदन में नहीं बोलूँगा, तो कहाँ बोलूँगा? ...(**व्यवधान**)...

श्री उपसभापति : प्लीज़, प्लीज़ ...(**व्यवधान**)... यह विषय कोई और है। ...(**व्यवधान**)... प्लीज़, प्लीज़ ...(**व्यवधान**)...

सभा के नेता (**श्री पीयूष गोयल**) : सब अपनी जगह पर अपना काम करते हैं। ...(**व्यवधान**)... यह कोई सदन का विषय नहीं है। ...(**व्यवधान**)... सदन में बहुत व्यवस्थित तरीके से बिल चल रहा है। ...(**व्यवधान**)... कानून अपनी व्यवस्था कर रहा है, अपना काम कर रहा है, इसमें सरकार के ऊपर टिप्पणी करने का कोई मतलब नहीं है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Nothing is going on record. ...*(Interruptions)*... इस बिल में चर्चा के अलावा, कोई और बात रिकॉर्ड पर नहीं जा रही है। ...(**व्यवधान**)... कोई और बात रिकॉर्ड पर नहीं जा रही है। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे : सर, हम सदन से वॉकआउट करते हैं।

(At this stage some hon. Members left the Chamber.)

श्री पीयूष गोयल : जब ऐसे कारनामे करते हैं, उस समय चिंता करनी चाहिए। ...(**व्यवधान**)... ऐसे कारनामे करते हुए चिंता करनी चाहिए। ...(**व्यवधान**)... आप आज हमें मत बताइए। ...(**व्यवधान**)... जो कारण है, उस कारण पर चर्चा करिए। ...(**व्यवधान**)... किस कारण से यह कार्रवाई हुई है, उस कारण का जवाब दीजिए। ...(**व्यवधान**)...

श्री उपसभापति : माननीय मंत्री जी के रिप्लाई के अलावा, कोई और बात रिकॉर्ड पर नहीं जा रही है। ...(**व्यवधान**)...

श्री पीयूष गोयल : *

श्री उपसभापति : प्लीज़, प्लीज़ ...(**व्यवधान**)...

श्री अनुराग सिंह ठाकुर : सर, माननीय सांसदों ने पूछा कि खेलों में क्या हुआ? ...(**व्यवधान**)... रुपाला जी, खेलों में क्या हुआ? ...(**व्यवधान**)... वे दूसरे खेल की बात कर रहे हैं, मैं असली खेल की बात कर रहा हूँ। ...(**व्यवधान**)...

---

* Not recorded

श्री उपसभापति : माननीय मंत्री, जी प्लीज़ ...(**व्यवधान**)... माननीय मंत्री जी को बोलने दीजिए। ...(**व्यवधान**)...

श्री अनुराग सिंह ठाकुर : सर, मैंने बजट के बारे में बात की कि जहाँ 2013-14 में खेल का बजट मात्र 866 करोड़ था, उसे प्रधान मंत्री मोदी जी की सरकार ने बढ़ाकर 2,254 करोड़ कर दिया है। सर, मैं इस तुलना में नहीं जाना चाहता था, लेकिन इस बारे में पूछा गया।

दूसरा सवाल पूछा गया कि क्या खेल के प्रोजेक्ट चल रहे हैं। सर, 2010 से लेकर 2016 तक 342 करोड़ रुपये की लागत से मात्र 62 प्रोजेक्ट चल रहे थे, लेकिन मुझे यह बताते हुए प्रसन्नता हो रही है कि हम पिछले कुछ वर्षो में, 2017 से 2022 तक मात्र पाँच वर्षों में 2,753 करोड़ रुपये की लागत से देश भर में 300 प्रोजेक्ट्स बना रहे हैं। सर, हम कहीं पर कोई कमी नहीं छोड़ेंगे। यही नहीं, हमने 'द्रोणाचार्य अवॉर्ड' को पाँच लाख से बढ़ाकर 15 लाख कर दिया। इसी तरह से, 'मेजर ध्यानचंद खेल रत्न अवॉर्ड' को भी साढ़े सात लाख से बढ़ाकर 25 लाख रुपये कर दिया है। इसके साथ ही, 'अर्जुन अवॉर्ड' को भी पाँच लाख रुपये से बढ़ाकर 15 लाख रुपये कर दिया है।

सर, एक बात कही गई कि खिलाड़ियों के आने के बाद सम्मानित किया जाता है, पहले कुछ नहीं करते हैं। मुझे लगता है कि इस पर थोड़ा सा प्रकाश डालना बहुत आवश्यक है। सर, टारगेट ओलंपिक पोडियम स्कीम प्रधान मंत्री मोदी जी की सोच भी है और इसका क्रियान्वयन भी धरातल पर किया गया है। मुझे यह सौभाग्य प्राप्त हुआ कि मैं इसका पहला चेयरमैन बना था। यहाँ पर खिलाड़ी के रहने, खाने, खेलने, ट्रेनिंग, विदेश जाने, देश और विदेश के टूर्नामेंट्स में भाग लेने का पूरा खर्चा मोदी सरकार वहन करती है और साल का छः लाख रुपया जेब खर्च अलग से देती है, ताकि खिलाड़ी को पैसों की चिंता न करनी पड़े, वह खेलों पर ध्यान दे और मेडल जीते। यही कारण है कि टोक्यो ओलम्पिक्स में आज तक के सबसे ज्यादा, सात मेडल्स भारत ने जीते और नीरज चोपड़ा ने गोल्ड मेडल जीतने का काम किया। पैरालम्पिक्स में पिछली बार 19 लोगों का कन्टिन्जेंट था, इस बार भारत के खिलाड़ियों ने 19 मेडल्स जीतने का काम किया। एक तरफ जहाँ उन्होंने डेफलम्पिक्स में 16 मेडल्स जीते, तो वहीं दूसरी ओर आईबीए विमेंस वर्ल्ड बॉक्सिंग चैम्पियनशिप में निकहत ज़रीन ने गोल्ड मेडल जीता और मनीषा मौन एवं परवीन हुड्डा ने ब्रॉन्ज मेडल जीतने का काम किया। सर, थॉमस कप बैडमिंटन में भारत ने 73 सालों में कभी गोल्ड नहीं जीता था, लेकिन इस बार भारत के खिलाड़ियों ने थॉमस कप में भी गोल्ड मेडल जीतने का काम किया है। आपने सही कहा कि यह रातों रात नहीं हुआ। चाहे 'टारगेट ओलम्पिक पोडियम स्कीम' हो, 'खेलो इंडिया' सेंटर्स हों, नेशनल सेंटर्स ऑफ एक्सिलेंस हों, स्टेट ट्रेनिंग सेंटर्स हों या एक्सटेंशन सेंटर्स हों, ये सारे प्रावधान किए गए और बजट में बढ़ोतरी की गई, तभी जाकर हमने खिलाड़ियों का सहयोग भी किया। लेकिन जनरल साहब, सबसे बड़ी बात तो यह है कि जब कोई खिलाड़ी खेलने के लिए जाता है या अगर कोई व्यक्ति युद्ध में भी जाता है, तो उसका मनोबल बढ़ाया जाता है। सर, जब कारगिल के युद्ध में 'टाइगर हिल्स' पर कब्जा वापस लेना था, तो उससे पहले हमारी फौज का मनोबल किसने बढ़ाया? उस समय फौज के अधिकारी ने तो उनका मनोबल बढ़ाया ही होगा, लेकिन मुझे आज भी याद है कि जब कारगिल युद्ध में हमारे सैनिक शहीद हुए या जो सैनिक वहाँ पर गंभीर रूप से घायल हुए, उनको देखने के लिए मोदी जी गए थे। प्रधान मंत्री मोदी जी उस समय किसी पद पर नहीं थे, कहीं के मुख्य मंत्री नहीं थे, लेकिन उसके

बावजूद वे उन लोगों का हाल-चाल पूछने गए। वे उनसे मिलने अस्पताल तो गए ही थे, लेकिन जिस बंकर में जाकर वे अपने सैनिकों से मिल रहे थे, वहाँ पर वे लोग ध्यान से रेडियो पर कुछ सुन रहे थे और उन्होंने एकदम से 'भारत माता की जय' करनी शुरू कर दी। क्यों? क्योंकि उस समय अटल जी ने निर्णय लिया था कि मैं देश से बाहर तब तक नहीं जाऊँगा, जब तक भारत-भूमि का एक-एक इंच वापस नहीं ले लूँगा। यह सुनकर जवानों को लगा कि देश के प्रधान मंत्री उनके साथ खड़े हैं।

इसी तरह, आज जब हमारे देश के खिलाड़ी दुनिया की किसी दूसरी धरती पर खेल रूपी युद्ध भूमि में हिस्सा लेने जाते हैं, तो उनके वहाँ जाने से पहले देश के प्रधान मंत्री उनसे बात करके उनका मनोबल भी बढ़ाते हैं और अगर उस समय पर उनसे बात करनी हो, तो बात भी करते हैं और उनके भारत आने के बाद भी प्रधान मंत्री निवास पर खिलाड़ियों को बुलाकर उनको सम्मानित करने का काम करते हैं। सर, यह एक बड़ा बदलाव आया है। सर, मैं पिछले 22 सालों से खेलों से जुड़ा हूँ। खेल संघों के अध्यक्ष से लेकर आज खेल मंत्री होने तक मैं जानता हूँ कि कौन, किस समय, कितने लोग मिलते थे। प्रधान मंत्री मोदी जी ने बहुत कुछ बदला है। उन्होंने सोच बदली है, सुविधाएँ बदली हैं और हमारे खिलाड़ियों ने देश के मान-सम्मान को बढ़ाने और मेडल्स जीतने का काम भी किया है।

दूसरा, हमने 'फिट इंडिया कैम्पेन' को भी आगे बढ़ाया। 'फिटनेस की डोज़, आधा घंटा रोज़', यह हमने पूरे देश भर में चलाया। हमने 'फिट इंडिया क्विज़' भी आयोजित किया। चूंकि सबको जाने की जल्दी होगी, इसलिए मैं इस पर ज्यादा समय नहीं लूँगा, क्योंकि सबकी इस पर आम सहमति है।

सर, मैं दो बातों पर जरूर ध्यान देना चाहता हूँ। एक माननीय सांसद एक राज्य की बड़ी-बड़ी बातें करके गए। मैं बैठे-बैठे देख रहा था कि आखिर इन्होंने किया क्या है? फिर मैंने सोचा कि चलो, उस राज्य के बजट का प्रावधान कितना है, इसको भी मँगाकर देखा जाए। सर, बजट बढ़ाने की बात तो दूर, दिल्ली सरकार ने वर्ष 2020-21 में खेल का बजट 284 करोड़ रुपये रखा था, जिसमें से मात्र 41 करोड़ रुपये ही खर्च किए। यही नहीं, उन्होंने इसका बजट लगातार कम किया है। उसको कम करते-करते 116 करोड़ किया और अब शायद उसको 108 करोड़ पर ले आए हैं। मैंने वह कागज़ यहीं पर रखा था, उसमें से फिर से पढ़कर मैं आपको बता देता हूँ, क्योंकि रिकॉर्ड पर ठीक आँकड़े जाने चाहिए। सर, उन्होंने दूसरी अन्य बड़ी-बड़ी बातें कीं कि हमने यह किया, हमने वह किया। वे जिस खेल विश्वविद्यालय की बात करते हैं, वह शायद हवा में बना है, क्योंकि वह जमीन पर तो कहीं नज़र नहीं आता है। ...**(व्यवधान)**... महोदय, बड़ी बात तो यह है कि जो आरोप वे उत्तर प्रदेश पर लगाकर चले गए हैं। मैंने पहले भी कहा, फिर बड़ी गम्भीरता के साथ कहता हूं कि टोक्यो ओलम्पिक्स, पैरालम्पिक्स के बाद देश की सरकार ने तो पैसे दिए ही, बल्कि अलग-अलग राज्यों की सरकारों ने अपने खिलाड़ियों को सम्मानित करके उनको कैश रिवाड्र्स दिए। उत्तर प्रदेश एकमात्र राज्य ऐसा है, जहां के मुख्य मंत्री योगी आदित्यनाथ जी ने देश के खिलाड़ियों को बुलाकर भी करोड़ों रुपये देकर सम्मानित किया। वे मेरठ में स्पोर्ट्स यूनिवर्सिटी भी बना रहे हैं, जिसका शिलान्यास माननीय प्रधान मंत्री जी ने किया है। ये सारी बातें यहां लानी इसलिए आवश्यक थीं कि देश को जानकारी मिले, कोई गलत आंकड़ा न जाए। जहां तक दिल्ली की सरकार की बात है, इन्होंने लगातार बजट में कटौती ही की है, 280 करोड़ रुपये केवल

दिखावे के लिए था, 40 करोड़ रुपये ही खर्च किए, फिर शायद 115-116 करोड़ रुपये आ गए हैं, वे कितना खर्च कर पाएंगे, मुझे यह नहीं पता है।

महोदय, यहां राजनीतिक रूप से कुछ बातें करने का प्रयास किया गया है, मैं उस पर कुछ नहीं कहूंगा, क्योंकि मैटर सबज्युडिस भी है। कुछ लोगों को केवल चर्चा में रहने की आदत है, आरोप लगाओ और भाग जाओ। वे रिप्लाई के समय सदन में उपस्थित नहीं हैं। इससे पता चलता है कि वे खिलाड़ियों को लेकर कितना गम्भीर हैं। मैं माननीय संजय सिंह जी की बात कर रहा हूं।

दूसरा, मेरा एक अनुरोध और रहेगा। कुछ लोगों ने कहा कि राज्यों में लैब्स बनें। महोदय, जो भी लैब बनेगा, वह 'नाडा' के कानून के अंतर्गत ही बनेगा। मैंने पहले भी कहा है कि एक लैब से हमारा काम नहीं चलने वाला है। हम चाहेंगे कि देश के अलग-अलग स्थानों पर भविष्य में बढ़ोतरी हो, वहां लैब्स बनें, लेकिन हर राज्य में एकदम से खोलना संभव नहीं हो पाएगा, शायद उतनी आवश्यकता शुरू में न भी हो। लेकिन जो भी बने, क्वालिटी वाला बने। वह न केवल देश के खिलाड़ियों के टैस्ट के लिए उपयोगी हो, बल्कि मैं तो यह कहना चाहता हूं कि हम National Dope Testing Laboratory को एक आत्मनिर्भर भारत की सोच के अंतर्गत देश और दुनिया के लिए टैस्टिंग लैबोरेटरी बनाने जाएंगे, ताकि दुनिया भर के सैम्पल्स को यहां लाएं और भारत इस दिशा में भी अपना बड़ा नाम कर सके। आप सभी ने अपने बहुमूल्य सुझाव दिए, मैं आप सबका बहुत-बहुत आभार प्रकट करता हूं। आप खेलों में और खेल के बिल में राजनीति नहीं लाए, इसलिए भी आपका आभार प्रकट करता हूं।

माननीय जॉन ब्रिटास ने कहा कि क्रिकेट ने बहुत पैसा कमाया, 50 हज़ार करोड़ रुपये कमाए। मैं कहना चाहता हूं कि भारत को इस बात का गर्व होना चाहिए कि दुनिया में जितने देशों में क्रिकेट खेला जाता है, वे भी आज भारत की ओर देखते हैं कि भारत में आकर खेलने का अवसर मिले। इस तरह से भारत ने अपनी ताकत और नाम पूरी दुनिया में बनाया है। जब टोक्यो ओलम्पिक्स में हमारे खिलाड़ी गए, तब बीसीसीआई ने उसमें भी प्रमोशन के लिए पैसा दिया, खिलाड़ियों की सुविधाओं के लिए पैसा दिया।

महोदय, अहमदाबाद में जो स्टेडियम बना है, वह कितना बड़ा स्टेडियम है! क्रिकेट जगत में दुनिया का सबसे बड़ा क्रिकेट स्टेडियम कहीं पर बना है, तो गुजरात में नरेन्द्र मोदी स्टेडियम बना है। हमें इन बातों पर गर्व करना चाहिए। मैं इन दो बातों पर विशेष रूप से क्यों बात कर रहा हूं? ...(**व्यवधान**)...

श्री उपसभापति : प्लीज़, सीट पर बैठकर बात न करें।

श्री अनुराग सिंह ठाकुर : एक बात कही गई कि पॉलिटिशियंस स्पोर्ट्स बॉडी को हैड करते हैं। शरद पवार जी क्रिकेट के अध्यक्ष रहे, तो उन्होंने मुम्बई में क्रिकेट स्टेडियम बनाया। अरुण जेटली जी यहां दिल्ली के अध्यक्ष रहे तो उन्होंने दिल्ली में स्टेडियम बनाया। खिलाड़ी भी रहे तो उन्होंने भी बनाया। यह व्यक्ति की क्षमता पर निर्भर करता है। उनकी एडमिनिस्ट्रेटिव स्किल पर निर्भर करता है कि वह क्या योगदान दे सकता है। न सभी सांसद एक बराबर होंगे, न सभी खेल एडमिनिस्ट्रेटर्स अच्छे हो सकते हैं। इसलिए उनके अपने रूल्स एंड रेगुलेशंस हैं, वे जिसको चुनना चाहें, चुनें। हम 'National Sports Development Code' लेकर आए हैं, उसके अनुसार उनका

चयन किया जाता है। खेल संघ ऑटॉनमस बॉडीज़ हैं, वे अपने आप लोगों को चुनते हैं। मैं इतना ही कहूंगा कि हम खेल और खिलाड़ियों की सुविधाओं के लिए कोई कमी नहीं छोड़ेंगे और इस बिल में भी कोई कमी नहीं छोड़ी, आप सबने सहयोग दिया, इसलिए आप सबका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: The discussion is over.

DR. JOHN BRITTAS: Sir, he has taken my name out of context.

MR. DEPUTY CHAIRMAN: Please go to your seat. ..*(Interruptions)*... This is not your seat; please go to your seat.

6.00 P.M.

DR. JOHN BRITTAS: Sir, ..

MR. DEPUTY CHAIRMAN: The discussion is over.

DR. JOHN BRITTAS: Since he has taken my name out of ...

MR. DEPUTY CHAIRMAN: Please go to your seat. ...*(Interruptions)*..

DR. JOHN BRITTAS: Sir, it is my .. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: This is not your seat. ...*(Interruptions)*... Please go to your seat because you have also given the amendments.

श्री जॉन ब्रिटास: सर, अनुराग जी ने मुझे रेफर किया है। 'I have a complaint that he didn't meet me while he visited Kerala.' That is not the fact. The fact is that his office called me up and asked me, whether I would be available for a meeting at Calicut in the capacity of Chief Editor and Managing Director of a channel. I said, 'Yes; when my hon. Minister is visiting Kerala, I would be more than happy to meet him.' Then what happened, Sir. A section of the media Heads were not invited, and I wrote a letter to him saying that I would have liked to come for your meeting. So, it is not that he didn't meet me. ...*(Interruptions)*... It is that ...* he avoided a section of the media in Kerala.

---

* Not recorded.

MR. DEPUTY CHAIRMAN: No, no. This is not relevant. *...(Interruptions)...* Please. No. No. *...(Interruptions)...* Now I come to the amendment. *...(Interruptions)...* No, it is not going on record. Please. *...(Interruptions)...*

I shall now first put the Amendment moved by Dr. John Brittas for reference of National Anti-Doping Bill, 2022 as passed by Lok Sabha to a Select Committee of the Rajya Sabha to vote. चूंकि आपका अमेंडमेंट था, I requested you to be on the seat. वहीं से पेश हो सकता था।

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the motion moved by Shri Anurag Singh Thakur to vote. The question is:

"That the Bill to provide for the constitution of the National Anti-Doping Agency for regulating anti-doping activities in sports and to give effect to the United Nations Educational, Scientific and Cultural Organisaton International Convention against doping in sport, and compliance of such other obligations and commitments thereunder and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHIARMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there are two Amendments (Nos. 4 and 5) by Dr. John Brittas. Dr. John Brittas, are you moving your Amendments?

DR. JOHN BRITTAS: I am not moving it, Sir.

Clause 2 was added to the Bill.
Clauses 3 to 6 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 7, there are six Amendments; Amendment (No. 1) by Dr. V. Sivadasan, Amendments (Nos. 6 to 9) by Dr. John Brittas and Amendment (No. 22) by Shri A.A. Rahim. Dr. Sivadasan, are you moving your Amendment?

DR. V. SIVADASAN (Kerala): No, Sir, I am not moving.

MR. DEPUTY CHAIRMAN: Dr. John Brittas, are you moving your Amendments?

DR. JOHN BRITTAS: Sir, I like him so much. So, I don't move it. ...(Interruptions)..

MR. DEPUTY CHAIRMAN: Shri A.A. Rahim, are you moving your Amendment?

SHRI A.A. RAHIM (Kerala): No, Sir, I am not moving.

Clause 7 was added to the Bill.
Clauses 8 to 10 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 11, there are nine Amendments; Amendment (No. 2) by Dr. V. Sivadasan; Amendments (Nos. 10-14) by Dr. John Brittas; and Amendments (Nos. 23 to 25) by Shri A.A. Rahim. Dr. V. Sivadasan, are you moving your Amendment?

CLAUSE 11- DISCIPLINARY PANEL

DR. V. SIVADASAN: Yes, Sir, I am moving. I move:

2. That at page 8, ***after*** line 6, the following be ***inserted***, namely:-

"five members who are nominated from five States by the Minister of Sports of the respective States and the name of the States getting representation shall be determined by draw of lots, with those States selected in the draw of lots being eliminated in the next draw of lots until all States are represented once."

MR. DEPUTY CHAIRMAN: Dr. John Brittas, are you moving your Amendments?

DR. JOHN BRITTAS: No, Sir. I am not moving it.

MR. DEPUTY CHAIRMAN: Not moving. Shri A.A. Rahim, are you moving your Amendments?

SHRI A.A. RAHIM (Kerala): Yes, Sir. I move:

23. That at page 7, ***for*** lines 44 and 45, the following be ***substituted***, namely:-

"(a) a Chairperson, who shall be a legal expert, having not less than ten years of experience as legal practitioner;".

24. That at page 8, ***for*** lines 1 and 2, the following be ***substituted***, namely:-

"(b) four Vice-Chairpersons, who shall be legal experts, having not less than seven years of experience as legal practitioners;".

25. That at page 8, ***for*** lines 5 and 6, the following be ***substituted***, namely:-

"(d) five members, who are sports administrators for not less than five years or eminent athletes who have attended international events.".

MR. DEPUTY CHAIRMAN: I shall now first put the Amendment (No. 2) moved by Dr. V. Sivadasan to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the Amendments (Nos.23 to 25) moved by Shri A.A. Rahim to vote.

The motion was negatived.
Clause 11 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 12, there are two Amendments (Nos.15 and 16) by Dr. John Brittas. Are you moving the Amendments?

DR. JOHN BRITTAS: Sir, I am not moving the Amendments.

Clause 12 was added to the Bill.
Clauses 13 and 14 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 15, there are four Amendments (Nos.17 to 20) by Dr. John Brittas. Are you moving the Amendments?

DR. JOHN BRITTAS: Sir, I am not moving the Amendments.

Clause 15 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 16, there is one Amendment (No.3) by Dr. V. Sivadasan. Are you moving the Amendment?

CLAUSE 16 - POWERS AND FUNCTIONS OF AGENCY

DR. V. SIVADASAN : Yes, Sir, I move:

3. That at page 10, ***after*** line 37, the following be ***inserted***, namely:-

"(n) taking steps to introduce courses on anti-doping at graduate and post graduate levels in sports education; and".

The question was put and the motion was negatived.

Clause 16 was added to the Bill.
Clauses 17 to 33 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 34, there is one Amendment (No.21) by Dr. John Brittas. Are you moving the Amendment?

DR. JOHN BRITTAS: Sir, I am not moving the Amendment.

Clause 34 was added to the Bill.
Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Shri Anurag Singh Thakur to move that the Bill be passed.

SHRI ANURAG SINGH THAKUR: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

SHRI PIYUSH GOYAL: If the whole House is unanimous, it be recorded that it is unanimous. If everybody agrees!

MR. DEPUTY CHAIRMAN: Yes, it will be seen. Now, Statutory Resolutions - Shri Pankaj Chaudhary to move the Statutory Resolutions.

STATUTORY RESOLUTIONS

To increase and levy Export duty on certain raw materials and intermediate goods of the steel industry and to prescribe Special Additional Excise Duty on Crude Petroleum and ATF

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं निम्नलिखित संकल्प उपस्थित करता हूं:-

(i) "सीमा शुल्क टैरिफ अधिनियम, 1975 की धारा 8(1) के अनुसरण में, यह सभा इस्पात उद्योग के कतिपय कच्चे माल और मध्यवर्ती माल पर निर्यात शुल्क बढ़ाने और उद्ग्रहण करने के लिए सीमा शुल्क टैरिफ अधिनियम की दूसरी अनुसूची का संशोधन करने वाली अधिसूचना संख्या 28/2022-सीमा शुल्क, दिनांक 21 मई, 2022 [सा.का.नि. 380(अ) दिनांक 21 मई, 2022] का एतद्द्वारा अनुमोदन करती है।"

(ii) "वित्त अधिनियम, 2002 की धारा 147 के अनुसरण में, यह सभा कच्चे पेट्रोलियम और एटीएफ पर विशेष अतिरिक्त उत्पाद शुल्क निर्धारित करने के लिए वित्त अधिनियम, 2002 की आठवीं अनुसूची का संशोधन करने वाली अधिसूचना संख्या 05/2022-केन्द्रीय उत्पाद शुल्क, दिनांक 30 जून, 2022 [सा.का.नि. 493(अ) दिनांक 30 जून, 2022] का एतद्द्वारा अनुमोदन करती है।"

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Special Mentions. Dr. John Brittas.

SPECIAL MENTIONS - *Contd.*

Urgent need to make rules to regulate air pricing

DR. JOHN BRITTAS (Kerala): Sir, post Covid-19, the airfares are soaring both in international and domestic routes in such a way that outpaced the inflation rates.

The stakeholders in the industry are blaming the reluctance on the part of airline companies in bringing all their idling aircrafts back to service after the peak Covid season, and, the exponential hike in Aviation Turbine Fuel price, as two critical factors behind this unprecedented escalation of airfares in India. There are also allegations of oligopolistic practices on the part of airline companies behind the anomalous sky-high airfares.

The precarious situation of Indian expatriates in post Covid-19 scenario, especially of those from Kerala working in Gulf Cooperation Council (GCC) countries, is further exacerbated by the unconscionable airfares during this vacation season. Fares between West Asian cities and Kerala have witnessed a jump of around 300 per cent to 600 per cent. Kerala diaspora in West Asian countries is getting their fingers burnt owing to the soaring airfares. Many are dropping plans of coming to India during this vacation season. Fresh job aspirants to Middle East are also suffering likewise. It is pertinent to note that the Government used to intervene in the past to operate more flights during peak seasons to reduce the fares.

Hence, the Government should urgently intervene in the matter and regulate the prices. Necessary rules and regulations should be promulgated to ensure the pricing of air tickets in a fair and reasonable manner, and, for fixing upper ceiling of airfares in all domestic and international air routes.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI A.A. RAHIM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

Need for timely promotion of teachers in Universities and Schools

श्रीमती सीमा द्विवेदी (उत्तर प्रदेश) : माननीय उपसभापति महोदय, भारतवर्ष के अलग-अलग प्रांतों में विभिन्न सरकारें अपने-अपने..(**व्यवधान**)..

श्री उपसभापति : मैडम, इसको पढ़ना है।

श्रीमती सीमा द्विवेदी : मैं पढ़ रही हूं। ..(**व्यवधान**)..

श्री उपसभापति : मैडम, जो अप्रूव्ड टैक्स्ट है, आप वही पढ़ सकती हैं, अदरवाइज़ वह रिकॉर्ड पर नहीं जाएगा।

श्रीमती सीमा द्विवेदी : सर, मैं वही पढ़ रही हूं। महोदय, सभी विश्वविद्यालयों एवं विद्यालयों में समय से शिक्षकों का प्रमोशन हो जाए - ऐसा सरकार ने कहा था। सरकार ने कहा था कि वर्ष 2021 तक सभी शिक्षकों की व्यक्तिगत प्रमोशन हो जाएगी। ऐसा आदेश होने के बाद भी अब तक, प्रमोशन न होने के कारण शिक्षकों में मानसिक वेदना है। शिक्षक समाज का आईना होता है, परंतु अनदेखी के कारण उनकी व्यक्तिगत क्षति हो रही है। मैं सरकार के संज्ञान में यह बात लाना चाहती हूं कि सरकार अपने ओदश का पालन करने हेतु तत्काल प्रभाव से इस पर विचार करके शिक्षकों के सम्मान की रक्षा करे। यदि शिक्षकों के प्रमोशन को बाधित रखा गया, तो शिक्षकों के ऊपर इसका बुरा प्रभाव पड़ेगा, जिसकी वजह से उनकी मानसिक एवं आर्थिक स्थिति पर आघात लगने से शैक्षणिक कार्य में उदासीनता होगी, जिससे पठन-पाठन प्रभावित होगा। शिक्षक की वजह से किसी भी देश का विकास एवं उसकी आत्मनिर्भरता युवाओं पर सीधा प्रभाव डालती है। युवाओं को सही दिशा में मोड़ना एवं उनको प्रभावित करने का कार्य सही मायने में शिक्षक ही कर सकता है। शिक्षकों की संतुष्टि एवं उनके सम्मान की रक्षा करना सरकार की जिम्मेदारी होती है कि वह

शिक्षक समुदाय की रक्षा एवं शिक्षकों को लगातार प्रोत्साहित करे। समय-समय पर सरकार द्वारा शिक्षकों को पुरस्कृत करना एवं उनके अच्छे कार्यों की प्रशंसा करना भी सरकार की तरफ से देखने को मिलता है, लेकिन..(**व्यवधान**)..

श्री उपसभापति : मैडम, जो कटा हुआ है, आप वह नहीं पढ़ सकती हैं।

श्रीमती सीमा द्विवेदी :* अतः सरकार इस अविलम्बनीय प्रश्न को लेकर चर्चा स्वीकार करे।

डा. फौजिया खान (महाराष्ट्र) : महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करती हूं।

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Mukul Wasnik ji, not present. Dr. K. Laxman, not present. Shri Niranjan Bishi.

Need to take steps to improve network connectivity in Odisha

SHRI NIRANJAN BISHI (Odisha): Sir, since long, Odisha has been a connection-deficit State. The present tele-density is 75 per cent against 90 per cent of all India. There are nearly 51,353 villages, out of which 11,000 villages have no mobile connectivity. The State has the maximum number of uncovered villages in the country. The quality of mobile connection is a major concern in view of requirement of data connectivity for citizen-centric applications, including digital payment being promoted by the Government. During this Covid-19 pandemic, all work is being done

* Not recorded.

through digital platform and the people are dependent on internet for access to basic necessities like online education of students, work from home, etc.

I, therefore, urge upon the Government to improve the network connectivity in the State of Odisha.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need for improvement in Lateral entry Scheme

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I rise today to request the Ministry of Personnel, Public Grievances and Pensions to reform the initiative of Lateral Integration in IAS.

The Government has said that lateral recruitment is aimed at achieving the twin objectives of bringing in fresh talent and augmenting the availability of manpower. In 2021, the Government made only 31 recruitments through lateral entry. This is not enough to radically professionalize the civil service. With increased participation not only in the social sector but also in many new emerging sectors such as telecommunications, information technology, climate change and road transport, there is an urgent need for more officers in the general administration. However, due to the overall shortage of officials, most States are unwilling to release senior IAS officers for Central deputation leading to a bizarre situation where a Railway Traffic

Officer works as Joint Secretary in the Health Department and an Ordnance Service official finds himself in the Ministry of Tribal Affairs.

Governance is not a contractual work; it is a commitment to the country. I urge the Government to provide incentives to young civil servants to acquire knowledge and improve their skills in order to build a healthy bureaucracy. The Government should formalize a criterion to decide what skills, qualities and experiences a particular role requires as it will allow the Government to assign roles more confidently.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need for amendment in the Table of Precedence

DR. ASHOK KUMAR MITTAL (Punjab): Sir, the Order of Precedence in India is a protocol list in which the Government of India's functionaries and authorities are listed by rank and office. It is designed for State and ceremonial events. It has no application in the Government's day-to-day operations. The President of India issues the Order which is maintained by the Ministry of Home Affairs. Currently, the Members of Parliament are listed at number 21 in the Table of Precedence which is even below the statutory posts like Cabinet Secretary, Chairman, Central Administrative Tribunal and Chairman, Minorities Commission. A Member of Parliament is elected through the mechanism laid down in the Constitution of India. A Member of Parliament represents the will of the people and is their voice in the

Parliament, and in addition to this, he is also entrusted with representing his State and also the country at multiple forums.

[THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA) *in the Chair*.]

However, the low ranking in the table of precedence doesn't do justice to the stature and sanctity of a Member of Parliament which needs to be changed in a representative democracy like India, which takes pride in its parliamentary system of governance where its citizens decide their representatives, including the Prime Minister, the President and the Vice-President. I request the Government that in view of the important constitutional, statutory and legislative functions being discharged by the Members of Parliament and Members of Legislative Assembly, the table of precedence should be revised and entry 15, which is accorded to Cabinet Ministers in State Government, should be given to the Members of Parliament and Members of Legislative Assembly who reflect the aspirations of their electorate as policy makers.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

SHRI SANDOSH KUMAR P. (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SANJEEV ARORA (Punjab): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI RAKESH SINHA (Nominated): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Shri Sujeet Kumar; not present. Shri K.C. Venugopal; not present.

Need to abolish Toll Plazas across the country

SHRI P. WILSON (Tamil Nadu): Sir, there are more than 1,000 toll plazas in India, the highest being in Tamil Nadu - 48. Right to travel is a fundamental right. In developed countries, there is an option of toll and non-toll roads. However, in our country all important arterial roads in States have been taken over by the NHAI and converted into toll roads, forcing the people to pay toll. Those living adjacent to toll roads have to use the road every day and even the monthly passes are expensive. There are many stretches of National Highways operated by concessionaires/NHAI who have already realized the investment but still continuing to collect exorbitant toll fees. Toll fees are increased year to year by NHAI mechanically. Toll fees are charged even for Government transport buses and other State Government vehicles. State transport corporations are not profit driven but provide services at nominal rates. Therefore, all NHAI toll fee plazas in the country require immediate auditing by an independent authority to analyse the investment made, amount realized through toll collections in such stretch and any amount due to concessionaire/NHAI. Such concessionaries could be settled once and for all. There cannot be element of profiteering in public utility infrastructure.

Time has come where all the toll plazas have to be abolished completely. Instead, a one-time fee at the time of registering the motor vehicle can be collected.

Therefore, I urge the hon. Union Minister for Road Transport Highways to abolish all toll plazas across the country. Thank you, Sir.

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

New Forest Conservation Rules, 2022

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, the new Forest Conservation Rules, 2022 are due to be placed before the House for approval. Concerns have arisen that these new Rules will make the process easier to divert forest and tribal land towards infrastructure projects, mining and other purposes detrimental to forest conditions and conservation. Concerns also arise of dilution of the historic rights granted under the Forest Rights Act, 2006 to tribal communities and other forest dwelling groups under the guise of streamlining of forest clearance approval processes, obtaining of collective decisions, and placing monetary values on forest tracts for less effective reforestation projects elsewhere. The Forest Conservation Act, 1980 worked to undo the colonial idea of forest as resources to exploit, and viewed them as heritage to be protected. Through this lens, the Act created stringent processes right up to the Union Ministry level which were to be followed prior to diversion of forest land. The Forest Rights Act, 2006 also worked to undo historic injustices to forest dwelling communities and gave them a legal right over their traditional homes and a say in the diversion of these lands. It is imperative that these protections continue to exist for the safety and security of the forests and tribal communities of India. I urge the Government to reconsider the issuance of the Forest Conservation Rules, 2022. Thank you.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

MS. SUSHMITA DEV (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

MESSAGE FROM LOK SABHA

The Central Universities (Amendment) Bill, 2022

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Central Universities

(Amendment) Bill, 2022, as passed by Lok Sabha at its sitting held on the 3rd August, 2022."

Sir, I lay a copy of the Bill on the Table.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): The House stands adjourned to meet at 1100 hours on Thursday, the 4th August, 2022.

The House then adjourned at twenty-six minutes past six of the clock till eleven of the clock on Thursday, the 4th August, 2022.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)